BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH AT CHENNAI, TAMIL NADU

ORIGINAL APPLICATION No. 71 of 2023

Between

Human Rights & Consumer Protection Cell Trust
(Regd No.1/IV/2014) rep by its Managing Trustee
Thakur Rajkumar Singh .. Applicant

-vs-

The State of Telangana
Rep by its Chief Secretary
and 11 others .. Respondents

COUNTER AFFIDAVIT FILED BY THE 10TH RESPONDENT

A.V.ARUN (1035/94)
GANESH V ARANALA (3452/16)
M.A.ARUNESHE (2077/14)
G.PRABAHARAN (3728/15)
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Certified that the above documents are copies of the originals.

Dated at Chennai this 4th day of August, 2023

COUNSEL FOR THE 10th RESPONDENT

1

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH AT CHENNAI, TAMIL NADU

ORIGINAL APPLICATION No. 71 of 2023

Between

Human Rights & Consumer Protection Cell Trust
(Regd No.1/IV/2014) rep by its Managing Trustee
Thakur Rajkumar Singh .. Applicant

-vs-

1. The State of Telangana
Rep by its Chief Secretary

2. The Metropolitan Commissioner
Hyderabad Metropolitan Development Authority

3. Lake Protection Committee
Rep by its Member Convenor, Member Environment

4. The Member Secretary
Pollution Control Board, Hyderabad

5. The District Collector,
Sangareddy District

6. The Superintending Engineer
Irrigation Department, Sangareddy

7. The Executive Engineer &
District Irrigation Officer
Sangareddy

8. The Tahsildar, Jinnaram Mandal
MRO Office, Jinnaram,
Sangareddy

9. The Municipal Commissioner
Bollaram Municipality
Bollaram, Jinnaram Mandal

10. M/s Greater Infra Projects Private Ltd
Rep by its Director
Hyderabad

For Greater Infra Projects Pvt. Ltd.
K V Pattabhi Rao
Director

2

11. Ms C.Kanaka Durga Rao
12. C.Krishna Rao .. Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THE 10TH RESPONDENT

I, K.V.Prasad Rao, son of Lakshmi Narasimham, aged about 50 years, having office at Plot No.217/A, 2nd Floor, Near Metro Station, Matrusri Nagar, Miyapur, Hyderabad-500 049, Telangana State having temporarily come down to Chennai for the purpose of this case, do hereby solemnly affirm and sincerely state as follows:

1. I am the Director of the 10th respondent herein, as such I am well acquainted with the facts and circumstances of the case. I crave leave of this Hon'ble Tribunal to file this counter affidavit on behalf of the 10th respondent herein.

2. I submit that the applicant has filed this O.A. to direct the official respondents to immediately remove the constructions in 1000/89 Varrakunta water body located in Survey No.82 and 83, Bollaram Village, Jinnaram Mandal, Sangareddy District, Telangana being constructed by the respondents 10, 11 and 12 at their own cost and I have read the Original Application filed by the applicant and I deny all the allegations made therein as false and frivolous except which are specifically admitted hereunder. The O.A. filed by the applicants is not maintainable either in law or on facts.

3. The allegations made in the O.A.in para 1 alleging that the Sy Nos.82 and 83 Bollaram Village, Jinnaram Mandal, Sanga Reddy District is a water body identified by HMDA is incorrect. The application is bereft of material particulars and the same has been filed based on certain Google images without

For Greater Infra Projects Pvt. Ltd.
K V Prasad Rao
Director

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verifying the ground realities. The land admeasuring an extent of Ac.8.03 Gts in Sy.No.82 situated at Bollaram Village, Jinnaram Mandal, Sanga Reddy District is patta land originally belonged to B.Madhusudhan Reddy, son of Narayana Reddy. The said B.Madhusudhan Reddy has sold the above said land in favour of Smt.P.Shakunthalamma, wife of Prabhakar Reddy under a registered sale deed bearing Document No.765/1979 dated 13.12.1979. The name of Smt P.Shakunthalamma has been mutated in revenue records. Smt. P.Shakuntalamma has alienated the land to an extent of Ac.8.03 guntas in Sy.No.82 in favour of Sri V.Swaroopa Reddy and Smt V.Kamala Devi under registered sale deeds bearing No.1312/84 dated 04.05.1984, 1342/1984 dated 10.05.1984 and 1338/84 dated 08.05.1984. In turn the said V.Swaroopa Reddy has sold the land in favour of Smt C.Kanaka Durga Rao, the 11th respondent to an extent of Ac.2.00 in Sy.No.82 under registered sale deed bearing Document No.1868/94 dated 23.07.1994 and an extent of Ac.1.39 gts in Sy.No.82 under registered sale deed bearing document No.1938/94 dated 05.08.1994 totalling to Ac.3-39 gts. Smt V.Kamala Devi has sold Ac.2-00 under registered sale deed No.1705/94 dated 28.06.1994 in favour of C.S.Rao.

4. The allegations contained in para 2 of the OA that the construction was put up by 10th and 12th respondents in the water body is incorrect. The entire case has been filed based on a Google map down loaded by the applicant and he has projected the case as if constructions are being put up in a water body.

5. The allegations in paragraph 3 of the OA as though there was no mention of any Survey numbers in the technical permission granted by the 2nd respondent does not in any way improve the case of the applicant in as much as the error has been rectified subsequently.

For Greater Infra Projects Pvt. Ltd.

K V Prabhakar Rao

Director

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6. As stated above, the case has been built up by the applicant only on the Google images as if the water body has been destroyed and the constructions are put up in the water bodies. The reliance placed by the alleged news item in a daily as alleged in paragraph 5 is incorrect. The allegations made in paras 6 and 7 are stoutly denied by this respondent. The grounds raised by the applicant in support of the application as though there is an encroachment in the water body and the protection of lakes / ponds / tanks has to be carried out is not applicable to the facts of this case.

7. As submitted above, the land in Sy No.82 is not a water body and belonged to B.Madhusudhan Reddy. He had sold it to P.Shakunthalamma, who in turn sold it to V.Swaroopa Reddy and V.Kamala Devi. Subsequently, both Sri V.Swaroop Reddy and Smt V.Kamala Devi have sold the remaining extent Ac.0-27 gts and Ac.1-13 gts in favour of C.S.Rao under registered sale deed bearing No.1808/94 dated 14.07.1994. Sri C.S.Rao disposed an extent of 988-38 sq.yards in Sy.No.82 to one M/s Metro Bakeries Pvt Ltd through registered exchanged deed dated 16.01.2009. Sri C.S.Rao died on 21.07.2013. After the death of C.S.Rao by virtue of Will dated 16.01.2009 Sri C.Krishna Rao, the 12th respondent herein became owner of the land an extent of Ac.3-21 gts in Sy.No.82.

8. It is also submitted that the Tahsildar, Jinnaram Mandal, Sanga Reddy District, the 8th respondent mutated the name of Sri C.Krishna Rao in revenue records. Smt C.Kanaka Durga Rao and C.Krishna Rao are absolute owners and peaceful possession of the total extent of Ac.7-20 gts in Sy.No.82 of Yerragunta, Bollaram Village, Jinnaram Mandal.

For Greater Infra Projects Pvt. Ltd.

Director

9. It is humbly submitted that the land owners have obtained permission from the Revenue Divisional Officer, Sanga Reddy converting the land in Sy.No.82 an extent of Ac.7-20 gts from agricultural to non agricultural vide Proceedings No.A2/5507/2020 dated 13.08.2020. Thereafter, the land owners with a view to develop the land in Sy.No.82 an extent of 7.20 gts into a layout of independent residential villas with plots (ie., Gated Community) entered into a Development Agreement-cum- General Power of Attorney with M/s Greater Infra Projects Private Limited, the 10th respondent herein through a registered document bearing No.33533/2021 dated 01.09.2021.

10. In the Master Plan, the land in Sy.No.82 is mentioned as lie in Manufacturing use zone. On the application submitted by the land owners, the Government of Telangana has changed the land use from manufacturing use zone to residential use zone situated in Sy.No.82 of Bollaram Village and published the notification in G.O.Ms.No.197, Municipal Administration and Urban Development (Plg.1(1) department, dated 18.11.2021. Thus the land in S.No.82 has been always an agricultural land and subsequently classified in the Master Plan as manufacturing use zone, but it was never used as a water body.

11. This respondent has applied to Hyderabad Metropolitan Development Authority (HMDA), the 2nd respondent for layout permission. The HMDA has examined the proposals under the provisions of Section 18,19 & 20 of HMDA Act, 2008 and also in accordance with the Statutory Master Plan/Zonal Development Plans along with GO's, Rules and Regulations and accorded permission vide layout permit No.00547/LO/HMDA/1072 /MED/2022 dated 26.07.2022. The State Environment Impact Assessment Authority (SEIAA), Telangana has granted environmental clearance to the proposed project activity.

For Greater Infra Projects Pvt. Ltd.

K V P Subba Rao

Director

The Telangana State Real Estate Regulatory Authority has granted registration in Form –C in favour of M/s Greater Infra's C.S.Rao Green Valley.

12. After obtaining necessary permissions and approval from the Government Departments in the State, this respondent has started construction work at the subject property as per the layout permit issued by the HMDA. While so, the applicant and some antisocial elements to extract money, by black mailing, have started intimidating the land owners and Developer by publishing false articles through media alleging that the construction work is being caused destroying Varrakunta Water Body.

13. The land in Sy No.82 an extent of Ac.8-03 gts situated at Bollaram Village, Jinnaram Manal is patta land, bounded by East Bachpally Shivar; West by Sy No.81 and 84; South by S.No.83, North by Sy No.84, Saravani Kunta. There is no water body or kunta in Sy No.82. As per the revenue records, the water body was recorded as Sarkari (Shikam Talab) in land bearing Sy No.83 an extent of Ac.0-38 gts. The Lake Protection Committee has notified that during the survey conducted during the year 2017 and the tank is spread in Sy.No.81 and 84 of Bollaram Village. However, the irrigation department has super imposed the FTL points in Sy No.82 of Bollaram Village. The displacement of FTL points in Sy No.82, which is a patta land, by the Irrigation Department is contrary to the revenue records and without any basis. In the survey map, village map, Topo-sheet or in revenue records no FTL was shown in Sy No.82 of Bollaram Village. The HMDA uploaded the cadastral map in the HMDA web site and the same has to be subsequently rectified.

For Greater Infra Projects Pvt. Ltd.

Director

14. It is to state that in the year 1983 the Hyderabad Urban Development Authority has formed a layout for industrial estate leaving the patta land covered by Sy No.82. The layout was formed in Sy Nos.81 and 84 and included Sy No.83 in the said layout. The plots in the said industrial estate was allotted to different beneficiaries in the year 1983. Several Industries have come up in the said land covered by Sy Nos.81, 83 and 84 of Bollaram Village. No tank is existing either in Sy No.83 or in Sy.Nos.81 and 84 and the tank has no surplus arrangements like weir and sluice. At present the vicinity of tank is totally urbanized and there is no Ayacut under the tank. The Sy No.83 is towards south boundary of Sy No.82. There is no record either revenue or irrigation department to show that part of Sy No.82 towards North of Sy No.83 recorded as FTL. The irrigation department has not issued any notice to the pattadar, whose names have been recorded in revenue records before fixing of FTL points in Sy No.82. Prima facie fixation of FTL points in Sy No.82 and shown in cadastral map uploaded in the HMDA website is contrary to the revenue records from 1954-55 to till date.

15. As per Revenue records ie. Sethwar (Permanent Register), Khasra, Sesala and Pahanies from 1970-71, 1980-81, 1982-83, 1983-84, 2002-03, 2010-11, 2014-15, it is observed that the Varre Kunta / Yarra Kunta is recorded in Sy.No.83 as Sarkari Shikam Talab with an extent of Ac.0.38 Gts, the Sethwar and Pahanies reflects that the total extent Sy.No.83 is pote kharab (ie.unfit for cultivation) and no assessment (land revenue) was levied. The Revenue Officers have recorded their remarks/sharas in column no.30 of Pahani every year as Sy.No.83 is Padava (uncultivable) and the same is covered with Yerra kunta

For Greater Infra Projects Pvt. Ltd.

Director

shikam and the Revenue Officers had also certified the same in their remarks/sharas at column No.31 and 32 of pahani in every year record.

16. The lands in Sy.No.82 is recorded as Patta land with an extent of Ac.8.03 Gts., and in this extent, no pote kharab was recorded. As it is a totally cultivable land with an extent of Ac.8.03 Gts with an assessment of Rs.60.00/- as land revenue in all the Pahanies. In the Village Revenue Map there is no indication or mark or noting of Yerra Kunta or any water bodies either in Sy.No.82 (patta) or in Sy.No.83 (Government) of Bollaram (V).

17. As per Survey of India Topo Sheet No.E44M6 (56K/6), there is no tank/lake/water body is indicated in the topo sheet at respective location coordinates.

18. The Government has allotted an extent of Ac.162.00 Gts of Government land in Sy.No.81 & 84 to ANRICH Industrial Estate for the development of industries vide Permit No.2677/16P2/H/83 dated 29.01.1993. The Sy No.83 which is Shikam of Varre Kunta/Yerra Kunta was also covered in the ANRICH Industrial Estate, which is later allotted the same to a private companies.

19. This respondent has invested huge amount in executing the construction of villas. The media and the third party alleging that the developer has been constructing the villas in Varalakunta without any basis. If the execution of the project would be delayed, ultimately this respondent would be put to irreparable loss, prejudice and image of the Greater Infra Project Private

For Greater Infra Projects Pvt. Ltd.

Director

Limited, the 10th respondent herein would be damaged. Hence, the O.A. has no merit and is liable to be dismissed.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the above O.A. and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this 3rd day of August, 2023

For Greater Infra Projects Pvt. Ltd.

Director

Counsel for 10th Respondent

10th Respondent

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VERIFICATION STATEMENT

I, K.V.Prasad Rao, son of Lakshmi Narasimham, aged about 50 years, having office at Plot No.217/A, 2nd Floor, Near Metro Station, Matrusri Nagar, Miyapur, Hyderabad-500 049, Telangana State, do hereby verify that the contents of above para's are true to the best of my personal knowledge and believe to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this 3rd day of August, 2023.

For Greater Infra Projects Pvt. Ltd.

Director

10th RESPONDENT

(11)

NATIONAL GREEN TRIBUNAL - CHENNAI

~~In the High Court of Judicature at Madras~~

(~~APPELLATE SIDE~~)

O.A. No. 71 of 2023.

Against No. of On the file of the

Human Rights & Consumer protection cell

Petitioner / Appellant

The state of Telangana & others Versus

Respondent

I/We Prasad Rao, Director M/s. Greater Infra Projects Pvt Ltd.

in the above Appeal / Petition do hereby appoint and retain

M/s. **A.V. ARUN**, M. A. ARUNESHE, GANESH U ARANALA, G. PRABAHARAN, M. ABINUMONISHA, FARHANA

Advocates of the High Court to appear for me / us in the Appeal / Petition and to conduct and to prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt of any moneys that may be payable to me / us in the said Appeal / Petition and also in appeal under Section 15 of the Letters patent and in application for leave to the Supreme Court of India, and in all applications for review Judgement.

I Certify that the contents of this Vakalat were read out and explained in in my presence to the executant who appeared perfectly to understand the same and made his / her / their signature in my presence.

For Greater Infra Projects Pvt. Ltd.

KVP Prasad Rao

Director

Executed before me this 03rd day of August 2023

Counsel for ~~Petitioner~~ Respondent - 10 ~~Appellant~~

ACCEPTED :

The Address for Service of the Counsel :
M 20-21, First Floor, Singapore Plaza, New No. 337
(Old No. 164), Linghi Chetty Street, Chennai - 600 001.
Phone : 044 - 2534 5068 Cell : 94440 13402, E-mail : arunarnala@yahoo.co.in
No. 87, Law Chambers, High Court Buildings, Madurai - 625 023.

12

(12)

NGT-CHENNAI DISTRICT

~~In the High Court of Judicature at Madras~~

~~(APPELLATE SIDE)~~

OA No. 71 of 2023

Against

No. of 202

On the file of

VAKALAT

M/s. **A.V. ARUN**

E.No. 1035/1994

GANESH V. ARANALA

M. A. ARUNESHE

G. PRABAHARAN

M. ABINU MONISHA

S. FARHAN ALE

Counsel for ~~Petitioner~~ Respondent-1 to ~~Appellant~~

For Greater India Projects Pvt. Ltd.

Director

M 20-21, First Floor, Singapore Plaza, New No. 337
(Old No. 164), Linghi Chetty Street, Chennai - 600 001.
Phone : 044 - 2534 5068 Cell : 94440 13402
E-mail : arunarnala@yahoo.co.in

(13)

NATIONAL GREEN TRIBUNAL, CHENNAI

~~In the High Court of Judicature at Madras~~

~~(APPELLATE SIDE)~~

O.A No. 71 of 2023

Against No. of On the file of the

Human Rights and Consumer protection Cell Trust — Petitioner / Appellant

Versus

The State of Telangana — Respondent

I / We Krishna Rao.

in the above Appeal / Petition do hereby appoint and retain

M/s. **A.V. ARUN**, M.A. ARUNESHE, G ANESHVARANALA, G. PRABAHARAN, M. ABWUMONISHA, S. FARIHAN ALI

Advocates of the High Court to appear for me / us in the Appeal / Petition and to conduct and to prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt of any moneys that may be payable to me / us in the said Appeal / Petition and also in appeal under Section 15 of the Letters patent and in application for leave to the Supreme Court of India, and in all applications for review Judgement.

I Certify that the contents of this Vakalat were read out and explained in in my presence to the executant who appeared perfectly to understand the same and made his / her / their signature in my presence.

x Krishna Rao

Executed before me this 03rd day of August 2023

Counsel for Petitioner / Respondent -12 / ~~Appellant~~

ACCEPTED :

The Address for Service of the Counsel :
M 20-21, First Floor, Singapore Plaza, New No. 337
(Old No. 164), Linghi Chetty Street, Chennai - 600 001.
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R12

14

(14)

NGT-CHENNAI DISTRICT

~~In the High Court of Judicature at Madras~~
~~(APPELLATE SIDE)~~

OA No. 71 of 2023

Against

No. of 202

On the file of

VAKALAT

M/s. **A.V. ARUN**
E.No. 1035/1994
~~K. GANESAN~~
M.A. ARUNESHE
G. PRABAHARAN
M. ABINU MONISHA
S. FARHAN ALI

Counsel for ~~Petitioner~~ Respondent-12 ~~Appellant~~

M 20-21, First Floor, Singapore Plaza, New No. 337
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NATIONAL GREEN TRIBUNAL, CHENNAI (15)

~~In the High Court of Judicature at Madras~~

~~(APPELLATE SIDE)~~

O.A No. 71 of 2023

Against	No.	of	On the file of the

Human Rights and Consumer Protection Cell Trust — Petitioner / Appellant

Versus

The State of Telangana — Respondent

I / We C. Durga Rao.

in the above Appeal / Petition do hereby appoint and retain

M/s. **A.V. ARUN**, M.A. ARUNESHE, GANESH VARANALA, G. PRABAHARAN, M. ABINUMONISHA, FARHAN ALI,

Advocates of the High Court to appear for me / us in the Appeal / Petition and to conduct and to prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt of any moneys that may be payable to me / us in the said Appeal / Petition and also in appeal under Section 15 of the Letters patent and in application for leave to the Supreme Court of India, and in all applications for review Judgement.

× C. Durga Rao

I Certify that the contents of this Vakalat were read out and explained in in my presence to the executant who appeared perfectly to understand the same and made his / her / their signature in my presence.

Executed before me this 03rd day of August 2023

Counsel for ~~Petitioner~~ / Respondent-11 / ~~Appellant~~

ACCEPTED :

R11

The Address for Service of the Counsel :
M 20-21, First Floor, Singapore Plaza, New No. 337 (Old No. 164), Linghi Chetty Street, Chennai - 600 001.
Phone : 044 - 2534 5068 Cell : 94440 13402, E-mail : arunarnala@yahoo.co.in
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16

(16)

NGT, CHENNAI DISTRICT

~~In the High Court of Judicature at Madras~~
~~(APPELLATE SIDE)~~

OA No. 71 of 2023

Against

No. of 202

On the file of

VAKALAT

M/s. **A.V. ARUN**
E.No. 1035/1994
GANESH V. ARANALA
M.A. ARUNESHE
G. PRABAHARAN
M. ABINU MONISHA
S. FARHAN ALI

Counsel for ~~Petitioner~~ Respondent-11 ~~Appellant~~

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(Old No. 164), Linghi Chetty Street, Chennai - 600 001.
Phone : 044 - 2534 5068 Cell : 94440 13402
E-mail : arunarnala@yahoo.co.in

(17)

S.S.No: 1351 /2021
C.C. No: 1294 /2021

Ex-Officio Sub-Registrar, Vendor
NARSAPUR

30 AUG 2021

Document No. 765 of 1979

Sale Deed of Land This deed of sale is executed on the 13th day of December 1979 & with effect to 2nd Agraharam 1901 SE (a) between Sri B. Madhusudhan Reddy S/o Nagayam Reddy Age 40 years occupation Doctor R/o H. No. B-67/F.I. Vijaypuri Colony Hyderabad here inafter called the Vendor (b) which expression where ever occurs in which ever context shall mean and include his legal heirs legal representatives assigns & executors in favour of Smt. P. Shakuntala Rama W/o Prabhakar Reddy Age 22 years occupation Household R/o Bollaram P.O. Hameenpur Via Patancheru T.S. Narsapur Medak district here inafter called the Vendee which expression where ever occurs in which ever context shall mean and include her legal heirs successors in interest & assigns witnesseth as follows B. Madhusudhan Reddy executed (a) Whereas the Vendor is the Pattadar & absolute owner of Survey number 82 (4 yes Sagu ntas) admeasuring 3 gunthas (3.267 hectares) assessment of Rs. (c) 9.24 (d) paise Dry bounded by East side Bach pally Shivar West side Sy. No. 84 Govt Land North side Sy. No. 81 Govt Land South side Sas Vani Kunta Shikam palagu Situated at Bollaram Village under Gram Panchayat (e) Khajipally (f) Panchayat Samithi Narsapur Taluka Narsapur Registration Khammam T.S. Sang

Presented in the office of the Sub Registrar of Narsapur and Fee of Rs 85/- paid between the hours of 3 and 4 p.m. on the 13th December 1979 2nd Agraharam 1901 SE by B. Madhusudhan Reddy Executant admitted by left Thumb impression B. Madhusudhan Reddy (B. Madhusudhan Reddy) S/o Mr. B. N. Reddy R/o B-67/F.I. Vijaypuri Colony Hyderabad 28 (A.P.) (Identified by A. Venkat Reddy S/o Late Sri Laxmi Reddy R/o Hyderabad) Venkat Reddy S/o Nagapati

PHOTO COPY

SUB-REGISTRAR
NARSAPUR

Copy of Document	Copy of endorsements and certificates
Document No 7650 of 1979 (continued) tion Sub district Narsapur Registration district Nizamabad of Illapalli Reddy Gangaraddy The land effected by this document are not the assigned land as defined in Andhra Pradesh assigned land (P.O.T.) Act dian No 25 of 1977 B. Madhusudhan Reddy contd (2) That for the fair price existing the Vendor has agreed to sell his afore said Survey number 205 for Rs 8000/- (Rupees Eight thousand only) to the Vendee which the Vendee has accepted and paid the full consideration before the execution of this sale deed. The Vendor hereby doth acknowledge the receipt of the same. The possession of the said Survey number has already been handed over to the Vendee Total Market Value Rs 8000/- (Rupees eight thousand only) B. Madhusudhan Reddy contd (4) The Vendor hereby declares and undertakes to indemnify and keep indemnified the Vendee against all losses, expenses, incurred by him or put to be any defect in his title to the said Survey number hereby conveyed to the Vendee. B. Madhusudhan Reddy contd (5) These are the sale deed of sale is executed and affixed my signature with my free will and consent in the presence of the following witnesses B. Madhusudhan Reddy (B. Madhusudhan Reddy) (B. Madhusudhan Reddy) (1) T. Ramakrishna S/o K. Venkat Reddy R/o Patigampur (2) K. T. Ramakrishna S/o K. Narsimha Reddy S/o Venkat Reddy R/o Patigampur Typed by C. Yadaiah R/o Narsapur Sd No 17643 Date 12-12-79 Rs 20/- Sold to P. Prabhakar Reddy S/o P. Subhan Reddy R/o Balaji T.G. Narsapur Dt Medak Fd when B. Madhusudhan Reddy S/o Narsaiya Reddy R/o Vijayanagar Colony Hyd (C.T. Narsaiya) (C.T. Narsaiya) Stamp Vendor Hyderabad Sd 4578 No 17644 Date 12-12-79 Rs 20/- Sold to P. Prabhakar S/o P. Subhan Reddy R/o Balaji T.G. Narsapur Dt Medak Fd when B. Madhusudhan Reddy S/o Narsaiya Reddy R/o Vijayanagar colony Hyd (C.T. Narsaiya) (C.T. Narsaiya) Stamp Vendor Hyderabad Sd 4579 No 17645 Date 12-12-79 Rs 20/- Sold to P. Prabhakar Reddy S/o P. Subhan Reddy R/o Balaji T.G. Narsapur Dt Medak Fd when B. Madhusudhan Reddy S/o Narsaiya Reddy R/o Vijayanagar colony Hyd (C.T. Narsaiya) (C.T. Narsaiya) Stamp Vendor Hyderabad Sd No 1839 Date 13-12-79 Value Rs 10/- Name of the purchaser P. Prabhakar Reddy S/o P. Subhan Reddy R/o Balaji T.G. when purchased B. Madhusudhan Reddy S/o Narsaiya Reddy R/o Vijayanagar colony Hyd (M.A.A. Baig) Mirza Ahmed Ali Baig Stamp Vendor Nizamabad Sd No 1840 Date 13-12-79 Value Rs 10/- Name of the purchaser P. Prabhakar Reddy S/o P. Subhan Reddy R/o Balaji T.G. when purchased B. Madhusudhan Reddy S/o Narsaiya Reddy R/o Vijayanagar colony Hyd (M.A.A. Baig) Mirza Ahmed Ali Baig Stamp Vendor Narsapur Five Stamps Rupees Eight hundred In document (a)(b)(c)(e) erasures (d)(f) interlineations In register erasures (a)(b) interlineations	Reddy S/o Narsaiya Reddy R/o Vijayanagar Colony Hyderabad Sub District T.G. Narsapur Date 13th December 1979 / 22nd Agrahayana 1901 SEC. Fasli Nizamabad Sub Registrar Registration No 7650 of 1979 / 19-11 SE of Book I Volume 114 pages 176 and 177 Date 14th December 1979 / 23 Agrahayana 1901 SEC. Fasli Nizamabad Sub Registrar

Copied by [signature]

Examined by Jaikumar TSW (Reader)

[signature] (Examiner)

14. 12. 79
Sub Registrar

PHOTO COPY

SUB-REGISTRAR
NARSAPUR

(19)

S.S.No: 1351 C.C.No: 1224

1) Search made on:

2) Stan from:

3) St

4) Stan

5) Copy Prepared on:

6) Copy Delivered on:

30/8/2021

Copy Prepared by

Copy Compared by

Reader

Examiner

Office of the Sub-Registrar
NARSAPUR.

30 AUG 2021

PHOTO COPY

SUB-REGISTRAR
NARSAPUR

THE SEAL OF THE SUB-REGISTRAR NARSAPUR

200Rs.

INDIA NON JUDICIAL

Rs 200

TWO HUNDRED RUPEES

SALE DEED OF LAND

This deed of sale is executed on this 13th day of December, 1979 equivalent 22nd Aghanayana 1901 S.E. between Sri MADHUSUDHAN REDDY S/O NARAYAN REDDY, Age 40 years, Occupation DOCTOR R/O H.No.B-67/F.1, Vijayanager Coloney Hyderabad, hereinafter called the 'VENDOR' which expression where-ever occurs, in which ever contextn shall mean and include his legal heirs, legal representatives, assignors, executors, in favour of SMT.P.SHAKUNTHALAMMA W/O PRABHAKER REDDY, Age 22 years, Occupation House hold R/O Bollaram, P.O.Hameenpur, Via Patancheru, Tq.Narsapur Medak district, hereinafter called the 'VENDEE' which expression where-ever occurs, in which ever context, shall mean and include her legal heirs, successors, in interest assignees, witnesseth as follows:-

Conted. . . 2.

21

(21)

Presented in the office of the sub-Registrar
of Narsapur and Fee of Rs 85/-
Paid between the hours of 3 and 4 P.M.
On the 13th December 1979/
22nd Agrahayan 1901 SE.

Execution Admitted By
Left Thumb

B. Madhusudan Reddy
S/o Mr B. N. Reddy doctor.
R/o B-57 F1.
Vijay nagar colony
Hyderabad-28
(AP)

IDENTIFIED BY

S/o. Venkat Reddy Agriculturist R/o
patighanpur TQ. Sangareddy

S/o Veerareddy Agriculturist R/o. Bonthapally
TQ Narsapur

Date 13th December 1979/ 22nd Agrahayan 1901 SE.

Sub Registrar

(22)

200Rs.

INDIA NON JUDICIAL

Rs. 200

17044

1. P.R. Sudhakar Reddy S/o P. Subbareddy
R/o Bollaram Village Narsapur Mandal.
2. B. Yadamma Reddy S/o Venkatareddy
R/o Vijaynagar Colony Hyd.

-2-

1. Whereas the Vendor is the full and absolute owner of survey number 82(Yerragunta) admeasuring 8 acres 3 guntas (3.267hectares)assessment of Rs. ~~9-55~~ 9-22 paisa, Dry bounded by East side Bachpally shivar, West side Sy. No94 Govt.Land, North side Sy.No.81 Govt.Land, South side Saravani Kunta shikam palugu, situated at Bollaram village, under grampanchayat ~~Khajipet~~ Khajipally, Panchayat Samithi Narsapur, Taluka Narsapur registration Sub-district Narsapur, registration district Nizamabad and Zilla Parishad Sangareddy. The land effected by this document are not the assigned lands as defined in Andhra Pradesh assigned land (P.O.T) ordinance No.2 of1977.

Contd. . . .3.

23

(23)

Registered as No. 6765 dated 14th December 1979 (29th Mangsir 1901 S.E.)

Book ...I..... Volume 114 Pages 176 and 177.

Sub-Registrar

P. 1
V. 114
P. 175/177

200Rs.

INDIA NON JUDICIAL

TWO HUNDRED RUPEES

-3-

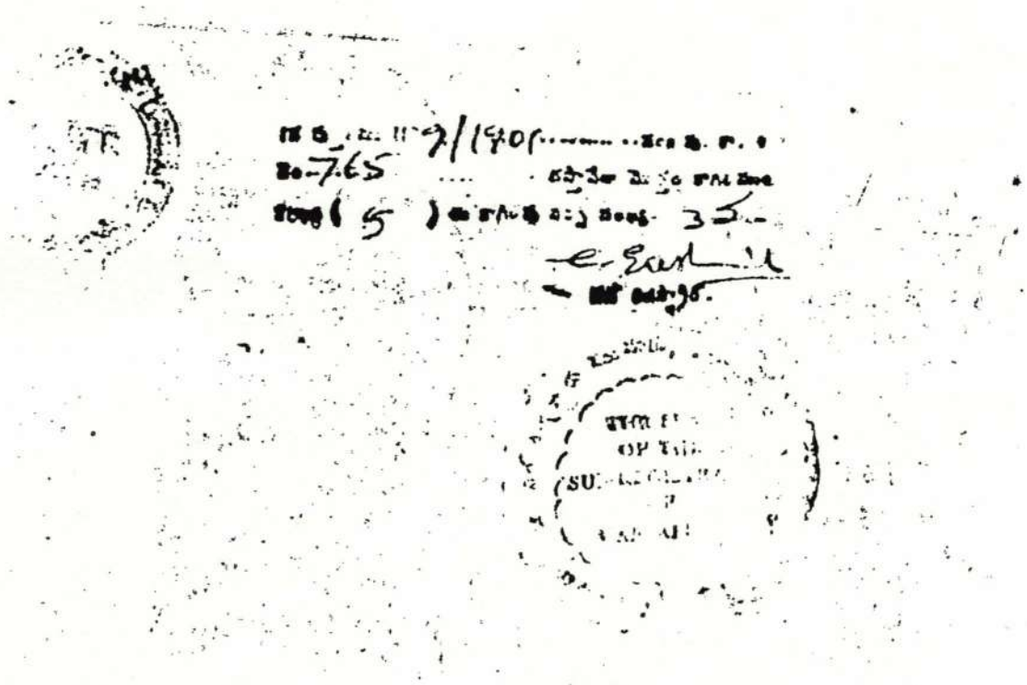
2. Due to the family necessities the Vendor had agreed to sell his aforesaid survey number for Rs.8,000/-(Rupees-Eight thousand only)to the Vendee which the Vendee had-accepted and paid the full consideration before the execution of this sale deed. The Vendor hereby admits and acknowledge the receipt of the same. The possession of the said survey number had already been handed over to the Vendee.

Total Market value also 8,000/-(Rupees Eight thousand only).

Conted. . . . .4.

25

(25)



100Rs.

INDIA NON JUDICIAL

Rs 100

ONE HUNDRED RUPEES

-4-

3. The Vendor hereby declares and under takes to indemnify and keep indemnified the Vendee against all losses and expenses incurred by him or put to be any defect in his title to the said survey number hereby conveyed to the Vendee.

Conted. . . .5.

27

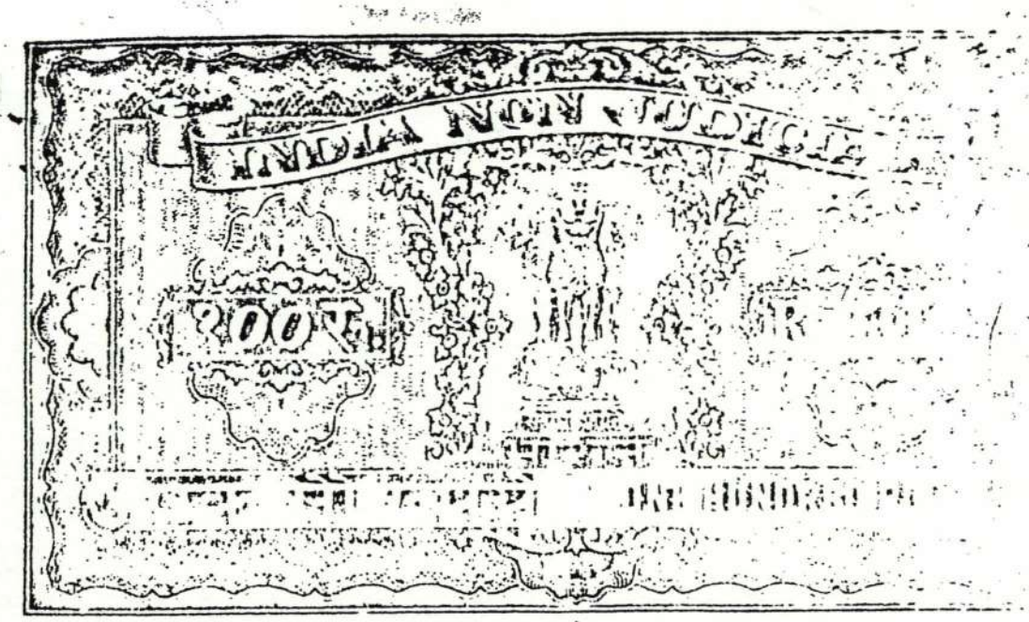
(27)

10
12/79

IN [illegible] 1979/1901 ..... [illegible]
[illegible] 765 ..... [illegible]
[illegible] (5) [illegible] 45.

[illegible]

[illegible]



NO 154 ... VALUE ... NAME OF THE PURCHASER

Therefore this deed of sale is executed and affixed my signature with my free will and consent in the presence of the following Witnesses.

B.MADHUSUDHAN REDDY.
(Vendor).

WITNESSES:

1. M. Venkatswamy Reddy
S/o Venkat Reddy.
R/o Pakiyanpet.

2.

L.T.I

K. Narsimlu
S/o Dasvalliah
R/o Bollaram

Typed by
R/O Narsapur.

29

10
12/74

(29)

1979/1907

No. 765

5

THE SEAL OF THE SUB-REGISTRAR OF HARSAPUR

Mr. Vaman Gopal Rao - (Legal Adviser) - 220845

Quadruplicate

5R$ (2)

(30)

INDIA

पाँच रुपये

पाँच रुपये

सत्यमेव जयते

FIVE RUPEES भारत FIVE RUPEES

SALE DEED:

This Sale Deed is made and executed on this the 4th day of May, 1984 by and between :

Smt. [illegible], wife of [illegible], age 26 years, Occupation: Lady, resident of Sellarm Post Office, [illegible] Vi[illegible], Patt[illegible], Tq. Narsapur, Medak District; hereinafter called the VENDOR which expression shall mean and include her heirs, executors, assignees, legal representatives, administrators, successors and transferees-in-interest;

.. OF THE ONE PART

A N D

P. శేషంతలమ్మ

.. 2.

P. శేషంతలమ్మ

.. 3.

31

(31)

Certificate under section 16 of IS Act.

I hereby certify that on the production of the original instrument I have satisfied my self that the stamp duty of Rs. 41100/- has been paid therefor

Date: 4.5.84

Sub Registrar

1984 వ. సంవత్సరం మే నెల 4 వ తేది

శుభకృత్ సంవత్సరం వైశాఖ నెల 14 వ రోజున

నగరి 2 గంటలు 3 గంటల మధ్య నగరి సబ్ రిజిస్ట్రార్

కార్యాలయములో దాఖలు చేసినది మరియు

నమోదు 2.2.5 చెల్లించినది. P. శేషమ్మ

వ్రాసియిచ్చినట్లు ఒప్పుకొన్నది

ఎడమ బొటన వ్రేలు

P. శేషమ్మ భర్త బాలకృష్ణ రెడ్డి చిరునామా

నగరి

నిరూపించినది.

[illegible]

[illegible] 510 [illegible]

Rs. 1000/- one Thousand only were paid in my presence by the Vendee to the Vendor.

P. శేషమ్మ

Payee

(Payee)

1984 వ సం॥ మే నెల 4 తేది

1906 శ.శ. వైశాఖ నెల 14 తేది

సబ్-రిజిస్ట్రార్.

(32)

2.

V. [illegible] REDDY, son of late V.Venkat Reddy, age 42 years, Occupation: Business, resident of 3-5-1119/10, [illegible] Hyderabad; hereinafter called the Vendor, which expression shall mean and include his heirs, executors, assignees, legal representatives, administrators, successors and transferees-in-interest;

.. OF [illegible]

WHEREAS the Vendor herein is the [illegible] owner and possessor of agricultural land bearing [illegible], Yerramanta, measuring 8 acres 3 Guntas (3.267 hectares) assessment of Rs.3-25 ps. dry land, situated at Kolar village which is her self acquired or party which fact is evident

(33)

from the registered Sale Deed dated 13-10-1979, registered as Document No.768, Book No.1, Vol.114 in the Office of the Sub-Registrar, Saroor.

AND WHEREAS the Vendor to meet her family necessities offered to sell a portion of the aforesaid agricultural land admeasuring 2 acres (24) Guntas more fully shown and described in the Schedule hereunder and hereinafter called the Scheduled Property, for the consideration of Rs.41,000/- (Rupees Forty One Thousand Only) and the Vendee herein having agreed to purchase, entered into Agreement of Sale & Purchase.

AND WHEREAS on the date of Agreement of Sale and Purchase the Vendee herein has paid a sum of Rs.40,000/- (Rupees Forty Thousands only) towards part payment of consideration and earnest money, and the balance sale

.. 4.

P. శేషుంధలమ్మ

D. శేషు. శ్రీ..ధ

consideration of Rs.1,000/- (Rupees One Thousand only) having been agreed to be paid on the date of execution of the registered Sale Deed. The Vendee also has been put in vacant and actual possession of the scheduled property in part performance of the Agreement of Sale & Purchase.

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS :

1. That in pursuance of Agreement of Sale & Purchase and in consideration of the sum of Rs.41,000/- out of which, an amount of Rs.40,000/- has already been paid by the Vendee to the Vendor, as stated above, and the balance of sale consideration of Rs.1,000/- has been paid this day before the Sub-Registrar at the time of registration of Sale Deed, thus the receipt of which total consideration of Rs.41,000/- (Rupees Forty One Thousands only) the Vendor doth hereby admits and acknowledges. The Vendor do hereby grant, transfer and

P. శేషుంతలమ్మ

convey absolutely unto and to the use of the Vendee herein all her rights, title and interest in the scheduled property together with all kinds of benefit of air and light, liberties, easements, ways, use and property claim and demand whatsoever of the Vendor into and upon the scheduled property and every part thereof together with deeds, documents and instruments of title exclusively and which are now in custody, power or possession of the Vendor or any person or persons from whom the Vendor can or may procure to have and to hold the said schedule property described in the schedule hereto and hereby grant, convey, transferred and assigned or expressed or intended so to be with appurtenances and legal incidents unto the Vendee absolutely and forever and free from all encumbrances, claims and demands whatsoever.

THE VENDOR FURTHER COVENANTS AS FOLLOWS :

1. That the Vendor being the sole and absolute owner

P. శేషుంతలమ్మ

and possessor of the scheduled property, has hereby transferred, conveyed the same to the Vendee and hereby further states that no one else has any kind of claim or title over the same and that she has got title over the same and that she has got whole and sole authority to transfer and convey to the Vendee.

2. That the schedule property is free from all encumbrances, demands, charges, taxes etc. to the Government or otherwise upto date and the Vendor shall be liable to pay if found due, and the Vendee shall be responsible for all future taxes etc. payable thereon.

3. That the schedule property is not subject to sale, mortgage, transfer, gift or will in the name of any other person.

4. If the Vendee is deprived of whole or any part of the schedule property on account of any defect in title the

P. శేషుంతలమ్మ

Vendor shall be liable to pay the value of the deprived property from his person and his other property movable or immoveable.

5. That the Vendor shall indemnify and keep indemnified the Vendee against all losses, damages, costs and other expenses which the latter may sustain or incur due to prior claim or defect in title if any and demands, encumbrances etc. in respect of the property hereby transferred to the Vendee.

6. The Vendor further declares and covenants with the Vendee that the Vendor or his heirs and successors from to-day will have no right, title or interest in the said schedule property hereby transferred and conveyed to the Vendee and that the Vendee may hold and enjoy the same as absolute owner in any manner he likes.

7. The Vendor has already delivered the vacant possession

of the schedule property to the Vendee and ensures that all the loans, taxes and rates have been paid upto date and nothing is due and the Vendee from this day onwards shall continue his possession on account of his own rights.

8. That the land affected by this document is not an assigned land as defined in Sec.2(1) of the Act 9 of 1977.

SCHEDULE OF PROPERTY : P. శేషుంతలమ్మ 2 Acre 29 gu.

All that portion of agricultural land admeasuring ~~2 acres 29 Guntas~~ (1.10 hectares) forming part of Survey No.82 situated at Bolaram village under Gram Panchayat Khazipelly, Panchayat Samithi Narsanpur, Z.P. Sangareddy Medak Dist. and bounded as :

-P. శేషుంతలమ్మ

NORTH .. Portion of Survey No.82 belonging to Vendor

SOUTH .. Survey No.83.

EAST .. R o a d.

WEST .. Survey No.84

P. శేషుంతలమ్మ

The Vendor hereby declares that the value of the said property is Rs.15,000/- per acre and the total value amounts to Rs.41,000-00 only under Rule 3 of the A.P. S.T.I. Rules 1976.

IN WITNESS THEREOF MR. VENDOR has set her hands to these papers with free will and consent on the day, month and the year mentioned above.

Witnesses:

1. [illegible]

2. [illegible]

VENDOR:

P. [illegible]

Quadruplicate (1338) దస్తావేజు నం. 1550/1994 5R?

(40)

INDIA

पाँच रुपये

FIVE RUPEES

भारत

FIVE RUPEES

27/2227 3-5-84 నుండి
Smt. V. Kamala Devi W/o Viswanath Reddy R/o Hyd.
Self.

S A L E D E E D :

This Sale Deed is made and executed on this the 8th day of May, 1994 : By and Between :

Smt. P. SHAKUNTALAMMA, wife of PRABHAKAR REDDY, age 26 years, Occupation: Landlady, resident of Bollaram Post Office, Ameenpura V.L. Patancheru, Tq. Narsapur, Medak Dist., hereinafter called the VENDOR which expression shall mean and include her heirs, executors, assignees, legal representatives, administrators, successors and transferees-in-interest;

.. OF THE ONE PART

A N D

Kamala Devi

Smt. V. KAMALA DEVI, wife of Viswanath Reddy, age 32 years, Occupation: Household, resident

.. 2.

P. శకుంతలమ్మ

P. శకుంతలమ్మ

.. 3.

41

Certificate u/s 16 of I.S. Act

I hereby certify that the production of the original instrument, I have satisfied only stamp duty of Rs. 4031/- of has been paid vide

Sub-Registrar

19... సం. సంవత్సరం ... నెం ... వ తేదీ

సం. 1338 ... తప్పనిసరి మొత్తం రాసిన

సం. 9 ... రాసిన పన్ను తంబ్ - 1

సంవత్సరం ... నెం. 18 వ రోజు

గ్రా 3 ... 4 ... గ్రామం పేర్లు నల్లమోర్

... లో దాఖలు చేసిన మరియు

... 275=50 ... చెల్లించినది. P. శేషంతలమ్మ

వానియిచ్చినట్లు ఒప్పుకొన్నది

ఎడమ బొటన వ్రేలు.

P. శేషంతలమ్మ

నిరూపించినది. S.P. Reddy S/o Chandra Reddy - Agriculture - R/o Bachupally, Mandal.

2. P. Venkatesh S/o Sudhan Reddy Agriculture R/o Kowkur.

Registered by Sri. V. Sudarshan Advocate.

P. శేషంతలమ్మ

2.

of House No.3-6-1119/10, [illegible] Mohalla, Hyd'bad; hereinafter called the VENDOR which expression shall mean and include her heirs, executors, assignees, legal representatives, administrators, successors and transferees-in-interest;

WHEREAS the Vendor herein is the absolute owner and possessor of agricultural land bearing [illegible], [illegible], measuring 8 acres 3 guntas (3.207 hectares) assessment of Rs.0-25 ps. dry land, situated at [illegible] village, which is her self acquired property which fact is evident from from the registered Sale Deed dated 13-12-1979, registered as Document No.765, Book No.1, Vol.111, in the Office of the Sub-Registrar, Narsapur.

P. శమంతలమ్మ

.. 3.

AND WHEREAS the Vendor to meet her family necessities offered to sell a portion of the aforesaid agricultural land admeasuring 2 Acres 27 Guntas more fully shown and described in the Schedule hereunder and hereinafter called the Scheduled Property, for the consideration of a sum of Rs.39,269-00 (Rupees Thirtynine Thousands Two Hundred Sixty Nine only) and the Vendee herein having agreed to purchase, entered into Agreement of Sale & Purchase.

AND WHEREAS on the date of Agreement of Sale & Purchase the Vendee herein has paid a sum of Rs.37,269-00 (Rupees Thirtyseven Thousands Two Hundred Sixty Nine only) towards part payment of consideration and earnest money, and the balance sale consideration of Rs.2,000-00 (Rupees Two Thousands only) having been agreed to be paid on the date of execution of the registered Sale Deed. The Vendee

also has been put in vacant and actual possession of the Scheduled Property in part performance of the Agreement of Sale & Purchase.

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS :

1. That in consideration of Agreement of Sale & Purchase and in consideration of the sum of Rs.39,269-00, out of which, an amount of Rs.37,269-00 has already been paid by the Vendee to the Vendor, as stated above, and the balance of sale consideration of Rs.2,000-00 has been paid this day before the Registrar at the time of registration of Sale Deed, thus the receipt of which total consideration of Rs.39,269-00 the Vendor doth hereby admits and acknowledges. The Vendor do hereby grant, transfer and convey absolutely unto and to the use of

P. శేషాద్రమ్మ

the Vendee herein all her rights, title and interest in the Scheduled Property together with all kinds of benefit of air and light, liberties, easements, ways, use and property claim and demand whatsoever of the Vendor into and upon the Scheduled Property and every part thereof together with deeds, documents and instruments of title exclusively and which are now in custody, power or possession of the Vendor or any person or persons from whom the Vendor can or may procure to have and to hold the said schedule property described in the schedule hereto and hereby grant, convey, transferred and assigned or expressed or intended so to be with appurtenances and legal incidents unto the Vendee absolutely and forever and free from all encumbrances, claims and demands whatsoever.

P. ಸಂಜೀವಯ್ಯ

THE VENDOR FURTHER COVENANTS AS FOLLOWS :

1. That the Vendor being the sole and absolute owner and possessor of the schedule property, has hereby transferred, conveyed the same to the Vendee and hereby further states that no one else has any kind of claim or title over the same and that she has got title over the same and that she has got whole and sole authority to transfer and convey to the Vendee.

2. That the schedule property is free from all encumbrances, demands, charges, taxes etc. to the Government or otherwise upto date and the Vendor shall be liable to pay if found due, and the Vendee shall be responsible for all future taxes etc. payable thereon.

3. That the schedule property is not subject to sale, mortgage, transfer, gift or will in the name of any other person.

4. If the Vendee is deprived of whole or any part of

P. శకుంతలమ్మ

the schedule property on account of any defect in title the Vendor shall be liable to pay the value of the deprived property from his person and his other property moveable or immoveable.

5. That the Vendor shall indemnify and keep indemnified the Vendee against all losses, damages, costs and other expenses which the latter may sustain or incur due to prior claim or defect in title if any and demands, encumbrances etc. in respect of the property hereby transferred to the Vendee.

6. The Vendor further declares and covenants with the Vendee that the Vendor or her heirs and successors from to-day will have no right, title or interest in the said schedule property hereby transferred and conveyed to the Vendee and that the Vendee may hold and enjoy the same as absolute owner in any manner she likes.

7. The Vendor has already delivered the vacant possession of the schedule property to the Vendee and assures

P. శేషం తలమ్మ

48

2A 27 Gunts

8.

that all the loans, taxes and rates have been paid upto date and nothing is due and the Vendee from this day onwards shall continue her possession on account of her own rights.

8. That the land affected by this document is not an assigned land as defined in Sec.2(1) of the Act 9 of 1977.

SCHEDULE OF PROPERTY :

All that portion of Agricultural land admeasuring 2 Acres 27 Guntas (1.08 Hectares) forming part of Survey No.82 situated at Bolaram village under Gram Panchayat Khajepally, Panchayat Samithi Narsapur Zilla Parishad Sangareddy, Medak District, bounded as :

NORTH	..	Survey No.81.
SOUTH	..	Portion of Survey No.82 belonging to Vendor.
EAST	..	R o a d.
WEST	..	Survey No.84.

The Vendor hereby declares that the value of the

.. 9.

P. శశిధరలక్ష్మి

said property is Rs. 13,000/- per Acre. and the total value comes to Rs. 40,[illegible]/- (Rupees Forty thousand & Two hundred only) under Rule 3 of A.P. R.V.T Rules 1976.

IN WITNESS WHEREOF THE VENDOR has set her hands to these papers with free will and consent on the day Month and the year mentioned above.

WITNESSES:

1. [illegible] Reddy
Sri. Padma Reddy
S/O. Chandra Reddy
R/O. Barupully Mandal (T.A.C.)

2. [illegible]
Sri. P. Prabhakar Reddy
S/O. Sulthan Reddy
R/O. Bollaram

VENDOR:

P. Shakuntalamma

Smt. P. Shakuntalamma.
W/O. Prabhakar Reddy.
R/O. Bollaram village.

...

Triplicate.

దస్తావేజు నెం. 1342/1984 5Rs

(3)

(50)

INDIA

पाँच रुपये

पाँच रुपये

सत्यमेव जयते

FIVE RUPEES भारत FIVE RUPEES

27134 3/5/84

V. Swaruprreddy S/o V. Venkatreddy R/o Hyd

Self

SALE DEED:

This Sale Deed is made and executed on this the 10th day of May, 1984 : By and Between :

Smt. P.SHAKUNTALAMMA, wife of PRABHAKAR REDDY, age 26 years, Occupation: Landlady, resident of Bollaram Post Office Assenapura via. Pattancheru, Tq. Narsapur, Medak District; hereinafter called the VENDOR which expression shall mean and include her heirs, executors, assignees, legal representatives, administrators, successors and transferees-in-interest;

.. OF THE ONE PART

A N D

V. SWAROOP REDDY, son of late V. [illegible] REDDY, aged 12 years, Occupation: [illegible], resident

Doc NO Area
1312 - 2.29
1338 - 2.27
1342 - 2.27
8.03

8.03

40 గజాలకు = 1 వరకు

P. శకుంతలమ్మ

.. 2.

P. శకుంతలమ్మ

.. 3.

51

(51)

84
No. 1342
9 2

Rs. 2000/- Rupees Two thousand only were paid in my presence by the Vendee to the Vendor.

Reddy payer

Payee

Triplicate : Difference between the original and triplicate under-linings, Blanks, alterations and erasures are in same serial as in the original

(Correspondency (Reader)

(Examiner)

Date 10.5.1984.

Sub Registrar

AND WHEREAS the Vendor to meet her family necessities offered to sell a portion of the aforesaid agricultural land admeasuring 2 Acres 27 Guntas more fully shown and described in the Schedule hereunder and hereinafter called the Scheduled Property, for the consideration of Rs.39,269-00 (Rupees Thirtynine Thousands Two Hundred Sixty Nine only) and the Vendee herein having agreed to purchase, entered into Agreement of Sale & Purchase.

AND WHEREAS on the date of Agreement of Sale and Purchase the Vendee herein has paid a sum of Rs.37,269-00 (Rupees Thirtyseven Thousands Two Hundred Sixty Nine only) towards part payment of consideration and earnest money, and the balance sale consideration of Rs.2,000-00 (Rupees Two Thousands only) having been agreed to be paid on the date of execution of the registered Sale Deed. The Vendee

P. శమంతమ్మ

also has been put in vacant and actual possession of the scheduled property in part performance of the Agreement of Sale and Purchase.

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS :

1. That in pursuance of Agreement of Sale and Purchase and in consideration of the sum of Rs.39,269-00 out of which, an amount of Rs.37,269-00 has already been paid by the Vendee to the Vendor, as stated above, and the balance of sale consideration of Rs.2,000-00 has been paid this day before the Registrar at the time of registration of Sale Deed, thus the receipt of which total consideration of Rs.39,269-00 the Vendor doth hereby admits and acknowledges. The Vendor do hereby grant, transfer and convey absolutely unto and to the use of the Vendee herein all his rights, title and interest in the

P. వేంకటలక్ష్మి

scheduled property together with all kinds of benefit of air and light, liberties, easements, ways, use and property claim and demand whatsoever of the Vendor into and upon the scheduled property and every part thereof togethe with deeds, documents and instruments of title exclusively and which are now in custody, power or possession of the Vendor or any person or persons from whom the Vendor can or may procure to have and to hold the said schedule property described in the schedule hereto and hereby grant, convey, transferred and assigned or expressed or intended so to be with appertenances and legal incidents unto the Vendee absolutely and forever and free from all encumbrances, claims and demands whatsoever.

THE VENDOR FURTHER COVENANTS AS FOLLOWS :

1. That the Vendor being the sole and absolute owner and possessor of the schedule property, has hereby trans-

P. శేషాచలమ్

ferred, conveyed the same to the Vendee and hereby further states that no one else has any kind of claim or title over the same and that she has got title over the same and that she has got whole and sole authority to transfer and convey to the Vendee.

2. That the schedule property is free from all encumbrances, demands, charges, taxes etc. to the Government or otherwise upto date and the Vendor shall be liable to pay if found due, and the Vendee shall be responsible for all future taxes etc. payable thereon.

3. That the schedule property is not subject to sale, mortgage, transfer, gift or will in the name of any other person.

4. If the Vendee is deprived of whole or any part of the schedule property on account of any defect in title the Vendor shall be liable to pay the value of the deprived

P. [illegible]

property from his person and his other property moveable or immoveable.

5. That the Vendor shall indemnify and keep indemnified the Vendee against all losses, damages, costs and other expenses which the latter may sustain or incur due to prior claim or defect in title if any and demands, encumbrances etc. in respect of the property hereby transferred to the Vendee.

6. The Vendor further declares and covenant with the Vendee that the Vendor or her heirs and successors from to-day will have no right, title or interest in the said schedule property hereby transferred and conveyed to the Vendee and that the Vendee may hold and enjoy the same as absolute owner in any manner he likes.

7. The Vendor has already delivered the vacant possession of the schedule property to the Vendee and assures that all the loans, taxes and rates have been paid upto

.. 8.

P. సుందరమ్మ

date and nothing is due and the Vendee from this day onwards shall continue his possession on account of his own rights.

8. That the land affected by this document is not an assigned land as defined in Sec.2(1) of the Act 9 of 1977.

SCHEDULE OF PROPERTY :

All that portion of agricultural land admeasuring 2 Acres 27 Guntas (1.08 Hectares) forming part of Survey No.82, situated at Bolaram village under Gram Panchayat Phajepally, Panchayat Samithi Narsapur Zilla Parishad, Sangareddy, Medak District, bounded as :

NORTH .. Portion of Survey No.82 belonging to Smt.Kamla Devi.

SOUTH .. Portion of Survey No.82 belonging to the Vendee.

EAST .. R o a d.

WEST .. Survey No.81.

.. 9.

P. [illegible]

The Vendor hereby declares that the value of the Said property is Rs. 15,000-00 per Acre and the total value comes to Rs.40,200/- (Rupees Forty thousand & Two hundred only) under rule 3 of the A.P.P.U.V.I. Rules. 1976.

IN WITNESSES WHEREOF THE VENDOR has set her hands to these paper with free will and consent on the day and the year mentioned above.

P. శకుంతలమ్మ

VENDOR:
Smt. P. SHAKUNTALAMMA.
W/O. Prabhakar Reddy.
R/O. Bollaram Village.

Witnesses:-

1. Sri. R.P. Reddy
S/O. R. Padma Reddy.
R/O. R. Chandra Reddy
Bachupally (V), Medchal (Tq)

2. Sri. P. Prabhakar Reddy
S/O. P. Sadashiva Reddy
R/O. Bollaram.

...

170x/94 II-B-1 5000Rs.

(59)

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0042451 DATE: 08/06/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P V SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

నకలు రిజిస్ట్రారు, వరంగల్లు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
& స్టాంపు కార్యాలయము, ఇ & కార్యాలయము
హైదరాబాదు.

SALEDEED

This sale deed is made on this the 28th day of June, 1994 eqiuvalent to 7th day of Ashada, 1916, S.E., in the Between:-

Smt. V.Kamala Devi wife of V.Swaroopa Reddy aged 40 years, Occupation House Hold, Resident of H.No. 3-5-1119/10, Rajamohalla, Hyderabad, hereinafter called the VENDOR which term shall include her heirs, assignees, nominees, and agents etc., of the First Part.

IN FAVOUR OF

Sri. C.S.Rao son of C.Venkatakrishna Rao aged 66 years, Occupation Business, Resident of Lane No.III, Banjara Hills, Hyderabad, hereinafter called the PURCHASER which term shall includes his heirs, assignees, nominees and agents etc., of the Second Part.

Whereas the Vendor herein is the absolute owner and possessor of Ac. 2.27 guntas (Ac.1.8 hectors) of dry land forming part of Sy. No.82, situated atYerragunta Bollaram village, under Khajipally Grampanchayat, Jinnaram Mandal Medak District, having purchased the same

V. Kamala Devi

.....p.2

60

(60)

1994 వ సం॥ మే నెల 28 వ తేదీన
1916 శా.శ. వైశాఖ మాసం 7 వ రోజున
పగలు 2 మరియు 3 గంటలమధ్య సర్వాపూర్
సబ్-రిజిస్ట్రారు కార్యాలయములో దాఖలుచేసి రుసుము
రూ॥ 1071-00 చెల్లించినది. V. Kamala Devi

వారిఇచ్చినట్లు ఒప్పుకొన్న
వివరము కొటేషన్ వేలు

V. Kamala Devi w/o సచివయ్యరెడ్డి
గృహము నం. 3-5-1119/10 రాంనగర్ హైదరాబాదు.

విక్రయించినవి

1) (V. Swapna Reddy) S/o V. Venkat Reddy a Business
R/03-5-1119/10, Raj Mohalla, Hyd.

3 N.V.
(N. V. Ramana S/o N. V. B. S. Food Service, 202/C Keerthi Apartments
Yellareddy Guda, Hyd- 500 873.)

1994 సం॥ మే నెల 28 న తేదీ

1916 శా.శ. వైశాఖ నెల 7 వ తేదీ

సబ్-రిజిస్ట్రార్

61

5000Rs.

(61)

INDIA NON JUDICIAL

५000रु.

Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0042452 DATE: 08/06/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P V. SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

నకలు సరిచూచి, సరిపోల్చుకొనుట
మరియు 25-అపీషియా స్టాంపు పెంచరు
స్టాంపు కార్యాలయము, ఇ.ఎ. కార్యాలయము
హైదరాబాదు.

//p.2.//

under a registered sale deed dated 8.5.1994 from Smt. P.Shakuntha-lamma, wife of P.Prabhakar Reddy of Bollaram, Ameenpura namely Pata-ncheru, Taluk Narsapur, Medak District, and having been in possession and enjoyment of the same from the date of purchase AND

Whereas the purchaser agreed to purchase Ac. 2.00 gts., out of Ac. Ac. 2.27 gts., in the said Survey No. 82 and more clearly shown and within the specified boundaries, and

Whereas the Vendor offered to sell the same to the purchaser for her family necessities under the following terms and conditions.

HENCE THIS SALE DEED WITNESSESTH AS FOLLOWS:-

1. The sale consideration as agreed between the parties is Rs. 80,000/- (Rupees Eighty thousand only) per acre, which comes to Rs.1,60,000/- (Rupees one lakh sixty thousand only) for two acres. The purchaser has already paid an amount of Rs.1,50,000/- (Rupees One lakh fifty thousand only) by cash as advance on 6.5.1994, to meet the marriage expenses of Vendor's daughter Kum. Sucharitha which held on 12.5.1994 at RBVRR Women's College, Naraynaguda, Hyderabad, and

V. Kamala Devi

.....p.3

5000Rs.

(62)

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0042450 DATE: 08/06/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P V SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రారు, మర్చంట్ పేటలు
మరియు ex-అఫిషియో స్టాంపు వెండరు
& స్టాం. కార్యాలయము, ఇ.ఆ కార్యాలయం
హైదరాబాదు.

//p.3.//

the balance of sale consideration i.e., Rs. 10,000/- (Rupees Ten thousand only) is paid to the Vendor today, and the Vendor hereby acknowledges the receipt of thesame.

2. The Vendor hereby transferred by way of absolute sale of the scheduled mentioned land the purchaser together with all rights, title and interest in the said land which the Vendor has to the purchaser, to hold and enjoy the same absolutely and the Vendor has already delivered possession of the same to the purchaser on receipt of advance itself.

3. The Purchaser thus being the absolute owner of the said land hereby conveyed, has every right to deal with the same in any manner as she likes by paying all the taxes, cesses etc., payable to the Government under any provisions of law.

4. The Vendor covenants that she has not encumbered the said land with anybody at any time and there are no liabilities whatsoever against the said land and if any taxes and dues or arrears of charges and dues if any found to be paid till the date of registration will be piad by the Vendor.

V. Kamala Devi

.....p.4

2000Rs.

(63)

INDIA NON JUDICIAL

२000रु. Rs 2000

सत्यमेव जयते

भारत

दो हज़ार रुपये TWO THOUSAND RUPEES

S.L.NO: 0042454 DATE: 08/06/94 RS: 2,000

PURCHASER: P VENUGOPAL
S/O P V SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రార్, వర్ క్షేత్రము
మరియు ex-అఫీషియో స్టాంపు వెండరు
స్టాంప్ కార్యాలయము, ఇ కార్యాలయం
హైదరాబాదు.

//p.4.//

5. The Vendor further covenants that excepthimself nobody else in her family has got any right or interest over the said land since it is the self acquired property of the Vendor as already stated above.

V. Kamala Devi 6. The Vendor hereby indemnifies the purchaser that in case of any litigation initiated by anybody in respect of the title and possession of the land hereby conveyed, the Vendor shall clear all such litigation at her expenses and assures the purchaser to protect this transaction for her aboslute enjoyment of the said land.

7. The Vendor covenants that the ~~xxx~~ land hereby conveyed does not come under the Urban Land Ceiling Act and she has got absolute rights to convey the same to the purchaser.

V. Kamala Devi 8. The Vendor hereby deliver all the ~~xxx~~relevant documents including the original title deed, tax receipts and other relevant records relating to the land hereby conveyed to the purchaser and the purchaser hereby acknowledge the receipt of the same.

V. Kamala Devi

....p.5.

500Rs.

INDIA NON JUDICIAL

५०० रु.

Rs 500

सत्यमेव जयते

भारत

पाँच सौ रुपये FIVE HUNDRED RUPEES

(64)

S.L.NO: 0042456 DATE: 08/06/94 RS: 500

PURCHASER: P VENUGOPAL
S/O P V SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రార్, [illegible]
మరియు ex-అఫీషియో స్టాంపు వెండరు
ఆఫ్ స్టాంప్ కార్యాలయము, ఇ.ఆ కార్యాలయం
హైదరాబాదు.

//p.5.//

Note:- The land has not been assigned by the Government as defined under Act No. 9 of 1977 of Government of Andhra Pradesh and do not belongs to Government or their agencies undertakings are not the Government lands or lands covered by mortgages to the Government agencies or their undertakings.

I hereby declare that there are no mango trees/coconut trees/ betal leaf garden/orange groves or any such other garden that there are no mines or qourries of granites or such other valuable stones, that there are no machinary, no fish ponds etc., in the land now being transferred, that if any suppression facts is noticed, at a future date I will be liable for prosecution as per law, beside payment of deficit duty.

SCHEDULE OF PROPERTY

Ac. 2.00 gts., out of Ac. 2.27 gts., of dry land in Survey No.82, of Yerragunta Bollaram village Gram Panchayat Khazipally Jinnaram Mandal Medak District, Registration Sub-District Narsapur, Registration District Medak at Sangareddy, boundaries are as under.

East :- Mouje Bachupalli Sivar South:- Land in Sy.82(Remaining extent)
West :- Land in Sy.No. 84 North:- Land in Sy.No. 81.

V. Hamala Devi

....p.6.

100Rs.

INDIA NON JUDICIAL

१०० रु.

Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

(65)

No. 10385 Dt. 28/6/94 Rs. 100-00.

వి. కమలాదేవి

వి. శ్రీనివాస్,
నర్సాపూర్.
లై.నం. 33/93

//p.6.//

In witnesses where of the Vendor has signed with her free will and consent in the presence of the witnesses on the date and month, year mentioned first above.

WITNESSES:

VENDOR:

1. (Viswanath Reddy)
R/o 3-5-1119/12, Padmaprabhalla, Hyd.

V. Kamala Devi
V. Kamala Devi

2. (N.V. Ramana)
202/c Keerthi Apartments
Yellareddy Guda, Hyd)

Drafted and Typed by

Mirza Ahmed Ali Baig
Licence No. 91/83, R No. 33/93
Sub-District NARSAPUR, Medak Dist.

1808/94 II A-1 5000Rs.

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0052208 DATE: 13/07/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P VENKATA SWAMY
KPHB, HYD.

FOR WHOM : C S RAO
S/O C VENKATA KRISHNA RAO
SRINAGAR COLONY, HYD.

సబ్-రిజిస్ట్రారు, కర్మచేతకులు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
మ స్టాం. కాగితములు, ఇ మ కాగితములు
హైదరాబాదు.

SALE DEED

This Sale deed is made on this the 14th day of July, 1994, eqiuvalent to 23rd day of Ashada, 1916, S.E., at Narsapur Between:-

1. Smt. V.Kamala Devi wife of V.Swaroopa Reddy aged 40 years, Occupation House Hold, Resident H.No. 3-5-1119/10, Rajamohalla, Hyderabad of 1st party.

2. Sri. V.Swaroopa Reddy son of Late V.Venkata Reddy aged 52 years, Occupation Technocrat, and Land lord, Hyderabad of 2nd party.

Hereinafter called the VENDORS together which term shall includes their heirs, assignees, nominees and agents, etc., of the First part.

V. Kamala Devi

.....P.2.

(67)

I.R. చట్టం సెక్షన్ 150-బి కింద నమోదు చేయబడినది
నమోదు నెం. 1/Sale
పుస్తకం వారీగా నమోదు (...1/...)
తూనికలు కలన నమోదు (.../.....)

1994వ సం॥ జూలై నెల 14 వ తేది
1916 శా.శ. ఆషాఢ మాసం 23 వ రోజున
పగలు 2 మరియు 3 గంటలమధ్య నర్సాపూర్
సబ్-రిజిస్ట్రారు కార్యాలయములో దాఖలుచేసి రుసుము
రూ॥ 1071/- చెల్లించినది. V. Kamala Devi

వారిఇచ్చినట్లు ఒప్పుకొన్నవారు

1) విక్రయము పొందిన వ్యక్తులు V. Kamala Devi భర్త వెంకటరాంరెడ్డి గృహిణి
యు.జి.నెం. 3-5-1119/10 రాంనగర్ హైదరాబాద్

2) విక్రయము పొందిన వ్యక్తులు తండ్రి పెంటారెడ్డి. వృత్తి రిటైర్డ్ టెస్కో ఉద్యోగి.
(భూ సర్దుబాటు) నాంపల్లి హైదరాబాద్

తిరూపించినవి

1) తండ్రి. V. బాలకృష్ణారావు. జి.నెం. 12-1-331/69
మెహదీపట్నం హైదరాబాద్ Power of Exutive

2) తండ్రి మల్లారెడ్డి వ్యవసాయం-యు జి.నెం. 8-3-403/5
బంజారాహిల్స్ రోడ్ నెం. 4. హైదరాబాద్

సబ్-రిజిస్ట్రారు

1994వ సం॥ జూలై నెల 14 వ తేది
1916 శా.శ. ఆషాఢ నెల 23 వ తేది

5000Rs.

(68)

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0052209 DATE: 13/07/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P VENKATA SWAMY
KPHB, HYD.

FOR WHOM : C S RAO
S/O C VENKATA KRISHNA RAO
SRINAGAR COLONY, HYD.

నోట్-రిజిస్ట్రారు, కార్యనిర్వహకులు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
& స్టాం. కార్యాలయము, ఇ & కార్యాలయము
హైదరాబాదు.

//p.2.//

IN FAVOUR OF

Sri. C.S. Rao, son of C.Venkata Krishna Rao aged 66 years, Occupation Business, Lane No.III, Banjara Hills, Hyderabad, hereinafter called the 'PURCHASER' which term shall includes his heirs, assignees, nominees and agents etc., of the Second part.

V. Kamala Devi

Whereas the Ist party of First part herein being the absolute owner and possessor of Ac. 2-27 Guntas (Ac.1.8 hectors) of Dry land forming part of S.No. 82, situated at Yerragunta, Bollaram village under Khazipally Grampanchayat, Jinnaram Mandal Medak District, sold 2 acres to Sri. C.S.Rao s/o C.Venkata Krishna Rao of Banjarahills on 28-6-1994 under Regd. sale deed with Doc.No.1705 of S.R.O. Narsapur and possession was also delivered after receiving full consideration.

V. Kamala Devi

.....p.3.

5000Rs.

(69)

INDIA NON JUDICIAL

५000रु.

Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0042453 DATE: 08/06/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P V SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రారు, పర్యవేక్షకులు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
స్టాంపు కార్యాలయము, ఇంటి కార్యాలయం
హైదరాబాదు.

//p.3.//

Whereas 1st party of the First part is selling the remaining 27 guntas of remaining land which she acquired under registered sale deed dated 8-5-1984 from Shakunthalamma, w/o Prabhakara Reddy of Bollaram, Ameenpura nemly Patancheru, Narsapur Taluk, Medak District to the Purchaser jointly with her husband Sri. V.Swaroopa Reddy.

Whereas the 2nd party of First part is the absolute owner of Ac. 5-16 guntas of dry land in S.No. 82, situated in Yerragunta, Bollaram village Jinnaram Mandal Medak District, having purchased the same under two registered sale deed dated 4-5-84 and 10-5-84 under documents bearing No. 1312 and 1342 respectively from Smt. P.Shakunthalamma w/o Prabhakara Reddy and having been in possession and enjoyment from the date of purchase and

V. Kamalad

.....p.4

1000Rs.

INDIA NON JUDICIAL

१000रु.

Rs 1000

सत्यमेव जयते

भारत

एक हज़ार रुपये ONE THOUSAND RUPEES

S.L.NO: 0042455 DATE: 08/06/94 RS: 1,000

PURCHASER: P VENUGOPAL
S/O P V SWAMY
HYD.

FOR WHOM : C S RAO
S/O C V KRISHNA RAO
BANJARA HILLS, HYD.

న్ . శ్రీనివాసు, బి.కామ్,
మరియు న్ . అపిషియో స్టాంప్ వెండరు
స్టాంప్ కార్యాలయము, ఇ.ఎ కార్యాలయం
హైదరాబాదు.

V. Kamala Devi

//p.4.//

Whereas 2nd party of First part is selling Ac.1-13 guntas of it to the Purchaser herein, AND

Whereas the Purchaser agreed to purchase Ac. 0-27 guntas out of Ac. 2-27 guntas of 1st party of First Part and Ac. 1-13 gts., of 2nd party of First part in the said Survey No. 82, and more clearly shown and within the specified boundaries, and

Whereas the Vendors offered to sell the same to the Purchaser for their family necessities under the following terms and conditions.

V. Kamala Devi

.....p.5

1000Rs.

INDIA NON JUDICIAL

१000रु.

Rs 1000

सत्यमेव जयते

भारत

एक हज़ार रुपये ONE THOUSAND RUPEES

S.L.NO: 0052210 DATE: 13/07/94 RS: 1,000

PURCHASER: P VENUGOPAL
S/O P VENKATA SWAMY
KPHB, HYD.

FOR WHOM : C S RAO
S/O C VENKATA KRISHNA RAO
SRINAGAR COLONY, HYD.

సబ్-రిజిస్ట్రారు, పశ్చిమము
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
ఇ స్టా. కార్యాలయము, ఇ.ఆ. కార్యాలయము
హైదరాబాదు.

//p.5.//

HENCE THIS SALE DEED WITNESSETH AS FOLLOWS:-

1. The Sale consideration as agreed between the parties is Rs. 80,000/- (Rupees Eighty thousand only) per acre which comes to Rs. 1,60,000/- (Rupees One Lakh sixty thousand only) for two acre. The Purchaser has already paid an amount of Rs. 1,50,000/- (Rupees One Lakh fifty thousand only) by cash as advance on6.5.94 to meet the marriage expenses of Vendor's daughter Kum. Sucharitha which held on 12.5.1994 at RBVRR Women's Collage, Narayanaguda, Hyderabad, and the balance of sale consideration i.e., Rs. 10,000/- (Rupees Ten thousand only) is paid to the Vendor today, and the Vendor hereby acknowledge the receipt of the same.

V. Kamalapani

.....p.6

100Rs.

INDIA NON JUDICIAL

१00रु. Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

(72)

సం. 10931 తే. 14/7/94 సం. 100:00

కొనుగోలు చేసిన V. కమల దేవి. K.V. రెడ్డి. నివాసి

సర్కారు C.S. రావు. కమల C.V. కమల. నివాసి కాంపు ఆఫీసు, నెల్లూరు

ఎ.సం. 8/93

//p.6.//

V. Kamala Devi

2. The Vendors hereby transferred by way of absolute sale of the schedule mentioned land to the Purchaser together with all rights, title and interest in the said land which the Vendor has to the purchaser, to hold and enjoy the same absolutely and the Vendor has already delivered possession of the same to the purchaser on receipt of advance itself.

3. The Purchaser thus being the absolute owner of the said land hereby conveyed, has every right to deal with the same in any manner as they likes by paying all the taxes, cesses etc., payable to the Government under any provission of law.

4. The Vendors covenants that she has not encumbered the said land with anybody at any time and there are no liabilities whatsoever against the said land and if any taxes and dues or arrears of charges and dues if any found to be paid till the date of registration will be paid by the Vendor.

V. Kamala Devi

....p.7

100Rs.

INDIA NON JUDICIAL

१०० रु. Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

(73)

నం. 10932 తేది 14/3/94 నం. 100 W-

కొనుగోలు పేరు V. కమల దేవి. తండ్రి: V.V. రెడ్డి. నివాసము

బదిలీదారు C.S. రావు తండ్రి: C.V.K. రావు. నివాసము

ఇ. శ్రీనివాస్,
స్టాంపు వెండర్, నర్సాపూర్.
లై.నెం. 8/93

//p.7.//

5. The Vendors further covenants that except himself nobody else in her family has got any right or interest over the said land since it is the self acquired property of the Vendors as already stated above.

6. The Vendors hereby indemnifies the purchaser that in case of any litigation initiated by any body in respect of the title and possession of the land hereby conveyed the Vendors shall clear all such litigication at their expenses and assures the purchaser to protect this transaction for their absolute enjoyment of the said land.

V. Kamala Devi

.....p.8

100 Rs.

INDIA NON JUDICIAL

१०० रु.

Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

(74)

నం. 10933 తేది 14/7/94 నం. 100.00

కొన్నవారి పేరు V.S. రెడ్డి అండ్ V.V. రెడ్డి, సికింద్రాబాద్

అమ్మినవారు C.S. రావు అండ్ C.V.K. రావు, సికింద్రాబాద్

E. శ్రీనివాస్,
స్టాంప్ వెండర్, నర్సాపూర్.
వి.నం. 8/93

//p.8.//

7. The Vendors covenants that the land hereby conveyed does not come under the Urban Land Ceiling Act and they have got absolute rights to convey the same to the purchaser.

8. The Vendors hereby deliver all the relvant documents, including the original title deed, tax receipts and other relvant records relating to the land hereby conveyed to the purchaser and the purchaser hereby acknowledge the receipt of the same.

V. Kamala Devi

.....p.9.

(75)

No. 10935 తేదీ 14/7/94 రూ. 100-00

కొనుగోలు చేసిన V. కమల దేవి W/o V. రెడ్డి. నివాసి V. శ్రీనివాస్ C.S. రావు. నివాసి C.V.K. రావు. నివాసి నర్సాపూర్

మెదక్ నర్సాపూర్

//p. 10.//

SCHEDULE OF PROPERTY

Ac.0.27 guntas out of Ac. 2-27 guntas of 1st Party of First part and Ac. 1-13 guntas out of Ac. 5-16 guntas of 2nd party of First part of Dry land in Sy.No. 82 of Yerragunta, Bollaram village Jinnaram Mandal Medak District, Gram Panchayath Khazipally village Registration Sub-District Narsapur Registration District Medak at Sangareddy, boundaries are as under:-

East :- Mouje Bachupally Sivar.

West :- Land in Survey No. 84.

North:- Land of Purchaser.

South:- Land in Survey No. 82(Remaining Extent)

V. Kamala Devi

.....P.11.

100 Rs.

INDIA NON JUDICIAL

१०० रु. Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

No. 10936 Dt. 14/7/94 Rs. 100-00

V.S. రెడ్డి, కమలి, V.V. రెడ్డి, హైదరాబాద్

C.S. కృష్ణ, కమలి, C.V.K. రావు, హైదరాబాద్

శ్రీనివాస్, నర్సాపూర్

//p.11.//

In witnesses whereof the Vendors have signed with their free will and consent in the presence of the witnesses on the date first mentioned above.

WITNESSES:

1. (V.P. BHASKAR)

2. (N. SANTOSH REDDY)

VENDORS:

V. Kamala Devi

1. V. Kamala Devi

2. V. Swaroopa Reddy

Drafted and Typed by

Mirza Ahmed Ali Baig
DOCUMENT WRITER
Licence No 41/83, R No. 8493
Sub-District NARSAPUR. Medak Dist.

.....P.2.

1868/94 II-C-1 5000Rs.

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0051341 DATE: 11/07/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.C K DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD.

సబ్-రిజిస్ట్రారు, నర్సాపేటగారు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
స్టాంపు కార్యాలయము, ఇ.ఆ. కార్యాలయం
హైదరాబాదు.

SALE DEED

This Sale deed is made on this 23rd day of July, 1994 equivalent to 1st day of Shravana, 1916, S.E., at Narsapur Between:-

Sri. V.Swaroopa Reddy s/o Late V.Venkata Reddy aged 52 years, Occupation Technocrat and Land lord, R/o H.No. 3-5-1119/10, Rajamohalla Hyderabad, hereinafter called the VENDOR which term shall include his heirs, assignees, nominees and agents etc., of the First Part.

IN FAVOUR OF

Smt. C.K. Durga Rao W/o Sri. C.S. Rao aged 55 years, Occupation House Hold, R/o Srinagar Colony, Hyderabad, hereinafter called the PURCHASER which term shall includes her heirs, assignees, nominees and agents etc., of the Second part.

Whereas the Vendor herein is the absolute owner and possessor of Ac. 5-16 gts., of Dry land forming part of Survey No. 82, situated at Yerragunta, Bollaram village Jinnaram Mandal Medak District, sold Ac. 1-13 gts., to Sri. C.S. Rao S/o C.Venkata Krishna Rao of Banjara Hills on 14-7-1994 under registered sale deed with document No. 1808/94 Narsapur Sub-Registrar and possession was also delivered after receiving full consideration.

Reddy

.....p.2

(78)

1994 సం॥ 1868

1994వ సం॥ జూలై నెం 23 వ తేది
1916 శా.శ. శ్రావణ మాసం 1 వ రోజున
పగలు 9 మరియు 5 గంటలమధ్య నర్సాపూర్
సబ్-రిజిస్ట్రారు కార్యాలయములో దాఖలుచేసి రుసుము
రూ॥ 1071-00 చెల్లించినది.

THE SEAL OF THE SUB-REGISTRAR OF NARSAPUR

సాక్షులు సంతకాలు:
ఎడమ బొటన వ్రేలు

S/o V. Venkata Reddy
occ: Technocrat and land lord, 3-5-1119/10,
Raj Mohalla, Hyd.

విరూపించినవి

1) S/o V. Bhasker Rao, service,
R/o H.No. 12-1-331/69A, Dattatreya Colony, Hyd.

2) S/o Malla Reddy, Agriculture R/o Road No-4,
Banjara Hills, Hyd.

1994వ సం॥ జూలై నెం 23 వ తే
1916 శా.శ. శ్రావణ నెం 1 వ తే

5000Rs.

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0051342 DATE: 11/07/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.C K DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD..

సబ్-రిజిస్ట్రారు, పర్యవేక్షకులు
మరియు ex-అఫిషియో స్టాంపు వెండరు
ఆఫ్ స్టాంప్స్ కార్యాలయము, ఇ.ఆ. కార్యాలయం
హైదరాబాదు.

//p.2.//

Whereas the Vendor is selling Ac. 2-00 gts., out of the remaining Ac. 4-03 gts., situated in Yerragunta, Bollaram village Jinnaram Mandal, Medak District, having purchased the same under two registered Sale Deeds dated 4-5-84 and 10-5-84 under Documents bearing No. 1312 and 1342 respectively from Smt. P.Sakuntalamma w/o Prabhakara Reddy and having been in possession and enjoyment from the date of purchase to PURCHASER herein AND

Whereas the Purchaser agreed to purchase Ac. 2-00 gts., of remaining Ac. 4-03 gts., in the said Survey No. 82 and,

Whereas the Vendor offered to sell the same to the purchaser for her family necessities under the following terms and conditions.

HENCE THIS SALE DEED WITNESSESTH AS FOLLOWS

1. The sale consideration as agreed between the parties is Rs. 80,000/- (Rupees Eighty thousand only) per acre which comes to Rs. 1,60,000/- (Rupees One lakh sixty thousand only) for two acres. The purchaser has already paid and amount of Rs. 1,50,000/- (Rupees One lakh fifty thousand only) by cash as advance on 6-5-1994, to meet

.....Pc3

5000Rs.

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0031545 DATE: 11/07/94 RS: 5,000

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.C K DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD.

సబ్-రిజిస్ట్రారు, కర్తవేకమలు
కుత్బుల్లాపూర్-అమీర్‌పేట్ జిల్లా హైదరాబాద్

//p.3.//

the marriage expenses of Vendor's Daughter Kum. Sucharitha which held on 12-5-1994 at RBVRR Women's Collage, Narayanaguda, Hyderabad and the balance of sale consideration i.e., Rs. 10,000/- (Rupees Ten thousand only) is paid to the Vendor today, and the Vendor hereby acknwoledges the receipt of the same.

2. The Vendor hereby transferred by way of absolute sale of the Scheduled mentioned land xxxx xxxxxxx xxxxx xx the Purchaser together with all rights, title and interest in the said land which the Vendor has to the Purchaser to hold and enjoy the same absolutely and the Vendor has already delivered possession of the same to the Purchaser on receipt of advance itself.

3. The Purchaser thus being the absolute owner of the said land hereby conveyed, has every right to deal with the same in any manner as he likes by paying all the taxes, cesses etc., payable to the Government under any provisions of law.

4. The Vendor covenants that he has not encumbered the said land with anybody at any time and there are no liabilities whatsoever

....p.4

1000Rs.

(81)

INDIA NON JUDICIAL

१000रु.

Rs 1000

सत्यमेव जयते

भारत

एक हज़ार रुपये ONE THOUSAND RUPEES

S.L.NO: 0051544 DATE: 11/07/94 RS: 1,000

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.G K DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD.

సబ్ రిజిస్ట్రార్, [illegible]
మరియు [illegible] స్టాంప్ వెండరు
స్టాంప్ కార్యాలయము, [illegible] కార్యాలయం
హైదరాబాదు.

//p.4.//

against the said land and if any taxes and dues or arrears of charges and dues if any found to be paid till the date of registration will be paid by the Vendor.

5. The Vendor further covenants that except himslef nobody else in his family has got any right to interest over the said land since it is the self acquired property of the Vendor as already stated above.

6. The Vendof hereby indemnified the Purchaser that in case of any litigation initiated by anybody in respect of the title and possession of the land hereby conveyed, the Vendor shall clear all such litigation at his expenses and assures the purchaser to protect this transaction for her absolute enjoyment of the said land.

7. The Vendor covenants that the land hereby conveyed does not come under the Urban Land Ceiling ACT and he has got absolute rights to conveys the same to the purchaser.

....p.5.

1000Rs.

(82)

INDIA NON JUDICIAL

१000रु.

Rs 1000

सत्यमेव जयते

भारत

एक हज़ार रुपये ONE THOUSAND RUPEES

S.L.NO: 0051545 DATE: 11/07/94 RS: 1,000

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.G K DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD.

//p.5.//

8. The Vendor hereby deliver all the relevant documents including the original title deed, tax receipts and other relevent records relating to the land hereby conveyed to the purchaser and the purchaser hereby acknowledge the receipt of the same.

9. The land has not been assigned by the Government as defined under Act No. 9 of 1977 of Government of Andhra Pradesh and do not belongs to Government or their agencies undertakings are not the Government lands or lands covered by mortgages to the Government agencies or their undertakings.

10. I hereby declare that there are no mango trees/coconut trees/ betal leaf garden/orange groves or any such other garden that there are no mines or qourries of granites or such other valuable stones, that there are no machinary, no fish ponds etc., in the land now being transferred, that if any suppression of facts is noticed, at a future date, I will be liable for prosecution as per law , beside payment of deficit duty.

.....p.5

500Rs.

(83)

INDIA NON JUDICIAL

५०० रु. Rs 500

सत्यमेव जयते

भारत

पाँच सौ रुपये FIVE HUNDRED RUPEES

S.L.NO: 0051546 DATE: 11/07/94 RS: 500

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.C K DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD.

సబ్-రిజిస్ట్రారు, ఎం.ఆర్.ఓ.కార్యాలయము
మేడ్చల్ మండలం మేడ్చల్ జిల్లా
మరియు నర్సాపూర్ మండలం మెదక్ జిల్లా
హైదరాబాదు.

//p.6.//

SCHEDULE OF PROPERTY

Ac. 2-00 gts., out of Ac. 4-03 gts., of Dry land in Survey No. 82 of Yerragunta, Bollaram village Gram Panchayat Khazipally Jinnaram Mandal Medak District, Registration Sub-District Narsapur Registration District Medak at Sangareddy, boundaries are as under:

East :- Mouje Bachupally Sivar

West :- Land in Survey No. 84

North :- Land of Purchaser

South :- Land in Survey No. 82 (Remaining extent)

.....p.7

100Rs.

INDIA NON JUDICIAL

१०० रु. Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

S.L.NO: 0051547 DATE: 11/07/94 RS: 100

PURCHASER: P VENUGOPAL
S/O P VENKATASWAMY
KPHB, HYD.

FOR WHOM : SMT.C H DURGA RAO
W/O C S RAO
SRINAGAR COLONY, HYD.

//p.7.//

In witnesses whereof the Vendor has signed with his free will and consent in the presence of the witnesses on the date first mentioned above.

WITNESSES:

1. (V.K. BHASKAR)

2. (N. Santhosh Reddy)

VENDOR:-

V. Swaroopa Reddy

Drafted and Typed by

Mirza Ahmed Ali Baig
DOCUMENT WRITER
Licence No 41/89, R.No. 53/93
Sub-District NARSAPUR. Medak Dist.

1938/94

5000Rs. I-D-1

(85)

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0055236 DATE: 25/07/94 RS: 5,000

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

[illegible]

SALE DEED

This Sale deed is made on this the5th day of August,1994 equivalent to 14th day of Shravana,1916,S.E., at Narsapur, Between:-
Sri. V. Swaroopa Reddy son of late Venkata Reddy aged 52 years, Occupation Technocrat and Land Lord, R/o H.No. 3-5-1119/10, Rajamohalla, Hyderabad, hereinaftercalled the VENDOR which terms shall include his heirs, assignees, nominees and agents, etc., of the First Part.

IN FAVOUR OF

Smt. C.K. Durga Rao wife of C.S. Rao aged 55 years, Occupation House Hold Resident of Srinagar Colony, Hyderabad, hereinaftercalled PURCHASER which term shall includes her heirs, assignees, nominees and agents etc., of the Second Part.

.....p.2.

II - V

(86)

నెం. 1938 సం. 9 పు. 1

1994 వ సం॥ ప్రభవ నెల 5 వ తేది
1916 శా.శ. శ్రావణ మాసం 14 వ రోజున
పగలు 2 మరియు 3 గంటలమధ్య నర్సాపూర్
సబ్-రిజిస్ట్రారు కార్యాలయములో దాఖలుచేసి రుసుము
రూ॥ 1061=00 చెల్లించినది.

THE SEAL OF THE SUB-REGISTRAR OF NARSAPUR

వానిఇచ్చినట్లు ఒప్పుకొన్న
ఎడమ బొటన వ్రేలు

తండ్రి పెంటారెడ్డి.
టి.కే.నారాయణరెడ్డి మరియు బూంస్వామి. తి॥ ఇ-నెం.
3-5-1119/10 రాజమోయల్స్ హైదరాబాద్

విరూపించినవి

1) V.K. Bhadar S/o. V. Bhadar R.O, R.No 12-1-331/69-A Dattatreya colony Ashwaram, Hyd-24, Service.

2) తండ్రి పుల్లారెడ్డి హైదరాబాద్ తి॥ ఇ-నెం. 8-2-403/5 రోడ్ నెం. 4. బంజారాహిల్స్ హైదరాబాద్

1994 వ సం॥ ప్రభవ నెల 5 వ తే॥
1916 శా.శ. శ్రావణ నెల 4 వ తే॥

సబ్-రిజిస్ట్రార్

5000Rs.

INDIA NON JUDICIAL

५000रु. Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

(87)

S.L.NO: 0055235 DATE: 25/07/94 RS: 5,000

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రారు, కార్యనిర్వహకులు,
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
స్టాంపు కార్యాలయము, ఇ.ఆ కార్యాలయము
హైదరాబాదు

//p.2.//

Whereas the Vendor herein as the absolute owner and possessor of Ac. 5-16 gts., of dry land forming part of survey No. 82, situated at Yerragunta, Bollaram village Jinnaram Mandal Medak District, sold Ac. 3-13 gts., to C.K. Durga Rao ~~xxxxxxxxxx~~ ~~xx~~ ~~xxxRegistrarxxxxOffice~~ and C.S. Rao , registered at Sub-Registrar Office Narsapur, under Registered Sale Deed and possession was also delivered after receiving full consideration.

Whereas the Vendor is selling Ac. ~~2-08~~ 1.39 gts., out of the remaining Ac. ~~1-39~~ 2.03 gts., leaving Ac. 0-04 gts., situated in Yerragunta, Bollaram village Jinnaram Mandal Medak District, having purchased the same under two registered sale deeds dated 4-5-84 and 10-5-84 under Document bearing Nos. 1312 and 1342 respectively from Smt. P.Sakuntalamma w/o Prabhakara Reddy and having been in possession and enojyment from the date of purchase to Purchaser herein and

.....p.3

5000Rs.

(88)

INDIA NON JUDICIAL

५०००रु.

Rs 5000

सत्यमेव जयते

भारत

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

S.L.NO: 0055234 DATE: 25/07/94 RS: 5,000

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రారు, సర్వేక్షకులు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
& స్టా. కార్యాలయము, ఇ.ఆ. కార్యాలయం
హైదరాబాదు.

//p.3.//

Whereas the Purchaser agreed to purchase Ac. 1-39 gts., out of remaining Ac. 2-03 gts., in the said Survey No.82. ~~and have exercised the option of purchase~~

Whereas the Vendor offered to sell the same to the purchaser for his family necessities under the following terms and conditions.

HENCE THIS SALE DEED WITNESSESTH AS FOLLOWS:-

1. The sale consideration as agreed between the parties is Rs. 80,000/- (Rupees Eighty thousand only) per acre, which comes to Rs. 1,58,000/- (Rupees one lakh fifty eight thousand only) for Ac. 1-39 gts.,. The purchaser has already paid an amount of Rs. 1,48,000/- (Rupees one lakh fourty eight thousand only) by cash as advance on 6-5-1994, to meet the marrieage expenses of Vendor's

....p.4

1000Rs.

(89)

INDIA NON JUDICIAL

१000रु.

Rs 1000

सत्यमेव जयते

भारत

एक हज़ार रुपये ONE THOUSAND RUPEES

S.L.NO: 0055237 DATE: 25/07/94 RS: 1,000

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రారు, పర్యవేక్షకులు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
స్టాంపుల కార్యాలయము, ఇ.ఆ. కార్యాలయము
హైదరాబాదు.

//pp.4.//

daughter Kum. Sucharitha which held on 12-5-1994 at RBVRR Women's collage, Narayanguda, Hyderabad and the balance of sale consideration i.e., Rs. 10,000/- (Rupees Ten thousand only) is paid to the Vendor today, and the Vendor hereby acknowledge the receipt of the same.

2. The Vendor hereby transferred by way of absolute sale of the scheduled mentioned land the purchaser together with all rights, title and interest in the said land which the Vendor has to the Purchaser to hold and enjoy the same absolutely and the Vendor has already delivered possession of the same to the purchaser on receipt of advance itself.

.....p.5.

1000Rs.

(90)

INDIA NON JUDICIAL

१000रु. Rs 1000

सत्यमेव जयते

भारत

एक हज़ार रुपये ONE THOUSAND RUPEES

S.L.NO: 0055238 DATE: 25/07/94 RS: 1,000

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

సబ్-రిజిస్ట్రారు, పశ్చిమవేషరులు
మరియు ఎక్స్-అఫీషియో స్టాంపు వెండరు
స్టా. కార్యాలయము, ఇ.ఆ. హైదరాబాదు
హైదరాబాదు.

//p.5.//

3. The Purchaser thus being the absolute owner of the said land hereby conveyed, has every right to deal with the same in any manner as he likes by pay all the taxes, cesses etc., payable to the Government under any provisions of law.

4. The vendor covenants that he has not encumbered the said land with any body at any time and there are no liabilities whatsoever against the said land and if any taxes and dues or arrears of charges and dues if any found to be paid till the date of registration will be paid by the Vendor.

5. The vendor further covenants that except himself & nobody else in his family has got any right or interest over the said land since it is the self acquired property of the Vendor as already stated above.

.....p.5

100Rs.

INDIA NON JUDICIAL

१०० रु.

Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

(91)

S.L.NO: 0055239 DATE: 25/07/94 RS: 100

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

నకలు-రిజిస్ట్రారు, [illegible]
మరియు స్టాంపులు అదనపు సెంట్రల్
జిల్లా [illegible] కార్యాలయము, [illegible] కార్యాలయము
హైదరాబాదు.

//p.6.//

6. The Vendor hereby indemnified the Purchaser that in case of any litigation initiated by anybody in respect of the title and possession of the land hereby conveyed, the Vendor shall clear all such litigation at his expenses and assures the purchaser to protect this transaction for his absolute enjoyment of the said land.

7. The Vendor covenants that the land hereby conveyed does not come under the Urban Land Ceiling Act and he has got absolute rights to convey the same to the purchaser.

8. The Vendor hereby deliver all the relevant documents including the original title deed tax receipts and other relvent records ~~xxxxx~~ ~~xxxxx~~ relating to the land hereby conveyed to the purchaser and the purchaser hereby acknowledge the receipt of the same.

.....p.7

100Rs.

INDIA NON JUDICIAL

१०० रु. Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

(92)

S.L.NO: 0055240 DATE: 25/07/94 RS: 100

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

//p.7.//

I hereby declare that there are no mango trees/coconut trees/ betal leaf garden/orange groves or any such other garden that there are no mines or qourries of granites or such other valuable stones, that there are no madhinary no fish ponds etc., in the land now beings transferred, that if any suppression of facts is noticed, at a future date, I will be liable for prosecution as per law, beside payment of deficit duty.

The land has not been assigned by the Government as defined under Act No. 9 of 1977 of Government of Andhra Pradesh and do not belongs to Government or their agencies undertakings are not the Government lands or lands covered by mortgages to the Government agencies or their undertakings.

//p.8.

100Rs.

INDIA NON JUDICIAL

१०० रु.

Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

S.L.NO: 0055241 DATE: 25/07/94 RS: 100

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

//p.8.//

SCHEDULE OF PROPERTY

Ac. 1-39 gts., out of Ac. 2-03 gts., of dry land in Sy.No.82 of Yerragunta, Bollaram village Jinnaram Mandal Medak District, Gram Panchayat Khazipally village, Registration Sub - District Narsapur, Registration District Medak at Sangareddy boundaries are as under:-

East :- Mouje Bachupally sivar

West :- Land in Survey No.84.

North:- Land of Purchaser.

South:- Land in Sy.No. 82(remaining extent)

.....p.9

100Rs.

(94)

INDIA NON JUDICIAL

१०० रु. Rs 100

सत्यमेव जयते

भारत

एक सौ रुपये ONE HUNDRED RUPEES

S.L.NO: 0055242 DATE: 25/07/94 RS: 100

PURCHASER: N VENKATRAMAN
S/O N NAGESWARA RAO
SRINAGAR COLONY, HYD.

FOR WHOM : CHERUKURI KANAKA DURGA RAO
S/O CHERUKURI SUBRAMANYESWARA RAO
BANJARA HILLS, HYD.

//p.9.//

In witness whereof the vendor has signed with his free will and consent in the presence of the witnesses on the date first mentioned above.

WITNESSES:

1. (V.K. BHASKAR)

2. (N. SANTOSH REDDY)

VENDOR:-

V. Swaroopa Reddy

Drafted and Typed by

Mirza Ahmed Ali Baig
DOCUMENT WRITER
Licence No 41/93, R No. 33/93
Sub-District NARSAPUR. Medak Dist.

SCANNED 33533/2021 Original (95)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

తెలంగాణ తెలంగాణ TELANGANA

AC 578610

సంఖ్య 1583 తేదీ 21 AUG 2021

పేరు Manne Ravi S/o late M. Narasimha Rao

కారణం Greater Infra Projects Pvt Ltd. hyd R/o hyd.

S.C. Medak at Sangareddy

DEVELOPMENT AGREEMENT -cum- GENERAL POWER OF ATTORNEY

This Deed of Development Agreement Cum General Power of Attorney is made and executed on this the 01st day of September, 2021, by and between:-

1. **Smt. C. Kanaka Durga Rao @ C. Durga Rao, W/o Late C.S. Rao**, aged about : 86 years, Occupation: Business, R/o. House No.74, Aparna County, Miyapur "X" Roads, Hyderabad – 500 049, Telangana State, India. (Aadhaar No.3466 0974 5421) (PAN No.AENPC8245E)

2. **Sri. C. Krishna Rao, S/o Late C.S. Rao**, aged about : 64 years, Occupation: Business, R/o. House No.74, Aparna County, Miyapur "X" Roads, Hyderabad – 500 049, Telangana State, India. (Passport No. 566564965) (PAN No. AQPPC6362G)

Hereinafter be called and referred to as "**LAND OWNERS**", which term shall mean and include all his/her respective Legal heirs, executors, successors, representatives, administrators and assignees etc., of the First Part.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

96

(96)

021 వ సం. సెప్టెంబరు 02 తేది
943 వ శా.శ. విరోధి మాసం 04 వ తేది
రాత్రి 05 మరియు 00 గంటల మధ్య
సంగారెడ్డి జిల్లా నివాసములో గల ఇంటి నెం.
గ్రామము/పట్టణము Bollaram మండలము Bollaram
రిజిస్ట్రేషన్ చట్టము 1908 లోని సెక్షన్ 34 ను అనుసరించి
సమర్పించబడినవి ఫోటోగ్రాఫులు మరియు వేలి ముద్రలతో
సహా దాఖలు చేసి రుసుము రూ. 100,000/- వసూలు చేసినారు
మరియు ఇచ్చినట్టు ఒప్పుకున్నవి. ఎడమ బ్రొటన వ్రేలు.

T
..... వ పుస్తకము
33533/2021 దస్తావేజు మొత్తం
కాగితముల సంఖ్య 35 22 DEC 2020
ఈ కాగితముల వరుస సంఖ్య 01

C. Kanaka Durga Rao
జాయింట్ సబ్-రిజిస్ట్రార్

C. Kanaka Durga Rao W/o Late C.S. Rao
R/o. H.No. 74 Aparna Country, Miyapur
X Road Hyderabad

THE SEAL
DIST. REGISTRAR
SANGAREDDY

ఎడమ బ్రొటన వ్రేలు.

Krishna Rao
S/o. Late C.S. Rao R/o.
H.No. 74, Aparna Country
Miyapur, X" Road Hyd

ఎడమ బ్రొటన వ్రేలు.

S/o. Late. Narasimha Rao, R/o
Road No. 5, phase-1, and 2, KPHB
Kukatpally, Hyd.

ఎడమ బ్రొటన వ్రేలు.

S/o. K. Lakshmi Narasimham R/o.
Plot No. 179, madinaguda Hyd.

నిరూపించినది.

సంతకము ..... పేరు M. Bhaskar Prasad
తండ్రిపేరు M.V. Ramana Murthy వయస్సు 43
వృత్తి Employee చిరునామా Flat-401.
Plot-26, Pragathi Nagar, Hyderabad.

సంతకము ..... పేరు R. PRASAD
తండ్రిపేరు R. Nagaiah వయస్సు 35
వృత్తి Employee చిరునామా
H.No. 4-82, Kondamudi Village
Kandi, Sangareddy, A.P

MD. GHOUSE BABA
JOINT SUB-REGISTRAR-II
RO (OB) SANGAREDDY

AND

M/s. Greater Infra Projects Private Limited., having CIN: U45201TG2019PTC132720 and Registered Office at Plot No.217/A, 2nd Floor, Near Metro Station, Matrusri Nagar, Miyapur, Hyderabad -500049 (PAN: AAHCG8193L)represented by its Directors: (i) Sri. Manne Ravi (DIN: 08452676) (Aadhar No.2552 6771 3531) and (ii) Sri. Konka Venkata Prasada Rao (DIN:02396158) (Aadhar No.5798 3387 1482).

Hereinafter be called and referred to as "**DEVELOPER**", which term shall mean and include all its executors, successors, representatives, affiliates, administrators and assignees etc., of the Second Part.

WHEREAS the Land Owner No.1 Smt. C. Kanaka Durga Rao@ C. Durga Rao "LANDOWNERS OF FIRST PART" herein is the absolute owner and peaceful possessor of the (i) land admeasuring Ac.2.00 in Survey No. 82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District, Telangana State , having acquired the same from Sri. V.Swaroopa Reddy S/o Late V.Venkata Reddy, through a registered Sale Deed document No.1868/94 dated 23-07-1994, registered SRO, Narsapur, Medak District and (ii)land admeasuring Ac.1.39 guntas in Survey No. 82 of Yerragunta, Bollaram Village, Grampanchayat Khazipally, Jinaram Mandal, Medak District, Telangana State, having acquired the same from Sri. V.Swaroopa Reddy S/o Late V.Venkata Reddy, through a registered Sale Deed document No.1938/94 dated 05-08-1994, registered SRO, Narsapur, Medak District, totaling to Ac.3.39 guntas equivalent to 19239 square yards.

WHEREAS originally the Sri C.S.Rao S/o C.Venkata Krishna Rao purchased an extent of Ac.2-00 guntas out of Ac.2.27 guntas in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District from Smt. V. Kamala Devi W/o Swaroopa Reddy through a registered Sale Deed Document No.1705/1994 dated 28-06-1994, registered at SRO, Narsapur, Medak District and Ac.2.00 guntas in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District from Smt. V. Kamala Devi W/o Swaroopa Reddy through a registered Sale Deed Document No.1808/1994 dated 14-07-1994, registered at SRO, Narsapur, Medak District, Later the C.S.Rao disposed an extent of 988.38 Sq.Yards in Survey No.82 to one M/s. Metro Bakeries Pvt. Ltd., through exchange deed No.503/1997 dated.26-02-1997.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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Presentation Endorsement:

Presented in the Office of the Joint SubRegistrar1, Sangareddy (R.O) along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 100000/- paid between the hours of _____ and _____ on the 08th day of SEP, 2021 by Sri C Kanaka Durga Rao

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

Sl No	Code	Thumb Impression	Photo	Address	Signature/Ink Thumb Impression

Identified by Witness:

Sl No	Thumb Impression	Photo	Name & Address	Signature

08th day of September,2021

Signature of Joint SubRegistrar1
Sangareddy (R.O)

Bk - 1 CS No 34386/2021 & Doct No 33533/2021
Sheet 2 of 2
Joint SubRegistrar1
Sangareddy (R.O)

Endorsement: Stamp Duty, Tranfer Duty, Registration Fee and User Charges are collected as below in respect of this Instrument.

Description of Fee/Duty	In the Form of						Total
	Stamp Papers	Challan u/S 41of IS Act	E-Challan	Cash	Stamp Duty u/S 16 of IS act	DD/BC/ Pay Order	
Stamp Duty	100	0	3332100	0	0	0	3332200
Transfer Duty	NA	0	0	0	0	0	0
Reg. Fee	NA	0	100000	0	0	0	100000
User Charges	NA	0	3000	0	0	0	3000
Mutation Fee	NA	0	0	0	0	0	0
Total	100	0	3435100	0	0	0	3435200

Rs 3332100/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs 100000/- towards Registration Fees on the chargeable value of Rs. 319000000/- was paid by the party through E-Challan/BC/Pay Order No .455ZGW26082 dated 26-AUG-21 of .SBIN/

Online Payment Details Received from SBI e-P

(1) AMOUNT PAID: Rs. 3435100/-, DATE: 26-AUG-21, BANK NAME: SBIN, BRANCH NAME: , BANK REFERENCE NO. 8511368425420,PAYMENT MODE:CASH-1001138,ATRN:8511368425420,REMITTER NAME: GREATER INFRA PROJECTS PVT LTD,EXECUTANT NAME: C K DURGA RAO AND OTHERS,CLAIMANT NAME: GREATER INFRA PROJECTS PVT LTD)

Date:
08th day of September,2021

Signature of Registering Officer
Sangareddy (R.O)

Registered as document
No: 33533 of 2021 (1949 S.R.)
Number 17111 33533 of 2021
Date: 08/09/2021

Registering Officer
MD. GHOUSE BABA
JOINT SUB-REGISTRAR-II
RO (OB) SANGAREDDY

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MD. GHOUSE BABA
JOINT SUB-REGISTRAR
RO (OB) SANGAREDDY

OFFICE OF JOINT SUB REGISTRAR
The Seal of Joint Sub Registrar office SANGAREDDY (R.O)

AND WHEREAS the said Sri. C.S.Rao executed a Registered WILL bearing document No.2/BK-III/2009, dated 03-01-2009 bequeathing all his property in favour of his eldest son C.Krishna Rao. Subsequently the Sri C.S.Rao during his life time alienated an extent of 1230.5 Sq.Yards in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District to one M/s. Photon Energy Systems Ltd., through a registered Sale Deed document No.1760/2011, dated 15-04-2011, registered SRO, Narsapur, Medak District. Thereafter Sri. C.S.Rao has expired on 21-07-2013 by leaving the said WILL as his last final testament. Accordingly the Land Owner No.2 Sri. Krishna Rao became the absolute owner and peaceful possessor of the land admeasuring Ac.3.21 guntas equivalent to 17141 Square Yards in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District by virtue of WILL deed No.2/BK-III/2009, dated 03-01-2009, registered at RO, Rangareddy District.

WHEREAS the Landowners herein are accordingly the absolute Owners and peaceful possessors of the total extent of land comprising of **Ac.7.21guntas** equivalent to 36,380 square yards or equivalent to 30418.06 Square Meters in Survey No. 82 of Yerragunta, Bollaram Village, Grampanchayat khazipally, Jinaram Mandal, Medak District, Telangana State, (hereinafter referred to as **"SCHEDULE PROPERTY/SCHEDULE LAND"**

The above Land were got converted from Agricultural to non-agricultural by obtaining permission from RDO, Sangareddy under Proceeding No. A2/5507/2020, dated 13-08-2020.

WHEREAS the Landowners are fully seized and possessed of the Schedule property herein with the absolute power and authority to deal with the same in any manner as they choose. The Landowners with a view to extract better advantages and benefits out of the Schedule Land are desirous of developing the Schedule Land into a layout of Independent Residential Villas with Plots (i.e. Gated Community) on the same. The Landowners are looking out for a reputed and experienced Developer who would be able to formulate a scheme for development of the Schedule Property.

WHEREAS the Developer herein has represented that he is in the business activity of real estate development and possess a good reputation, the required expertise, finance, men and machinery and has already developed various prestigious Residential projects so far.

WHEREAS the Landowners herein have hereby decided to entrust the Schedule Land for development to be able to get more advantage, benefits and have approached the Developer herein and offered to entrust the developmental rights to the Developer for developing the Schedule Land herein by dividing the same in to residential plots of various sizes and to construct residential Villas and in pursuance of the same, the Developer has evinced its interest and accepted the proposal of the Landowners and agreed to develop the Schedule Property herein subject to the terms and conditions contained hereunder.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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కాగితముల సంఖ్య 35

కాగితముల వరుస సంఖ్య 3

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NOTE :- Two copy has been registrated along with original. There is no different between original and others

WHEREAS pursuant to offer made by the Landowners to develop the Schedule Property the Developer has agreed and accepted to develop the Schedule Property and the Parties herein have deemed fit and proper to reduce the terms and conditions mutually agreed and reached among themselves into writing and hence this DEVELOPMENT AGREEMENT -cum- GENERAL POWER OF ATTORNEY is executed.

NOW THIS DEVELOPMENT AGREEMENT -cum- GENERAL POWER OF ATTORNEY WITNESSETH AS UNDER:

1. DEVELOPMENT AND COST:

(a) That in pursuance of the foregoing, the Landowners hereby authorize and empower the Developer to develop the Schedule Property herein into a plotted layout of Independent Residential Villas (i.e. Gated Community) at the sole cost and expense of the Developer as per the architectural designs, permits and sanction of plans to be accorded and approved by the Competent Statutory Authorities and as per the detailed specifications appended herewith in **Annexure-A.** The Developer, prior to submitting for approval, will furnish the proposed plans to the Landowners for their consent to the same.

(b) The Developer shall undertake the construction work and complete the Project thereon either by itself or through competent contractors and sub-divide the work or appoint sub-contractors as it may deem fit and proper.

(c) The Developer shall prepare and finalize the lay-out and construction plans including any modifications thereof and shall endeavor to obtain the required sanctions, permits and approvals from the statutory Authorities and any expenditure including the expenditure incurred towards payments of fees, charges as may be levied by the concerned Authorities, together with other incidental costs/charges and land conversion charges, shall be exclusively borne by the Developer. The copies of the plans submitted to the authorities in respect of the plotted lay-out of Independent Residential Villas shall be furnished to the Landowners for reference and record.

(d) The Developer will be entitled to engage architects, engineers, contractors and others as it deems fit to execute the construction work. In case of any disputes or differences between the Developer and its contractors, architects, engineers and other workmen, suppliers of materials, the Developer alone shall settle the same at its own cost and efforts and shall indemnify the Landowners in the regard.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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(e) The Developer is empowered to modify, add and/or delete the contents in the sanctioned plan and to make such modifications, additions, deletions etc., in the sanctioned plan in consultations with the land owners.

(f) The Developer shall be responsible for obtaining all necessary clearances/permits relating to construction from the statutory Authorities pertaining to construction of the Project and the cost for obtaining such permissions, preparation of the Plans and getting them sanctioned for construction of the Villas Project on the Schedule Property, shall be borne/incurred by the Developer only.

(g) The Developer shall be responsible for the consequences of the Project and shall be liable for any deviation in the construction from the sanctioned plans. The Landowners shall not have any liability for such deviation in construction and the developer shall indemnify the land owners in this regard.

(h) In the event of any portion of the schedule property is acquired by the Government for public purpose before obtaining sanctions and permissions and prior to commencement of the Developmental work of the project, the Landowners are exclusively entitled to get the compensation for the affected area of land and in case of the acquisition of land being done after the commencement of developmental works and during the period of the project is being constructed, the benefits/compensation shall be shared proportionate to the sharing ratios of the Parties herein as stipulated in clause No.2 herein. In such a case, the constructed areas and plotted areas falling to the share of each Party shall be reduced proportionately and a supplementary agreement will be entered into for addressing the same.

2. SHARING OF AREAS AMONG THE LANDOWNER/S AND DEVELOPER:

The Landowners and the Developer are entitled to the constructed areas in the form of constructed Residential Villas in the plotted area(s) in the Schedule Land proportionate to agreed sharing ratio.

The Landowners and the Developer herein are entitled to a share of fifty (50%) percent each i.e., fifty percent to the Landowners and fifty percent to the Developer respectively of the constructed Villas out of the net plotted area of the Layout under the sanctioned plan.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

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The Landowners share of 50% of constructed areas in the shape of Residential Villas shall be distributed and allocated individually among the Land Owners as per their entitled sharing ratios as below.

Smt. C. Kanaka Durga Rao @ C. Durga Rao, W/o Late C.S.Rao 50%

Sri. C.Krishna Rao, S/o Late C.S.Rao 50%

3. SECURITY DEPOSIT:

The Developer has paid an amount of Rs.3,50,00,0000/-(Rupees Three Crores Fifty Lakhs Only) to the Landowners towards refundable security deposit as detailed below:

The Security deposit is paid in favour of Sri. C.Krishna Rao, S/o Late C.S.Rao with the consent and acceptance of Landowners No.1 for mutual benefit of the two Landowners.

a. Rs.25,00,000/- (Rupees Twenty Five Lakhs only) Dated:18-04-2019

b. Rs.1,25,00,000/- (Rupees One Crore Twenty Five Lakhs only) Dated: 02-05-2019

c. Rs.50,00,000/- (Rupees Fifty Lakhs only) Dated: 30-06-2021, through RTGS.

d. Rs.50,00,000/- (Rupees Fifty Lakhs only) Dated: 01-07-2021,through RTGS

e. Rs.40,00,000/- (Rupees Forty Lakhs only) Dated: 05-07-2021,through RTGS

f. Rs.60,00,000/- (Rupees Sixty Lakhs only) Dated: 05-07-2021,through RTGS

The above said security deposit amount shall be refunded to the Developer as follows:

a) 30% of amount after completion of slabs for all Villas.

b) 30% of amount after completion of brick work and plastering work for all Villas.

c) 40% of amount 30 days from the date of the Developer obtaining Occupancy Certificate of the Villa Project.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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4. PERMISSION TO ENTER:

(a) The Landowners hereby grant license to the Developer to enter into the Schedule Property, free of all encumbrances and obstructions, solely for the purposes as contemplated in this Agreement. However, it is made clear that such license granted shall not be construed to be delivery of possession of the Schedule Property as contemplated under Section 53A of the Transfer of Property Act.

(b) The Developer shall from this day of granting license to enter upon the Schedule Property as contemplated in this Clause, be deemed to have license subject to the terms and conditions of the Development Agreement to implement the Project on the Schedule Property and the Developer's right to carry out the construction and development works shall be continuous and irrevocable provided that the Developer duly observes and performs all its obligations as herein contained and the Landowners shall not in any manner of whatsoever nature obstruct the implementation of the Project.

5. OBLIGATIONS OF THE LANDOWNERS:

(a) The Landowners covenant as under:-

(i) Not to create any encumbrance or charge of any nature whatsoever on the Schedule Property and accretions thereon in favor of any third party in any manner whatsoever.

(ii) To sign and execute all the necessary document/s and papers as may be required for the purpose of perfecting the title.

(iii) To allow the Developer to develop the Schedule Property as per Agreement and as per the approved and sanctioned plans.

(iv) It is further agreed that the Parties viz., the Landowners and the Developer are entitled to enter into Agreements for Sale relating to their respective shares in the Project in favour of the prospective purchasers during the period of construction after the Allocation Agreement is entered into. The Developer subject to the terms of this Agreement is entitled and authorized to execute and register the Sale Deeds in respect of the aforementioned Agreements for alienating their respective share of the constructed and developed Villas as specified in the allotment agreement.

(v) To make out a good marketable right, title and interest to the Schedule Property;

(vi) To provide the property for development in an as is where is condition for development and further to extend all co-operation and assistance to obtain sanction of lay out and plan from the concerned authorities for the development of the Project, at the cost of the Developer.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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పత్రముల సంఖ్య 33

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(vii) Not to let or cause hindrance in any manner whatsoever for development of the Schedule Property as long as the Developer is complying with the terms and conditions of this Development Agreement and the Developer has been granted license to enter into and develop the Schedule Property as per the scheme of development agreed to under the terms of this Agreement.

6. OBLIGATIONS OF THE DEVELOPER:

The Developer shall, on its own and at its own cost and expenses, perform the following acts in connection with the development of the Schedule Property;

i) To prepare and finalize the layout plans and building plans and other applications as required for the construction of the Project on the Schedule Property;

ii) To take all necessary steps to prepare the required plans/ drawings/ designs/ applications for construction of the Project on the Schedule Property, as per all applicable building bye-laws, rules and regulations and submit the same to the concerned Authorities and various Government Departments and Authorities from whom licenses, sanctions, consents, permissions and no-objections and such other orders as may be required for the construction of the Project. It is agreed that prior to submission to the statutory authorities, such plans shall first be furnished to the Landowners for their consent to the scheme of the plan(s).

iii) To construct, at its own cost and expenses, the proposed Project in the Schedule Property after obtaining necessary approvals, sanctions, license etc., in accordance with the sanctioned lay-out and building plans.

iv) Exercise discretion in all matters relating to the conceptualization, manner, method and design of construction of the Project subject to the terms of this Agreement.

v) It shall be responsible for the design and structural stability of the Project and shall obtain Occupancy Certificate for the project after completion of the same.

vi) It shall follow and comply with all the norms and guidelines of the RERA. All the rules and regulations of RERA are applicable to this DAGPA and binding on the Developer.

1 C Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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7. RIGHTS OF DEVELOPMENT:

(a) It is hereby declared that the Developer subject to the terms of this Agreement will be entitled to deal with all plotted Residential Villas allotted towards the share of the Developer as if it is its absolute property. Likewise, the Landowners will be entitled to deal with all such Plotted Residential Villas allotted towards the share of the Landowners as if it is his/her/their absolute property. The Landowners shall be entitled to enter into any separate Agreements of Sale in respect of Plotted Residential Villas falling towards the share of the Landowners. The Landowners are also entitled to execute and register the Sale Deeds in favour of the prospective purchasers in respect of the Plotted Residential Villas allotted towards the share of the Landowners. The Plotted Residential Villas retained by the Developer towards its share shall at all times be treated to be the property of Developer and it is open to the Developer to deal with the same in any manner at its discretion.

(b) The Developer shall be entitled to enter into any separate Agreements of Sale in respect of Plotted Residential Villas falling towards the share of the Developer. The Developer is also entitled to execute and register the Sale Deeds in favour of the prospective purchasers in respect of the Plotted Residential Villas allotted towards the share of the Developer. However, such power to execute and register the Sale Deeds is subject to the terms herein of this Agreement and to the extent of the GPA powers conferred infra. The Developer shall exercise full rights and ownership in respect of the Plotted Residential Villas allotted towards the share of the Developer and under no circumstances the Landowners shall interfere with the rights of the Developer in and over the Plotted Residential Villas allotted towards the share of the Developer which shall be appended as an Annexure to Allocation Agreement/Supplemental/Area Sharing Agreement which would be entered into between the Landowners and the Developer after the permissions and sanctions are accorded by the Competent Authority.

8. OBSTRUCTION FREE DEVELOPMENT:

The Developer shall from the date of grant of license to enter upon the Schedule Property as contemplated herein be deemed to have an irrevocable licence to implement the Project on the Schedule Property and the Developer's right to carry out the construction and development works shall be continuous and irrevocable provided that the duly observes and performs all its obligations as herein contained and the Landowners shall not in any manner whatsoever obstruct the implementation of the Project except as hereinafter provided.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

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The Parties shall bear and pay the GST and applicable taxes pro-rata to their respective share as levied by the authorities. The Parties can recover the GST from their nominee/s/purchasers as per the rules in the ratio of their respective shares, in the sale proceeds.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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పత్రముల సంఖ్య.....33

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12. INDEMNITY:

The Parties hereto shall keep each other fully indemnified and harmless against any loss or liability, cost or claim action or proceedings, that may arise against either Party on account of any act of omission or commission on the part of either Party or on account of any failure on the part of either party to discharge its liabilities/ obligations herein including any defects in the title over the Schedule Land.

13. NAME OF PROJECT:

It is agreed between the parties herein that the name of the Project **"Greater Infra's C.S.Rao Green Valley".**

14. INSPECTION:

The Landowners are not concerned with nor shall they call in question the accounts, expenditure, income or the profits or any other particulars relating to the project from the Developer.

The Landowners or his/her/their authorized representatives shall have the power to inspect the progress of the development activity at any time and shall enquire regarding the quality of construction and shall give suggestions to proceed with the construction as per the sanctioned plans and agreed specifications.

15. ALLOCATION:

(a) It is mutually agreed between parties that immediately after the permissions are obtained and Layout/Building plan is approved by the statutory Authorities in respect of Gated Community Layout comprising of Plots with Villas and when the proposed plotted areas become identifiable on such plans, the Villas with plotted areas will be allotted to the Landowners and the Developer in proportion to their entitlement and such allotment will be recorded and reduced into writing by way of a Allocation Agreement/ Supplemental Agreement/MOU/Joint Declaration which will be executed and entered into among the Landowners and the Developer within 30 (Thirty) days from the date of receiving approvals of the permits and sanctions in respect of Gated community since the plotted areas will be identifiable at such point of time and such Allocation Agreement/Supplemental Agreement/MOU/Joint Declaration shall be deemed to be integrally part and parcel of this Development Agreement.

(b) Pursuant to such identification, each Party shall be entitled to deal with their respective shares as their own absolute property and shall be entitled to all income, gains, capital appreciation and benefits of all kinds accruing or arising from or in relation thereto.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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పత్రముల సంఖ్య.....33

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(c) Each Party shall be responsible and liable for all claims and disputes arising out of its share in the Project in respect of sale transactions of their respective shares. It being clarified that the Landowners shall be liable for the Landowners Share and the Developer shall be liable for the Developer's Share. It is clarified that the disputes referred to in this clause are NOT referable to the disputes arising out of and in connection with the quality of construction and terms of this Agreement.

(d) It is further declared that as per the rules and regulations of the Hyderabad Metropolitan Development Authority or Greater Hyderabad Municipal Corporation or Gram Panchayat in vogue, the preliminary Layout will be sanctioned by Authorities subject to the condition of mortgage being created on part of the plots of the Layout in favour of Authorities as a security for complying with the various terms and conditions prescribed for obtaining final Layout. The Authorities will release the said plots from mortgage on compliance of all the terms and conditions by the Developer. The parties hereby agree that such plots will be mortgaged and will be selected by Authorities as per their sole discretion and such mortgaged plots shall be in the share of the Developer only.

(e) Any disputes among the parties herein shall not affect the progress of Development of the Project.

(f) The developed/constructed areas shall be allotted to the Landowners and the Developer in proportion to their entitled shares as stated supra and in the same proportion as regards to facing, location, vaasthu preferences in the Gated Community Layout and as such all the developed areas will be distributed on equal and pro-rata basis in all respects considering the good and bad qualities without any discrimination in the allotment of shares in favour of either of the parties and also if the amicable sharing is not reached, the allotment shall be on the basis of lots by draw.

16. BORROWINGS AND ORIGINAL DOCUMENTS OF TITLE:

a). The original title deeds and other documents in respect of the schedule land shall given to the safe custody of the Developer upon the sanction of the approved plans and the Developer shall be entitled to produce such documents to the prospective purchasers and also for inspection by the representatives of the Banks or Financial Institutions from which the prospective purchasers may avail the housing loan facilities. After completion of the project, the Developer shall handover all the original documents to the Association to be formed and registered among the owners of the Complex as stated supra.

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For Greater Infra Projects Pvt. Ltd.

Director

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దానపత్రముల సంఖ్య 33

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b) The Developer will be entitled to obtain loans and advances from the banks or financial institutions if so required for the construction of the Project by way of project loans/funding by offering as security its rights under this Agreement, as indicated below and on the security of its entitled areas to be developed in the Schedule property and / or the Developers Share in the Project being constructed on the Schedule Property. However it clarified that the said charge shall be created only and only on the Developer's share in favour of such Banks or Financial Institutions and no charge shall be created on the Landowner's share.

c) The Developer further assures and covenants with the Landowners that all such borrowings and liabilities created for the development of the Schedule Property shall be the sole responsibility of the Developer and there shall absolutely be no personal liability of the Landowners in regard to any such debts and in the event of default in repayment by the Developer, the recovery shall be enforced only against the Developer and his share in the Project.

17. PAYMENT OF MAINTENANCE CHARGES AND CORPUS FUND:

(a) It is hereby agreed by the Landowners that from the date the Landowner's Share is ready for occupation, the Landowners shall bear and pay proportionate monthly maintenance expenses for maintenance of common areas and facilities to the Building Management Company/Owners Association which shall be formed and incorporated by the Developer among all the Owners of the Villas in the Gated Community out of the entire project area.

(b) If for any reason, the Building Management Company/Owners' Association is not formed by that time, the same shall be paid to the Developer, till the appointment of Building Management Company or registration of the Owners Association.

(c) The Landowners herein shall in the event of their retaining the villas or the persons purchasing villas from them contribute and pay Corpus Fund as mutually decided by the parties herein and such amount of corpus fund levied shall be paid at the time of handing over of possession of Villas.

(d) The Developer has decided to float a Corpus Fund for the entire Gated Community Villas Project which is payable by the ultimate purchasers or the retainers of the Residential Villas at the time of delivery of the possession of the Residential Villas and such amount of Corpus Fund will be fixed by the Developer and Land Owner/s being proportionate contribution towards Corpus Fund and the Landowner/s or the prospective purchasers of the Landowner/s shall pay the said amount of Corpus Fund to the Developer of Second Part at the time of taking over the possession of the Residential Villas and such fund will be governed and held initially by the Developer of in a separate account and subsequently by the Association formed among the owners of the Villas in the Gated Community and

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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the Corpus Fund shall be the fund to be paid and/or contributed by each Villa Owner which amount shall be initially held by the Developer on account of capital expenses after the Gated Community is completed and the said fund will be transferred and made over to the Association or Society formed among the owners of the Villas after its formation and the interest earned and generated on the same will be utilized to meet the capital expenses to be incurred for repairs and replacement of the major items relating to the common amenities such as generators, motors, water pumps, common lawns, gates, laying of roads, pipelines and capital expenditure related to Clubhouse etc. and if at any point of time such interest generated/earned on the Corpus Fund is not sufficient to meet such expenditure, the residue/deficit required shall be contributed by all the owners/occupants in the Gated Community in the same proportion in which they contribute the monthly maintenance charges.

18. PAYMENT OF DEPOSITS AND EXPENSES TOWARDS CLUB HOUSE, AMENITIES ETC:

It is agreed among the parties of First and Second Parts that the ultimate purchasers of the Plotted Residential Villas shall pay to the Developer the proportionate cost/charges payable towards amenities such as deposits/charges payable to the authorities for obtaining electrical supply, water connections and sewerage/drainage connection and shall further pay their proportionate contribution towards Club House (i.e., cost of construction of club house and equipment & other facilities to be provided therein). For the above said club house charges and amenities, the Landowners or their successors-in-interest shall pay to the Developer as fixed by the parties herein for each Villa before taking the delivery of such Residential Villas or at the time of alienation of Villas by the Landowners in favour of the prospective purchaser/s. In the event of retention of any of the Villas by Landowners, the Landowners shall pay such contribution in respect of such Villas.

19. CLUB HOUSE:

The Developer shall construct a Club House as per the sanctioned permit in the Project and provide facilities such as swimming pool, gym, table tennis etc. The Club House will be the common property of all the Owners of the Villa Project. All the Villa owners of the Project shall become automatically members of the Club House and are entitled to avail Club House facilities as per the bye-laws of the Association to be formed among all the Villa owners in the project. The Club House shall be the property of the Association to be formed among all the Villa owners.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater infra Projects Pvt. Ltd.

Director

Director

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20. DISPUTE RESOLUTION:

Any disputes and / or differences whatsoever arising under or in connection with this Agreement which could not be settled amicably by the Parties through negotiations, shall be finally settled by arbitration in accordance with the provisions of Arbitration and Conciliation Act, 1996. The venue of arbitration shall be Hyderabad.

This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the Civil Courts at Hyderabad, Telangana State, India alone shall have exclusive jurisdiction over all matters arising out of or relating to this Agreement.

21. AMENDMENT:

This Agreement shall not be amended except by an agreement in writing signed by the authorized representatives of both the Parties and such agreement shall be read as part and parcel of this Agreement.

It is further declared that all the Annexures enclosed herewith to this Development Agreement –cum- GPA shall be treated and shall form integral part and parcel of this Agreement and the parties are bound by not only these presents of the Agreement but also the contents and all other aspects covered under the Annexures enclosed herewith.

22. ASSIGNMENT:

The Developer shall not be entitled to transfer / assign their rights under this Agreement without obtaining prior written consent from the Land owners.

23. NOTICES

Except as otherwise expressly provided herein, all notices and other communications, documents and proceedings which are in any way relevant to this agreement shall be in writing and in English language and shall be transmitted either (i) by registered post or by a recognized courier service, or by electronic mail(email) to the Parties hereto.

24. EMPOWERMENT AND IRREVOCABLE POWER OF ATTORNEY:

THIS GENERAL POWER OF ATTORNEY is executed on the date, month and year aforementioned by the aforesaid Landowners duly nominating, appointing, constituting and retaining the Developer hereinabove (or represented by any other authorized representative on behalf of the Developer company as per the Board Resolution) as their General Power of Attorney Holder to do, perform and execute the following things, acts and deeds, that is to say:-

1 C. Konoko Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

(124)

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గీతముల మొత్తం సంఖ్య 15

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(a) That by virtue of the Development Agreement executed, We, the Landowners hereinabove named do hereby appoint, retain and constitute the Developer hereinabove to act as our lawful General Power of Attorney Holder to exercise all the powers referred to below and to do, perform and execute the following things, acts and deeds on our behalf. However, it is made clear that the power of alienation, transfer by any mode, sale, mortgage, etc., shall be restricted only to the Developer's share as specified in this Agreement. The power to sell and transfer the Developer's share is limited only in respect of the Plotted Residential Villas falling towards the share of Developer as per the terms of this Agreement read with Allocation Agreement/Supplementary Agreement/MOU/Joint Declaration to be executed subsequently after obtaining the permissions i.e., to say the Developer is entitled to execute Agreements of Sale/Sale Deeds only in respect of all the Plotted Residential Villas allotted towards the share of the Developer. The Developer herein is absolutely authorized and empowered to alienate, convey and transfer all the Plotted Residential Villas allotted towards its share

(b) To enter into, execute Agreements to Sell / Sale Deeds, Exchange Deeds, Agreement to/of lease, Lease Deeds, Agreements of leave and license, License Deeds and/or other contracts, agreements or documents that may be required to transfer by way of sale, lease, license or otherwise in any manner deemed fit by the Developer, the Developer's share i.e., in respect of Plotted Residential Villas which fell and were allotted towards the exclusive share of Developer under this Agreement in favour of itself (i.e., in favour of the Developer), intending purchasers, Lessees, Licensees and/or other persons nominated by the Developer, alienating, conveying and transferring the Developer's share as contemplated under this Agreement in whole or in parts and/or rights thereto; and for this purpose to sign and execute such other documents/Sale Deeds/Agreements as may be required in favour of the Developer and / or any other third parties selected/nominated by the Developer such as prospective lessees, licensees; purchasers etc. including a company /Building Management Company and to receive sale consideration to itself, to admit the execution of such deeds/ Agreements/Sale Deeds and to present such documents/deeds before the concerned Registration Authorities, to admit execution and to complete all the registration formalities.

(c) To present all such agreements/deeds of sale, exchange deeds, lease or leave & license or any other conveyances in respect of the Developer's share for registration before the concerned Sub-Registrar / District Registrar of Assurances having jurisdiction, and admit execution thereof and complete all the registration formalities;

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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(d) To sign and verify, applications, petitions, affidavits, forms, etc., required to be submitted at the time of registration of such agreements/deeds of sale, lease and leave & license and any other conveyances in respect of the Developer's share;

(e) To hand over physical possession of the Plotted Residential Villas allotted towards Developer's share or any portion thereof to the concerned purchaser/s, lessee/s, licensee/s etc.;

(f) To raise loans or otherwise borrow funds or project loans for construction of the Project on the security of the Plotted Residential Villas allotted towards the Developer's share from banks, financial institutions and/or other persons by creating equitable mortgage by deposit of this Development Agreement or other mortgages / charges on security of the Developer's share, and sign and execute requisite mortgage deeds and other documents required there for, on such terms and conditions as the Developer deems fit, and to get the same registered, if necessary in the manner prescribed under law and there under, be present through authorized personnel for the said purpose, but without involving Landowner's share of areas in any liability in respect of the said borrowing, mortgages or other commitments.

(g) To approach the concerned local City Municipal Council, HMDA/GHMC or such other competent authorities, including the Fire Force Department, Power Transmission Corporation, Electricity Supply Company Limited, Water Supply Board, Telecom, Airport and Telecommunication Authorities, Urban Arts Commission, Pollution Control Board, Environmental Authorities, Lift Inspectorate, Electrical Inspectorate etc., and get the required permissions and sanctions, and for appointing Contractors, Civil Engineers, Architects, Consultants as desired by the Developer, and to do all other acts as may be necessary for putting up any construction/s including Residential Complex and for effective development and completion of the buildings on the Schedule Property in such manner as the Developer may deem fit and proper. Any deviations shall be only with the consent of the Landowners.

(h) To execute mortgage Deed or Gift Deeds in favour of the concerned Authority including HMDA/GHMC, Banks and Financial Institutions and to execute deed of release or any other documents as per the Building/project loan sanctioned conditions.

(i) To apply to TSPDCL and/ or other state/private power distribution/supply company/ies, HMDA/GHMC, Water Supply and Sewerage Board and/or other state/private water supply/sewerage disposal entities, and to such other entities / authorities and to all other offices for securing necessary connection of power, putting up a sub-station, water, sewerage etc., and to sign all such applications, affidavits, undertakings, declarations, agreements, indemnities, etc., as may be required in this regard, and pay necessary charges, levies and sums thereof;

1 C. Konaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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(j) To appear for and represent us before revenue authorities, town planning authorities, and urban development authorities (including but not limited to the HMDA/GHMC, in connection with any of the matters connected with the Schedule Property;

(k) To appoint, from time to time, professionals and to grant them necessary authority to appear and represent us i.e., the Landowners before any or all authority/ies set out in sub-clauses (g), (i) and (j) hereinabove, including any other authority/ies of State and Central Governments, Airport authorities, Department of Telecommunication and such other statutory judicial, quasi-judicial authorities as may be deemed necessary by the Developer;

(l) To appoint advocates for defending the rights in respect of the schedule property by filing answers and also authorized to give evidence on behalf of the Landowners.

(m) To appoint, from time to time, contractors, civil engineers, architects, consultants and such other technical and other personnel and consultants and workers as may be required for the development of the Schedule Property;

(n) To pay development charges, layout charges, betterment charges, property tax, library tax etc. as may be applicable, on my behalf in respect of the Schedule Property;

(o) To apply for and secure commencement certificates, occupation certificates, completion certificates and other certificates, permissions, sanctions, orders etc., in respect of the Project to be constructed and completed on the Schedule Property from the concerned authorities;

(p) To deal with the assessment authorities and/or revenue departments/authorities in connection with all matters pertaining to the assessment of the Schedule Property;

(q) To pay necessary deposits of security or any other amounts that may be required to be deposited or paid to TSPDCL and/ or other state/private power distribution/supply company/ies, Water Supply and Sewerage Board and/or other state/private water supply/sewerage disposal entities, HMDA/GHMC, Airport Authorities and and/or any office or board or authority mentioned in any of the foregoing paragraphs, and also to apply for the refund thereof and to recover the same as and when occasion arises;

1 C. Konoka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

KVP

Director

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33533/2014

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And generally to do all other acts, deeds, matters and things in connection with and relating to and concerning or touching upon the alienation of the Developer's Share in the manner aforesaid without any restrictions, reservations or conditions.

And generally to do all such acts, deeds, matters and things as may be necessary as the Developer shall think fit and proper, notwithstanding no express power or authority in that behalf is hereinabove provided, provided however the same shall be incidental to the powers conferred hereinabove.

And the Landowners hereby agree that the Power of Attorney granted in terms hereof shall continue to be in full force and effect, and be fully valid until the completion of entire development and construction and the Developer has/have fully conveyed all the Developer's Share in favour of the Developer / nominee/s or in favour of the third parties as stated above.

And the Landowners do hereby agree that all acts, deeds and things lawfully done by the Developer shall be construed as acts, deeds and things done by the Landowners and the Landowners undertake to ratify and confirm all and whatsoever that the Developer shall lawfully do or cause to be done for the Landowners by virtue of the power/s herein above given.

Provided that the Power of Attorney so executed shall not be revoked since the power of attorney is coupled with interest in view of the fact that the Developer by investing it's own funds will develop the schedule property. The cost of such Power of Attorney including, but not limited to stamp duty and registration fee, shall be borne entirely by the Developer. It is hereby understood between the parties that the Powers of Attorney mentioned in this Agreement are coupled with interest having regard to the steps already taken by the parties prior to the date of this Agreement, and hence the said Powers of Attorney is irrevocable.

Provided further, that the Developer shall not act in exercise of the powers conferred under the Power of Attorney in derogation of the rights of the Landowners guaranteed under the terms of this Agreement.

This Development Agreement cum General Power of Attorney is registered with Three copies. The First copy with the Developer, Second copy with the Owner No.1 & Third copy with the Owner No.2.

1 C. Konoko Dewga Rao

2 Kreshna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

(132)

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(133)

SCHEDULE OF PROPERTY

All that the Land totally admeasuring 36380 Sq. Yards or equivalent to 30418.06 Square Meters, (Ac.7.21guntas, comprising of the land admeasuring Ac.3.39 guntas in forming part of Sy.No.82 and Ac.3.21 guntas in forming part of Sy.No.82) Situated at Bollaram Village, Under the Municipal Limits of Bollaram, (erstwhile Khazipally Gram Panchayath), Jinnaram Mandal, Sangareddy District, (erstwhile Medak District) Telangana State, which is bounded by;

NORTH	:	40' Wide Road
SOUTH	:	Existing 18mts wide BT Road and Transgene Bio Research and Development Company.
EAST	:	Existing Residential Apartments
WEST	:	Existing shed and Medrich Bio Company and Photon Energy Company

IN WITNESS WHEREOF the Parties hereinabove have signed and executed this document on this the day, month and year hereinabove mentioned.

WITNESSES:

1. Bhanu
2. R.Prasad

1 C. Konda Durga Rao

2 Krishna Rao

LAND-OWNER/S OF FIRST PART

For Greater Infra Projects Pvt. Ltd.

Director

KVP Prabhakar Rao

Director

DEVELOPER OF SECOND PART

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ANNEXURE -1A

1. Description of Land and Building : Proposed Construction on Land totally admeasuring 36380 Sq. Yards or equivalent to 30418.06 Square Meters, (Ac.7.21guntas, comprising of the land admeasuring Ac.3.39 guntas in forming part of Sy.No.82 and Ac.3.21 guntas in forming part of Sy.No.82) Situated at Bollaram Village, Under the Municipal Limits of Bollaram, (erstwhile Khazipally Gram Panchayath), Jinnaram Mandal, Sangareddy District, (erstwhile Medak District) Telangana State.

2.	Nature of Roof	: RCC
3.	Total Extent of Site	: 36380 Square Yards
4.	Builtup area particulars	: 2,90,000 Sq. Feet (Approximately)
5.	Party's Own Estimate MV of the property	: Rs.31,90,00,000/-
6.	Land Value	: Rs.8,18,55,000/-

CERTIFICATE

I/We do hereby declare that what is stated above is true and correct to the best of my/our knowledge and belief.

1. C. Kanaka Durga Rao

2 Krishna Rao

WITNESSES:

1. Bhanu

2. R.Prasad

LAND-OWNER/S OF FIRST PART

For Greater Inira Projects Pvt. Ltd.,

Director

KVRAMAKRISHNA

Director

DEVELOPER OF SECOND PART

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కాగితముల సంఖ్య.....33

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జాయింట్ సబ్-రిజిస్ట్రార్

THE SEAL OF THE DISTRICT COURT AT SANGAREDDY

GREATER INFRA'S C S RAO GREEN VALLEY
ANNEXURE-A (SPECIFICATIONS AND AMENITIES)

STRUCTURE	
FRAMED STRUCTURE	R.C.C. framed structure to withstand wind & seismic loads
SUPER STRUCTURE	9-inch thick wall with red/ Solid Cement bricks for external walls and 4 ½ - inch thick wall with red/ Solid Cement bricks for internal walls
PLASTERING	
INTERNAL	Sand faced cement plastering using glass fibers.
EXTERNAL	Sand faced cement plastering.
DOORS	
MAIN DOOR	7 ½ -feet height Teak wood Door Frame &Designed Teak Wood/Veneered Shutters with reputed hardware fittings finished with melamine finish.
INTERNAL DOORS	7 ½ -feet height Teak wood Frame &Veneered Shutters with reputed hardware fittings finished with melamine finish.
FRENCH DOORS& WINDOWS	UPVC shutters with tinted float glass of reputed make.
PAINTING / CLADDING	
EXTERNAL	Combination of Natural Stone /Tile & Textured Finish with top two coats of Exterior Emulsion.
INTERNAL	Smooth putty finish with 2 coats of Premium Acrylic emulsion paint of reputed make over a coat of primer.
FLOORING& DADO	
	Drawing, Living, and Dining, kitchen and Bed room areas with 800 x 800 vitrified tiles, Master Bed room with wooden laminated flooring. Bathrooms with premium vitrified tiles on walls and floor.
STAIRCASE	Lapotra finish Granite flooring & S.S. Railing
KITCHEN	1. Provision for municipal water.
	2. Provision for fixing of water purifier & chimney.
	3. Provision of hot water near the sink.
	4. Provision for Modular Kitchen.
	5. Provision for Solar Water
GAS	Gas Pipe line from Kitchen to outside Cylinder Area
UTILITIES/WASH AREA	Dish-Washer & Washing Machine provision in the Utility Area.
BATHROOMS	1. Vanity type wash basin.
	2. EWC with concealed flush tank of Grohe/Kohler/Equivalent make.
	3. Single lever fixtures with wall mixer-cum-shower of Grohe/Kohler/ Equivalent make.
	4. All C.P. Fittings are Chrome Plated of Grohe / Kohler/ Equivalent make.
ELECTRICAL	1. Concealed Copper Wiring of Finolex / Equivalent.
	2. Power outlets for Air Conditioners in all rooms.
	3. Power plug for cooking range chimney, refrigerator, microwave ovens, mixer/grinders in kitchen. Washing machine and dish washer in Utility Area.
	4. Plug points for T.V. & Audio Systems etc.

1 C. Kanaka Durga Rao,

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

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కాగితముల సంఖ్య 33

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THE SEAL OF THE DISTRICT REGISTRAR AT SANGAREDDY

	5. 3-phase supply for each unit and individual Meter Boards.
	6. Miniature Circuit breakers (MCB) for each distribution boards of reputed make.
	7. Elegant designer Modular Electrical switches of Legrand / Equivalent.
TELECOM	1. Telephone points in living rooms.
	2. Intercom facility to all the units connecting Security.
CABLE TV	Provision for Cable Connection in all Bedrooms and Living Room.
INTERNET	Internet provision in each villa.
WSP & STP	1. Domestic Water made available through an exclusive Water Softening Plant with Water Meters for Each Unit. (Not RO Plant)
	2. A Sewage Treatment plant of adequate capacity as per norms will be provided inside the project, treated sewage water will be used for the landscaping.
GENERATOR	100% D.G backup with Acoustic enclosure & A.M.F.
SECURITY	1. Sophisticated round-the-clock security/surveillance system.
	2. Solar power fencing/Barbed wire all-round the compound.
	3. C.C. cameras in identified common areas and club house with monitoring and recording from security and maintenance office.
CLUB HOUSE (25000SFT Aprox.) & AMENITIES	**A. Well Designed Club House with Facilities like**
	1. Hobby Room.
	2. Multipurpose Hall
	3. Yoga/Meditation Room
	4. Open Party Area
	5. Library
	6. GYM, Aerobics etc
	7. Swimming Pool with Changing Rooms
	8. Guest Rooms
	9. Association Room
	10. Table Tennis
	11. Children Play area
MAIN LANDSCAPING WORKS	Beautifully Designed Landscaping with exclusive footpath, Activity Areas, Lighting, Children Play Area etc. is provided for the community.

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

Director

(140)

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THE SEAL OF THE DIST. REGISTRAR OF SEAL AT SANGAREDDY

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GREATER
INFRA

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF GREATER INFRA PROJECTS PRIVATE LIMITED AT ITS MEETING HELD ON FRIDAY, 20th DAY OF AUGUST, 2021 AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT PLOT NO-217/A, 2ND FLOOR, NEAR METRO STATION, MATRUSRI NAGAR, MIYAPUR, HYDERABAD-500049, TELANGANA.

AUTHORIZATION TO SIGN AND EXECUTE AGREEMENTS ON BEHALF OF THE COMPANY:

The Board considered the need to authorize Mr. Manne Ravi, Director (DIN: 08452676) and Sri. Konka Venkata Prasada Rao (DIN:02396158)of the Company jointly to sign/execute and submit the General Power of Attorney for sale, Agreement for Sale, Sale Deed, Development Agreement, Supplementary Agreement any other conveyance/requisite agreements in connection with the parcel of land admeasuring 36380 square yards or equivalent to 30418.06 square meters *(detailed Schedule of the Property is mentioned herein below)* on behalf of the Company

The Board, after due discussions, passed the following resolution:

"**RESOLVED THAT**Mr. Manne Ravi, Director (DIN: 08452676) and Sri. Konka Venkata Prasada Rao (DIN:02396158), Directors of the Company, be and are hereby jointly authorized to sign/execute and submit the General Power of Attorney for sale, Agreement for Sale, Sale Deed, Development Agreement, Supplementary Agreement any other conveyance/requisite agreements in connection with the land admeasuring 36380 Square yards or equivalent to 30418.06 square meters as detailed below on behalf of the Company. The acts done and documents executed shall be binding on the Company until the same is withdrawn by giving notice thereof."

SCHEDULE OF PROPERTY

All that the Land totally admeasuring 36380 Sq. Yards or equivalent to 30418.06 Square Meters, (Ac.7.21guntas, comprising of the land admeasuring Ac.3.39 guntas in forming part of Sy.No.82 and Ac.3.21 guntas in forming part of Sy.No.82) Situated at Bollaram Village, Under the Municipal Limits of Bollaram, (erstwhile Khazipally Gram Panchayath), Jinnaram Mandal, Sangareddy District, (erstwhile Medak District) Telangana State, which is bounded by;

NORTH	:	40' Wide Road
SOUTH	:	Existing 18mts wide BT Road and Transgene Bio Research and Development Company.
EAST	:	Existing Residential Apartments
WEST	:	Existing shed and Medrich Bio Company and Photon Energy Company

"**RESOLVED FURTHER THAT** Mr. Manne Ravi, Director (DIN: 08452676) of the Company be and is hereby authorized to submit a copy of the above resolution duly certified as true."

\\CERTIFIED TRUE COPY\\

For GREATER INFRA PROJECTS PRIVATE LIMITED

MANNE RAVI
DIRECTOR
DIN: 08452676

GREATER INFRA PROJECTS PVT. LTD. Hyderabad

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జాయింట్ సబ్-రిజిస్ట్రార్

7/2020

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(See Rule 7)

TSVSAB 28641047

PROCEEDINGS OF THE COMPETENT AUTHORITY AND REVENUE DIVISIONAL OFFICER SANGAREDDY DISTRICT

PRESENT:- Menchu Nagesh

Application No :

LCR022000135898

Proceedings.No.
A2/5507/2020

Dated:13/08/2020

***

Sub:- Land Conversion - SANGAREDDY District BOLLARAM Village Jinnaram Mandal, Sy.No. 82/E, 82/EE. Extent 7.2000 Acre-guntas Conversion of land use from Agriculture to Non-Agriculture-Orders-Issued.

Ref:- 1. Application of CK DURGA RAO AND OTHERS W/O C S RAO AND OTHERS, Dt. 29/07/2020
2. Report of the Tahsildar, Jinnaram Mandal, Lr.No. B/4599/2019
3. Challan No: 200193820, Dt: 7/22/2020 00:00:00 for Rs: 2450250.0000 /- being the 3% Conversion fee.

***

ORDER:

CK DURGA RAO AND OTHERS, W/O C S RAO AND OTHERS ; R/o , , Bollaram, Jinnaram, SANGAREDDY , 500030 has applied for conversion of agriculture land bearing Sy.No. 82/E, 82/EE extent. 7.2000 Acre-guntas situated in BOLLARAM Village Jinnaram Mandal, SANGAREDDY District for the purpose of Non-Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application
2. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act
3. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
4. It does not confer any right, title or ownership to the applicant over the above Agricultural lands
5. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
6. The conversion fee once will not be returned or adjusted others in any circumstances

   The applicants are solely responsible for any incidental or consequential actions or any loss occurred to any body or cause otherwise due to any against of such permission granted or the false declaration, claim or deposition made by the applicant
7. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact
8. Constructions should be only for Conversion Extent
10. No Water Sources, Earthquake Hazard Prone Areas should be diverted or disturbed

S.No.	Village & Mandal & District	Sy.No	Total extent (S.No. wise)	Extent for which permission for conversion granted	Remarks
.	BOLLARAM, Jinnaram, SANGAREDDY	82/E, 82/EE	7.2	7.2	
		Total	7.2000	7.2000 Acre-guntas	

To
CK DURGA RAO AND OTHERS
Bollaram Village
Jinnaram Mandal

Menchu Nagesh,
REVENUE DIVISIONAL OFFICER ,
Sangareddy DIVISION,
SANGAREDDY DISTRICT.

(144)

.....వ పుస్తకము

33533/2021.....దస్తావేజు మొత్తం

కాగితముల సంఖ్య.....33

ఈ కాగితముల వరుస సంఖ్య.....

ఈ కాగితము.....

జాయింట్ సబ్-రిజిస్ట్రార్

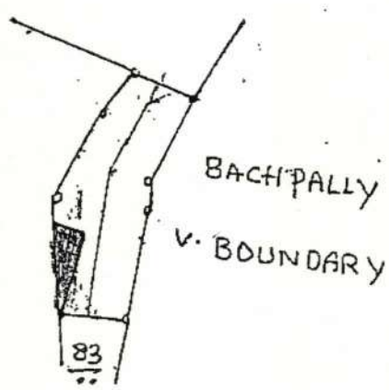
జాయింట్ సబ్-రిజిస్ట్రార్

THE SEAL OF THE DISTRICT REGISTRAR OF MEDAK AT SANGAREDDY

(145)

LOCATION SKETCH MAP

Of sy.no: 82



N

SCALE:8"=1 mile

VILL:BOLLARAM

MDL:JINNARAM

DIST: Sangareddy

INCLUDED

EXCLUDED

Sy.No	Ext	Part of Sy.No	Ext part	owner
82	8-03	82/2	3-39 / 19239 yds	C.K. Durga Rao
		82/~~1~~	3-21 2/3 / 17141 yds	C. Krishna Rao.

Prepared by:-

31/7/19
Mandal Surveyor
Jinnaram (M), Sangareddy (Dist.)

ATTESTED

Attested
తహశీల్దార్
జిన్నారం మండలం

(146)

5

3353/2M

పుస్తకము సంఖ్య 33

ఈ కాగితముల పరుస సంఖ్య 26

జాయింట్ సబ్-రిజిస్ట్రార్

DEPUTY COLLECTOR
SANGAREDDY

Village: EOR-1B as on 19-August-2019 12:12:58 PM for District: జగిత్యాల, Mandal: ఉప్పల్, Village: తోలూరు

Total Khata : 359 Total Survey / Sub-Division : 1352

ఖాతా నెంబరు	సర్వే నెంబరు	విస్తీర్ణము	రేట్లు(రూ.)	పట్టాదారు పేరు	తండ్రి/ భర్త పేరు	భూమి వివరణ	పట్టాదారులు ఏ విధముగా సంక్రమించింది/ సాగు చేశారు	రికార్డు సంరక్షణ చేసిన తహసీల్దారు/ప్రస్తుత స్థితి	రికార్డు సంరక్షణ చేసిన లేదు	నాన్ డిస్ వివరణ
60115	82/ఉ	4.0000		Cherukuri krishna rao	c s rao	మెట్ట/ఖుష్కి	కొనుగోలు	DS Pending	Non DS Marked	NALA - Complete Sy.Nos.

47

148

3303/2014 33

కాగితముల సంఖ్య

ఈ కాగితముల సరళ సంఖ్య 27

జాయింట్ సబ్-రిజిస్ట్రార్

Village ROR-1B as on 19-August-2019 13:12:58 PM for District: నిజామాబాద్, Mandal: బిన్నారం, Village: బోర్గాం

Total Khata : 359 Total Survey / Sub-Division : 1352

ఖాతా నెంబరు	సర్వే నెంబర్	విస్తీర్ణము	రిస్తు(రూ.)	పట్టాదారు పేరు	తండ్రి/ భర్త పేరు	భూమి వివరణ	పట్టాదారుకు ఏ విధముగా సంక్రమించింది/ పొగు చేశారు	రికార్డు సంరక్షణ చేసిన అధికారి/ప్రస్తు త స్థితి	రికార్డు సంరక్షణ చేసిన తేది	నాన్ డిస్ వివరణ
20	62/ఇ	3.3900	4.50	C.K. దుర్గారావు	రావు	మెట్ట/ఖుష్కి	పట్టాదారుడు	DS Pending	Non DS Marked	NALA - Complete Sy.Nos.

49

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33533/2014 ... 33

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THE RFD ... DISTRICT ... HYDERABAD

(181)

GOVERNMENT OF TELANGANA

PROCEEDINGS OF THE TAHSILDAR, JINNARAM MANDAL, SANGAREDDY DISTRICT.

PRESENT: B. RAJ MOHAN

PROC. No. B/ 3815/2019 DATE: / /2019

Sub: Mutation – Jinnaram Mandal- Bollaram Village Sy. No. 82/EE Extent Pattadar Pass Books. Rules 1989 of section 5 sub section (2)-Mutation orders issued- Reg.

Read 1. A/o Sri/ Smt. Cheru Kuri Krishna Rao S/O, W/O. Cheru kuri Durga Rao. R/O. Bollaram Date C.S. Rao

2. This office notice date:

3. VRO, Report date and MRI report date

****@****

ORDER:

Whereas in the reference 1st read Sri/Smt. Cheru kari Krishna Rao S/O, W/O. Cheru kari Durga No. C.S Rao R/O. Bollaram has purchased the land in Sy. No. 82/EE Extent 4.00. situated at Bollaram village Through Registered Sale Deed No. 2/III/09 Date 16/01/2009 and requested to implement the sale transaction In the Revenue Records. The petition has been taken up for enquiry and a Notice under section 4(1) of R.O.R. Rules 1989 in form –VIII has been issued and has been published in the village notice board on to await claims and objections if any vide above reference 2nd read. But no claims and objections have been received within thre time stipulated.

Through the above reference 3rd read, the concerened Village Revenue Officer and Mandal Revenue Inspector have recommended to sanctiom of mutation as the purchaser is In possession over the purchased land shown in the scheduled and the said land is pattaland, situated at Bollaram village of Jinnaram Mandal.

Therefore, mutation is hereby sanctioned for change of owner and pattadar as per section 5(2) of the R.O.R. Rules 1989 as under–

Village of Jinnaram Mandal.

Sl. No.	Name and Father/Huaband Name of The Pattadar(Vendor)	Registered Sale Deed No. And Date	Sy. No.	Extent (in Acres)	Name and Father/Husband Name of The Purchaser (Vendee)
1	Cheru Kuri Durga Rao. C.S Rao.	2/III/2009 Dt 16/1/2009 2009	82/EE	4.00	Cheru kuri Krishna Rao S/. C.S. Rao.
TOTAL				4.00	

TAHSILDAR
JINNARAM MANDAL
జిన్నారం మండలం

TO,
The Concerened,
Copy to the Village Revenue Officer concerened for compliance

152

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33533/2021

బాగోతముల సం.....33

ఈ బాగోతముల చదువు సంఖ్య.....29

జాయింట్ రిజిస్ట్రార్-రిజిస్ట్రార్

THE OFFICE OF DIST. REGISTRAR OF BANAGANAPALLY

153

PHOTOGRAPHS AND FINGER PRINTS AS PER SECTION 32A OF REGISTRATION ACT, 1908

FINGER PRINT IN BLACK INK (LEFT THUMB)	PASSPORT SIZE	NAME & PERMANENT ADDRES OF THE PRESENTANT/SELLER/ BUYER
		**Smt. C. Kanaka Durga Rao @ C. Durga Rao, W/o Late C.S. Rao,** R/o. House No.74, Aparna County, Miyapur "X" Roads, Hyderabad – 500 049, Telangana State, India.
		**Sri. C. Krishna Rao, S/o Late C.S. Rao,** R/o. House No.74, Aparna County, Miyapur "X" Roads, Hyderabad – 500 049, Telangana State, India.
		**Sri K. V. PRASADA RAO, S/o.Sri K. LAKSHMI NARASIMHAM,** R/o. Plot No.179, Mytri Nagar, Phase-II, Madinaguda, Hyderabad – 500 049.
		**Sri MANNE RAVI, S/o.Late NARASIMHA RAO,** R/o. Flat No.401, Nirmala Nilayam, HIG 158, Road No.5, Phase 1 & 2, KPHB Colony, Kukatpally, Hyderabad - 500 072.

SIGNATURE OF WITN

1. Bhavy.

2. K.Prasad

1 C. Kanaka Durga Rao

2 Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

K V P Prasada Rao
Director

I

33533/2014

33

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జాయింట్ కలెక్టర్-II

155

PHOTOGRAPHS AND FINGER PRINTS AS PER SECTION 32A OF REGISTRATION ACT, 1908

FINGER PRINT IN BLACK INK (LEFT THUMB)	PASSPORT SIZE PHOTOGRAPH	NAME & PERMANENT ADDRES OF THE PRESENTANT/SELLER/ BUYER
		**SRI. M.BHANU PRASAD S/o SRI. M.V.RAMANA MURTHY,** R/o. Flat No.401, Plot No. 26, Kingston A wing, Pragathi Nagar, Kuakatpally, Hyderabad, Telangana-500090.
		**Sri. RAVULA PRASAD, S/o. Sri. NAGESWARARAO,** R/o. H.No.4-82, Kandukuru Mandalam, Kond umudusu Palem, Prakasam District, Andhra Pradesh, Pin : 523105.

SIGNATURE OF WITNESES:

1. Bhanu

2. R.prasad

1. C. Konaka Durga Rao

2. Krishna Rao

For Greater Infra Projects Pvt. Ltd.

Director

K V Krishna Rao

Director

(58)

I

33533/2014

33

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DIST. ... OFFICE AT SANGAREDDY

157

నమోదు సంఖ్య / Enrollment No. : 1190/11321/01322

To
Cherukuri Durga Rao
W/O Cherukuri Subramanyam Rao
H No 2-3/Ao/89, Aparna Co ny, Behind L.a r , Sri Nagar
Miyapur
Hyderabad,
Andhra Pradesh - 500049

08/03/2012

UF11850826IN

11850826

మీ ఆధార్ సంఖ్య / Your Aadhaar No. :
3466 0974 5421
ఆధార్ - సామాన్యుని హక్కు

Cherukuri Durga Rao
C. Kerala Durga Rao
పుట్టిన తేదీ/Year of Birth 1975
స్త్రీ / Female
3466 0974 54 21
ఆధార్ - సామాన్యుని హక్కు

UNITED STATES OF AMERICA
RAO
INDIA
UNITED STATES OF AMERICA
INDIA

Krishna Rao

आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
AAACG8319H
नाम / Name
GREAT INFRA PROJECTS PVT. LIMITED
Date of Incorporation
14/05/2011

భారత ప్రభుత్వం
GOVERNMENT OF INDIA
మన్నే రవి
Manne Ravi
పుట్టిన సంవత్సరం / Year of Birth 1973
పురుషుడు / Male
2552 6771 3531
ఆధార్ - సామాన్యుని హక్కు

భారత విశిష్ట గుర్తింపు సంస్థ
UNIQUE IDENTIFICATION AUTHORITY OF INDIA
చిరునామా: S/O లేట్ మన్నే నరసింహ రావు
హెచ్.ఐ.జి-158, ఫేజ్-3 రోడ్ నెం-5
మహారాష్ట్ర బ్యాంక్ దగ్గర
కె.పి.హెచ్.బి కాలనీ, కుకట్ పల్లి
హైదరాబాద్, ఆంధ్ర ప్రదేశ్, 500072
Address: S/O Late Manne Narasimha Rao, HIG-158, PHASE-3 ROAD NO-5, NEAR MAHARASTRA BANK, K P H B COLONY, KUKAT PALLY, Hyderabad, Andhra Pradesh, 500072
1947
1800 180 1947
help@uidai.gov.in
www.uidai.gov.in
పి.ఒ. బాక్స్ నెం. 1947, బెంగళూరు-560001

భారత ప్రభుత్వం
Government of India
Konke Venkata Prasada Rao
Konka Venkata Prasada Rao
పుట్టిన తేదీ/DOB: 13/06/1973
పురుషుడు/ MALE
K V Prasada Rao
5798 3387 1482
VID: 9140 2876 0987 6977
నా ఆధార్, నా గుర్తింపు

భారత విశిష్ట గుర్తింపు సంస్థ
Unique Identification Authority of India
చిరునామా:
S/O కొంకా లక్ష్మి నరసింహ, హెచ్ నెం 5-179,సెక్ 2, మైథ్రి నగర్, వెంకటేశ్వర స్వామి టెంపుల్ దగ్గర, మాదీనాగూడ, మియాపూర్, హైదరాబాద్, తెలంగాణ - 500049
Address:
S/O Konka Laxmi Narasimha, H No 5-179,Phase 2, Maithri Nagar, Near Venkateswara Swamy Temple, Madinaguda, Miyapur, Hyderabad, Telangana - 500049
5798 3387 1482
VID: 9140 2876 0987 6977

(158)

3303/2014 33

కాగితముల సంఖ్య 33

ఈ కాగితముల పరిశీలన తేదీ 3

జాయింట్ సబ్-రిజిస్ట్రార్

SCANNED

DNo 22400/2022 (159)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

22283

తెలంగాణ తెలంగాణా TELANGANA

AN 702861

క్రమ సంఖ్య 6435 తేదీ 10 MAY 2022

కొన్నవారు M. Ravi, S/o Late M. Narasimha Rao, R/o. HYD.

ఎవరి కొరకు M/s. Greater Infra Projects pvt Ltd, R.O. Sadasivpet Sangareddy

Junior Assistant
Ex-Officio, Stamp Vendor

SIMPLE MORTGAGE DEED
ANNEXURE-II
AFFIDAVIT

This MORTGAGE Affidavit is made and executed on this the 20th day of June, 2022 at Sanga Reddy, by.,

1. **Smt. C. Kanaka Durga Rao @ C. Durga Rao, W/o Late C.S. Rao**, aged about : 86 years, Occupation: Business, R/o. House No.74, Aparna County, Miyapur "X" Roads, Hyderabad – 500 049, Telangana State, India. (Aadhaar No.3466 0974 5421) (PAN No.AENPC8245E)

2. **Sri. C. Krishna Rao, S/o Late C.S. Rao,** aged about : 64 years, Occupation: Business, R/o. House No.74, Aparna County, Miyapur "X" Roads, Hyderabad – 500 049, Telangana State, India. (Passport No. 566564965) (PAN No. AQPPC6362G)

Contd....2

For Greater Infra Projects Pvt. Ltd.

Director

Director

(160)

Presentation Endorsement:

Presented in the Office of the Joint SubRegistrar1, Sangareddy (R.O) along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 21000/- paid between the hours of _____ and _____ on the 20th day of JUN, 2022 by Sri M Ravi

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

Sl No	Code	Thumb Impression	Photo	Address	Signature/Ink Thumb Impression
1	MR		 MANNE RAVI[R]M/S.GREATE [1711-1-2022-23233]	MANNE RAVI[R]M/S.GREATER INFRA PROJECTS PRIVATE LIMITED GPA HOLDER	
2	MR		 KONKA VENKATA PRASADA [1711-1-2022-23233]	KONKA VENKATA PRASADA RAO[R]M/S.GREATER INFRA PROJECTS PRIVATE LIMITED GPA HOLDER	

DIST REGISTRAR OFFICE SANGAREDDY 30 DEC 2021

Identified by Witness:

Sl No	Thumb Impression	Photo	Name & Address	Signature
1		 SATYANARAYANA::20/06/202 [1711-1-2022-23233]	SATYANARAYANA AADHAAR CARD	
2		 MURALI::20/06/2022 17:44 [1711-1-2022-23233]	MURALI AADHAAR CARD	

Bk - 1, CS No 23233/2022 & Doct No 22405/2022 Sheet 1 of 9 Joint SubRegistrar1 Sangareddy (R.O)

20th day of June,2022

Signature of Joint SubRegistrar1 Sangareddy (R.O)

Endorsement: Stamp Duty, Tranfer Duty, Registration Fee and User Charges are collected as below in respect of this Instrument.

Description of Fee/Duty	In the Form of						
	Stamp Papers	Challan u/S 41of IS Act	E-Challan	Cash	Stamp Duty u/S 16 of IS act	DD/BC/ Pay Order	Total
Stamp Duty	100	0	5000	0	0	0	5100
Transfer Duty	NA	0	0	0	0	0	0
Reg. Fee	NA	0	21000	0	0	0	21000
User Charges	NA	0	500	0	0	0	500
Mutation Fee	NA	0	0	0	0	0	0
Total	100	0	26500	0	0	0	26600

Rs. 5000/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 21000/- towards Registration Fees on the chargeable value of Rs. 20966000/- was paid by the party through E-Challan/BC/Pay Order No ,66829S200622 dated ,20-JUN-22 of ,SBIN/

Generated on: 20/06/2022 05:52:34 PM

OFFICE OF The Seal of Joint Sub Registrar office SANGAREDDY (R.O) JOINT SUB REGISTRAR

Hereinafter be called and referred to as "**LAND OWNERS**", which together expression, unless the context is repugnant, shall mean and include all their respective legal heirs, successors, assignees, agents, executors, administrators etc., of the First Part.

AND

M/s. Greater Infra Projects Private Limited having CIN: U45201TG2019PTC132720 and Registered Office at Plot No.217/A, 2nd Floor, Near Metro Station, Matrusri Nagar, Miyapur, Hyderabad -500049 (PAN: AAHCG8193L) represented by its Directors: (i) Sri. Manne Ravi, S/o. Late. Sri. M Narasimha Rao (DIN: 08452676) (Aadhar No.2552 6771 3531) and Sri. Konka Venkata Prasada Rao, S/o. Sri. K. Lakshmi Narasimham, (DIN:02396158) (Aadhar No.5798 3387 1482).

Hereinafter be called and referred to as "**DEVELOPER**" which expression, unless the context is repugnant, shall mean and include all their legal heirs, successors, assignees, executors, administrators, successors in office etc., of the Second Part.

Represented by their Development Agreement cum GPA Holder:

M/s. Greater Infra Projects Private Limited having CIN: U45201TG2019PTC132720 and Registered Office at Plot No.217/A, 2nd Floor, Near Metro Station, Mathrusri Nagar, Miyapur, Hyderabad, Telangana -500049 (PAN: AAHCG8193L) represented by its Directors: (i) Sri. Manne Ravi, S/o. Late. Sri. M Narasimha Rao (DIN: 08452676) (Aadhar No.2552 6771 3531) and Sri. Konka Venkata Prasada Rao, S/o. Sri. K. Lakshmi Narasimham, (DIN:02396158) (Aadhar No.5798 3387 1482).

vide Registered Development Agreement cum-G.P.A Deed No. 33533/2021 dated 02-09-2021, Regd. at R.O. Sanga Reddy District.

Hereinafter called the "FIRST PARTY"

IN FAVOUR OF

METROPOLITAN COMMISSIONER, Hyderabad Metropolitan Development Authority, Hyderabad.

THE "FIRST & SECOND PARTY" which expression shall mean and include all their I heirs, executors, administrators etc.

Contd....3

For Greater Infra Projects Pvt. Ltd.

Director

Director

(162)

Online Payment Details Received from SBI e-P

(1). AMOUNT PAID: Rs. 26550/-, DATE: 20-JUN-22, BANK NAME: SBIN, BRANCH NAME: , BANK REFERENCE NO: 8470872241722,PAYMENT MODE:NB-1001138,ATRN:8470872241722,REMITTER NAME: GREATER INFRA PROJECTS PRIVATE LIMITED,EXECUTANT NAME: C. KANAKA DURGA RAO AND OTHERS,CLAIMANT NAME: METROPOLITAN COMMISSIONER HMDA) .

Date:
20th day of June,2022

Signature of Registering Officer
Sangareddy (R.O)

Bk - 1, CS No 23233/2022 & Doct No 22400/2022
Bk - 1, Sheet 2 of 9 Joint SubRegistrar1 Sangareddy (R.O)

Register as document
No: 22400 of 2022 (1943 S.E.)
Number 1711-1, 22400 of 2022
Date: 20/06/2022

Registering Officer

Dr. S. LAXMA REDDY
Joint Sub-Registrar-I

Signature of Joint SubRegistrar1
Sangareddy (R.O)

Endorsement: Stamp Duty, Tranfer Duty, Registration Fee and User Charges are collected as below in respect of this Instrument.

Description of Fee/Duty	In the Form of						
	Stamp Papers	Challan u/S 41of IS Act	E-Challan	Cash	Stamp Duty u/S 16 of IS act	DD/BC/ Pay Order	Total
Stamp Duty	100	0	5000	0	0	0	5100
Transfer Duty	NA	0	0	0	0	0	0
Reg. Fee	NA	0	38005	0	0	0	38005
User Charges	NA	0	500	0	0	0	500
Mutation Fee	NA	0	0	0	0	0	0
Total	100	0	43505	0	0	0	**43605**

Rs. 5000/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 38005/- towards Registration Fees on the chargeable value of Rs. 38005000/- was paid by the party through E-Challan/BC/Pay Order No ,D25VRJ290622,66829S200622 dated ,29-JUN-22,20-JUN-22 of ,SBIN/,SBIN/

Generated on: 29/06/2022 05:27:13 PM

Generated on: 20/06/2022 05:52:34 PM

OFFICE OF JOINT SUB REGISTRAR
The Seal of Joint Sub Registrar office
SANGAREDDY (R.O)

WHEREAS the Land Owner No.1 Smt. C. Kanaka Durga Rao@ C. Durga Rao "LANDOWNERS OF FIRST PART" herein is the absolute owner and peaceful possessor of the (i) land admeasuring Ac.2.00 in Survey No. 82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District, Telangana State , having acquired the same from Sri. V.Swaroopa Reddy S/o Late V.Venkata Reddy, through a registered Sale Deed document No.1868/94 dated 23-07-1994, registered SRO, Narsapur, Medak District and (ii)land admeasuring Ac.1.39 guntas in Survey No. 82 of Yerragunta, Bollaram Village, Grampanchayat Khazipally, Jinaram Mandal, Medak District, Telangana State, having acquired the same from Sri. V.Swaroopa Reddy S/o Late V.Venkata Reddy, through a registered Sale Deed document No.1938/94 dated 05-08-1994, registered SRO, Narsapur, Medak District, totaling to Ac.3.39 guntas equivalent to 19239 square yards.

WHEREAS originally the Sri C.S.Rao S/o C.Venkata Krishna Rao purchased an extent of Ac.2-00 guntas out of Ac.2.27 guntas in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District from Smt. V. Kamala Devi W/o Swaroopa Reddy through a registered Sale Deed Document No.1705/1994 dated 28-06-1994, registered at SRO, Narsapur, Medak District and Ac.2.00 guntas in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District from Smt. V. Kamala Devi W/o Swaroopa Reddy through a registered Sale Deed Document No.1808/1994 dated 14-07-1994, registered at SRO, Narsapur, Medak District, Later the C.S.Rao disposed an extent of 988.38 Sq.Yards in Survey No.82 to one M/s. Metro Bakeries Pvt. Ltd., through exchange deed No.503/1997 dated.26-02-1997.

AND WHEREAS the said Sri. C.S.Rao executed a Registered WILL bearing document No.2/BK-III/2009, dated 16-01-2009 bequeathing all his property in favour of his eldest son C.Krishna Rao. Subsequently the Sri C.S.Rao during his life time alienated an extent of 1230.5 Sq.Yards in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District to one M/s. Photon Energy Systems Ltd., through a registered Sale Deed document No.1760/2011, dated 15-04-2011, registered SRO, Narsapur, Medak District. Thereafter Sri. C.S.Rao has expired on 21-07-2013 by leaving the said WILL as his last final testament. Accordingly the Land Owner No.2 Sri. Krishna Rao became the absolute owner and peaceful possessor of the land admeasuring Ac.3.21 guntas equivalent to 17141 Square Yards in Survey No.82 of Yerragunta, Bollaram Village Grampanchayat Khazipally, Jinaram Mandal, Medak District by virtue of WILL deed No.2/BK-III/2009, dated 16-01-2009, registered at RO, Rangareddy District.

Contd....4

For Greater Infra Projects Pvt. Ltd.

Director

Director

WHEREAS First Party entered into Development Agreement cum General Power of Attorney with **M/s. Greater Infra Projects Private Limited,** having CIN: U45201TG2019PTC132720 and Registered Office at Plot No.217/A, 2nd Floor, Near Metro Station, Mathrusri Nagar, Miyapur, Hyderabad, Telangana - 500049 (PAN: AAHCG8193L) represented by its Directors: (i) Sri. Manne Ravi, S/o. Late. Sri. M Narasimha Rao (DIN: 08452676) (Aadhar No.2552 6771 3531) and (ii) Sri. Konka Venkata Prasada Rao, S/o. Sri. K. Lakshmi Narasimham, (DIN:02396158) (Aadhar No.5798 3387 1482) vide Registered Development Agreement cum-G.P.A Deed No. 33533/2021 dated : 02-09-2021, Regd. at R.O. Sanga Reddy District.

Whereas Mortgagor has applied for Building permission for proposed construction of Residential Independent Houses in a Gated Community with Compoung Wall and whereas the HMDA has provisionally approved the sanctioned plan vide Application No. 005547/LO/HMDA/1072/MED/2022 in respect of proposed construction of on Land admeasuing 36380 Sq. Yards or equivalent to 30418.06 Square Meters, as shown in the plan attached herewith, of the proposed building on (Ac.7.21guntas, comprising of the land admeasuring Ac.3.39 guntas in forming part of Sy.No.82 and Ac.3.21 guntas in forming part of Sy.No.82) Situated at Bollaram Village, Under the Municipal Limits of Bollaram, (erstwhile Khazipally Gram Panchayath), Jinnaram Mandal, Sangareddy District, (erstwhile Medak District) Telangana State.

whereas required under Hyderabad revised building rules issued vide G.O.Ms.No.86 MA dt:31 -03-2006, G.O.Ms.No.168, dated 07-04-2012 & G.O.M.S.No.541, I/We execute and submit an undertaking affidavit in favour of the Commissioner, HMDA authorizing him to initiate appropriate action as per the said above G.O's and the Mortgagor agreeing to abide by the terms and conditions of the G.O. The Mortgagor hereby executes the present undertaking affidavit in compliance of the said vid G.O. Ms. No. 86, M.A. dated 31-03-2006, G.O.M.S.No. 168 dated 07-04-2012 & G.O.M.S. No. 541.

Whereas the Mortgagor hereby authorizes the Commissioner, HMDA to enforce the terms and conditions of vide G.O. M.S. No. 86 MA dated 31-03-2006, G.O. M.S. No. 168 dated 07-04-2012 & G.O. M.S.No. 541. In case of violation of the terms and conditions of the sanctioned plan granted / permitted vide Application No.005547/LO/HMDA/1072/MED/2022 to initiate summary demolition proceeding in respect of the violated portion.

Contd....5

For Greater Infra Projects Pvt. Ltd.

Director

Director

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OFFICE OF JOINT SUB REGISTRAR
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AND WHEREAS, in compliance of the said G.O.Ms.No.86 MAdt: 31-03-2006,G.O.Ms.No.168dt-07-04-2012&G.O. MS No. 541,Weherebyauthorized to Commissioner, Hyderabad Metropolitan Development Authority to dispose of the 5.95%of 5 Units i.e., Villa Nos. 1,2,3,4 &5 existing on land admeasuring 230 Sq.Yards each Villa, total admeasuring land area 1150Sq. Yards or equivalent to 961.53 Sq. Mtrs.,thus the builtupareaof each villa 3455 total admeasuring 17275 Sq.feet,asthecasemaybebywayofsaleafterdulyremovingtheviolated/deviatedportionsandifanysuchactionisinitiatedbytheMetropolitan Commissioner, HyderabadMetropolitanDevelopmentAuthorityfortheviolations committed by us. We have no objection of whatsoevernature.

ThattheValueofthe 5.95% Mortgage area is 1150 Sq. Yards or equivalent to 961.53 Sq. Mtrs., thus the builtuparea of each villa 3455 total admeasuring 17275 Sq.feet at the rate of Rs.2200/-per Square Feet = Rs.3,80,05,000/- only.

SCHEDULE OF THE PROPERTY

All that **5.95%**of 5 Units i.e., Villa Nos. 1, 2, 3, 4 & 5 of the land area i.e., each villa 230 Sq.Yardstotal admeasuing land area 1150 Sq. Yards or equivalent to 961.53 Sq. Mtrs., thus the builtupareaof each villa 3455 total admeasuring 17275 Sq.feet out of the total admeasuring land area 36380 Sq. Yards or equivalent to 30418.06 Square Meters, as shown in the plan attached herewith, of the proposed building on (Ac.7.21guntas, comprising of the land admeasuring Ac.3.39 guntas in forming part of Sy.No.82 and Ac.3.21 guntas in forming part of Sy.No.82) Situated at Bollaram Village, Under the Municipal Limits of Bollaram, (erstwhile Khazipally Gram Panchayath), Jinnaram Mandal, Sangareddy District, (erstwhile Medak District)Telangana State, which is bounded by;

NORTH	:	40' Wide Road
SOUTH	:	Existing 18mts wide BT Road and Transgene Bio Research and Development Company.
EAST	:	Existing Residential Apartments
WEST	:	Existing shed and Medrich Bio Company and Photon Energy Company

BOUNDARIES FOR VILLA NO.1

North	:	Utility Area
South	:	Villa No. 2
East	:	Existing Residential Apartments
West	:	30' Wide Road

(168)

P

22400 | 2022 ..... పుస్తకము
..... దస్తావేజు మొత్తం
కాగితముల సంఖ్య 9
ఈ కాగితముల వరుస సంఖ్య 2

జాయింట్ సబ్-రిజిస్ట్రార్

సంగారెడ్డి మొహందీ

THE SEAL
OF THE
SUB REGISTRAR
OF MEDAK
AT
SANGAREDDY

BOUNDARIES FOR VILLA NO.2

North	:	Villa No.1
South	:	Villa No.3
East	:	Existing Residential Apartments
West	:	30' Wide Road

BOUNDARIES FOR VILLA NO.3

North	:	Villa No.2
South	:	Villa No.4
East	:	Existing Residential Apartments
West	:	30' Wide Road

BOUNDARIES FOR VILLA NO.4

North	:	Villa No.3
South	:	Villa No.5
East	:	Existing Residential Apartments
West	:	30' Wide Road

BOUNDARIES FOR VILLA NO.5

North	:	Villa No.4
South	:	Villa No.6
East	:	Existing Residential Apartments
West	:	30' Wide Road

And whereas, We do hereby undertake that as per the sanctioned plan, We will leave the prescribed setbacks or open spaces and the areas left for the Road Widening and in case of failing to comply those conditions, We do hereby authorize the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority to remove the same at our cost.

And Whereas in compliance of G.O.Ms.No.86, M.A. dated: 31-03-2006, G.O.Ms.No.168, dated: 07-04-2012 & G.O.M.S. No. 541. We have obtained a Comprehensive Building Insurance Policy as stipulated under the said G.O. and in case of failure in obtaining said policy, the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority is hereby authorize to initiate appropriate action for the violation of said terms and conditions in accordance with the G.O.Ms.No.86, M.A. dated: 31-03-2006, G.O.Ms.No.168 dated: 07-04-2012 & G.O.M.S. No. 541.

Contd....7

For Greater Infra Projects Pvt. Ltd.

Director

Director

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OFFICE OF JOINT SUB REGISTRAR
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We do hereby further undertake that We will comply with all those terms and conditions imposed by the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, pursuant to the building applications for the proposed sanctioned plan granted to us.

IN WITNESS WHEREOF the FIRST PARTY herein have executed the Mortgage Affidavit with their free will and violation on our own and without there being any duress of undue influence of coercion on the day, month and year in the following witnesses.

WITNESSES:

1.

2.

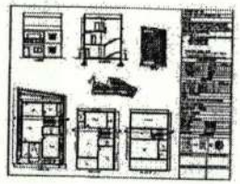
For Greater Infra Projects Pvt. Ltd.

Director

Director

FIRST PARTY

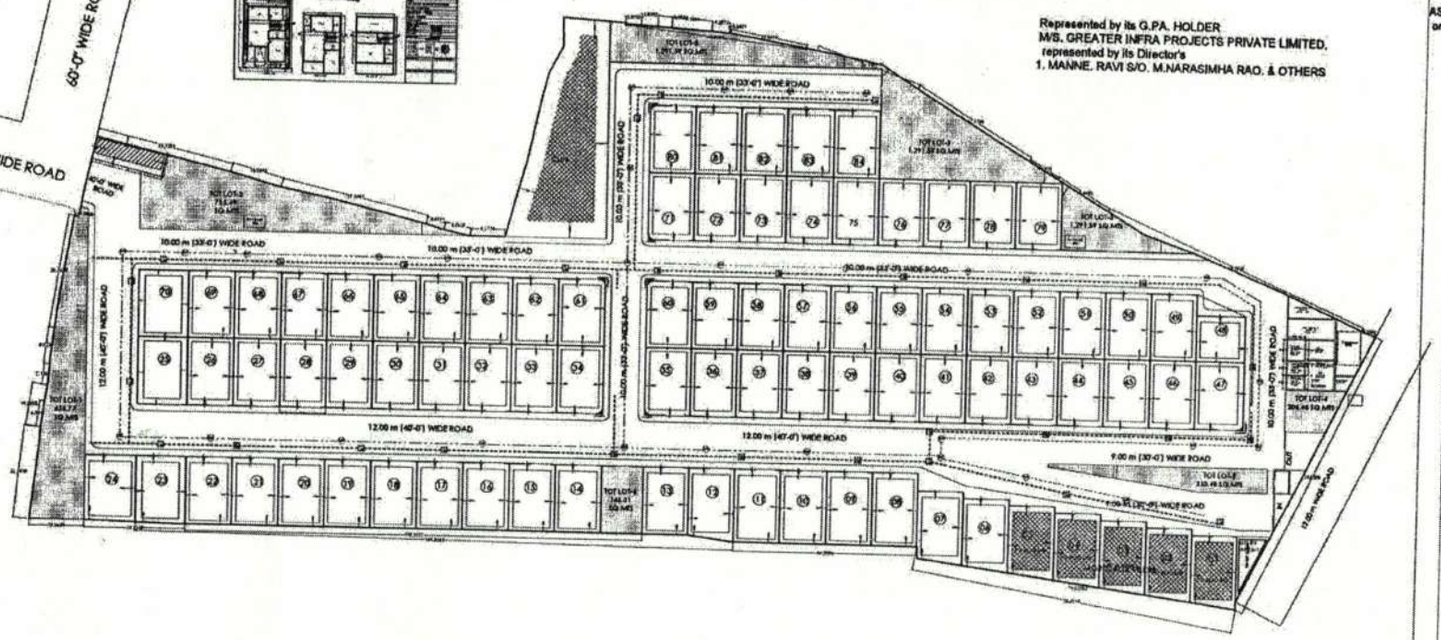
WEST FACING VILLAS 1 TO 5



PLAN SHOWING THE PROPOSED LAYOUT WITH HOUSING UNDER GATED COMMUNITY (WITH COMPOUND WALL) PROJECT NAME
"GREATER INFRA'S C.S. RAO GREEN VALLEY"
IN SURVEY NO'S - 82, SITUATED AT BOLLARAM VILLAGE, JINNARAM MANDAL, SANGAREDDY DISTRICT, T.S.
BELONGING TO :

1. Smt. C.KANAKA DURGA RAO @C.DURGARAO, W/O. (Late) C.S.RAO.
2. SRI. C. KRISHNA RAO S/O. (Late) C.S.RAO.

Represented by its G.P.A. HOLDER
M/S. GREATER INFRA PROJECTS PRIVATE LIMITED,
represented by its Director's
1. MANNE. RAVI S/O. M.NARASIMHA RAO. & OTHERS



SHEET NO : 01

TITLE

AS PER DOCUMENT AREA : 36,380.00 SQ.YDS or 30,418.06 SQ.MTS. (Ac.7-21 Guntas)

AS PER SITE AREA : 35,488.52 SQ.YDS or 29,672.91 SQ.MTS. (Ac.7-13.28 Guntas)

AREA DETAILS

LAND USE ANALYSES:

S.NO.	PARTICULARS	AREA IN Sq.yds	Sq.mts	%
1.	PLOTTED AREA	21,733.33	18,417.17	59.82%
2.	AMENITIES	941.32	1,135.90	03.17%
3.	TOT ADDT AREA	3,115.00	2,605.60	10.83%
4.	ROAD AREA	9,205.13	11,312.43	31.35%
5.	UTILITY AREA	423.93	397.00	1.13%
		35,488.52	29,672.91	100.00%

REFERENCE

PROPOSED
EXISTING
TO BE DISMANTLED
MORTGAGE
SCALE 1:100

N

For Greater Infra Projects Pvt. Ltd.
Director
Director

TAKEN OVER

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OFFICE OF JOINT SUB REGISTRAR
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[redacted]

Government of India

Issue Date: 16/10/2011

మన్నే రవి
Manne Ravi
పుట్టిన తేదీ/DOB: 15/03/1973
పురుషుడు/ MALE

2552 6771 3531
VID : 9184 2554 9973 7608
నా ఆధార్, నా గుర్తింపు

[redacted]

Unique Identification Authority of India

చిరునామా:
సంబంధీకులు: లేట్ మన్నే నరసింహ రావు, ఫ్లాట్ నం 501,ప్లాట్ నం 83,84,85,కోనేరు కస్సెల్, రవి ఎన్క్లావ్, హనుమాన్ దేవాలయం దగ్గర, కొండాపూర్, కె.వి.రంగారెడ్డి, తెలంగాణ - 500084

Address:
C/O: Late Manne Narasimha Rao, Flat No 501,Plot No 83,84,85,Koneru Kassel, Ravi Enclave, Near Hanuman Temple, Kondapur, K.v. Rangareddy, Telangana - 500084

2552 6771 3531
VID : 9184 2554 9973 7608
1947 | help@uidai.gov.in | www.uidai.gov.in

[redacted]

Government of India

Konka Venkata Prasada Rao
Konka Venkata Prasada Rao
పుట్టిన తేదీ/DOB: 19/06/1973
పురుషుడు/ MALE

5798 3387 1482
VID : 9140 2676 0897 6977
నా ఆధార్, నా గుర్తింపు

[redacted]

Unique Identification Authority of India

చిరునామా:
S/O కొంక లక్ష్మి నరసింహ, ఎస్ నం 5-179,ఫేజ్ 2, మైత్రి నగర్, నరసింహ స్వామి దేవాలయం దగ్గర, మాదీనాగూడ, మియాపూర్, హైదరాబాద్, తెలంగాణ - 500049

Address:
S/O Konka Laxmi Narasimha, H No 5-179,Phase 2, Maithri Nagar, Near Venkateswara Swamy Temple, Madinaguda, Miyapur, Hyderabad, Telangana - 500049

Qr Code with hologram

5798 3387 1482
VID : 9140 2676 0897 6977

[redacted]

Government of India

ఎన్ సత్యనారాయణ
N Satyanarayana
పుట్టిన తేదీ/ DOB: 10/05/1990
పురుషుడు / MALE

7407 2498 4501

[redacted]

చిరునామా:
సంబంధీకులు: ఎన్ నారాయణ, 1-110/4/ఎమ్/272, ఎమ్ ఏ నగర్, మదీనాగూడ, మియాపూర్, హైదరాబాద్, ఆంధ్ర ప్రదేశ్ - 500049

Address:
S/O N Narayana, 1-110/4/M/272, M A Nagar, madinaguda, Miyapur, Hyderabad, Andhra Pradesh - 500049

7407 2498 4501

[redacted]

Government of India

Downloaded Date: 12/05/2020

Issue Date: 25/07/2018

కుమ్మరి మురళి మోహన్
Kummari Murali Mohan
పుట్టిన తేదీ/DOB: 10/08/1993
పురుషుడు/ MALE

4166 2692 6973
VID : 9179 6530 2243 1046
నా ఆధార్, నా గుర్తింపు

[redacted]

Unique Identification Authority of India

చిరునామా:
C/O కుమ్మరి మల్లేశం, హెచ్ నం 6-6-127, శివాజీ నగర్, సంగారెడ్డి, మెదక్, తెలంగాణ - 502001

Address:
C/O Kummari Mallesham, H NO 6-6-127, SHIVAJI NAGAR, Sangareddy, Medak, Telangana - 502001

4166 2692 6973
VID : 9179 6530 2243 1046
1947 | help@uidai.gov.in | www.uidai.gov.in

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OFFICE OF JOINT SUB REGISTRAR
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PAHANIS &REVENUE RECORD DETAILS

S.No	Details	SURVEY NO	EXTENT	Orignal Pages	Translation Pages
1	REGISTER VASULBAKI	OLD SY.NO-172		3	5
2	ORIGINAL SHETWAR	NEW SY.NO-82	8.03 GTS	4	4
3	SURVEY & LAND RECORD	82	8.03 GTS	1	2
4	KASARA 1954-55	172		1	2
5	PAHANI -1962-63	172	19.20 GTS	1	2
6	PAHANI I-1968-69	172	19.20 GTS	1	2
7	PAHANI I-1970-71	82	8.03 GTS	1	2
8	PAHANI - 1970-71	82	8.03 GTS	1	3
9	PAHANI - 1974-75	82	8.03 GTS	1	2
10	PAHANI - 1980-81	82	8.03 GTS	1	2
11	PAHANI - 1983-84	82	8.03 GTS	1	2
12	PAHANI - 1986-87	82	8.03 GTS	1	2
13	PAHANI - 1989-90 (ROR)	82	8.03 GTS	1	3
14	PAHANI - 1995-96	82	8.03 GTS	1	2
15	PAHANI - 2001-02	82	8.03 GTS	1	2
16	PAHANI - 2004-05	82	8.03 GTS	2	4
17	PAHANI - 2005-06	82	8.03 GTS	2	4
18	PAHANI - 2008-09	82	8.03 GTS	1	2
19	PAHANI - 2009-10	82	8.03 GTS	1	2
20	PAHANI - 2010-11	82	8.03 GTS	1	2
21	PAHANI - 2016-17	82	8.03 GTS	2	5
22	PASS BOOK-(CK GURGA RAO)	82	3.39 GTS	2	3
23	PASS BOOK-(CS RAO)	82	4.00 GTS	2	3
24	ROR-1B (CK DURGA RAO)	82 E	3.39 GTS	1	1
25	ROR-1B (C KRISHNA RAO)	82 EE	4.00 GTS	1	1

REGISTER WASOOLBAQI

राजिस्टर वसूलबाकी

ರಜಿಸ್ಟರ್ ವಸೂಲ್‌ಬಾಕಿ

ರಜಿಸ್ಟರುವಸೂಲೀಬಾಕಿ

Nos of Khatedar and Nos at the Abstract-Jamabandi	Khatedar Nos	Name of Khatedar	Hissa No	Name of the field	Reference of Initial Survey or Revision: Dry		Garden		Abi	
					Area	Assessment	Area	Assessment	Area	Assessment
1	3	3	4	5	6	7	8	9	10	11

REGISTER WASOOLBAKI

रजिष्टर वसूलबाकी

ರಜಿಷ್ಟರು ವಸೂಲಿ ಬಾಕಿ

ರಜಿಷ್ಟರು ವಸೂಲ್ ಬಾಕಿ

Reference of Initial Survey or Revision Survey

No. नंबर ನಂಬರ ನಂಬರು		Dry सूखी ಖುಷ್ಕಿ		Garden बागायत ಬಾಗಾಯತ ಅಂಗಾರಗಳು ಅಂಗಳ ಕೆಲಸ		Wet तरी ತರಿ ತರಾವತ್	
						Abi आबी ಆಬಿ ಆಬಿ	
Survey No. सर्वे नंबर ಸರ್ವೆ ನಂಬರು ಸರ್ವೇ ನಂಬರ್	Pote No. पोटनंबर ಪೋಟಿ ನಂಬರ ಪೋಟಿ ನಂಬರ್	Area एकर ವಿಸ್ತೀರ್ಣ ವಿಸ್ತೀರ್ಣ	Assessment रकम ರಕಮ್ ರಕಮ್	Area एकर ವಿಸ್ತೀರ್ಣ ವಿಸ್ತೀರ್ಣ	Assessment रकम ರಕಮ್ ರಕಮ್	Area एकर ವಿಸ್ತೀರ್ಣ ವಿಸ್ತೀರ್ಣ	Assessment रकम ರಕಮ್ ರಕಮ್
22	23	24	25	26	27	28	29

180

Double crop

Total wet

Total Dry, wet and garden

Assessment

Area

Total

Remarks

TRUE-COPY

Dy. Inspector of Survey (Headquarter)
SURVEY AND LAND RECORDS
Sangareddy District

REGISTER WASOOL BAQI

NO. OF KHATEDAR AND NO AT THE TIME OF JAMABANDI	KHATADAR NO.	NAME OF KHATEDAR	MAJINO.	NAME OF FIELD	REFERENCE OF INTIIAL SURVEY OR REVISION					
					DRY		GARDEN			
					AREA	ASSESSMENT	AREA	ASSESSMENT	AREA	ASSESSMENT
1	2	3	4	5	6	7	8	9	10	11
	22	MADHUSUDHAN REDDY	172 OLD 172		26-00	60-00				
			173	,,	2-00					
		TOTAL			28-00	60-00				
	23	KURMA CHINA AGA	145	MUKKIDI PEDAMANDAL CHELAKA	0-2-0	0-3-0				
	24	MOHAMMAD ALI SAHAB	82	BRAHMAM VANI BONDA					0-2-0	10
	25	MALLA REDDY ILLITAM OTHER	135	CHINNA KOMATI KUNTA CIST						
			67	GADDA GUNDU MIRRA					0-3-0	11-0
		TOTAL							0-3-0	11-0

AUTHENTIC S.S.T. 9393022081 TRANSLATIONS

TRANSLATOR
SRI SHYAM TRANSLATIONS
5-4-483, Nampally, Hyd-500 001.
Phone: 9848129903, 9393022081
E-mail: srishyamtranslations@gmail.com

VILLAGE BOLLARAM TALUKA NARSAPRAM DIST. MEDAK

TOTAL DRY WET BAGAYATH										
WET		DOUBLE CROP								
AREA	ASSESSMENT	AREA	ABI	TABI	TOTAL DOUBLE CROP	AREA	ASSESSMENT	AREA	ASSESSMENT	REMARKS
30	31	32	33	34	35	36	37	38	39	40
								8-3	5-9	4 \-9
									'	
										2-1
								8-3	5-9	
								0-26 1-34 2-22	0-6-9 1-4-6 1-11-3	
						0-32	8-2-3	0-32	8-2-3	
1-28	18-13-9					1-28	18-13-9	1-28	18-13-9	190, 196/1-2
1-18	18-00					1-18	18-0	1-18	18-0	
1-1	10-4-6					1-0	10-4-6	1-1	10-4-6	
						1-2	11-2-3	1-2	11-2-3	
	47-2-3					5-9	58-4-6	5-9	57-4-6	

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BANDO BASTU OR MAFI INAM									
TARI		DOUBLE CROP							
AREA	ASSESSMENT	AREA	ABI	TABI	TOTAL DOUBLE	AREA	ASSESSMENT	AREA	ASSESSMENT
13	14	15	16	17	18	19	20	21	
							26-00	60-00	
							2-0		
							28-0	60-00	
							0-2-0	0-3-0	
					0-2-0	10	0-2-0	10-0 8-	
3-0	60-0								
					3-0	60-0	3-0	60-0	
					0-3-0	11-0	0-3-0	11-0	

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REGISTER WASOOL BAQI

REFERENCE OF INTIAIL SURVEY OR REVISION SURVEY

NO.		DRY		GARDEN		WET	
SURVEY NO.	POTE NO.	AREA	ASSESSMENT	AREA	ASSESSMENT	AREA	ASSESSMENT
22	23	24	25	26	27	28	29
82		8-3	5-9				
1		8-3	5-9				
283		0-26	0-69				
115		1-34	1-4-6				
2		2-22	1-11-3				
271							
289						0-32	8-2-3
298							
294							
53							
						1-2	11-2-0
							11-2-0

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184

REGISTER WASOOL BAQI

REFERENCE OF INTIAIL SURVEY OR REVISION SURVEY

NO.		DRY		GARDEN		WET	
SURVEY NO.	POTE NO.	AREA	ASSESSMENT	AREA	ASSESSMENT	AREA	ASSESSMENT
22	23	24	25	26	27	28	29
82		8-3	5-9				
1		8-3	5-9				
283		0-26	0-69				
115		1-34	1-4-6				
2		2-22	1-11-3				
271						0-32	8-2-3
289							
298							
294							
53						1-2	11-2-0
							11-2-0

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REV. SURVEY, SETTLEMENT (RY) DEPT: ANDHRA PRADESH 195

ORIGINAL SHETWAR

అసలు సేతువారు

రెవిన్యూ డివిజన్ నరసరావుపేట TALUK నరసరావుపేట

SURVEY NO: సర్వే నంబరు	POTE NO. పోటు నంబరు	GOVT. OF INAM సర్కారీ ఇనాం	NAME OF KHATEDAR ఖాతేదారు పేరు	TOTAL ACRES మొత్తం ఎకరాలు	POTE KHARAB పోటీ ఖరాబు	DETAILS OF ASSESSM. మొత్తం రకాలు DRY మెట్ట AREA ఎకరా	DAR ధారా	ASSESSMENT శిస్తు
1	2	3	4	5	6	7	8	9
[illegible]		సర్జా	పుల్లయ్యలు సుబ్బారెడ్డి	1.02		1.02	[illegible]	[illegible]
50		సర్జా	పల్లయ్యలు సుబ్బారెడ్డి	1.15		1.15	[illegible]	[illegible]
50		సర్జా	[illegible]	[illegible]	[illegible]	-	-	-
53		సర్జా	పుల్లు సుబ్బారెడ్డి	5.13		5.13	[illegible]	[illegible]
53		సర్జా	వెంకటాలు	1.35	1.35	-	-	-
58		సర్జా	[illegible]	[illegible]	[illegible]	-	-	-

23-11

23-13

9.38

7.00

(187)

DETAILS OF ASSESSMENT LEVIES

GARDEN UNDER LIFT			GARDEN UNDER FLOW		
AREA	DRY	ASSESSMENT	AREA	DRY	ASSESSMENT
10	11	12	13	14	15

EX, SETTLEMENT (R) ... REVENUE DEPT: ANDHRA PRADESH

DETAILS OF ASSESSMENT LEVIER

AREA		SINGLE CROP				DOUBLE CROP				WATER RATE IF ANY
		DAR		RAI ASSESSMENT		THRI ASSESSMENT		DAR		ASSESSMENT		
16	17	18	19	20	21	22	23	24	25	26	27	28

రెవెన్యూ సర్వే, సెటిల్‌మెంట్ (రయ్యత్‌వారీ) ఆఫ్ లాండ్ రికార్డు, ఆంధ్రప్రదేశ్

(189)

DISTRICT
జిల్లా

195
సర్వే నెం.

DETAILS తప్పులు				WET OR TARAH NOW CONVERTED INTO DRY తడి జారాయితీ తరి అయింది				NUTATIONS పేరు మార్పు		
TOTAL మొత్తం		GOVT. SHARE OVER INAM LAND ఇనాంభూమి మీద ప్రభుత్వపు వాటా	INAM ASSESSMENT OVER INAM LAND ఇనాంభూమి మీద శిస్తు	DAR తారీ	ASSESSMENT రుసుం	RABI CROP రబీ	TABI CROP తాబి	NAME పేరు	REFERENCE OF ORDERS WITH NO AND DATE తేదీ-తేదీతో నంబరు	REMARKS వ్యాఖ్యలు
AREA ఎకరు	ASSESSMENT రుసుం									
23	24	25	26	27	28	29	30	31	32	33
౧౧౭	౧౧౬									
౧౧౫	౫౧౩									
-	-								పట్టా లేదు మిత్తీమీ	
౫౧౩	౫౬									
-	-									
-	-									

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Dy. Inspector of Survey (Headquarter)
SURVEY AND LAND RECORDS
Sangareddy District.

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PAGE 19 TO 22 REVENUE SURVEY SETTLEMENT RYTWARI DEPT ANDHRA PRADESH ORIGINAL SETHWAR VILLAGE BOLLARAM DEVALVARAM TALUKA NARSAPUR

SURVEY NO.	POTEN NO.	GOVT. OR INAM	NAME OF TH EKHATEDAR	TOTAL ACRE	POTE KHARAB	DETAILS OF ASSESSMENT		
						DRY		
						AREA	DAR	ASSESSMENT
1	2	3	4	5	6	7	8	9
79		SARKARI	PULLAGURALA SUBHAN REDDY	0-17		0-17	0-6-6	0-1-9
80 DURUSTU C/2/495/85		SARKARI	PULLA GURALA SUBHAN REDDY	1-18		1-18	1-11-9	2-25
81		SARKARI	GAIRAN	58-10	58-10			
82		SARKARI	MADHUSUDHAN REDDY	8-3		8-3	0-12-7	5-9-0
83		SARKARI	SHIKAM TALAB	0-38	0-38			
84		SARKARI	PORAMBOK	164-5	164-5			
				233-11	223-13	7-38		7-11-0

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SURVEY SETTLEMENT RYTOWARI LAND RECORD

DIST. MEDAK ANDHRA PRADESH 1957

DETAILS OF ASSSESSMENT LEVIED					
GARDEN UNDER LIFT			GARDEN UNDER FLOW		
AREA	DAR	ASSESSMENT	AREA	DAR	ASSESSMENT
10	11	12	13	14	15

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SETLEMENT RYOTWAR REVENUE DEPT. A.P.

DETAILS OF ASSESSMENT LEVIED						
AREA	WET					
	SINGLE CROP			DOUBLE CROP		WATER RATE IF ANY
	DAR	ASSESSMENT ABI	TABI ASSESMENT	DAR	ASSESSMENT	
16	17	18	19	20	21	22

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REVENUE SURVEY SETTLEMENT LAND RECORD ANDHRA PRADESH

DISTRICT

DETAILS		GOVT. SHARE OVER INAM LAND	MAFI ASSESSMENT	WET OR DRY GARDEN NON CONVERTED INTO DRY						
				DAR	ASSESSMENT	ABI CROP	TABI CROP	NAME	REF. NO. ORDER	REMARKS
23	24	25	26	27	28	29	30	31	32	33
0-17	0-1-9									
1-17	2-2-3									
										PASHUVULA NIMITYAM
8-3	5-9									
				COPY OF ORIGINAL	DY. INSPECTOR OF SURVYE HEAD QUARTER SURVEY AND LAND RECORD SANGA REDDY					

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SURVEY AND LAND RECORDS
Sangareddy District.

22	74	87	10	PORAMBOK	SARKARI	LAXMI RAO PATWARI MOKADAM	0-8		0-8	
28	7-00	90 90/1	1	TEEGAAL BAVI POLAM	SARKARI	LAKSHMAMMA MOKADAM KOYASALU	1-26	0-4		
	76	89		SARKARI PORAMBOK	SARKARI	PORAMBOK	0-13			
20	77	91	10/1	ANDIRU VENKA	SARKARI	BHAVANI RAMDHE	0-20	0-20		
3	7	92	9	ANJULA KUNTA VENKA	BALOTH INAM	PANCHAMULA	0-18	0-2		
34	79	10	179	YENDLAA GUNTA BHOOMI	SARKARI	PULLA BHOORALA SUBHASH REDDY	0-17		0-17	0-3
34	80	104	179	YENDALA BAVI	SARKARI	PULLAGURA SUBHAN REDDY	1-18		1-18	0-12
	0-1	123		PORAMBOK	SARKARI	PORAMBOK BANCHA RAI	5-10	58-10		
22	82	199 200 201	172	VERRA KUNTA	SARKRI	MADHUSUDHAN REDDY	8-3		8-3	0-5-6
	83	20		SHIKAM KUNTA	SARKARI	SARAVANI KUNTA SHIKAM	0-38	0-38	0-11-6	
	84	A 120/2	120/2	YERRA GUNTA	SARKARI	PORAMBOK	164-5	165-5		
41	85	198	174	GUTTA VENKA	SARKARI	HANUMANTHU	3-32		3-32	0-4-6
1	86	102	175	GOLLONI GUDDAM CHELAKA	SARKARI	BALU LING BADAIA	3-4		3-4	0-6
8	87	101	176	LETHA MOTALU	SARKARI	NAWAB DILDAR ALI KHAN	4-34	0-3	4-31	0-6
33	88	100	177 94	SAKANYA KALVA	SARKARI	LINGAIAH SARU	3-32	0-4	3-28	0-4-6
21	89	97	8/2/100	RAHAMATH BAVI CHELAAK	SARKARI	PULLAKOORA LACHMA REDDY	4-24	0-11	4-19	0-5
37	90	99	7	RAJKAN POLAM	SARKARI	VENKAIAH USIKE BAVI	0-22	0-1		
							0-22	0-1		

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DY. INSPECTOR OF SURVEY HEAD QUARTER

SURVEY AND LAND RECORD

SANGA REDDY DISTRICT

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1954-55 (4)

309		0-15	0-12-0 / 0-1-3	"	"	"	"	0-15	"
310		0-15	0-12-0 / 0-1-3	"	"	"	"	0-15	"
310	172	14-20	60-0-0 / 51-6-9					14-20	
311	173	1-20						1-20	
312	174	0-31	1-8-0 / 1-4-9					0-31	

Rajiv Tahsildar
MANDAL

		1	—	[illegible]	— 15	copy [illegible]
4	[illegible]	1	—	[illegible]	— 15	
4	[illegible]	1	—	[illegible]	— 15	
[illegible]	[illegible]	3	14-20	[illegible]	14-20	copy [illegible] copy [illegible] copy [illegible] copy [illegible]
[illegible]	[illegible]	3	1-20	[illegible]	1-20	
4	[illegible]	1	—	[illegible]	— 30	copy [illegible]

TAHSIL OFFICE, JINNARAM MANDAL 1954-1955 KHASRA

307	A		0-15	0-1-6	CHAVU DU PATTA	PATTA	KURU MA LINGA AGAIA H					KURUMA LINGA AGAIAH	HISSEDAR					
308	E	1	0-15	0-12-0 0-10-3	"	'	"			0-15		KURUMA RAJAIAH	HISSEDAR					
309	E	1	0-15	0-12-0 0-10-3	"	"	'			0-15		KURUMA RAMAIAH	HISSEDAR					
310	172	1	14-20	60-0 51-6-9	YERRA GUNTA OTHER	PATTA		MADHUS UDHAN REDDY	A	19-20		MADHUSUD HAN REDDY	PATTADAR	YELLAM BALAKISTA REDDY				
311	173	1	1-20			PATTA	"	A	1-20			MADHUSUD HAN REDDY	PATTADAR	YELLAM BAL KISTA REDDY				
312	174	1	0-31	1-8-0 1-4-9	GOLUSU	CHAVU KA	PATTA	MANNE HANMAN THU				MANNE HANMANTH	PATTADAR					

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1954-55	KURUMA CHINA AGAIAH	1			PADAVA		0-15		COPY									
"	KURUMA RAJAIAH	1			PADAVA		0-15											
"	KURUMA RAJAIAH	1			PADAVA		0-15											
"	YELLAM BALAKISTA REDDY	3	19-20		KANCHA		19-20											
"	YELLAM BALA KISTA REDDY	3	1-20		KANCHA		1-20											
"	MANNE HANMANTHU	1			PADAVA		0-30	COPY										

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1962-63 ⑤

ఖర్రెడం

[illegible]	సర్వే నెంబరు / పోటుహిస్సా / న పేరు / పట్టా లేక ఇనాం భూమి	మొత్తం	పోటుఖరాబు	[illegible]	[illegible] (రకము)	పారకము ఆధారము	[illegible]	పారకము కింది విస్తీర్ణము	ఖాతానెం	పట్టాదారు పేరు, తండ్రి పేరు మరియు నివాసము		ఇతర హక్కులు మరియు బాధ్యతలు	[illegible] సంఖ్య	సంవత్సరము మరియు నెల	వాస్తవముగా సాగుచేయువాని పేరు, తండ్రి పేరు మరియు నివాసము	[illegible]	[illegible]	పైరు పేరు
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	22	23
307	[illegible]	[illegible]	-	[illegible]	[illegible]				[illegible]	[illegible]	[illegible]				[illegible]			
308	[illegible]	[illegible]	-	[illegible]	[illegible]				[illegible]	[illegible]	[illegible]				[illegible]			
309	[illegible]	[illegible]	-	[illegible]	[illegible]				[illegible]	[illegible]	,, ,,				[illegible]			
[illegible]	[illegible]	[illegible]	-	[illegible]	[illegible]				[illegible]	[illegible]	[illegible]				[illegible]			
[illegible]	[illegible]	[illegible]	-	[illegible]	[illegible]				[illegible]	[illegible]	[illegible]							
310	[illegible]	[illegible]		[illegible]	[illegible]				[illegible]	,, ,,	,, ,,							
311	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]				[illegible]	[illegible]	,, ,,				[illegible]			
312	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]					[illegible]	[illegible]				[illegible]			
313	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]				[illegible]	[illegible]	[illegible]				[illegible]			
[illegible]	[illegible]	[illegible]	-	[illegible]	[illegible]				[illegible]	[illegible]	[illegible]				[illegible]			

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22	23	24	25	26	27	28	29	30	31	32	33	34	35	36

VILLAGE BOLLARAM

1962-1963

DAKALA NO.	SURVEY NO.	BANDUB ASTU RECORD EXTENT							RECORD OF RIGHTS									
		TOTAL	KARAB	TATIMA	RAKAM SHOWN SETHWAR	IRRIGATION	TABI DO FASAL BAGAYATH	IRRIGATION EXTENT	KHATA NO.	KHATADAR NAME FATHER NAME	POSSESSION THPE	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAUL	KAUL RAKAM
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
305	171 A PENTU BONI CHELUKA PATTA	1-20 0-15		1-20 0-15	2-56 1-94 0-4-50				1	KURUMA AGAIAH	PATTADAR				KURUMA AGAIA H			
306	171 AA	0-15		0-15	0-64				2	KURUMA CHINA AGAIAH	HISSEDAR				KURUMA CHINA AGAIAH			
307	171 E,,	0-15		0-15	0-64				49	KURUMA RAJAIAH	,,				KURUMA RAJAIAH			
308	171 EE	0-15		0-15	0-64				51	KURUMA RAMAIAH	,,				KURUMA RAMAIAH			
309	172 YERRA KUNTA	19-20		19-20	51-43 38-57 90-00				46	MADHUSHDHAN REDDY	PATTADAR							
310	173 ,,	1-20		1-20	4-52				46	,,	,,							
311	174 PATTA	0-31	0-1	0-30	1-30 0-99				75	MANNE HANMANTHU	,,				MANNE HANMANTHU			
312	175 A CHELAKA CHOUTA INAM	0-16	0-1	0-15	2-25					WADLA BAL LINGU	INAM				WADLA BAL LINGU			
313	175 A ,,	0-16	0-1	0-15	0-65				67	WADLA EERAIAH	HISSEDAR				WADLA VEERAIAH			
314	176 LETHA MAMILLA CHELAK PATTA	0-30		0-30	0-30 0-24 0-54				9.	KISTA REDDY	PATTADAR				KISTA REDDY MOKADAM			

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EXTENT	TATIMA EXTENT	CROP NAME	UNMIX	MIX	TOTAL	26 CO. EXTENT	CROP	MIXED CROP	UNMIX	BAKI	HASTU MAHI	CHAR MAHI	HASTU MAHI GIRDAVAR REMARKS	CHAR MAI	HASTU MAHI OTHER OFICER REMARK	CHAR MAHI	REMARKS	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
		PADAVA																
		PADAVA																
		PADAVA																
		PADAVA																
		PADAVA																
		PADAVA																
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క్రమ సంఖ్య	సర్వే నెంబరు పోటు హిస్సా చేను పేరు పట్టా లేక ఇనాం భూమి	విస్తీర్ణము మొత్తము	పోటు తరగు	తడి మిగులు	సేత్వారు పట్టీలో నమోదు చేసిన విస్తీర్ణము	సేత్వారు ప్రకారము పారకపు వివరములు సారవంతం	తడి మరియు మెట్ట	సారకం కాదగిన విస్తీర్ణము	ఖాతా నెంబరు	ఖాతాదారు పేరు తండ్రి పేరు మరియు	సర్వే నెంబరు	ఖరీదు చేసిన మరియు	అమ్మిన	సర్వే నెంబరు	చేయువాని పేరు తండ్రి పేరు మరియు నివాసము	తరగు సేద్యం		భూమి ఉపయో	
1	2	3	4	5	6	7	8	9	10	12	13	14	15	16	17		20	2
301	170/3 పట్టా కంచు	46-00	—	46-00	70-00					[illegible]								
302	170/[illegible] "	46-00		46-00	70-00					[illegible]								
303	170/[illegible] "	46-00		46-00	70-00					[illegible]								
304	170/[illegible] "	46-00		46-00	70-00					[illegible]								
305	171	1-20	—	1-20	4-50					[illegible]								
	171/[illegible] పంట కాలువ	0-15		0-15	1-15					[illegible]								
306	171/[illegible] " "	0-15		0-15	1-15					[illegible]								
307	171/3 " "	0-15		0-15	1-15					[illegible]								
308	171/[illegible] " "	0-15		0-15	1-15					[illegible]								
309	172 పెద్ద కుంట	19-20		19-20	90-00					[illegible]								
310	173 " "	1-20	—	1-20	4-55					[illegible]								

1965 ఖ 7

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Mandal Tahsildar
WARANGAL MANDAL

కమ	భూమి ఉపయోగం		మిగిలిన విస్తీర్ణము	పైరు పేరు	చిత్తడిభూమి విస్తీర్ణము			28 అడుగుల దూరము విస్తీర్ణము పొరుగు అంచున	యొక్క అంచున నీటిలో	నీటి యొక్క	మిళ్ళీమము		పట్వారిచె		గిర్దావరుచె		ఉన్నతాధికారులచె		షరా
అతడు సేద్యం చేయు విధానము	కర్కారము	విస్తీర్ణము	అతడు విధాన విస్తీర్ణము		మిళ్ళీమము	మిళ్ళీమము	నీటి				మిళ్ళీమము క్రింద విస్తీర్ణము	పంటయొక్క అంచునలో	హస్తుమాహి	చారుమాహి	హస్తుమాహి	చారుమాహి	హస్తుమాహి	చారుమాహి	
17	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38
				వర్షాధార															
				" "															
				" "															
				" "															
				పసుపు															
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				వర్షాధార															
				" "															

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VILLAGE BOLLARAM

1968-1969

DAKALA NO.	SURVEY NO.	BANDUBASTU RECORD EXTENT							RECORD OF RIGHTS									
		TOTAL	KARAB	TATIMA	RAKAM SHOWN SETHWAR	IRRIGATION	TABI DO FASAL BAGAYATH	IRRIGATION EXTENT	KHATA NO.	KHATADAR NAME FATHER NAME	POSSESSION THPE	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAUL	KAUL RAKAM
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
301	170/ E PEDDA KANCHA	46-00		46-00	70-00					KOLAN PADMA REDDY	HISSEDAR							
302	170/EE ,,	46-00		46-00	70-00					THOTA BAL KISTA REDDY	HISSEDAR							
303	170/VU,,	46-00		46-00	70-00					THOTA RAMKRISHNA REDDY	HISSEDAR							
304	170/VOO ,	46-00		46-00	70-00					THOTA CHANDRA REDDY	HISSEDAR							
305	171/A, 171 PENTA NONI CHELAKA	0-15		0-15	1-15					KUMMAAGAIAH	PATTADAR							
306	171/AA ,,	0-15		0-15	1-15					KURUMA CHINNA AGAIAH	HISSEDAR							
307	171/E ,,	0-15		0-15	1-15					KURMA RAJAIAH	HISSEDAR							
308	171/EE ,,	0-15		0-15	1-15					KURMA RAMAIAH	HISSEDARR							
309	172/ YERRAKUNTA	19-20		19-20	90-00					MADHUSUDHAN REDDY	PATTADAR							
310	173 ,,	1-20		1-20	4-55					MADHUSUDHAN REDDY	PATTADAR							

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EXTENT	TATIMA EXTENT	CROP NAME	UNMIX	MIX	TOTAL	26 CO. EXTENT	CROP	MIXED CROP	UNMIX	BAKI	HASTU MAHI	CHAR MAHI	HASTU MAHI GIRDAVAR REMARKS	CHAR MAI	HASTU MAHI OTHER OFICER REMARK	CHAR MAHI	REMARKS	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
		GADDI PATTE																
		PADAVA																
		PADAVA																
		"																
		PADAVA																
		"																
		PADAVA																
		"																
		PADAVA																
		GADDI KATTE	COPY ISSUED	COPY ISSUED														

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1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18		
121	75-అ	0-55	0-2	0-31	14-76	మెట్ట	అవ	0-31	57	[illegible]	పట్టాదారు								
	అనిలబావి																		
122	75-ఆ	0-55	0-2	0-31	14-75	"	"	0-31	[illegible]	[illegible]	[illegible]								
123	76	0-13	0-13	—	—		—			[illegible]	పట్టాదారు	కౌలుదారు							
	[illegible]																		
124	77	0-20	0-2	0-18	5-67	మెట్ట	అవ	0-18	51	[illegible]	పట్టాదారు								
	కళ్ళ తుంబు వెనుక పక్క																		
125	78	0-18	0-2	0-16	4-45	"	"	0-16	[illegible]	[illegible]									
	కళ్ళ తుంబు వెనుక భాగం																		
126	79	0-17	—	0-17	0-14	బంజరు	—		[illegible]	[illegible]	పట్టాదారు								
	కళ్ళ తుంబు బావి																		
127	80	1-18	—	1-18	5-74	"	—	—	87	[illegible]	"								
	[illegible]																		
128	81	58-10	58-10	—	—		—			[illegible]	పట్టాదారు								
	[illegible]																		
129	82	8-03	—	8-03	4-74	"	—	—	48	[illegible]	పట్టాదారు	ముగ్గురమ్	—		20500	[illegible]			
	[illegible]																		
130	83	0-38	0-38	—	—		—	—		[illegible]	పట్టాదారు		—						
	[illegible]																		
131	84	164-5	164-5	—	—		—			[illegible]	పట్టాదారు								
	పరంబోకు																		

TAHSILDAR

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వ్యవసాయ సంబంధ వివరములు											భూతనిఖీ వివరములు				
		విత్తన భూమి వి స్తీర్ణములు								పట్వారిచే		గిర్దావరిచే		[illegible]	
[illegible]	పైరు పేరు	అమిశ్రమము	మిశ్రమము	మొత్తము	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	హస్త మాహి	ఖార్ మాహి	హస్త్ మాహి	ఖార్ మాహి	హస్త మాహి	ఖార్ మాహి
22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37
	[illegible]	—	—	—						[illegible]		73 [illegible]			
	[illegible]	—	—							[illegible]	-84- [illegible]	[illegible]	84 [illegible]		
	[illegible]									[illegible]	77-78-లో [illegible]	76 [illegible]	77 [illegible]		
	[illegible]														
	[illegible]														
	[illegible]														
	[illegible]	25-00								[illegible]	81 [illegible]	81 [illegible]	81 [illegible]		
	[illegible]									[illegible]	83 [illegible]	83 [illegible]	83 [illegible]		
	[illegible]														

VILLAGE BOLLARAM 1970-1971

DAKALA NO.	POTU NO. CHENU NAME PATTA SURVEY NO.	TOTAL	POT KARAB	TATIMA	RAKAM SHETWAR	IRRIGATION	ABITABI	EXTENT	KHATA NO.	POSSESSOR NAME FATHER NAME	PATTA OR INAM	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAULDAR	POSSESSION TYPE
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
121	75 A TEEGALA BAVI	0-35	0-2	0-31	14-76 84-4-02	KUNTA	ABI TABI	0-31	57	KONDA REDDY S/O CHANDRA REDDY	PATTADAR				OWN			
122	75 AA	0-33	0-2	0-31	14-75 84-4-91	"	"	0-31	14	GUNDA REDDY GOPAL REDDY S/O NARAYANA REDDY	HISSEDAR				OWN			
123	76 PORAMBOK	0-13	0-13							PORAMBOK	SARKARI	KABJA			K. RANGA REDDY			
124	77 RELLA KUNTA VENKA PATTA	0-20	0-2	0-18	5-64	KUNTA	ABI	0-18	57	K.RANGA REDDY S/O CHANDRA REDDY	PATTADAR				OWN			
125	78 RELLA KUNTA VENJKA INAM	0-18	0-2	0-16	4-45	"	"	0-16	83	BANGARU VEERAIAH YELLAIAH VENKAIAH POCHAIAH	MAFI INAM							
126	79 RELLAKUNTA BAVI	0-17		0-17	0-14	KUSHKI			87	PULLAGOORA SUBHAN REDDY	PATTADAR				OWN			
127	80 "	1-18		1-18	3-74	"			87	"	"				"			
128	81 GAIRAN	58-10	58-10							GAIRAN	SARKARI				KURUMA RAJAIAH S/O NAGENDRA MALLA REDDY NAGA LINGAIAH			

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129	82 YERRAK UNTA	8-03		8-03	9-74	"								48	MADHUSUDH AN REDDY	PATTAD AR	MUNAF AT 20-00	SUBHAN REDDY S/O KISTA REDDY OTHER
130	83	0-39	0	0-38											SARKARI			
131	84 PORAM BOK	164-5	164-5												SARKARI		TAHSILDAR JINNARAM MANDAL	

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EXTENT	TATIMA EXTENT	CROP NAME	UN MIX	MIX	TOTAL	26 CO. EXTENT	CROP	MIXED CROP	UNMIX	BA KI	HASTU MAHI	CHAR MAHI	HASTU MAHI GIRDAVAR REMARKS	CHAR MAI	HASTU MAHI OTHER OFICER REMARK	CHAR MAHI	REMARKS	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
		VUSIKEH VARI PADAVA TABI									TARI DO FASAL ABI		73/A, AA,					
		VUSIKE VARI PADAVA TABI									KUNTA GANDI AINDUNA VARI KASTU							
		TAIDALU									76 PORAMBOK ABI TAIDALU	76 PORAMB OK ABI TAIDALU	76 PORAMBOK ABI TAIDALU	76 PORAMB OK ABI TAIDALU				
		VATI VARI ATABI PADAVA										77,78, TARI EK FASAL ABI KUNTA	77,78, TARI EK FASAL ABI KUNTA	77,78, TARI EK FASAL ABI KUNTA				
		PADAVA TABI PADAVA										TARI EK FASA KHARIZ ABI TAIBANDU FASAL TABI PADAVA	TARI EK FASA KHARIZ ABI TAIBANDU FASAL TABI PADAVA	TARI EK FASA KHARIZ ABI TAIBANDU FASAL TABI PADAVA				
		VATI VARI TOMATO TABI																
		VATI VARI TABI TOMATO																
		MAKKA OTHER		25-00							GAIRAN ACRE	NO. 81 GAIRAN FASAL ABI TABI PADAVA	NO. 81 GAIRAN FASAL ABI TABI PADAVA	NO. 81 GAIRAN FASAL ABI TABI PADAVA				
		PADAVA TABI PADAVA									GAIRAN ACRE	NO. 81 GAIRAN FASAL ABI TABI PADAVA	NO. 81 GAIRAN FASAL ABI TABI PADAVA	NO. 81 GAIRAN FASAL ABI TABI PADAVA				
		PADAVA TABI PADAVA									TALAB SHIKAM FASAL	NO. 37 SHIKAM FASAL TABI PADAVA	NO. 37 SHIKAM FASAL TABI PADAVA	NO. 37 SHIKAM FASAL TABI PADAVA				

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[illegible] 1970-71

బందోబస్తు రికార్డు | హక్కుల రికార్డు | పేర్లను వివరములు

ఖాతా నంబరు	సర్వే నంబరు / పోటు హిస్సా / చేను పేరు / పట్టా లేక ఇనాం భూమి	విస్తీర్ణము: మొత్తం	విస్తీర్ణము: పోటు ఖరాబు	విస్తీర్ణము: శేషము	[illegible] (రకము)	సేత్వారు ప్రకారం పొరకపు వివరములు: [illegible]	సేత్వారు ప్రకారం పొరకపు వివరములు: ఆబి, తాబితోనే లేక బగాయతు	సేత్వారు ప్రకారం పొరకపు వివరములు: [illegible]	ఖాతా నంబరు	పట్టాదారు పేరు తండ్రి పేరు మరియు నివాసము	[illegible]	ఇతర హక్కులు మరియు బాధ్యతలు	[illegible]	సంవత్సరం మరియు [illegible]	వాస్తవము గా సాగు చేయు వాని పేరు తండ్రి పేరు మరియు నివాసము	[illegible]	[illegible]
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1	75-అ అలిగల బావి	0-33	0-2	0-31	~~14-76~~ 9-84-4-02	తుంట బావి	ఆబి బావి	0-31	57	కె-[illegible] రెడ్డి లక్ష్మి చంద్ర రెడ్డి	పట్టాదారు	–	–	–	[illegible]	–	–
2	75-ఆ	0-33	0-2	0-31	~~14-75~~ 9-84-4-91	"	"	0-31	144	[illegible] రెడ్డి [illegible] రెడ్డి [illegible] రెడ్డి	[illegible]	–	–	–	[illegible]	–	–
3	76 ~~[illegible]~~ పరంబోకు	0-13	0-13	–	–	–	–	–		పరంబోకు	సర్కారి	[illegible]			[illegible]	–	–
4	77 రెడ్డి తుంటి వెనుక పట్టా	0-20	0-2	0-18	5-67	తుంట	ఆబి	0-18	57	కె-[illegible] రెడ్డి [illegible] [illegible] రెడ్డి	పట్టాదారు	–	–	–	[illegible]	–	–
5	78 రెడ్డి తుంటి వెనుక ఇనాం	0-18	0-2	0-16	4-45	"	"	0-16	83	బంగారు [illegible] వీరయ్య మొలయ్య వెంకయ్య [illegible]	మాజీ ఇనాం	–			–	–	–
6	79 రెడ్డి తుంటి బావి	0-17	--	0-17	0-14	[illegible]	–	–	87	[illegible] రెడ్డి	పట్టాదారు	–	–	–	[illegible]	–	–
7	80 ఆయుకట్టి	1-18	–	1-18	3-74	"	–	–	87	ఆయుకట్టి	"	–	–	–	"	–	–
8	81 గాయరాళ్ళ	58-10	58-10	–	–	–	–	–	–	[illegible]	సర్కారి				[illegible]		
9	82 పుట్ట తుంటి	8-03	–	8-03	9-74	"	–	–	48	[illegible] రెడ్డి	పట్టాదారు	[illegible]	–	20.00	[illegible]	–	
10	83 ~~[illegible]~~	0-38	0-38	–	–	–	–	–	–	[illegible]	సర్కారి	–	–	–	–	–	–
11	84 పరంబోకు	164-5	164-5	–	–	–	–	–	–	పరంబోకు	సర్కారి	–	–	–	–	–	–

Naib Tahsildar
[illegible] MANDAL

నెం	పేరు	నత్తపాయ సంఖ్య వివరములు: నిత్య భూమి విస్తీర్ణములు: అమిశ్రమము	మిశ్రమము	మొత్తము	28 కాలంలో చూపిన విస్తీర్ణములో పన్నాయము కాబడిన విస్తీర్ణము	అనాదారి పైదారాలు	క్రమములు: మిశ్రమము మొత్తము	శుద్ధమము (3వ నెంబరు)	అనాదారి పైదారాలు	పట్టుబడినవి: పాస్ మాహా	లాస్ మాహా	గుర్తింపబడినవి: పాస్ మాహా	లాస్ మాహా	ఉన్న కాలంలోనే: పాస్ మాహా	లాస్ మాహా	నెం
2	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38
	[illegible]	—	—	—						[illegible]		[illegible]				
	[illegible]	—	—							[illegible]	-84- [illegible]	[illegible]	[illegible]			
	[illegible]	—								[illegible]	[illegible]	[illegible]	[illegible]			
	[illegible]									[illegible]	[illegible]	[illegible]	[illegible]			
	[illegible]									[illegible]	[illegible]	[illegible]	[illegible]			
	[illegible]	25-00								[illegible]	[illegible]	[illegible]	[illegible]			
	[illegible]									[illegible]	[illegible]	[illegible]	[illegible]			
	[illegible]									[illegible]	[illegible]	[illegible]	[illegible]			

VILLAGE BOLLARAM

1970-1971

DAKALA NO.	SURVEY NO.	BANDUBASTU RECORD							RECORD OF RIGHTS									
		EXTENT																
		TOTAL	KARAB	TATIMA	RAKAM SHOWN SETHWAR	IRRIGATION	TABI DO FASAL BAGAYATH	IRRIGATION EXTENT	KHATA NO.	KHATADAR NAME FATHER NAME	POSSESSION THPE	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAUL	KAUL RAKAM
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	75/A TEEGE BAVI PATTA	0-33	0-2	0-31	9-84	KUNTA BAVI	ABI TABI	0-33		K. RANGA REDDY	PATTADAR			81-82	OWN			
	75/AA ,, PATTA	0-33	0-2	0-31	9-84	KUNTA ABI	TABI ABI	0-33		1.GUNDA REDDY 2. NARAYANA REDDY 3. GOPAL REDDY	HISADARU			"	"			
	76 PORAMBOK SARKARI	0-13	0-13							PORAMBOK	SARKARI							
	77 RENDLA KUNTA PATTA	0-20	0-2	0-18	5-67	KUNTA	ABI	0-20		K. RANGA REDDY	PATTADAR				OWN			
	78 ,, MAFI INAM	0-18	0-2	0-16	4-45	"	"	0-18		B. VEERAIAH B. YELLAIAH MAIALRAM VENMKAIAH POCHAIAH JANARDHAN	MAFI INAM	INAMDAR			"			
	79 PANDLA KUNTA BAVI PATTA	0-17		0-17	0-19		KUSHKI			P. JANARDHAN REDDY	PATTADAR				ESARAIAH W/O			
	80 ,, PATTA	0-18		0-18	3-74	"	"			P. JANARDHAN REDDY	"		"	"				
	81 SAYANNA GARI GALUSU GADDA GAIRAN	58-10	58-10							GAIRAN	SARKAR							
	82 YEAR KUNTA PATTA	8-03		8-03	9-24		DRY			MADHUSUDHAN REDDY	PATTADAR							
	83 YERRA KUSHKI SHIKAM SARKARI	0-38	0-38							SIKAM	SARKARI							
	84 MADIGI VANI PATTE PORAMBOK SARKARI	164-04	164-04							PORAMBOK	"							
	85 GALUSU GADDA PATTA	3-32		3-32	3-38			KUSHKI		MANNE VEERAIAH	PATTADAR				OWN			

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EXTENT	TATIMA EXTENT	CROP NAME	UNMIX	MIX	TOTAL	26 CO. EXTENT	CROP	MIXED CROP	UNMIX	BAKI	HASTU MAHI	CHAR MAHI	HASTU MAHI GIRDAVAR REMARKS	CHAR MAI	HASTU MAHI OTHER OFICER REMARK	CHAR MAHI	REMARKS	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
		PADDY VARI VARRI	0-33 0-33 0-33		0-33 0-33 0-33	0-33 0-33 0-33						SURVEY NO. 76 PORAMBOK SARKARI FASAL ABI PADAVA RAGHA REDDY PATWARI	SURVEY NO. 75/A, AA, TARI ABI EK KUNTA FASAL TABI KUNTA NO WATER BAVI NUNDI WATER TAKING FASAL K. RAGHAVA REDDY PATWARI	SURVEY NO. 76 PORAMBOK SARKARI FASAL ABI PADAVA RAGHA REDDY PATWARI	SURVEY NO. 76 PORAMBOK SARKARI FASAL ABI PADAVA RAGHA REDDY PATWARI			
		BAVI NUNCHI MAKTH A PADAVA	0-33		0-33	0-33												
		VARI	0-20		0-20	0-20												
		DANIMMA PADAVA ABI										S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA	S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA	S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA	S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA			
		BAVI VARI	0-17		0-17		0-17					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		BAVI VARI	0-17		0-17		0-17					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		BAVI VARI	0-18		0-18		0-18					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		BAVI VARI	0-18		0-18		0-18					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		PADAVA																
		PADAVA										S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI	S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI	S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI	S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI			
		PADAVA																
		PADAVA																
		PADAVA																
		PADAVA	3-32	3-32	3-32													
		PADAVA	3-32	3-32	3-32													
			27-25	6-27														

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క్రమ సంఖ్య	పోటు నెంబర్ పేరు పేరు లేక ఇనాం భూమి	మొత్తం	పోటు కరాము	రకము	నీటి వనరు రకము	సారవంతము అనారవంతము	మిగి. నీటి వనరు లేక బాగాయత్	సారవంతము కాని పక్షమున కారణము		రకదారు పేరు తండ్రి పేరు మరియు నివాసము	వర్గీకరణము	[illegible]	[illegible]	[illegible]	తండ్రి పేరు మరియు నివాసము	ఆకరు నేరము పేరు మరియు నివాసము	[illegible]	[illegible]	[illegible]
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
127.	80. రళ్ళకుంటబావి.	1-18	-	1-18	3-74	కుల్	-	-		వి. సుధాకర్ రెడ్డి	పట్టాదారు	స్వంతం	-	-	స్వంతం.		-		
128.	81. సాయన్నగారి కుంట్ల గడ్డ	58-10	58-10	-	-	-	-	-		గాయత్రి.	సర్కారి	-	-	-	1) వి. ముత్యాల్ రెడ్డి 2) వి. పెద్దపల్లారెడ్డి 3) పుట్టా పల్లి 4) పాడు పశువులు 5) పాడు పశువులు	4-00 11-00 2-00 1-00 2-00			
129.	82. మేర్కుంటు.	8-03	-	8-03	9-24	కుల్	-	-		సుధాసూధన్ రెడ్డి	పట్టాదారు	-	-	-	-	-	-		
130.	83. మేర్కుంట్ల.	0-38	0-38	-	-	-	-	-		శిఖము.	సర్కారి	-	-	-	-	-	-		
131.	84. మాల్గివానిపల్లి.	164-04	164-04	-	-	-	-	-		పశుంబాలు	సర్కారి	-	-	-	-	-	-		
132.	85 కుంట్ల గడ్డ.	3-32		3-32	3-38	కుల్	-	-		మల్లారెడ్డి	పట్టాదారు	స్వంతం	-	-	స్వంతం				

TAHSILDAR
Ranaram Mandal

పట్టాదారు లేదా రకం	పట్టాదారు	విస్తీర్ణము	నత్తం పట్టా భూమి విస్తీర్ణము	పేరు పేరు	విత్తన భూమి విస్తీర్ణము: అసిద్ధ్రము	సిద్ధ్రము	మొత్తము	28 భాగాలో విస్తీర్ణము (ప్రకారము కాలువ విస్తీర్ణము	మిస్రమము లు: అనావారి భూమి	మిస్రమము యొక్క పేరు	మిస్రమము (కింద విస్తీర్ణము	అనావారి భూమి	వట్టారిచే: చార్ మాహీ	చార్ మాహీ	గిర్దావరిచే: హస్తమాహీ	చార్ మాహీ	హస్తమాహీ	ఉన్నదాని వారిచే: చార్ మాహీ	
19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38
				పరి - లావు - పరి	1-18	—	1-18	73											
				కాపు - పరావ - లావు పరావ	20-00 38-10	—	58-10	- copy issued											
				పరావ - లావు పరావ															
				పరావ లావు పరావ	—	—	—												
				పరావ - లావు పరావ	—	—	—												
				పరావ - లావు పరావ															

ధృవీకరణ సంఖ్యా వివరములు

భూతగాధి వివరములు

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VILLAGE BOLLARAM 1974-1975

DAKALA NO.	POTU NO. CHENU NAME PATTA SURVEY NO.	TOTAL	POT KARAB	TATIMA	RAKAM SHETWAR	IRRIGATION	ABITABI	EXTENT	KHATA NO.	POSSESSOR NAME FATHER NAME	PATTA OR INAM	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAULDAR	POSSESSION TYPE
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
127	80 RELLA KUNTA BAVI	1-18		1-18	3-74	KUSHKI	ABI TABI			P. SUBHAN REDDY	PATTA	OWN			OWN			
128	81 SAYANNA GARI GALSU GADDA	58-10	58-10							GAIRAN	SARKARI				P.YELLAREDDY P. PEDDA MALLA REDDY KURUMA RAJAIAH SARA NARSIMULU SARA VEERAIAH	4-00 11-00 2-00 1-00 2-00		
129	82 YERRA KUNTA	8-03		8-03	9-24	KUSHKI				MADHUSUDHAN REDDY	PATTADAR							
130	83 YERRA KUNTLA	0-38	0-38							SIKAM	SARKARI							
131	84 MADIGI VANI PATTE	164-04	164-04							PORAMBOK	SARKARI							
132	85 GALUSU GADA	3-32		3-32	3-38	KUSHKI				MANNE HANUMANTHU	PATTADAR	OWN						

TAHSILDAR JINNARAM MANDAL

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EXTENT	TATIMA EXTENT	CROP NAME	UN MIX	MIX	TOTAL	26 CO. EXTENT	CROP	MIXED CROP	UN MIX	BA KI	HASTU MAHI	CHAR MAHI	HASTU MAHI GIRDAVAR REMARKS	CHAR MAI	HASTU MAHI OTHER OFICER REMAR K	CH AR MA HI	REMARKS	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
		VARI TABI VARI	1-18		1-18	E					S.NO. 81, GAIRAN SARKARI MINJMLA 20 ACRE KUSHKI KASTU FASAL ABI KUHKI KASTU TATIMA PADAVA K RANGA REDDY	S.NO. 81, GAIRAN SARKARI MINJMLA 20 ACRE KUSHKI KASTU FASAL ABI KUHKI KASTU TATIMA PADAVA K RANGA REDDY	S.NO. 81, GAIRAN SARKARI MINJMLA 20 ACRE KUSHKI KASTU FASAL ABI KUHKI KASTU TATIMA PADAVA K RANGA REDDY	S.NO. 81, GAIRAN SARKARI MINJMLA 20 ACRE KUSHKI KASTU FASAL ABI KUHKI KASTU TATIMA PADAVA K RANGA REDDY				
		KASTU PADAVA TABI PADAVA	20-00 38-10		58-10	COPY					BANGAVAJU SURVEY NO. 83 SIKAMSARKARI FASAL ABI PADAVA K. RANGA REDDY	BANGAVAJU SURVEY NO. 83 SIKAMSARKARI FASAL ABI PADAVA K. RANGA REDDY	BANGAVAJU SURVEY NO. 83 SIKAMSARKARI FASAL ABI PADAVA K. RANGA REDDY	BANGAVAJU SURVEY NO. 83 SIKAMSARKARI FASAL ABI PADAVA K. RANGA REDDY				
		PADAVA TABI PADAVA									SURVEY NO. 84 PORAMBOK KUSHKI FASAL ABI PADAVA K. RANGA REDDY	SURVEY NO. 84 PORAMBOK KUSHKI FASAL ABI PADAVA K. RANGA REDDY	SURVEY NO. 84 PORAMBOK KUSHKI FASAL ABI PADAVA K. RANGA REDDY	SURVEY NO. 84 PORAMBOK KUSHKI FASAL ABI PADAVA K. RANGA REDDY				
		PADAVA TABI PADAVA																
		PADAVA TABI PADAVA																
		PADAVA																

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(10)

1980-81

క్రమ సంఖ్య	సర్వే నెంబరు పట్టా లేక ఇనాం భూమి	విస్తీర్ణము మొత్తము	విస్తీర్ణము తరి	విస్తీర్ణము డి	సర్వాయగల మొత్తము భూమి రకము	సర్వాయగల భూమి పారుపు వివరములు పారుపు రకము	తరి డోసరి మరియు బాగాయతు	పారుపు బాగాయతు విస్తీర్ణము	పట్టా నెం	పట్టాదారు పేరు తండ్రి పేరు మరియు నివాసము	అనుభవదారు పేరు మరియు నివాసము	ఇనాం పట్టా	సంకలన నెంబరు	అనుభవదారు పేరు మరియు నివాసము	అనుభవదారుడు చేయు సాగుదారు	కౌలు మొత్తము మరియు విస్తీర్ణము	భూమి వినియోగం తరి	మెట్ట	తరి మెట్ట విస్తీర్ణము	చెరువు పేరు
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	20	21	22	23
4	75	0-33	0-0-	0-31	9-84	కుంటి	తడి	0-33		3-				1							
2	75 " "	0-33	0-02	0-31	9-84	కుంటి	తడి	0-33		1- 2- 3-				4							
3	76	0-13	0-13	-	-	-	-	-	+					4							
4	77	0-20	0-02	0-18	5-67	కుంటి	తడి	0-20				-		4							
5	78 " "	0-18	0-02	0-16	4-45	"	"	0-18		1- 2- 3- 4-				4							
6	79	0-17	-	0-17	0-19	-	మెట్ట	-				-		4							
7	80 " "	0-18	-	0-18	3-74	-	"	-			4	-		4	" "						
8	81	58-10	58-10	-	-	-	-	-	+					4							
9	82	8-03	-	8-03	9-24	-	మెట్ట	-				-		4							
0	83	0-38	0-38	-	-	-	-	-	+					4							
1	84	164-04	164-04	-	-	-	-	-	+		4	-		4							
2		3-32	-	3-32	3-38	-	మెట్ట	-				-		4							

1980-81

కమతము		గృహసాయ సంఖ్య వివరములు												పంట వివరములు						
					విక్రయ భూమి వివరణము						నిక్షేపము			సత్యాపిరి		గిర్దావరు చే		ఉన్నతాధికారి చే	
అసెస్‌మెంటు చేయు నిర్ధారము	కొలి చెన్న బడు భూమి విస్తీర్ణము			పెరు పేరు	విస్తీర్ణము	నిక్షేపము	మొత్తము							హస్తు మాహి	దార్ మాహి	హస్తు మాహి	దాగ్ మాహి	హస్తు మాహి	దార్ మాహి	
17	18	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
						0-33	-	0-33	-	0-33											
						0-33	-	0-33	-	0-33											
						0-33	-	0-33	-	0-33											
						0-33	-	0-33	-	0-33											
						-	-	-	-	-											
						-	-	-	-	-											
						0-20	-	0-20	-	0-20											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						0-17	-	0-17	-	0-17											
						0-17	-	0-17	-	0-17											
						0-18	-	0-18	-	0-18											
						0-18	-	0-18	-	0-18											
						[illegible]	[illegible]	[illegible]	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						-	-	-	-	-											
						3-32	3-32	3-32													
						3-32	3-32	3-32	-	-											

27-25
6-23

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VILLAGE BOLLARAM 1980-1981

DAKALA NO.	SURVEY NO.	BANDUB ASTU RECORD							RECORD OF RIGHTS									
		EXTENT																
		TOTAL	KARAB	TATIMA	RAKAM SHOWN SETHWAR	IRRIGATION	TABI DO FASAL BAGAYATH	IRRIGATIO N EXTENT	KHAT A NO.	KHATADAR NAME FATHER NAME	POSSESSION THPE	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAUL	KAUL RAKAM
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	75/A TEEGE BAVI PATTA	0-33	0-2	0-31	9-84	KUNTA BAVI	ABI TABI	0-33		K. RANGA REDDY	PATTADAR			81-82	OWN			
	75/AA ,, PATTA	0-33	0-2	0-31	9-84	KUNTA ABI	TABI ABI	0-33		1.GUNDA REDDY 2. NARAYANA REDDY 3. GOPAL REDDY	HISADARU			,,	,,			
	76 PORAMBOK SARKARI	0-13	0-13							PORAMBOK	SARKARI							
	77 RENDLA KUNTA PATTA	0-20	0-2	0-18	5-67	KUNTA	ABI	0-20		K. RANGA REDDY	PATTADAR				OWN			
	78 ,, MAFI INAM	0-18	0-2	0-16	4-45	,,	,,	0-18		B. VEERAIAH B. YELLAIAH MAIALRAM VENMKAIAH POCHAIAH JANARDHAN	MAFI INAM	INAMDA R			,,			
	79 PANDLA KUNTA BAVI PATTA	0-17		0-17	0-19		KUSHKI			P. JANARDHAN REDDY	PATTADAR				ESARAIAH W/O			
	80 ,, PATTA	0-18		0-18	3-74	,,	,,			P. JANARDHAN REDDY	,,		,,	,,				
	81 SAYANNA GARI GALUSU GADDA GAIRAN	58-10	58-10							GAIRAN	SARKAR							
	82 YEAR KUNTA PATTA	8-03		8-03	9-24		DRY			MADHUSUDHAN REDDY	PATTADAR							
	83 YERRA KUSHKI SHIKAM SARKARI	0-38	0-38							SIKAM	SARKARI							
	84 MADIGI VANI PATTE PORAMBOK SARKARI	164-04	164-04							PORAMBOK	,,							
	85 GALUSU GADDA PATTA	3-32		3-32	3-38			KUSHKI		MANNE VEERAIAH	PATTADAR				OWN			

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EXTENT	TATIMA EXTENT	CROP NAME	UNMIX	MIX	TOTAL	26 CO. EXTENT	CROP	MIXED CROP	UNMIX	BAKI	HASTU MAHI	CHAR MAHI	HASTU MAHI GIRDAVAR REMARKS	CHAR MAI	HASTU MAHI OTHER OFICER REMARK	CHAR MAHI	REMARKS	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39
		PADDY VARI VARRI	0-33 0-33 0-33		0-33 0-33 0-33	0-33 0-33 0-33						SURVEY NO. 76 PORAMBOK SARKARI FASAL ABI PADAVA RAGHA REDDY PATWARI	SURVEY NO. 75/A, AA, TARI ABI EK KUNTA FASAL TABI KUNTA NO WATER BAVI NUNDI WATER TAKING FASAL K. RAGHAVA REDDY PATWARI	SURVEY NO. 76 PORAMBOK SARKARI FASAL ABI PADAVA RAGHA REDDY PATWARI	SURVEY NO. 76 PORAMBOK SARKARI FASAL ABI PADAVA RAGHA REDDY PATWARI			
		BAVI NUNCHI MAKTH A PADAVA	0-33		0-33	0-33												
		VARI	0-20		0-20	0-20												
		DANIMMA PADAVA ABI										S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA	S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA	S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA	S.NO. 78 TARI BI EK FASA KUNTA FASAL ABI NO WATER IN KUNTA PADAVA			
		BAVI VARI	0-17		0-17		0-17					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		BAVI VARI	0-17		0-17		0-17					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		BAVI VARI	0-18		0-18		0-18					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		BAVI VARI	0-18		0-18		0-18					PADAVA	TABI PADAVA K. RAGHAVA REDDY PATWARI					
		PADAVA																
		PADAVA										S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI	S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI	S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI	S.NO. 83 SIKAM 84 PORAMBOK FASAL SARKARI ABI PADAA K. RAGHAVA REDDY PATWARI			
		PADAVA																
		PADAVA																
		PADAVA																
		PADAVA	3-32	3-32	3-32													
		PADAVA	3-32	3-32	3-32													
			27-25	6-27														

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1983-

127.	80. రేళ్ల కుంటమల్లారెడ్డి	1-18	—	1-18	3=74	కుమార్	—	1-18	—	P. సుబ్బారెడ్డి - పట్టివారు
128.	81. సాయమ్మ నాగి	58-10	—	58-10	—	—	—	—	—	నారాయణమ్మ - సర్వే
129.	82. రాయుల్ల కుంట	8-23	—	8-23	9-24	కుమార్	—	8-03	—	మధుసూదన్ రెడ్డి. పట్టివారు
130.	83 రాయుల్ల కుంట	0-38	—	0-38	—	—	—	—	—	శేషం - సర్వే
131	84 సాగి నాగి పట్టా.	164-04	—	164-04	—	—	—	—	—	పరంధాములు. సర్వే
132	85 గల్ల గడ్డ	3-32	—	3-32	3=88	కుమార్	—	3=32	—	పురవ. యాదమ్మ పట్టివారు.
133.	86 6. గల్ల గడ్డ	1-22	—	1-22	1=87	కుమార్	—	1-22	—	1. పట్టి వెంకయ్య 2. " పిచ్చయ్య 3. " రాజయ్య
134.	86B. "	1-22	—	1-22	1=67	"	—	1-22		పట్టి. కిష్టయ్య. నారాయణ.
135.	87. కాలువ పొరంబోకు	0-03	4=34	4=31	5=80	కుమార్	—	4-31	—	కిష్టారెడ్డి. కాలువ
136.	88. సాయమ్మ నాగిరెడ్డి	5=32	0-04	3-28	3=38	"	—	3-28	—	పాండు. లింగయ్య
137.	89. 6. కుమ్మరి గుట్ట	1-22	0-03	1-19	1-50	కుమార్	—	1-19	—	పి. సుబ్బారెడ్డి.
138.	89B. "	1-21	0-01	1-20	1-50	"	—	1-20	—	P. సుధాకర్ రెడ్డి.
139.	89C. "	1-21	0-01	1-20	1-49	"		1-20	—	P. సాయి రెడ్డి.

Naib Tahsildar
HUZURABAD MANDAL

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VILLAGE BOLLARAM 1983-1984

127	80	RELLA KUNTA BAVI	1-18		1-18	3-74	KUSHKI		1-18		P. SUBHAN REDDY	PATTADAR		
128	81	SAYANNA GARI GALSU	58-10		58-10						GAIRAN	SARKARI		
129	82	YERRA KUNTA	8-03		8-03	9-24	KUSHKI		9-03		MADHUSUDHAN REDDY	PATTADAR	P. SHAKUNTALA	
130	83	YERRA KUNTA	0-38		0-38						SIKAM	SARKARI		
131	84	MADIGI VANI PATTA	164-04		164-04						PORAMBOK	SARKARI		
132	85	GALUSU GADDA	3-32		3-32	3-88	KUSHKI		3-32		MANNE HANUMANTHU	PATTADAR	OWN	
133	86A	GALUSU GADDA	1-22		1-22	1-87	KUSHKI		1-22		WADLA KISTAIAH S/O NARAYANA	"		
134	86AA	"	1-22		1-22	1-87	"		1-22		WADLA KISTAIAH S/O NARAYANA	"		
135	87	LETHA MAMIDI THOTA	4-34	0-3	4-31	5-80	DRY		4-31		KISTA REDDY KOTHVA	"		
136	88	SAYANNA GARI CHELAKA	5-32	0-4	3-28	3-38	"		3-28		SARA LINGAIAH	"	SHANKARAIAH S/O PULLA REDDY	
137	89A	RAMATULLAH BAVI	1-22	0-3	1-19	1-50	KUSHKI		1-19		P.SUBHAN REDDY	"	IKKAM REDDY	
138	89AA	"	1-21	0-1	1-20	1-50	KUSHKI		1-20		P.CHUKKA REDDY	"	"	
139	89E	"	1-21	0-1	1-20	1	1-49	"	1-20		P. PAPI REDDY	"		
NAIB TAHSILDAR JINNARAM MANDAL														

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VILLAGE BOLLARAM 1983-1984

VARI	1-18		1-18											
PADAVA	-	-	-	-	-	-								
PADAVA	-	-	-	-	-			SURVEY NO. 81 GAIRAN NO. 74 PADAVA PATWARI	SURVEY NO. 81 GAIRAN NO. 74 PADAVA PATWARI		S.NO. 81 GAIRAN PADAVA	S.NO. 81 GAIRAN PATWARI		
PADAVA														
PADAVA														
PADAVA														
PADAVA														
"								SURVEY NO.83 SIKAM K RAGHAVA REDDY PATWARI	SURVEY NO.83 SIKAM K RAGHAVA REDDY PATWARI		SURVEY NO.83 SIKAM K RAGHAVA REDDY PATWARI	SURVEY NO.83 SIKAM K RAGHAVA REDDY PATWARI		
PADAVA														
"														
PADAVA														
VARI	3-32		3-32	-	-			S.NO. 84 SARKARI K. RAGHAVA REDDY PATWARI	S.NO. 84 SARKARI K. RAGHAVA REDDY PATWARI		S.NO. 84 SARKARI K. RAGHAVA REDDY PATWARI	S.NO. 84 SARKARI K. RAGHAVA REDDY PATWARI		
VARI	1-20		1-20											
PADAVA														
"														
PADAVA														
MAKKA	0-03		0-3											
PADAVA														
MAKKA	3-32		3-32											
MAKKA	1-2 0-20 0-10		1-2 0-20 0-10											
MAKKA	1-21		1-21											
MAKKA	1-21		1-21											

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నెం. 2 అడంగల్

నెం. 3 బహుళ పట్టా

గ్రామము ..... మండలము ..... జిల్లా ..... నెం. .....

1986-87

క్రమ సంఖ్య	సర్వే నెంబర్/సబ్ డివిజన్ నెంబర్	విస్తీర్ణం: మొత్తం (ఎకరాలలో)	విస్తీర్ణం: సాగుకాని విస్తీర్ణం (పాలు లగాయితు)	విస్తీర్ణం: నికర విస్తీర్ణం	భూమి స్వభావం (మన్ను, ఇసుక, నల్లరేగడి)	రకం	పరిహరణం చెయ్యబడిన భూమి/మూగాడి బకాయి భూమి/మూగాడి రెండు నెంబరుగా	నిషేధపరచిన పనరు	నిషేధపరచిన తేదీ/విస్తీర్ణం	నెంబరు	పట్టాదారు పేరు	ఆక్రమణదారు పేరు	కౌలుదారులో నికర భూమి విస్తీర్ణం	కౌలుదారు స్వభావం	కౌలుదారు/అమలోగవు కాశ్తుదారు పేరు	విస్తీర్ణం	కౌలు అయినట్లయి చెల్లించబడిన కౌలు మొత్తము/ తనఖా అయినట్లయి తనఖాపై వచ్చిన మొత్తము
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
	77	0-20	0-02	0-18	మట్టి	5.67	బంజరు	ఖుంటు	0-18		K. రంగారెడ్డి	K. రంగారెడ్డి	0-20	మట్టి			
	78	0-18	0-02	0-16	ఎర్రమట్టి	4.45	"	"	0-16			పెంటయ్య యాల్లయ్య	16½	ఎర్రమట్టి			
												మైలారం పెంటయ్య కనకయ్య	1½	"			
	79	0-17	-	0-17	మట్టి	0-19	ఖుష్కి	-	-	-	కొత్తపల్లి వెంకట్ రెడ్డి	కొత్తపల్లి వెంకట్	0-17	మట్టిదారు			
	80	1-18	-	1-18	"	3-74	"	-	-	-	పంచారెడ్డి కొత్తపల్లి వెంకట్	పి. పంచారెడ్డి కొత్తపల్లి వెంకట్	1-18	"			
	81	57.35 58-10	57.35 58-10	-	ఎర్రమట్టి	-	-	-	-	-	నారాయణ్	నారాయణ్	57.35 58-10	సర్కారి			
	81½	0-25	-	0.25	మట్టి	0-76	ఖుష్కి		F.P. 1988-89		1. సారంపల్లి లింగయ్య 2. సారంపల్లి యాదయ్య 3. సారంపల్లి నర్సయ్య 4. సారంపల్లి కృష్ణ 5. శ్రీమతి పి. కనకలక్ష్మి	సారంపల్లి లింగయ్య సారంపల్లి యాదయ్య సారంపల్లి నర్సయ్య సారంపల్లి కృష్ణ శ్రీమతి పి. కనకలక్ష్మి	0-02	మట్టి "			
	82	8-03	-	8.03	మట్టి	9.24	ఖుష్కి						8-03	మట్టి			
	83	0.38	0.38	-	-	-	-	-	F.P. 1988-89		1. V. సదాశివరెడ్డి 2. కే. సులోచన	V. సదాశివరెడ్డి V. కే. సులోచన సర్కారి	0-04 2-27	" "			
	84	164-04	164-04	సర్కారి	-	-	-	-	-	-	మంచిగాలు	సర్కారి	-	-			

Hari Prasad
MANDAL MANDA

సాగుబడి వివరాలు, వ్యవసాయ గడాంక వివరాలు									తనిఖీ వివరాలు				తనిఖీ వివరాలు (ఇతర అధికారులు)		
సాగుబడి వివరాలు					వ్యవసాయ గడాంక వివరాలు				గ్రామ సహాయకుడు		రెవిన్యూ ఇన్స్పెక్టరు		మండల రెవెన్యూ అధికారి		రిమార్కులు
సర్వే నంబరు విస్తీర్ణము	పంట పేరు	విస్తీర్ణము: అమ్మకము పంట	విస్తీర్ణము: విత్తనము పంట	విస్తీర్ణము: మొత్తము	వర్షపు నీటితో సాగుచేసే విస్తీర్ణం, పారుదల అయినా విస్తీర్ణం, పారుదల లేకుండా సాగుచేసే	పట్టాలో సమయంలో సాగుబడి	మిశ్రమ పంట పేరు	మిశ్రమ పంట విస్తీర్ణం	మొదటి పంట	రెండవ పంట	మొదటి పంట	రెండవ పంట	మొదటి పంట	రెండవ పంట	
21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36
0-18	వరి	0-18	-	0-18					సా.నెం. 77 78 లో యిచ్చు భూమి పట్టా కుటుంబంలోని పరిధి లోపలి వివాహంకై నిలుపుకోబడు పట్టా						
	పసుపు														
	పసుపు														
											సా.నెం. 77 78 లో యిచ్చు భూమి పట్టా కుటుంబంలోని పరిధి లోపలి నిలుపుకోబడు పట్టా				
	పసుపు														
0-19	వరి	0-19	-	0-19											తనిఖీ చేయబడినది
1-18	పసుపు														
	వరి	1-18	-	1-18											
	పసుపు														
	పసుపు														
	పసుపు														
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	పసుపు														
	పసుపు														
	పసుపు														
	పసుపు														

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NO.2 ADANGAL NO. 3 PAHANI PATRIKA VILLAGE BOLLARAM MANDAL 1986-1987 RECORD OF RIGHTS

SERIAL NO.	SURVEY NO. SUB DIVISION NO.	TOTAL ACRE	NON CULTIVATION	TOTAL EXTENT	TYPE OF LAND PATTA INAM OR GOVT LAND	CESS	CLASSIFICATION DRY ONE OR TWO CROP	IRRIGATION	IRRIGATION EXTENT	KHATA NO.	PATTADAR NAME	POSSESSOR NAME	LAND EXTENT	PRESENT POSSESSION	KAULDAR NAME MORTGAGE NAME	EXTENT	KAUL RENT PAYING TOTAL LOAN
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
	77	0-20	0-2	0-18	PATTA	5-67	ABI	KUNTA	0-18		K. RANGA REDDY	K.RANGA REDDY	0-20	PATTA			
	78	0-18	0-2	0-16	INAM	4-45	"	"	0-16			BALAIAH YELLAIAH	16 ½	INAM			
												MYLARAM VENKAIAH ASHAIAH	1 ½	"			
	79	0-17		0-17	PATTA	0-19	KUSHKI				ESWARAMMA W/O JANGA REDDY	ESWARAMMA W/O JANGA REDDY	0-17	PATTADAR			
	80	1-18		1-18	"	3-74	"				ESWARAMMA	ESHWARAMMA	1-18	"			
	81	57-35	57-35		SARKARI						GAIRAN	SARKARI	57-35	SARKARI			
	81 ½	0-25		0-25	PATTA	0-76	KUSHKI				FP 198886	SARA NARSIMULU SARA VEERAIAH SARA NAGAIAH SARA KRISHNA SMT. P. SHAKUNTALA	SARA NARSIMULU SARA VEERAIAH SARA NAGAIAH SARA KRISHNA SMT. P. SHAKUNTALA				
	82	8-03		8-3	PATTA	9-24	KUSHKI					FP1985 V. SWAROOP REDY KAMALA	V. SWAROOP REDDY V. KAMALA	5-14 2-27	"		
	83	0-38	0-38									SIKAM	SARKARI				
	84	164-04	164-04	SARKARI								PORAMBOK	SARKARI				

NAIB TAHSILDAR, JINNARAM MANDAL

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CULTIVATION DETAILS AGRICULTURE CROP							INSPECTIONDETAILS				INSPECTION DETAILS						
EXTENT	CROP EXTENT	CROP NAME	UNMIX	MIX	TOTAL	26 CO IRRIGATION	CROP INCOME	MIXED CROP	MIXED CROP EXTENT	FIRST CROP	SECOND CROP	FIRST CROP	SECOND CROP	FIRST CROP	SECOND CROP	REMARKS	
10	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	
	0-18	VARI PADAVA	0-18		0-18					S.NO. 78 TARI EK FASAL ABI JARIYA KUNTA JARIYA NO WATER ABI PADAVA							
												S.NO. 77 , 78 TARI EK FASAL ABI JARIYA NO WATER TABI PADAVA					
	6-19 1-18	PADDY PADAVA PADAVA	0-19 1-18		0-19 1-18												
		PADAVA PADAVA PADAVA PADAVA															
		PADAVA PADAVA															
		PADAVA PADAVA															
		PADAVA PADAVA															

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1989-90

1	2	3	4	5	6	7	8	9	10	11	12		14
	76	0=13				పరాటి	పరాటి						
	77	0=20		5=67		కే.రం గారెడ్డి కుంచంగారెడ్డి	కే.రం గారెడ్డి కుంచంగారెడ్డి	0.20	అనుభవదారు	పేరు	పేరు	పేరు	పేరు
	78	0=18		4=45		మాడి యాదయ్య	మాడి యాదయ్య						
	79	0=17	మెట్టి	0=19		వడ్డె యాదగిరి గౌడ్ తండ్రి వడ్డె యంగారెడ్డి ఖానాపురం	వడ్డె యాదగిరి గౌడ్ తండ్రి వడ్డె యంగారెడ్డి	0.17	అనుభవదారు	పేరు	పేరు	పేరు	పేరు
	80	1=18	మెట్టి	3=74		వడ్డె యాదగిరి గౌడ్ తండ్రి వడ్డె యంగారెడ్డి ఖానాపురం	వడ్డె యాదగిరి గౌడ్ తండ్రి వడ్డె యంగారెడ్డి	1.18	అనుభవదారు	పేరు	పేరు	పేరు	పేరు
	81	58=10				పరాటి	పరాటి						
	81/2	0.25 0-02 2-29		1.00 0-04 5-04		ఆదోనిపల్లి సుబ్బారెడ్డి తండ్రి సం/ వెంకటరెడ్డి వి.కమలా దేవి w/o స్వామిరెడ్డి	ఆదోనిపల్లి సుబ్బారెడ్డి తండ్రి సం/ వెంకటరెడ్డి వి.కమలా దేవి w/o స్వామిరెడ్డి	0.25 0-02 2-29	అనుభవదారు	పేరు	పేరు	పేరు	పేరు
	82/ఎ	8=03	మెట్టి	9=24				8=03					
	82/బి	0-02 5-14		0-12 6-20		వి.స్వామిరెడ్డి S/o వెంకటయ్యరెడ్డి	వి.స్వామిరెడ్డి S/o వెంకటయ్యరెడ్డి	0-02 5-14	"				
	83	0=38				పరాటి	పరాటి	0=38					
	82/ఎ1	3-39	మెట్టి	4-50		Sri. C.K. మదనాచారి S/o C.S. రాజు	Sri. C.K. మదనాచారి S/o C.S. రాజు	3-39	కౌలుదారు				
	82/బి1	4-00	మెట్టి	4-50		C.S. రాజు S/o C. వెంకటస్వామిచారి	C.S. రాజు S/o C. వెంకటస్వామిచారి	4-00	"				

TAHSILDAR
Ronnaram (Manda)

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యజమానులు, ఆక్రమణదారుల వివరాలు

ఆక్రమణలు			తాకట్టుదారులు										
[illegible] (4) పేరు [illegible]	ఒక్కొక్క ఆక్రమణదారు కలిగి వున్న భూమి విస్తీర్ణం	ఆక్రమణదారు హితము/వృత్తి	తాకట్టుదారు పేరు తండ్రి / భర్త పేరు	తాకట్టు పెట్టుకున్న వ్యక్తి పేరు, తండ్రి / భర్త పేరు	విస్తీర్ణము	తాకట్టు పెట్టి తీసుకొన్న పైకం, తేదీ ఇతర వివరాలు, మొదటి తాకట్టు, తరువాయి తాకట్టు	స్వాధీనం చేసినదా లేక స్వాధీనం చేయనిదా	రిజిస్టరు కాని రుణాధి బకాయిలు ఏవైనా ఉంటే వాటి వివరాలు	ఏర్పాటు చేసే సబ్ డివిజన్ నెంబరు	మౌఖిక విలువ రిజిస్టరు ప్రకారము ఎకరము రేటు	సెక్ 13 సం లకు సంబంధించి రిజిస్టరు అయిన రుణాధికారాల వివరాలు పత్రం నెం.	రికార్డింగు అధికారి సంతకం, తేదీ విశేషాంశాలు	పరిష్కరించే అధికారి సంతకం, తేదీ, హోదా, విశేషాంశాలు
16	16	17	18	19	20	21	22	23	24	25	26	27	28
[illegible]													
[illegible]	0.20	పట్టాలు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	30,000/-	లేదు	స్వాధీనం	
[illegible]	0-18	నిషేధిత జాబితా లో లేదు.	ఇరిదు. సం. 2194/90 తే. 28.12.90										
[illegible]	0.17	పట్టాలు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	30,000/-	లేదు	స్వాధీనం	తా. పత్రం తా. నెం. 1441 15-5-87 తే. [illegible]
[illegible]	1.18	పట్టాలు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	30,000/-	లేదు	స్వాధీనం	తా. పత్రం తా. నెం. 1441 15-5-87 తే. [illegible] RA.
[illegible]	0.25	పట్టా	లేదు.	లేదు.	లేదు							ACper MRO. Tirumalaram ప్రా. నెం. A/317/98 తే. 17.11.98 MRO.	
[illegible]	0-02 2-29 (2.03)	ఇరిదు. నిషేధిత జాబితా	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	లేదు	30,000/-	లేదు	స్వాధీనం	1985-86 పైపలపట్టా తేదీ.
[illegible]	0-02 5-14	"									తా. పత్రం 1938/94. dt.		5.8.94.

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VILLAGE BOLLARAM 1989-90 ROR

DAKALA NO.	POTU NO. CHENU NAME PATTA SURVEY NO.	TOTAL	POT KARAB	TATIMA	RAKAM SHETWAR	IRRIGATION	ABITABI	EXTENT	KHATA NO.	POSSESSOR NAME FATHER NAME	PATTA OR INAM	OTHER RIGHTS	TREE	YEAR	CULTIVATOR NAME FATHER NAME	METHOD	EXTENT UNDER KAULDAR	POSSESSION TYPE
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	76	0-13				SARKARI	SARKARI				PATTA							
	77	0-20	MAGANI	5-67		K. RANGA REDDY S/O CHANDRA REDDY	K. RANGA REDDY S/O CHANDRA REDDY	0-20	ANCESTRAL	NIL	NIL	NIL						
	78	0-18		4-45		MAFI INAM	MAFI INAM											
	79	0-17	DRY	0-19		VAJRAMANI W/O JANGA REDDY KHANPURAM EESWARAMMA W/O JANGA REDDY	VAJRAMANI W/O JANGA REDDY KHANPURAM EESWARAMMA W/O JANGA REDDY	0-17	ANCESTAL	NIL	NIL	NIL	NIL					
	80	1-18	DRY	3-74		VAJRAMANI S/O JANGA REDDY	VAJRAMANI S/O JANGA REDDY		ANCESTAL	NIL	NIL	NIL	NIL					
						ESWARAMMA W/O JANGA REDDY KHANAPURAM	ESWARAMMA W/O JANGA REDDY KHANAPURAM	1-18	ANCESTAL	NIL	NIL	NIL	NIL					
	81	58-10				SARKARI	SARKARI											
	81/2	0-25 0-2 2-29	DRY	1-00 0-12		AHMED MOHIUDDIN KHAN S/O MUZAFARUDDIN KHAN	AHMED MOHIUDDIN KHAN S/O MUZAFARUDDIN KHAN	0-25	PATTA									
	82/A	0-2 2-29 8-03	DRY MAGANI	0-12 3-04 9-24		V. KAMALA DEVI W/ O SWAROOP REDDY POLLAGOORA SHAKUNTALAMMA	V. KAMALA DEVI W/O SWAROOP REDDY SHAKUNTALAMMA	02-5 0-2 2-29 8-03	PATTA	NIL	NIL	NIL	NIL					
	82/AA	0-02		0-12		PRABHAKAR REDDY V.	PRABHAKAR REDDY V.	0-2	,,									

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	83	5-14 0-38		6-20		SWAROP REDDY S/O RAGHUPATHI REDDY SARKARI SWAROP REDDY S/O RAGHUNATH REDDY	SWAROP REDDY S/O RAGHUPATHI REDDY SARKARI SWAROP REDDY S/O RAGHUNATH REDDY	5-14 0-38										
	82/A1	3-39	DRY	4-50		SRI C.K. DURGA RAO W/O C.S. RAO	C.K. DURGA RAO W/O C.S. RAO	3-39	SALE									
	82/AA1	4-00	DRY	4-50		C.S. RAO S/O VENKAT KRISHNA RAO	C.S.RAO S/O VENKAT KRISHAN RAO	3-37 4-00	SALE DEED									

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OWNER POSSESSOR													
POSSESSOR				MORTGAGE									
PATTADAR NAME FATHER NAME	LAND EXTENT POSSESION	POSSESSOR	MORTGAGOR NAME FATHER NAME	MORTGAGOR NAME FATHER NAME	EXTENT	MORTGAGE TAKEN LOAN RS.	WITH OR WITHOUT POSSESSION	REG. LOANS	SUB DIVISION NO.	ORAL REG. PER ACRE	13 YEARS ENCUMBRANCE CERT. NO.	RECORDING OFFICER	INSPECTION
15	16	17	18	19	20	21	22	23	24	25	26	27	28
	0-20	PATTA	NIL	NIL	NIL	NIL	NIL	NIL		30,000	NIL		
BUCHMA KONDA REDDY	0-18	REG. SALE DEED	SALE DEED NO. 2194/90 28-12-90										
W/O	0-17	PATTA	NIL	NIL	NIL	NIL	NIL	NIL		30,000	NIL		
JANG A REDDY	0-18	PATTA	NIL	NIL	NIL	NIL	NIL	NIL		30,000	NIL		
MOHD. MOHIUNUDDIN KHAN MUZAFARUDDIN	0-25	PATTA	NIL	NIL	NIL	NIL	NIL	NIL		30,000	NIL		
KAMALA DEVI PRABHAKAR REDDY SWAROOP REDDY													

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పాలనా వారి అనుభవము — అడంగల్ / పహాణి — గ్రామలెక్క నెం. 1985-86 — బుడి వివరము

గ్రామము — మండలము — జిల్లా : మెదక్ — సంవత్సరము

సర్వే మరియు సెటిల్‌మెంటు బందోబస్తు											హక్కుల రికార్డు					
		విస్తీర్ణము														
సర్వే నెంబరు	సబ్‌డివిజన్ నెంబరు లేదా సర్వే నెంబరు గ్రామము	మొత్తము	నీటి పారుదల సౌకర్యము గల భూమి (నీటి పన్ను)	పన్నుకు లోబడని భూమి	పన్ను వసూలు చేయబడుతున్న భూమి	పన్ను నిర్ణయించబడిన భూమి	పన్ను నిర్ణయించబడని భూమి (పోరంబోకు)		భూమి/పట్టా నెంబరు	భూదారు పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు పేరు				
1	2	3	4	5	6	7	8	9	10	11	12	13	14			17
79	0-17	-	0-17	పట్టా	[illegible]	పట్టా					పట్రమణి/o పంచం గారెడి	పట్రమణి	0-17	[illegible]		
80	1-18	-	1-18	[illegible]	8-15	[illegible]					పట్రమణి/o పంచం గారెడి	పట్రమణి	1-18	[illegible]		
81	58-10	-	58-10	గాడిది							పేరుకి	పేరుకి	58-10	[illegible]		
81/2	0-25	-	0-25	పట్టా	1-00						[illegible]	[illegible]	0-25	పట్టా		
81/3	2-29	-	2-29	పట్టా	5-00	పట్టా					V. [illegible]	V. [illegible]	2-29	[illegible]		
81/4	5-14	-	5-14	[illegible]	6-21	[illegible]					[illegible]	V. [illegible]	5-14	[illegible]		
83	0-38	-	0-38	[illegible]							పేరుకి	పేరుకి	0-38	[illegible]		
84	16-04	-	16-04	పరాకి							పేరుకి	పేరుకి	16-04	[illegible]		
85/1	0-31	-	0-31	పట్టా	1-00	పట్టా					మన్నె నర్సింలు S/o నాగేశు	మన్నె నర్సింలు	0-31	పట్టా		

FORM VA-3/5.00.000/94

గ్రామలెక్క నెంబరు 3

సంవత్సరము

గ్రామలెక్కలు

సంవత్సరము

మండలము

జిల్లా : మెదక్

వ్యవసాయ గణాంకములు – సాగు వివరములు

అనుబంధము అధికరణములో నష్టపోయిన విస్తీర్ణము	విస్తీర్ణము	సీజన్ / ఖరీఫ్ రబీ	సాగు చేసిన సాగు	నీటి వనరు	అనావృష్టి	అతివృష్టి	నత్తి	24 గంటలోపు విస్తీర్ణములో నీటి పారుదల అయిన విస్తీర్ణము వివరములు: బావి నీరు	బావి నీరు తప్ప మరియు విస్తీర్ణం	నీరు లేక మరియు తప్పిన విస్తీర్ణము	కోత సమయములో అంచనా చేయబడిన దిగుబడి పరిమాణము కిలోలలో	గ్రామ పరిపాలనాధికారి తనిఖీ తేదీ మరియు రిమార్కులు/ రెవిన్యూ ఇన్స్పెక్టర్ తనిఖీ తేదీ మరియు రిమార్కులు	మండల రెవిన్యూ అధికారి మరియు ఇతర అధికారులు తనిఖీ చేసిన తేదీ మరియు రిమార్కులు	రిమార్కులు
14		18	19	20	21	22	23	24	25	26	27	28	29	30	31
0-17					వేరుశనగ	—	—	—					సర్వే నెం. 76, 81, 83, 84 పట్టాభూమి		
1-18					వేరుశనగ	—	—	—							
5-8-10					వేరుశనగ	—	—	—							
[illegible]		—	—	—	వేరుశనగ	—	—	—	—	—	—	—	—	—	Asst. MRO [illegible] Rc. నం. A3/377/98 dt. 17/1/98
2-29				నీటిపారుదల	వరి	2-00	—	2-20							
5-14					వేరుశనగ	—	—	—							
0-38					వేరుశనగ	—	—	—							
164-04					వేరుశనగ	—	—	—					సర్వే నెం. [illegible] పట్టాభూమి [illegible]		
0-31				నీటిపారుదల	వరి	0-31	0-31								

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 1995-1996 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 11)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	79	0-17		0-17	PATTA	0-20	DRY				VAJRAMANI W/O JANGA REDDY	VAJRAMANI	0-17	PATTA
	80	1-18		1-18	"	3-15	"	"			VAJRAMANI W/O JANGA REDDY	VAJRAMANI	1-18	"
	81	58-10		58-10	"	SARKARI		"			SARKARI	SARKARI	58-10	"
	81/2	0-25		0-25	"	1-00					AHMED MOINUDDIN KHAN S/O MUZAFARUDDIN KHAN	AHMED MOINUDDIN KHAN S/O MUZAFARUDDIN KHAN	0-25	PATTA
	82/A	2-29		2-29	PATTA	5-00	DRY				V. KAMALA DEVI W/O SWAROOP REDDY	V. KAMALA DEVI	2-29	PATTA
	82AA	5-14		5-14	"	6-75	"				SWAROOP REDDY S/O RAGHUPATHI REDDY	V. SWAROOP REDD	5-14	"
	83	0-38		0-38	SARKARI						SARKARI	SARKARI	0-38	"
	84	164-04		164-04	SARKARI						SARKARI	SARKARI	164-04	"
	85A	0-31		0-31	PATTA	1-25	DRY				MANNE NARSIMULU S/O HANMANTHU	MANNE NARSIMULU	0-31	PATTA

AUTHENTIC S.S.T 9393022081 TRANSLATIONS

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VILLAGE BOLLARAM

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

MANDAL JINNARAM

SLNO.	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									PADAVA										
									PADAVA										
									PADAVA										
									PADAVA										
								BORE	GADDI	2-00		2-20						AS PER MRO JINNARAM PRO.A/3 177/98 DT. 17.1998	
									PADAVA										
									PADAVA										
									PADAVA										
								BORE	VARI	0-31	0-31						S.NO. 85 BORE NUNDI KASTU CULTIVATING CROP WITH WATER		

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P.K. - 46/3, (1998-99) - 1,59,00,000 - 12-5-1999.

2001.02

గ్రామ లెక్క నెం. 3 అడంగల్/పహాణి

పొలము వారి అనుభవము

సర్వే మరియు సెటిల్‌మెంటు బంధోబస్తు											కైఫియత్ రికార్డు			
వరుస నెంబరు	సర్వే మరియు సబ్‌డివిజను నెంబరు మరియు పొలము నేల విస్తీర్ణము వున్నదో	విస్తీర్ణము			భూమి స్వభావము పట్టా/ఇనాం/దేవాదాయము	శిస్తు (రూ.)	భూమి వివరణ మిట్టా/నీటి పారుదల మిట్టా ఒక పంట పండుతుందా రెండు పంటల పండుతుందా	జలాధారము మరియు నీటి పారుదల వున్నదో వివరం బావి వున్నదో (సాతిదా లేదా కాలువా)	నీటి పారుదల సౌకర్యము (అయకట్టు)	పట్టా నెంబరు	ఖాతాదారు/పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవంలోనున్న విస్తీర్ణము	అనుభవ స్వభావము
		పూర్తి విస్తీర్ణము	సాగుకు ఉపయోగపడని భూమి (నోటు బరాయి)	సాగుకు పనికి వచ్చు భూమి										
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
226	79	0-17	—	0-17	యస్టి	0=19	మెట్ట	—	—	148	వజ్రమ్మ భర్త. జంగారెడ్డి	వజ్రమ్మ	0-12	యస్టి
రేణు కుంటాయి														
227	80	1-18	—	1-18	యస్టి	3=74	"	—	—	148	వజ్రమ్మ భర్త. జంగారెడ్డి	వజ్రమ్మ	1-18	యస్టి
"														
228	81	58-10	58-10	—	పరాయి	—	—	—	—	—	పరాయి	పరాయి	58-10	పరాయి
సాయిబ్బగారి గుండ్లు														
229	81/2	0-25	—	0-25	యస్టి	1=00	మెట్ట	—	—	217	ఎమ్.డి. మొయినొద్దీన్ తం॥ మొజఫర్ అలీ	మొయిన్ అలీ	0-25	యస్టి
"														
230	82	0-02	—	0-02	యస్టి	0=12	"	—	—	218	V. కమలా దేవి భర్త. సర్వయ్య రెడ్డి	కమలాదేవి	0-02	యస్టి
యెంకటాపుర్														
231	82	0-02	—	0-02	యస్టి	0=12	"	—	—	219	V. స్వయమ్ రెడ్డి తం॥ కమ్మపటి రెడ్డి	స్వయమ్ రెడ్డి	0-02	యస్టి
"														
232	82	3-39	—	3-39	యస్టి	4=50	"	—	—	20	C.K. సుల్తాన్ తం॥ C.S. రాజు	C.K. సుల్తాన్	3-39	యస్టి
"														
233	82	4-00	—	4-00	యస్టి	4=50	"		—		C.S. రాజు తం॥ వెంకట్రెడ్డి	C.S. రాజు	4-00	యస్టి
"														

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Naib Tahsildar

సాగుబడి వివరములు

అడంగలు/పహాణి
గ్రామము:
మండలము:
జిల్లా:

వ్యవసాయ గణాంకములు-సాగు వివరములు

భూమి వినియోగము															
సాగుకాని భూమి వినియోగము						విస్తీర్ణము			24 గడిలోని విస్తీర్ణములో నేటి పారుదల అయిన విస్తీర్ణ వివరములు						
సర్వే (క్రోడ).	విస్తీర్ణము	నికర విస్తీర్ణము	నీజను ఖరీఫ్/రబి	సాగు చేసిన నెల	పంట పేరు	అమిశ్రమము	మిశ్రమము	మొత్తము	జలాధారము పేరు	మొదటి పంట తడిసిన విస్తీర్ణం	రెండవ కన్నా మూడు పంటలు తడిసిన విస్తీర్ణం	కోత సమయములో అందనా వేయబడిన దిగుబడి వివరములు ఎకరములకు కిలోలలో	గ్రామ పరిపాలనాధికారి తనిఖీ తేది మరియు రిమార్కులు/రెవెన్యూ ఇన్స్పెక్టరు తనిఖీ తేది మరియు రిమార్కులు	మండల రెవెన్యూ అధికారి మరియు ఇతర అధికార్లు తనిఖీ చేసిన తేది మరియు రిమార్కులు	రిమార్కులు
16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
					వరి	—	—	—					Sy No. 76, 83 పొలదేంబులు నర్సిరెడ్డి తండ్రి లక్ష్మి వరి		
					వరి	—	—	—							
					వరి	—	—	—							
					వరి	—	—	—					Sy No 87 84 గలసెంబులు పరశురాం తండ్రి అండ్ సంబులు అనేరిచ్ వారి సాదీదినబట్టా ఇండిపెండెంట్ వరి		
					వరి	—	—	—							
					వరి	—	—	—							
					వరి	—	—	—							
					వరి	—	—	—							

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2001-2002 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 17)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
226	RALLA KUNTA BAVI 79	0-17		0-17	PATTA	0-19	KUSHKI			148	VAJRAMANI W/O JANG A REDDY	VAJRAMANI	0-12	PATTA
227	80	1-18		1-18	PATTA	3-74	,,			148	VAJRAMANI W/O JANGA REDDY	VAJRAMANI	1-18	PATTA
SAYANNA GARI GOLUSU 228	81	58-10	58=10		SARKARI						SARKARI	SARKARI	58-10	PATTA
229	81/2	0-25		0-25	PATTA	1-00	DRY			217	AHMED MOINUDIN KHAN S/O MUZAFARUDDIN	MOINUDDIN KHAN	0-25	PATTA
230 ERRAKUNTA	82/A	0-2		0-2	,,	0-12	,,			218	V. KAMALA DEIVI W/O SWAROOP REDDY	KAMALA DEVI	0-2	PATTA
231	82/AA	0-2		0-2	,,	0-12	,,			219	V. SWAROOP REDDY S/O RAGHUPATHI REDDY	SWAROOP REDDY	0-2	PATTA
232	82	3-39		3-39	PATTA	4-50	,,			20	C.. DURGA RAO S/O C.S. RAO	C.K. DURGA RAO	3-39	PATTA
233	82	4-00		4-0	,,	4-50	,,				C.S. RAO S/O VENKAT KRISHNA RAO	C.S. RAO	4-00	PATTA

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VILLAGE BOLLARAM

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

MANDAL JINNARAM

SLNO	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									PADAVA								SURVEY NO. 76, 83, SARKARI ABI PADAVA		
									PADAVA										
									PADAVA										
									PADAVA								SURVEY NO. 81 , 84 SARKARI UNDI THIS NUMBER UN REG. POSSESSION COMPANY REMAAINIGN PADAVA		
									PADAVA										
									PADAVA										
									PADAVA										
									PADAVA										

AUTHENTIC S.S.T 9393022081 TRANSLATIONS

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గ్రామ లెక్క నెం. 3 అడంగల్ / పహాణి పాలమువారి అనుభవము సాగుబడి ప

సర్వే మరియు సెటిల్ మెంటు బిందో బస్తు | హక్కుల రికార్డు | 2004-05

సర్వే నెంబరు	సర్వే మరియు సెటిల్ మెంటు తర్వాత నెం. మరియు పాలము నెం.	విస్తీర్ణము: నికర సాగుభూమి	నికర ఆయకట్టు లేని సాగు భూమి (పాత నెం.)	నికర సదివిన భూమి	భూమి స(భూమి సర్వే/సర్వేనెంబరు	శిస్తు రూ.	పన్ను వసూలు మరియు పన్ను వసూలు చేయబడిన సర్వే నెంబరు (పాత నెం.)	పన్ను వసూలు చేయబడిన విస్తీర్ణము (ఎకరాలు)	కౌలు నెంబరు	అనుభవదారు పేరు	అనుభవదారు అడంగల్ ప్రకారం విస్తీర్ణము	అనుభవ స్వభావము	నీటి వినియోగము: నీటిపారుదల భూమి వినియోగము	విస్తీర్ణము	నికర సాగు విస్తీర్ణము
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
226	76	0-13	0-13	–	సత్యకి	–	–		–	–	సత్యకి 17310002160000-9	సత్యకి	0-13	సత్యకి			
227	77	0-20	–	0-20	పట్టా	5=67	మాగాణి	చెరువు	0-20	122	K. రంగారెడ్డి	రంగారెడ్డి	0-20	పట్టా			
228	78	0-18	–	0-18	[illegible]	–	–	–		287	రం॥ వరంత్రెడ్డి 17370002900135507 [illegible] 17370002160000-8	గుంపెల్లి బుచ్చమ్మ భర్త" నరహరెడ్డి	0-18	పట్టా			
229	79	0-17	–	0-17	పట్టా	0=19	ఖుష్కి	చెరువు	0-17	148	వజ్రమణి	వజ్రమణి	0-17	పట్టా			
230	80	1-18	–	1-18	పట్టా	3=74	ఖుష్కి	–	–	148	భర్త" జంగారెడ్డి 17370002N000148 వజ్రమణి	వజ్రమణి	1-18	పట్టా			
231	81	58-10	58-10	–	సత్యకి	–	–	–	–	–	భర్త" జంగారెడ్డి 17370002N000148 సత్యకి	సత్యకి	58-10	సత్యకి		58-10	
232	81/2	0-25	–	0-25	పట్టా	1=00	ఖుష్కి	–	–	217	17370002160000-7 ఎత్తైత్ మొహిదుద్దీన్ ఖాన్	మొహిదుద్దీన్ ఖాన్	0-25	పట్టా			
233	82/ఎ	0-02	–	0-02	పట్టా	0-62	"	–	–	218	రం॥ ముజఫర్ ఖాన్ 17390002N000217 V. కమలదేవి	కమలదేవి	0-02	పట్టా			
234	82/బి	0-02	–	0-02	పట్టా	0-02	"	–	–	219	భర్త" సైదురావు రెడ్డి 17370002N000218 V. సైదురావు రెడ్డి	సైదురావు రెడ్డి	0-02	పట్టా			
											రం॥ గోపువంత రెడ్డి 17370002N000219						

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HYDERABAD MARWADI

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మండలము :
జిల్లా :

సాగుబడి వివరములు

అమరుదారు అమరుంచిన సర్వేనెం	అమరుదారు పట్టాదారు పేరు	సాగు విధానము / సాగు విధానము	నికర సర్వేనెం	నీటిపారుదల / రకి	సాగుచేసిన నెం	సంవత్సరం	విస్తీర్ణము ఎకరాలు	విస్తీర్ణము సెంట్లు	మొత్తము	24 గడలోని విస్తీర్ణములో నీటి పారుదల అయిన విస్తీర్ణ వివరములు: బలాధారము పేరు	మొదటి పంట విస్తీర్ణము తడిసిన	రెండు పంటల విస్తీర్ణము తడిసిన	కొత్త సమయములో అంచనా చేయబడిన దిగుబడి వివరములు ఒక్కొంటికి కేజీలలో	గ్రామ పరిపాలనాధికారి తనిఖీ తేది మరియు రిమార్కులు / రెవెన్యూ ఇన్స్పెక్టర్ తనిఖీ తేది మరియు రిమార్కులు	మండల రెవెన్యూ అధికారి మరియు ఇతర అధికార్లు తనిఖీ చేసిన తేది మరియు రిమార్కులు	రిమార్కులు
14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
0-1	[illegible]						మగాళి										
0-20	పట్టా						మగాళి										
0-18	పట్టా						మగాళి										
0-17	పట్టా						మగాళి										
1-18	పట్టా														ANASICH		
53-10	పట్టా		53-10				మగాళి										
0-25	పట్టా						మగాళి										
0-02	పట్టా						మగాళి										
0-02	పట్టా																

పేజీ నెం 26 కి సంబంధించి
భూమి పట్టాదారు పేరు ఎస్ సి చెంచు
[illegible]
[illegible]

2006-05

గ్రామ లెక్క నెం. 3 — అడంగల్ / పహాణి — పాలమువారి అనుభవము

సర్వే నెంబరు	సర్వే మరియు సెటిల్‌మెంట్ నెం మరియు సబ్ డివిజన్ నెం	విస్తీర్ణము: పార్టీ విస్తీర్ణము	విస్తీర్ణము: పట్టాకు అర్హమైన భూమి (సర్వేయబడినది)	విస్తీర్ణము: పట్టాకు అర్హమైన భూమి (సర్వేయబడనిది)	భూమి స్వభావము పట్టా/అసైన్‌మెంట్/సర్కారీ	శిస్తు రూ.	మెట్ట/పైపారుదల నీటి వనరు నెం	మరియు నీటి వనరుల నెం పట్టా నెం	సర్వే నెంబరు వారీ పన్నులు మరియు సెస్సులు (రూపాయలు)	పట్టా నెంబరు	పట్టాదారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు తండ్రి పేరు మరియు విస్తీర్ణము	అనుభవ స్వభావము	భూమి వినియోగము: సాగులో భూమి వినియోగము	విస్తీర్ణము	పన్నిన పన్ను వివరాలు
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
చర్లపల్లి																	
235	82	3-39	–	3-39	పట్టా	4-50	పైపారు	–	–	20	C.K. మల్లారావు	C.K. మల్లారావు	3-39	పట్టా	పై		
236	82	4-00	–	4-00	పట్టా	4-50	"	–	–	288	లం॥ C.S. రావు 17390002IN000020 C.S. రావు	C.S. రావు	4-00	పట్టా	పై		
237	83	0-38	0-38	–	సర్కారీ	–	–	–	–	–	లం॥ వెంకటలక్ష్మి రావు 17390002IN000022 సర్కారీ	సర్కారీ	0-38	సర్కారీ	పై		
238	84	164-04	164-04	–	సర్కారీ	–	–	–	–	–	17390002IG000030 సర్కారీ	సర్కారీ	164-04	సర్కారీ	పై		
239	85/ఎ	0-31	–	0-31	పట్టా	0-68	పైపారు	–	–	48	17390002IG000031 మల్లి సత్యంబాబు	మల్లి సత్యంబాబు	0-31	పట్టా	పై		
పిసర్లపల్లి																	
240	85/బి	0-30	–	0-30	పట్టా	0-67	"	తోట	–	129	లం॥ పాపయ్యలు 17390002IG026901 మల్లి రాములు	మల్లి రాములు.	0-30	పట్టా	పై	0-30	
241	85/సి	0-30	–	0-30	పట్టా	0-67	"	"	–	172	లం॥ పాపయ్యలు 17390002IG026901 మల్లి నర్సిమ	మల్లి నర్సిమ	0-30	పట్టా	పై	0-30	
242	85/డి	0-30	–	0-30	పట్టా	0-67	"	"	–	116	లం॥ పాపయ్యలు 17390002IG027101 మల్లి యాదయ్య	మల్లి యాదయ్య	0-30	పట్టా	పై	0-30	
243	85/ఇ	0-31	–	0-31	పట్టా	0-68	"	"	–	163	లం॥ పాపయ్యలు 17390002IG027101 మల్లి యాంకయ్య	యాంకయ్య	0-31	పట్టా	పై	0-30	
											లం॥ పాపయ్యలు 17390002IG026101						

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జిల్లా :

సాగుబడి వివరములు

			వ్యవసాయ గణాంకములు-సాగు వివరములు																				
			వినియోగము																				
			సాగు భూమి వినియోగము																				
అనుభవదారు లేదా సంస్థ పేర్లు	సర్వే నెం. / సబ్ డివిజన్ నెం.		పేర్లు	పట్టా నిబంధన పేర్లు	నీజము కలిగి / లేని	సాగుచేసిన నెం	పేరు	పేర్లు			పేర్లు												
								అమ్మగలము	మిగ్రమము	మొత్తము	జలాధారము పేరు	మొదటి పంట పడిన పేర్లు	రెండు లేక మూడు పంటలు పడిన పేర్లు	కౌలు సమయములో అనుసరించిన వివరములు సేకరించి పేర్కొనుట కేటలో	గ్రామ పరిపాలనాధికారి తనిఖీ తేది మరియు రిమార్కులు / రెవెన్యూ ఇన్స్పెక్టర్ తనిఖీ తేది మరియు రిమార్కులు	మండల రెవెన్యూ అధికారి మరియు ఇతర అధికార్లు తనిఖీ చేసిన తేది మరియు రిమార్కులు	వివరాలు
14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
3-39	పట్టా						మొక్క										
4-00	పట్టా						"										
0-38	పట్టా																
164-04	పట్టా														ANRICH [illegible]		
0-31	పట్టా						మొక్క										
0-30	పట్టా			0-30	[illegible]		[illegible] వరి	0-30			స్వంత బోరు				[illegible]		
0-30	పట్టా			0-30	[illegible]		వరి	0-30			స్వంత బోరు						
0-30	పట్టా			0-30	[illegible]		వరి	0-30			స్వంత బోరు						
0-31	పట్టా			0-31	[illegible]		వరి	0-31			స్వంత బోరు						

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2004-2005 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 7)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
226	76	0-13	0-13		SARKARI						SARKARI 1739000290013508	SARKARI	0-13	SARKARI
227	77	0-20		0-20	PATTA	5-67	MAGANI	CHERUVU	0-20	122	K. RANGA REDDY S/O CHANDRA REDDY 1739000290013507	RANGA REDDY	0-20	PATTA
228	78	0-18		0-18	INAM					587	MAFI INAM 173900029G000028	TOOPALLY BUCHAMMA W/O TOOPALLY GUNDA REDDY	0-18	PATTA
229	79	0-17		0-17	PATTA	0-19	KUSKI	CHERVU	0-17	148	VAJRAMANI W/O JANGA REDDY 173900029N000148	VAJRAMANI	0-17	PATTA
230	80	1-18		1-18	PATTA	3-74	KUSHKI			148	VAJRAMANI W/O JANGA REDDY 173900029N000148	VAJRAMANI	1-18	PATTA
231	81	58=10	58-10		SARKARI						SARKARI 173900029G000029	SARKARI	58-10	SARKARI
232	82/A	0-2		0-2	PATTA	0-62	,,			218	V. KAMALA DEVI W/O SWAROOP REDDY	KAMALA DEVI	0-2	PATTA
233	82/A	0-2		0-2	PATTA	0-2	,,			219	V. SWAROOP REDDY S/O RAGHUPATHI REDDY 1739000029N000219	SWAROOP REDDY	0-2	PATTA

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

VILLAGE BOLLARAM

MANDAL JINNARAM

SLNO.	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									PADAVA										
									PADAVA								SURVEY NO. 76,81, LANDS NH GOVT. LAND TABI PADAVA		
									PADAVA										
									PADAVA										
																	ANRICH PARISHRAMIKA VADA		
									PADAVA										
									PADAVA										
									PADAVA										

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2004-2005 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 9)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
235	82	3-39		3-39	PATTA	4-50	KUSHKI			20	C.K. DURGA RAO S/O C.S RAO 173900029N000020	C.K. DURGA RAO	3=39	SARKARI
236	82	4-00		4-00	PATTA	4-50	"			288	C.S. RAO S/O VENKATA KRISHNA RAO 173900029N000022	C.S. RAO	4-00	PATTA
237	83	0-38	0-38		SARKARI						SARKARI 173900029G000030	SARKARI	0-38	SARKARI
238	84	164-04	164-04		SARKARI						SARKARI 173900029G000031	SARKARI	164-04	SARKARI
239	85/A	0-31		0-31	PATTA	0-68	KUSHK			48	MANNE NARSIMULU S/O HANMANTHU 1739000290027001	MANNE NASIMULU S/O HANMANTHU	0-31	PATTA
240	85/AA	0-30		0-30	PATTA	0-67	"			129	MANNE RAMULU S/O HANMANTHU 17390000290626901	MANNE RAMULU	0-30	PATTA
241	85/E	0-30		0-30	PATTA	0-67	"	"		172	MANNE SWAMY S/O HANMANTHU 1739000290027101	MANNE SWAMY	0-30	PATTA
242	85/EE	0-30		0-30	PATTA	0-67	"			116	MANNE YAAIAH S/O HANMANTHU 1739000290026701	MANNE YADAIAH	0-30	PATTA
243	85/VU	0-31		0-31	PATTA	0-68	"			163	MANNE SHANKARAIAH S/O HANMANTHU 1739000290026101	SHANKARAIAH	0-31	PATTA

AUTHENTIC S.S.T 9393022081 TRANSLATIONS

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

VILLAGE BOLLARAM MANDAL JINNARAM

SLNO	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									PADAVA										
									"										
									PADAVA								ANRICH INDUSTRIAL AREA		
						0-30	ABI		PADDY	0-30			OWN BORE WELL				S.NO. 83, 84 SARKARI LAND NH INDUSTRIAL AREA PADAVA		
						0-30	ABI		PADDY	0-30			OWN WELL						
						0-30	ABI		PADDY	0-30			OWN WELL						
						0-30	ABI		PADDY	0-30			OWN WELL						
						0-31	ABI		PADDY	0-31			OWN WELL						

AUTHENTIC TRANSLATIONS S.S.T 9393022081

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గ్రామ లెక్క నెం. 3

అడంగల్ / పహాణి

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
76		0-13	0-3	–	సర్కారీ భూ	–					సర్కారీ 173900029G000027	సర్కారీ / P	0-13	సర్కారీ
77		0-20	–	0-20	పట్టా	5=67	మూసాపేట్	చెరువు	0-20		1) రంగారెడ్డి తం॰ చందారెడ్డి 173900029001350 7	రంగారెడ్డి	0-20	పట్టా
78		0-18	–	0-18	యినాం						మాపీ యినాం 173900029G000028	యూపీఆర్ఎస్ఎల్ఎం బత్తి॰ గుండారెడ్డి	0-18	–
79		0-17	–	0-17	పట్టా	0.19	ఖుషీగూ	–	–	148	పజ్జుమాత్రి D/o జంగారెడ్డి 173900029N000148	పజ్జుమాత్రి	0-17	పట్టా
80		1-18	–	1-18	పట్టా	3.74	"	–	–	148	పజ్జుమాత్రి D/o జంగారెడ్డి 173900029N000148	పజ్జుమాత్రి	1-18	పట్టా
81	గుంటాల్	58-10	58-10	–	సర్కారీ Kaval						సర్కారీ కావల్ 173900029G000029	సర్కారీ ALLOTTED TO ANRICH	58-10 57-25	సర్కారీ
81/2		0-25	–	0-25	పట్టా	1.00	ఖుషీగూ	–	–	217	అహ్మద్ మొయినొద్దీన్ తం॰ ముజాఫర్ అహ్మద్ 173900029N000217	మొయినొద్దీన్ ఖాన్	0-25	పట్టా
82		8-03	–	8-03										
82/G		0-02	–	0-02	పట్టా			–	–	218	V. కమలా దేవి భర్త॰ ప్రభాకర్ రెడ్డి 173900029N000218	కమలా దేవి	0-02	పట్టా
82/H		0-02	–	0-02	పట్టా			–	–	219	V. ప్రభాకర్ రెడ్డి తం॰ రఘుపతి రెడ్డి 173900029N000219	ప్రభాకర్ రెడ్డి	0-02	పట్టా

Mandal Tahsildar
MANDAL

No. 3

వివరములు

అడంగల్ / పహాణీ

వ్యవసాయ గణాంకములు - సాగు వివరములు

SSID యాజమాన్యపు నంబరు	యజమాని పేరు	సర్వే నంబరు కోడు	భూమి వినియోగము: సాగుకాని భూమి వినియోగము: తరచు (కోడు)	భూమి వినియోగము: సాగుకాని భూమి వినియోగము: విస్తీర్ణము	భూమి వినియోగము: సాగు నీరు ఉచిత / చె	భూమి వినియోగము: సాగు నీరు	పన్నులు	పన్నులు: ఉచిత నీరు	పన్నులు: సాగు	మొత్తము	24 గంటలకు మిగిలిన వ్యవధిలో నీటి వాడుక తుంపర పద్ధతి వివరములు: ఇలాకాలము పేరు	24 గంటలకు మిగిలిన వ్యవధిలో నీటి వాడుక తుంపర పద్ధతి వివరములు: మొదటి నీటి పారుదల తేదీ	24 గంటలకు మిగిలిన వ్యవధిలో నీటి వాడుక తుంపర పద్ధతి వివరములు: చివరి నీటి పారుదల తేదీ	[illegible]	[illegible]	[illegible]	రిమార్కులు
0	2	0	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
	పరాశరి	—	—	—	—	—	—	పోరంబోకు		—	—	—	—	—				
	K. రంగారెడ్డి	—	—	—	—	—	—	4		—		—	—		5.76	సిరాబరి PP వద్దనుండి పొందిన 86 యిరాన్ ఆనకట్ట ప్రక్కన ఆలైన్ - క్రైమ్ యిరాన్ పైపుని			
	మూపి ఎనారి	—	—	—	—	—	—	—	—	—	—	—	—	—	—				
148	వజ్రమణి	—	—	—	—	—	—	పోరంబోకు	—	—	—	—	—	—	Sy.no. 76 సరిలి PP కి పరాశ				
148	వజ్రమణి	—	—	—	—	—	—	4	—	—	—	—	—	—	Sy.no- 81, 84, Anrich కాలువలో ఆలైన్ యిరాన్ పైపులైన్				
	ANRCICH. ప్రాజెక్టు పరిధిలోకి యుంది.	—	—	—	—	—	—			—	—	—							
217	అహ్మద్ మోహిద్దీన్	—	—	—	—	—	—	4	—	—	—	—	—	—	—				
218	కమలాదేవి	—	—	—	—	—	—	4	—	—	—	—	—	—	—				
219	V. పరమేశ్వరెడ్డి	—	—	—	—	—	—	4	—	—	—	—	—	—	—				

2005-06

గ్రామ లెక్క నెం. 3

అడంగల్ / పహాణీ

క్ర. సం.	సర్వే నెంబరు / సబ్ డివిజన్ నెంబరు	విస్తీర్ణము: పట్టా భూమి	విస్తీర్ణము: సాగుకు పనికి వచ్చు భూమి (నీటి వసతి)	విస్తీర్ణము: సాగుకు పనికి వచ్చు భూమి	పట్టా / అసైన్డ్ / సర్కార్ / దేవుడు	పన్ను	నీటి వనరుల పేరు / నీటి పారుదల పేరు / చెరువు నెంబరు	నీటి పారుదల సౌకర్యము	నీటి వనరుల నుండి పారుదల సౌకర్యము	పారుదల లేని భూమి	పట్టాదారు / అనుభవదారు పేరు	తండ్రి పేరు	అనుభవదారు అనుభవంలో ఉన్న విస్తీర్ణము	అనుభవం స్వభావము
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	82	3-39	–	3-39	పట్టా	4.50	ఖుషీర్			2-0	C.H. దుర్గారావ్ తం. C.S రావ్ 17390002 9N000020	C.H. దుర్గారావ్	0-39	పట్టా
	82	4.00	–	4.00	పట్టా	4.50	–				C.S రావ్ తం. వెంకట్రావ్ 17390002 9N00022	C.S రావ్	4.00	పట్టా
	ఎర్రకుంట శిఖం 83	0-38	0-38	–	సర్కార్ PP	–	–				సర్కార్ 17390002 9F000 30	ఎర్రకుంట శిఖం	0-38	సర్కార్
	పారంపోకు 84	164-04	164-04	–	సర్కార్ PP	–	–				సర్కార్ 17390002 9G000031	సర్కార్	164-04	సర్కార్
	85	3-32	–	3-32										
	85/ఉ	0-31	–	0-31	పట్టా	0.68	ఖుషీర్				మన్నె నర్సింహులు తం. హన్మంతు 17390002 9W027001	నర్సింలు	0-31	పట్టా
	85/ఎ	0-30	–	0-30	పట్టా	0.67	–				మన్నె రాములు తం. హన్మంతు 17390002 9W026901	రాములు	0-30	పట్టా
	85/ఇ	0-30	–	0-30	పట్టా	0.67	–				మన్నె స్వామి తం. హన్మంతు 17390002 9W027101	స్వామి	0-30	పట్టా
	85/ఈ	0-30	–	0-30	పట్టా	0.67	–				మన్నె యాదయ్య తం. హన్మంతు 17390002 9W026701	యాదయ్య	0-30	పట్టా
	85/ఉ	0-31	–	0-31	పట్టా	0.68	–				మన్నె శంకరయ్య తం. హన్మంతు 17390002 9W026101	శంకరయ్య	0-31	

Mandal Parishad Development Officer
HIMAYATNAGAR MANDAL

నం. 3

వివరములు

అడంగలు / పహాణి

గ్రామము
మండలము
జిల్లా

వ్యవసాయ గణాంకములు - సాగు వివరములు

SSID భూ సంఖ్య	పట్టాదారు పేరు / అనుభవ దారు పేరు	సర్వే నంబరు కోడు	భూమి వినియోగము: సాగుకాని భూమి వినియోగము: తరచు (కోడు)	భూమి వినియోగము: సాగుకాని భూమి వినియోగము: విస్తీర్ణము	భూమి వినియోగము: ఎడారి నీరి విస్తీర్ణము	నీటి పారుదల ఉపయోగపడే / లేదు	నీటి పారుదల ఉపయోగపడే / లేదు	పంట పేరు	పంట వివరాలు	పంట వివరాలు	పంట వివరాలు	24 గంటలకు మిక్కిలిగా నీటి నిలవ అయిన విస్తీర్ణ వివరములు: జలాధారము పేరు	24 గంటలకు మిక్కిలిగా నీటి నిలవ అయిన విస్తీర్ణ వివరములు: మొదటి పంట నీటి నిలవ విస్తీర్ణము	24 గంటలకు మిక్కిలిగా నీటి నిలవ అయిన విస్తీర్ణ వివరములు: రెండవ పంట నీటి నిలవ విస్తీర్ణము	[illegible]	[illegible]	[illegible]	[illegible]	రేమార్కులు
0	2	3	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	
20	C.H దుర్గారావు	1	—	—	—	—	—	పత్తి											
	C.S రావు	1	1	1	1	—	—												
—	యెర్ర కుంట శివం-	—	—	—		—		—			—	—	—		—				
	ANRICH పాలి. పాలిక్స్ లిమిటెడ్	—	—	—	—	—	—	—	—		—	—	—						
	మచ్చ నరసింహులు	—	—	—	—	—	—	పత్తి	—	—	—	—	—	—					
	మచ్చ రాములు	—	—	—	—	—	—		—	—	—	—	—	—					
	మచ్చ స్వామి	1	1	1	—	—	—		—	—	—	—	—	—					
	మచ్చ యాదయ్య	—	—	—	—	—	—		—	—	—	—	—	—					
	మచ్చ నరసయ్య	—	—	—	—	—	—		—	—	—	—	—	—					

సా 83 - PP లీజు - ఎర్ర కుంట తండా
84 ఎకరాలు విస్తీర్ణం — పత్తి
LP NO 164 - ANRICH కంపెనీ
అల్లిసిలికేట్ ప్రైవేట్ లిమిటెడ్
పత్తి

సా 83 కు ఎర్రకుంట తండా
నరసింహులు
నాగరాజు

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2005-2006 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 15)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	76	0-13	0-3	3-39	SARKARI PP	4-50	KUSHKI			20	SARKARI PP 173900029G000027	PORAMBOK SARKARI	0-13	SARKARI
	77	0-20		0-20	PATTA	5-67	MAGANI	CHERUVU	0-20		K. RANGA REDDY S/O CHANDRA REDDY 1739000290013507	RANGA REDDY	0-20	PATTA
	78	0-18 INAM		018	INAM						MAFI INAM 173900029G000028	TOOPALI BUCHAMMA W/O GUNDA REDDY	0-18	"
	79	0-17		0-17	PATTA	0-19	KUSHKI			148	VAJRAMANI D/O JANGA REDDY 173900029N00148	VARJAMANI	0-17	PATTA
	80	1-18		1-18	"	3-74	"			148	VAJRAMANI D/O JANGA REDDY 173900029N000148	VAJRAMANI	1-18	PATTA
	81	58-10	58-10		SARKARI KANCHA						SARKARI KANCHA 173900029G000029	SARKARI	58-10	SARKARI
	81/2	0-25		0-25	PATTA	1-00	KUSHKI			217	AHMED MOHIUDDINU S/O MUZAFARUDDIN 173900029N000217	MOHINUDDIN KHAN	0-25	PATTA
	82	8-3		8-3										
	82/A	0-2		0-2	PATTA					218	V. KAMALA DEVI W/O SWAROOP REDDY 173900029N0002218	KAMALA DEVI	0-2	PATTA
	82/AA	0-2		0-2	"					219	V. SWAROOPREDDY S/O RAGHUPATI REDDY 173900029N000219	SWAROOP REDDY	0-2	PATTA

AUTHENTIC TRANSLATIONS S.S.T 9393022081

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 16)

SLNO.	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
		SARKARI							PADAVA										
		K. RANGA REDDY							"								76 SARKARI PP PADAVA 81 GAIRAN AN RIB FACTORY LINE ALLOTMNET		
		MAFI INAM																	
148		VAJRAMANI							PADAVA								S.NO. 76 PP SARKARI PADAVA		
148		VAJRAMANI							"								S.NO.81 S.NO. ANRICH ALLOTMENT FOR FACTORY		
		ANRICH FACTORY ALLOTMENT																	
217		AHMED MOHINUDDIN																	
218		KAMALA DEVI																	
219		V. SWAROOP REDDY																	

TRANSLATIONS * AUTHENTIC * S.S.T 9393022081

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2005-2006 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 13)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	82	3-39		3-39	PATTA	4-50	KUSHKI			20	CH DURGA RAO S/O C.S. RAO 173900029N000020	CK DURGA RAO	0-39	PATTA
	82	4-00		4-00	,,	4-50	,,				C.S. RAO S/O VENKAT KRISHNA RAO 173900029N00022	C.S. RAO	4-00	PATTA
	83/SIKAM	0-38	0-38		SARKARI PP						SARKARI 173900029000030	SARKARI ERRAKUNTA SIKAM	0-38	PATTA
	84	164-04	164-04		SARKARI PP						SARKARI 173900029G000031	SARKARI	164-04	SARKARI
	85/A	3-32 0-31		3-32 0-31	PATTA	0-68	KUSHKI				MANNE NARSIMULU S/O HANMANTHU 1739000290027001	NARSIMULU	0-31	PATTA
	85/AA	0-30		0-30	PATTA	0-67	,,				MANNE RAMULU S/O HANMANTHU 1739000290026901	SWAMY	0-30	PATTA
	85/E	0-30		0-30	PATTA	0-67	,,				MANNE SWAMY S/O HANMANTHU 1739000290027101	SWAMY	0-30	PATTA
	85/EE	0-30		0-30	PATTA	0-67	,	,			MANNE YADAIAH S/O HANMANTHU 1739000290026701	YADAIAH	0-30	PATTA
	85/VU	0-31		0-31	PATTA	0-68	,,				MANNE SHANKARAIAH S/O HANMANTHU 1739000290026101	SHANKARAIAH	0-31	

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

VILLAGE BOLLARAM

MANDAL JINNARAM

SLNO.	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
		C.K. DURGA RAO							PADAVA										
		C.S. RAO															S.NO. 83 PP SHIKAM ERRAKUNTA UNDI PADAVA 84/164 AN RICH COMPANY ALINATION FACTORY PADAVA		
		YERRAKUNTA SHIKAM																	
		ANRICH VARIKI FACTORY ALLOTMENT																	
		MANNE NARSIMULU														SURVEY NO. 83 SIKAM ERRKUNTA UNDI PADAVA MRI I			
		MANNE RAMULU																	
		MANNE SWAMY																	
		MANNE YADAIAH																	
		MANNE SHANKARAIAH																	

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సర్వే నెంబరు	సర్వే మరియు సబ్ డివిజన్ నెం మరియు సాలము లేక వెల్లు పేరుఏమైనా ఉన్నట్లే	పూర్తి విస్తీర్ణము	సారుకు ఉపయోగపడని భూమి (రోడ్లు బ్రాయి)	సారుకు పనికి వచ్చు భూమి	భూమి నవ్వాసపడు పట్టా / జనాం / (ప్రభుత్వము)	శిస్తు (రూ.)	భూమి నివరణ మెట్ట / నీటి సౌకర్యం మెట్ట ఒక పంట మాగాణి / రెండు పంటల మాగాణి	జలధారకము మరియు సంతతి పేరు ఉన్నట్లే పేరు బాగి లేదా బావి (స్థితిలో లేదా బావిలో)	నీటి సౌకర్యం చేయదగు విస్తీర్ణము (ఆయకట్టు)	సర్వే నెంబరు	పాత దారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆధీనంలో ఉన్న విస్తీర్ణము	అనుభవ స్వభావము
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	78	0.18	-	0.18	[illegible]						[illegible]	[illegible] వెంకట్ రెడ్డి	0.18	అనుభవము
	79	0-17	-	0-17	పట్టా	0-19	ఇసుక	-	-	148	వట్టిమల్లి వి/ఓ సింగారెడ్డి	వట్టిమల్లి	0-17	పట్టా
	80	1-18	-	1-18	"	3-74	"	-	-	149	వట్టిమల్లి వి/ఓ సింగారెడ్డి	వట్టిమల్లి	1-18	"
	81	55-10	55-10		[illegible]	-					[illegible]	[illegible]	55-10	"
	81/2	0-25	-	0-25	పట్టా	1-00	ఇసుక	-	-	217	[illegible] వెంకటయ్య ఖాన్ S/o మీరా ఖాన్	వెంకటయ్య ఖాన్	0-25	పట్టా
	82/అ	0-02	-	0-02	"	0-02	"	-	-	218	V. కమలమ్మ W/o వెంకటరెడ్డి	కమలమ్మ	0-02	"
	82/ఆ	0-02	-	0-02	"	0-02	"	-	-	219	V. వెంకటరెడ్డి S/o రఘుపతిరెడ్డి	వెంకటరెడ్డి	0-02	"
	82/ఇ	3-39	-	3-39	"	4-50	"	-	-	20	C.K. శ్రీనివాస్ S/o C.S. రావు	C.K. శ్రీనివాస్	3-39	"
	82/ఈ	4-00	-	4-00	"	4-50	"	-		288	C.S. రావు S/o వెంకటకృష్ణారావు	C.S. రావు	4-00	"
	83	0.55	0.55		[illegible]	-					[illegible]	[illegible]	0.55	
	84	164-04	164-04		[illegible]						[illegible]	[illegible]	164-04	

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AN RICH

Mandal Tahsildar
INNARAM MANDAL

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	ఖాతా నెంబరు	తండ్రి లేక భర్త పేరు	నంబరు కోడు	తరహా (కోడు)	విస్తీర్ణము	విత్తన నికర విస్తీర్ణము	ఖరీఫ్ / రబీ	నెల	పంట పేరు	అమిశ్రమము	మిశ్రమము	మొత్తము	జలాధారము పేరు	మొదటి పంట తడిసిన విస్తీర్ణ	రెండు లేక మూ పంటలు తడిసి విస్తీర్ణము	కోత సమయం అంచనా వేయ దిగుబడి వివర ఎకరము ఒక్కంటి	గ్రామ పరిపాలన తనిఖీ చేసి మ రిమార్కులు / రె ఇన్స్పెక్టర్ తని మరియు రిమా	మండల రెవెన్యూ మరియు ఇతర తనిఖీ చేసిన రిమార్కు	రిమార్కులు
	అ	ఇ	ఈ	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2008-2009 VILLAGE BOLLARAM MANDAL JINNARAM 2008-2009 (PAGE 1)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	78	0-18		0-18	INAM						MAFI INAM	TALAPALLY BUCHAMMA W/O GUNDA REDDY	0-18	INAMDAR
	79	0-17		0-17	PATTA	0-19	KUSHKI			148	VAJRAMANI D/O JANGA REDDY	VAJRAMANI	0-17	PATTA
	80	1-18		1-18	PATTA	3-74	"			148	VAJRAMANI D/O JANGA REDDY	VAJRAMANI	1-18	"
	81	58-10	58-10		SARKARI						SARKARI	SARKARI	58-10	
	81/2	0-25		0-25	PATTA	1-00	KUHSKI			217	AHMED MOINUDDIN KHAN S/O MUZAFARUDDIN	MOHINUDDIN KHAN	0-25	PATTA
	82/A	0-2		0-2	"	0-2	"			218	V. KAMALA DEVI W/OSWAROOP REDDY	KAMALA DEVI	0-02	"
	82/AA	0-2		0-2	"	0-02	"			219	V. SWAROP REDDY S/O RAGHUPATI REDDY	SWAROOP REDDY	0-2	"
	82/E	3-39		3-39	"	4-50	"			20	C.K. DURGA RAO S/O C.S. RAO	C.V. DURGA RAO	3-39	"
	82/EE	4-00		4-00	"	4-50	"			288	C.S. RAO S/O VENKATA KRISHNA RAO	C.S. RAO	4-00	"
	83/SHIKM	0-38		0-38		SARKARI					SARKARI	SARKARI	0-38	
	84/ANRICH	164-04	164-04		SARKARI						SARKARI	SARKARI	164-04	
	85/A	0-31		0-31	PATTA	0-68	KUSHKI			118	MANNE NARSIMULU S/O HANMANTH	NARSIMULU	0-31	PATTA

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2008-2009 VILLAGE BOLLARAM MANDAL JINNARAM 2008-2009 (PAGE 2)

SLNO	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									PADAVA										
									PADAVA										
									PADAVA										
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క్ర. సంఖ్య	సర్వే నంబరు మరియు సబ్ డివిజన్ నెం మరియు పొలము లేక నెల్లు పేరుమైనవి ఉన్నట్లయితే	పూర్తి విస్తీర్ణము	సాగుకు అనుయోగపడని భూమి (రాళ్ళు బరాయి)	సాగుకు యోగ్యమైన భూమి	భూమి స్వభావము పట్టా / జిరాయితీ (ప్రభుత్వము)	శిస్తు (రూ.)	భూమి నీటి పారుదల సౌకర్యము నీటి పారుదల మార్గాలు / రెండు పంటల మార్గాలు	జలదారము మరియు సర్వంత్ర సరఫరా ఉన్నట్లయితే వివరం బావి ఉన్నట్లయితే (ప్రాంతం కొలతలు)	నీటి పారుదల సౌకర్యము విస్తీర్ణము (ఎకరాలు)	ఖాతా నెంబరు	ఖాతా దారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు అధీనంలో ఉన్న విస్తీర్ణము	అనుభవం
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
226	78	0-18	–	0-18	[illegible]						[illegible]	మామిళ్ళ యుచ్చయ్యమ్మ w/o సంగారెడ్డి	0-18	[illegible]
227	79	0-17	–	0-17	పట్టా	0-17	ఖుష్కి	–	–	–	పరుచూరి S/o రంగారెడ్డి	పరుచూరి	0-17	పట్టా
228	80	1-18	–	1-18	"	3-76	"	–	–	–	పరుచూరి S/o రంగారెడ్డి	పరుచూరి	1-18	"
229	81 (58 35)	58-10	58-10	–	[illegible]						పరాటరి	పరాటరి	58-10	–
230	81/2 (8-03)	0-25	–	0-25	పట్టా	1-00	ఖుష్కి	–	–	19	కమ్మిడి మెహిదీ నోద్దీన్ ఖాన్ S/o ముకుద్దీన్	మెహిదీ నోద్దీన్ ఖాన్	0-25	పట్టా
231	82/6	0-02	–	0-02	"	0-02	"	–	–		V. రాములదేవి w/o నర్సిరెడ్డి	రాములదేవి	0-02	"
232	82/6	0-02	–	0-02	"	0-02	"	–	–		V. నర్సిరామ్ రెడ్డి S/o చిన్నపోలిరెడ్డి	నర్సిరామ్ రెడ్డి	0-02	"
233	82/2	3-39	–	3-39	"	4-50	"	–		20	C.K. దుర్గారావు S/o C.S రావు	C.K. దుర్గారావు	3-39	"
234	82/తి	4-00	–	4-00	"	4-50	"	–		19	C.S. రావు S/o వెంకటరత్నం రావ్	C.S. రావ్	4-00	"
235	83 ఖిలా	0-38	0-38	–	[illegible]			–			పరాటరి	పరాటరి	0-38	–
236	84 ANICHI	164-04	164-04		[illegible]						పరాటరి	పరాటరి	164-04	
237	85/6	0-31	–	0-31	పట్టా	0-68	ఖుష్కి	–			మన్నె సత్యంలు S/o హన్మంతు	సత్యంలు	0-31	పట్టా

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అనుభవదారు స్వభావము	SSID / భూ నంబరు	పట్టాదారు పేరు / తండ్రి లేక భర్త పేరు	సర్వే నంబరు కోడు	వినియోగము తరహా (కోడు)	వినియోగము విస్తీర్ణము	విత్తన నికర విస్తీర్ణము	సీజను ఖరీఫ్ / రబి	సాగు చేసిన నెల	పంట పేరు	అమిశ్రమము	మిశ్రమము	మొత్తము	జలాధారము పేరు	మొదటి పంట తడిసిన విస్తీర్ణము	రెండవ లేక మూడు పంటలు తడిసిన విస్తీర్ణము	కోత సమయము అందనా వేయుట వివరము ఎకరము ఒక్కంటికి	గ్రామ పంపిలనా తనిఖీ తేది మరి రిమార్కులు / రెవిన్యూ ఇన్స్పెక్టర్ తనిఖీ మరియు రిమార్కు	మండల రెవిన్యూ అధికారి మరియు ఇతర అధికారి తనిఖీ చేసిన తేది రిమార్కులు	రిమార్కులు
15	అ	ఇ	ఈ	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
					0-18				తయారవ										
					0-11				4										
4					1-18				4										
					5-18				4										
					0-25				4										
					0-02				4										
4					0-02				4										
4					3-39				4										
4					4-00				4										
					0-38				4										
					16-04				4										
					0-31				4										

YEAR 2009-2010 VILLAGE BOLLARAM

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

MANDAL JINNARAM

2009-2010

(PAGE 3)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
226	78	0-18		0-18	INAM						MAFI INAM	TALAPALLY BUCHAMMA W/O GUNDA REDDY	0-18	INAMDAR
227	79	0-17		0-17	PATTA	0-19	KUSHKI			148	VAJRAMANI D/O JANGA REDDY	VAJRAMANI	0-17	PATTA
228	80	1-18		1-18	PATTA	3-74	"			148	VAJRAMANI D/O JANGA REDDY	VAJRAMANI	1-18	"
229	81	58-10	58-10		SARKARI						SARKARI	SARKARI	58-10	
230	81/2	0-25		0-25	PATTA	1-00	KUHSKI			217	AHMED MOINUDDIN KHAN S/O MUZAFARUDDIN	MOHINUDDIN KHAN	0-25	PATTA
231	82/A	0-2		0-2	"	0-2	"			218	V. KAMALA DEVI W/OSWAROOP REDDY	KAMALA DEVI	0-02	"
232	82/AA	0-2		0-2	"	0-02	"			219	V. SWAROP REDDY S/O RAGHUPATI REDDY	SWAROOP REDDY	0-2	"
233	82/E	3-39		3-39	"	4-50	"			20	C.K. DURGA RAO S/O C.S. RAO	C.V. DURGA RAO	3-39	"
234	82/EE	4-00		4-00	"	4-50	"			288	C.S. RAO S/O VENKATA KRISHNA RAO	C.S. RAO	4-00	"
235	83/SHIKM	0-38		0-38		SARKARI					SARKARI	SARKARI	0-38	
236	84/ANRICH	164-04	164-04		SARKARI						SARKARI	SARKARI	164-04	
237	85/A	0-31		0-31	PATTA	0-68	KUSHKI			118	MANNE NARSIMULU S/O HANMANTH	NARSIMULU	0-31	PATTA

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 209-2010 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 4)

SLNO.	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
					0-18				PADAVA										
					0-17				PADAVA										
					1-18				PADAVA										
					58-10				PADAVA										
					0-25				PADAVA										
					0-02				PADAVA										
					0-02				PADAVA										
					3-39				PADAVA										
					4-00				PADAVA										
					0-38				PADAVA										
					164-04				PADAVA										
					0-31				PADAVA										

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2010-11 (20)

వరుస నెంబరు	సర్వే నెం. మరియు సబ్ డివిజన్ నెం మరియు పొలము లేక వెల్లు పేరుగలిగినా ఉన్నట్లే	విస్తీర్ణము: పూర్తి విస్తీర్ణము	విస్తీర్ణము: సాగుకు ఉపయోగపడని భూమి (స్థూలం ఖరాబు)	విస్తీర్ణము: సాగుకు వనికి వచ్చే భూమి	భూమి స్వభావము పట్టా / జిరాయితీ / ప్రభుత్వము	శిస్తు (రూ.)	భూమి వివరణ మెట్ట / నీటి పారుదల మెట్టపంట / నీటి మళగాలి / రెండు పంటల మళగాలి	జలధారము మరియు సర్వంతో పేరు ఉన్నట్లయితే వివరం బావి (స్థానిక పేరా కాలువ)	నీటి పారుదల చేయదగు విస్తీర్ణము (అయకట్టు)	ఖాతా నెంబరు	ఖాతా దారు / పట్టాదారు పేరు	అనుభవదారు పేరు	అనుభవదారు ఆధీనంలో ఉన్న విస్తీర్ణము	అనుభవ స్వభావము
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
239	75/6	0-33	-	0-33	పట్టా	82-50	మెట్ట		0-33		అనపర్తి చిన్న రంగారెడ్డి తండ్రి గుండారెడ్డి	చిన్న రంగారెడ్డి	0-33	పట్టా
240	76	0-13	0-13	-	సరాబి	-	బీడు	-	-		సరాబి	సరాబి	0-13	సరాబి
241	77	0-20	-	0-20	పట్టా	50-00	మెట్ట		0-20	12-2	2. రంగారెడ్డి S/o వెంకట్రారెడ్డి	3. రంగారెడ్డి	0-20	పట్టా
242	78	0-18	-	0-18	యినాం		బీడు		0-18		కుమ్మరి యాదయ్య	కుమ్మరి యాదయ్య S/o గుండారెడ్డి	0-18	యినాం
243	79	0-17	-	0-17	పట్టా	0-19	ఖరీఫ్	-	-	14	వడ్డెమని D/o బంగారెడ్డి	వడ్డెమని	0-17	పట్టా
244	80	1-18	-	1-18	"	3-74	"		1-18	14-3	వడ్డెమని D/o రంగారెడ్డి	వడ్డెమని	1-18	"
245	81/1	58-10	58-10	-	సరాబి	-	-	-			సరాబి	సరాబి	58-10	సరాబి
246	81/2	0-25	-	0-25	పట్టా	1-00	ఖరీఫ్	-	0-25	27	అమీద్ మొహమ్మద్ ఖాన్ S/o ముబారక్ నవాజ్	మొహమ్మద్ ఖాన్	0-025	పట్టా
247	82/6	0-02	-	0-02	"	0-02	"		0-02	8	అ. కమలాదేవి భర్త సుధాకర్ రెడ్డి	కమలాదేవి	0-02	"
248	82/8	0-02	-	0-02	"	0-02	"		0-02		అ. సుధాకర్ రెడ్డి తండ్రి రామిరెడ్డి	సుధాకర్ రెడ్డి	0-02	"
249	82/9	3-39	-	3-39	"	4-50	"		3-39		C.K. దుర్గారావు S/o C.S. రావు	C.K. దుర్గారావు	3-39	పట్టా
250	82/10	4-00	-	4-00	"	4-50	"		4-00		C.S. రావు S/o వెంకటేశ్వర్లు	C.S. రావు	4-00	"

అ[illegible] స్వభా[illegible]	SSID / భాతా నెంబరు	పట్టాదారు పేరు / తండ్రి లేక భర్త పేరు	సర్వే నంబరు కోడు	సాగులో ఉపయోగించిన వినియోగము		విత్తన నికర విస్తీర్ణము	సీజను ఖరీఫ్ / రబీ	సాగు చేసిన వైఖరి	పంట పేరు	అమిశ్రమము	మిశ్రమము	మొత్తము	జలాధారము పేరు	మొదటి పంట తడిసిన విస్తీర్ణము	రెండు లేక మూడు పంటలు తడిసిన విస్తీర్ణము	కాత సమయము అందనా లేయుట మీనుబడి వివరము ఎకరము ఒక్కంటికి	గ్రామ పంచాయతీ తనిఖీ తేది మరియు రిమార్కులు / రెవిన్యూ పర్యవేక్షకుల తనిఖీ మరియు రిమార్కులు	మండల రెవెన్యూ అధికారి తనిఖీ చేసిన తేది మరియు రిమార్కులు	రిమార్కులు
				తరహా (కోడు)	విస్తీర్ణము														
16	ఆ	ఇ	ఈ	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									[illegible]										
పట్టా																			
సరా									4										
పట్టా									పడావు										
యిన్									4										
పట్టా									4										
"									4										
సరా									4										
పట్టా									పడావు										
"									4										
"									4										
పట్టా									4										
"									4										

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2009-2010 VILLAGE BOLLARAM MANDAL JINNARAM 2010-2011 (PAGE 5)

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
239	75A	0-33		0-33	PATTA	82-50	MAGANI ABI		0-33		TOOPALLY CHINNA RANGA REDDY S/O GUNDA REDDY	CHINNA RANGA REDDY	0-33	PATTA
240	76	0-13	0-13		SARKARI						SARKARI	SARKARI	0-13	SARLARO
241	77	0-20		0-20	PATTA	50-00	MAGANI ABI		0-20		K. RANGA REDDY S/O CHANDRA REDDY	K. RANGA REDDY	0-20	PATTA
242	78	0-18		0-18	INAM				0-18		MAFI INAM	TOOPALLY BUCHAMMA S/O GUNDA REDDY	0-18	PATTA
243	79	0-17		0-17	PATTA	0-19	KUSHKI				VAJRAMANI D/O JANGA REDDY	VAJRAMANI	0-17	PATTA
244	80	1-18		1-18	"	3-74	"		1-18	148	VAJRAMANI D/O JANGA REDDY	VAJRAMANI	1-18	"
245	81/1	58-10	58=10		SARKARI						SARKARI	SARKARI	58-10	SARKARI
246	81/2	0-25		0-25	PATTA	1-00	KUSHKI		0-25	217	AHMED MOINUDDIN KHAN S/O MUZAFARUDDIN	MOHINUDDIN KHAN	0-25	PATTA
247	82/A	0-2		0-2	"	0-2	"		0-2		V. KAMALA DEVI W/O SWAROOP REDDY	SWAROOP REDDY	0-02	"
248	82/AA	0-2		0-2	"	0-2	"		0-2		V. SWAROP REDDY S/O RAGHUPATHI REDDY	SWAROOP REDDY	0-2	"
249	82/	3-39		3-39	"	4-50	"		3-30		CK DURGA RAO S/O CS RAO	CK DURGA RAO	3-39	PATTA
250	82/EE	4-00		4-00	"	4-50	"		4-00		C..S. RAO S/O VENKAT KRISHNA RAO	C.S. RAO	4-00	"

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

YEAR 2010-2011 VILLAGE BOLLARAM MANDAL JINNARAM (PAGE 6)

SLNO.	KHATA NO.	PATTADAR NAME FATHER NAME	NO. KODU	TARAHA KODU	EXTENT	CROP EXTENT	SEASON / KHARIF / RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION SOURCE	FIRST CROP	TWO OR THREE CROP	CROP PRODUCTION PER ACRE	VILLAGE ADMINISTRATIVE OFFICER REMARK INSPECTOR REMARK	MANDAL REVENUE OFFICER REMARK	REMARKS
A	AA	E	EE	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
									PADAVA										
									PADAVA										
									PADAVA										
									PADAVA										
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2016-17

(21)

పట్టాదారుని అడంగల్/పహాణీ

District : సంగారెడ్డి (17_2) Mandal : జిన్నారం (6) Village : బొల్లారం

వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాతా నెంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం	భూమి వినియోగ భూమి విస్ తరహా (శీర్షిక)	విస్తీర్ణ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	1
271	73/ఆ/3	0.0700 1-03	0.0000	0.0700	పట్టా	18.00	మాగాణి	కుంట	0.0700	1260	కోత్వాల్ రాజేశ్వర్ రెడ్డి (రంగా రెడ్డి)	కోత్వాల్ రాజేశ్వర్ రెడ్డి (రంగా రెడ్డి)	0.0700	పట్టాదారు		
272	74/అ	0.0200	0.0000	0.0200	పట్టా	5.00	మాగాణి	కుంట	0.0200	293	వి అనురాధ (శ్రీనివాస్ రెడ్డి)	వి అనురాధ (శ్రీనివాస్ రెడ్డి)	0.0200	పట్టాదారు		
273	74/ఆ	0.0200	0.0000	0.0200	పట్టా	5.00	మాగాణి	కుంట	0.0200	50	పుల్లగుర్ల నారాయణ రేడ్డి (బల్వంత్ రెడ్డి)	పుల్లగుర్ల నారాయణ రేడ్డి (బల్వంత్ రెడ్డి)	0.0200	పట్టాదారు		
274	74/ఆ2	0.0200	0.0000	0.0200	పట్టా	5.00	మాగాణి	చెరువు	0.0200	203	P. కరుణాకర్ రెడ్డి (బల్వంత్ రెడ్డి)	P. కరుణాకర్ రెడ్డి (బల్వంత్ రెడ్డి)	0.0200	పట్టాదారు		
275	74అ2	0.0200 0.02	0.0000	0.0200	పట్టా	5.00	మాగాణి	కుంట	0.0200	34	జగన్ రెడ్డి (బల్వంత్ రెడ్డి)	జగన్ రెడ్డి (బల్వంత్ రెడ్డి)	0.0200	పట్టాదారు		
276	75/అ	0.3300	0.0000	0.3300	పట్టా	82.05	మాగాణి	చెరువు	0.3300	1260	కోత్వాల్ రాజేశ్వర్ రెడ్డి (రంగా రెడ్డి)	కోత్వాల్ రాజేశ్వర్ రెడ్డి (రంగా రెడ్డి)	0.3300	పట్టాదారు		
277	75/ఆ	0.3300 1-26	0.0000	0.3300	పట్టా	82.50	మాగాణి	చెరువు	0.3300	128	తుపల్లి చిన్న రంగారెడ్డి (గుండరెడ్డి)	తుపల్లి చిన్న రంగారెడ్డి (గుండరెడ్డి)	0.3300	పట్టాదారు		
278	76	0.1300 0.13	0.0000	0.1300	ప్రభుత్వము	0.00	ప్ర.భూమి	-	0.0000	222222	పోరంపోగు (పోరంపోగు)	పోరంపోగు (పోరంపోగు)	0.1300	ప్ర.భూమి		
279	77	0.2000 0.20	0.0000	0.2000	పట్టా	5.67	మాగాణి	కుంట	0.2000	1260	కోత్వాల్ రాజేశ్వర్ రెడ్డి (రంగా రెడ్డి)	కోత్వాల్ రాజేశ్వర్ రెడ్డి (రంగా రెడ్డి)	0.2000	పట్టాదారు		
280	79	0.1700 0.17	0.0000	0.1700	పట్టా	42.05	ఖుష్కి	-	0.1700	364	కె.శశికళ (నరేందర్ రెడ్డి)	కె.శశికళ (నరేందర్ రెడ్డి)	0.1700	పట్టాదారు		
281	80	1.1800 1.18	0.0000	1.1800	పట్టా	3.74	ఖుష్కి	కుంట	1.1800	364	కె.శశికళ (నరేందర్ రెడ్డి)	కె.శశికళ (నరేందర్ రెడ్డి)	1.1800	పట్టాదారు		
282	81	58.1000 58.10	0.0000	58.1000	ప్రభుత్వము	0.00	ప్ర.భూమి	-	0.0000	222222	పోరంపోగు (పోరంపోగు)	పోరంపోగు (పోరంపోగు)	58.1000	ప్ర.భూమి		
283	81/2	0.2500 0.25	0.0000	0.2500	పట్టా	1.00	మెట్ట	చెరువు	0.0000	217	అహ్మద్ మొహినుద్దిన్ (ముజఫరోద్దిన్)	అహ్మద్ మొహినుద్దిన్ (ముజఫరోద్దిన్)	0.2500	పట్టాదారు		
284	82/అ	0.0200	0.0000	0.0200	పట్టా	0.02	ఖుష్కి	-	0.0200	218	V. కమలాదెవి (స్వరూపరెడ్డి)	V. కమలాదెవి (స్వరూపరెడ్డి)	0.0200	పట్టాదారు		
285	82/ఆ	0.0200	0.0000	0.0200	పట్టా	0.02	ఖుష్కి	-	0.0200	219	v. స్వరూపరెడ్డి (రఘుపతిరెడ్డి)	v. స్వరూపరెడ్డి (రఘుపతిరెడ్డి)	0.0200	పట్టాదారు		

Nalb Tahsildar
JINNARAM MANDAL

print date : 30/11/2016

Extent Units : Acres/guntas

Fasli : 1426

Year : 2016-2017

అనుభవ స్వభావం	భూమి వినియోగము / సాగుకాని భూమి వినియోగము		సీజన్ ఖరీఫ్ / రబీ	సాగు చేసిన నెల	పంట పేరు	విస్తీర్ణము			24 గడిలోని విస్తీర్ణము లో నీట్టిపారుదల అయిన విస్తీర్ణములు			కోత సమయంలో అందనా వేయబడిన దిగుబడి వివరములు ఎకరము ఒక్కింటికి కేజిలలో	గ్రామ రెవెన్యూ అధికారి తనిఖీ చేసిన తేది మరియు రిమార్కులు/ రెవెన్యూ ఇన్స్పెక్టర్ తనిఖీ తేది మరియు రిమార్కులు	తాసిల్దార్ మరియు ఇతర అధికార్ల తనిఖీ చేసిన తేది మరియు రిమార్కులు	రిమార్కులు
	విస్తీర్ణము	విత్తిన నికర విస్తీర్ణము				అమిశ్రమము	మిశ్రమము	మొత్తం	జలాధారము పేరు	మొదటి పంట తడిపిన విస్తీర్ణం	రెండు లేక మూడు పంటలు తడిపిన విస్తీర్ణం				
15	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
పట్టాదారు															
పట్టాదారు															
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పట్టాదారు															
ప్ర.భూమి															
పట్టాదారు															
పట్టాదారు															
పట్టాదారు															
ప్ర.భూమి															
పట్టాదారు															
పట్టాదారు															
పట్టాదారు															

పట్టాదారుని అడంగల్/పహాణి

2016.17

District : సంగారెడ్డి (17_2) Mandal : జిన్నారం (6) Village : బొల్లారం

వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాతా నంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం	భూమి వివరణ (రకము)	విస్తీ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	1
286	82/ఇ	3.3900 4-3	0.0000	3.3900	పట్టా	4.50	ఖుష్కి	-	3.3900	20	C.K. దుర్గారావు (రావు)	C.K. దుర్గారావు (రావు)	3.3900	పట్టాదారు		
287	82/ఈ	4.0000 8-03	0.0000	4.0000	పట్టా	4.50	ఖుష్కి	-	0.0000	802	చెరుకూరి దుర్గ రావు (C.S.రావు)	చెరుకూరి దుర్గ రావు (C.S.రావు)	4.0000	పట్టాదారు		
288	83	0.3800 0-38	0.0000	0.3800	ప్రభుత్వము	0.00	ప్ర.భూమి	-	0.0000	555555	శికం (శికం)	శికం (శికం)	0.3800	ప్ర.భూమి		
289	84	164.0400 164-04	0.0000	164.0400	ప్రభుత్వము	0.00	ప్ర.భూమి	-	0.0000	222222	పోరంపోగు (పోరంపోగు)	పోరంపోగు (పోరంపోగు)	164.0400	ప్ర.భూమి		
290	85/అ	0.3100	0.0000	0.3100	పట్టా	0.68	ఖుష్కి	-	0.0000	836	V.మాధవ రెడ్డి (నారాయణ రెడ్డి)	V.మాధవ రెడ్డి (నారాయణ రెడ్డి)	0.3100	పట్టాదారు		
291	85/ఆ	0.3000	0.0000	0.3000	పట్టా	0.67	ఖుష్కి	-	0.3000	129	మన్నె రాములు (హన్మంత్)	మన్నె రాములు (హన్మంత్)	0.3000	పట్టాదారు		
292	85/ఇ	0.3000	0.0000	0.3000	పట్టా	0.67	ఖుష్కి	-	0.3000	172	మన్నె స్వామి (హన్మంత్)	మన్నె స్వామి (హన్మంత్)	0.3000	పట్టాదారు		
293	85/ఈ	0.3000	0.0000	0.3000	పట్టా	0.67	ఖుష్కి	-	0.3000	116	మన్నె యాదయ్య (హన్మంత్)	మన్నె యాదయ్య (హన్మంత్)	0.3000	పట్టాదారు		
294	85/ఉ	0.3100 3-37	0.0000	0.3100	పట్టా	0.68	ఖుష్కి	చెరువు	0.3100	163	మన్నె శంకరయ్య (హన్మంత్)	మన్నె శంకరయ్య (హన్మంత్)	0.3100	పట్టాదారు		
295	86/అ	1.2200	0.0000	1.2200	పట్టా	155.00	మాగాణి	చెరువు	1.2200	49	వుప్కిబాయి నారాయణ రెడ్డి (వెంకట రెడ్డి)	వుప్కిబాయి నారాయణ రెడ్డి (వెంకట రెడ్డి)	1.2200	పట్టాదారు		
296	86/ఆ	1.2200 3-04	0.0000	1.2200	పట్టా	162.00	మాగాణి	చెరువు	1.2200	63	వి. ప్రతాప రెడ్డి (వెంకట్ రెడ్డి)	వి. ప్రతాప రెడ్డి (వెంకట్ రెడ్డి)	1.2200	పట్టాదారు		
297	87/అ	2.1700	0.0000	2.1700	పట్టా	2.90	ఖుష్కి	-	2.1700	97	కొత్యాల సుశీల (కొత్యాల. మాదవరెడ్డి)	కొత్యాల సుశీల (కొత్యాల. మాదవరెడ్డి)	2.1700	పట్టాదారు		
298	87/ఆ/1	1.0850	0.0000	1.0850	పట్టా	2.00	ఖుష్కి	-	0.0000	360	కోత్యాల రాజి రెడ్డి (వీరా రెడ్డి)	కోత్యాల రాజి రెడ్డి (వీరా రెడ్డి)	1.0850	పట్టాదారు		
299	87/ఆ/2	1.0850 4-35	0.0000	1.0850	పట్టా	2.00	ఖుష్కి	-	0.0000	264	కె.హరిక్రిష్ణా రెడ్డి (వీరా రెడ్డి)	కె.హరిక్రిష్ణా రెడ్డి (వీరా రెడ్డి)	1.0850	పట్టాదారు		
300	88/అ	0.3800	0.0000	0.3800	పట్టా	95.00	మాగాణి	చెరువు	0.3800	44	సార. నర్సింలు (లింగయ్య)	సార. నర్సింలు (లింగయ్య)	0.3800	పట్టాదారు		

Naib Tahsildar JINNARAM MANDAL

ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

2016-17 VILLAGE BOLLARAM MANDAL JINNARAM

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
271	73/AA/3	0.07	0.00	0.07	PATTA	18.00	MAGANI	KUNTA	0.07	1260	KOTHWAL RAJESWAR REDDY RANGAREDDY	KOTHWAL RAJESWAR REDDY RANGAREDDY	0.07	PATTADAR
272	74/A	0.02	0.00	0.02	PATTA	5.00	MAGANI	KUNTA	0.02	293	V. ANURADHA SRINIVAS REDDY	V. ANURADHA SRINIVAS REDDY	0.02	PATTADAR
273	74/AA	0.02	0.00	0.02	PATTA	5.00	MAGANI	KUNTA	0.02	50	PULLARUGLA NARAYANA REDDY BALWANTH REDDY	PULLARUGLA NARAYANA REDDY BALWANTH REDDY	0.02	PATTADAR
274	74/AA2	0.02	0.00	0.02	PATTA	5.00	MAGANI	KUNTA	0.02	203	P. KARUNAKAR REDDY BALWANTH REDDY	P. KARUNAKAR REDDY BALWANTH REDDY	0.02	PATTADAR
275	74/A2	0.02	0.00	0.02	PATTA	5.00	MAGANI	KUNTA	0.02	34	JANGAN REDDY BALWANTH REDDY	JANGAN REDDY BALWANTH REDDY	0-02	PATTA
276	5/A	0.33		0.33	PATTA	82.05	MAGANI	CHERU VU	0.33	1260	KOTHWAL RAJESWAR REDY RANGAREDDY	KOTHWAL RAJESWAR REDY RANGAREDDY	0-33	PATTA
277	75/AA	0-33		0-33	PATTA	82-50	MAGANI	CHERU VU	0-33	128	TUPALLI CHINA RANGA REDDY GUNA REDDY	TUPALLI CHINA RANGA REDDY GUNA REDDY	0-33	PATTA
278	76	0.13	0-00	0-13	GOVT	0-00	GOVT LAND		0-00	222222	PORAMBOK PORAMBOK	PORAMBOK PORAMBOK	0.13	GOVT.LAND
279	77	0.20	0-00	0.20	PATTA	5.67	MAGANI	KUNTA	0.2	1260	KOTHWAL RAJESWAR REDDY RANGA REDDY	KOTHWAL RAJESWAR REDDY RANGA REDDY	0.20	PATTA
280	79	0.17	0.00	0.17	PATTA	42.05	KUSHKI	TANK	0.17	364	K. SHASHIKALA NARENDER REDDY	K. SHASHIKALA NARENDER REDDY	0.20	PATTA
281	80	1.18	0.00	1.18	PATTA	3.74	KUSHKI	KUNTA	1.18	364	K. SHASHIKALA NARENDER REDDY	K. SHASHIKALA NARENDER REDDY	1.18	PATTA
282	81	58.10	0.00	58.10	GOVT.	0.00	GOVT LAND		0.00	222222	PORAMBOK PORAMBOK	PORAMBOK PORAMBOK	58.100	PATTADAR
283	81/2	0-25	0.00	0-25	PATTA	1-00	DRY	CHERU	0.00	217	AHMED MOHINUDDIN	AHMED	0-25	PATATDAR

AUTHENTIC TRANSLATIONS S.S.T 9393022081

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								VU			MUZAFRUDDIN	MOHINUDDIN MUZAFRUDDIN		
284	82/A	0-2	0-00	0-2	PATTA	0-02	DRY		0-2	218	V. KAMALA DEVI SWAROOP REDDY	V. KAMALA DEVI SWAROOP REDDY	0.02	PATTA
285	82/AA	0-2	0-00	0-2	PATTA	0-2	DRY		0.2	219	V. SWAROOP REDDY RAGHUPATHI REDDY	V. SWAROOP REDDY RAGHUPATHI REDDY	0.02	PATTA

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NON CULTIVATION TARAHA	EXTENT	CROP EXTENT	SEASON KHARIEF/ RABI	CULTIVATION LAND	CROP NAME	UNMIX	MIX	TOTAL	IRRIGATION	FIRST CROP EXTENT	TWO OR THREE CROP	CROP ESTIMATION PER ACRE	VRO INSPECTION DT. REMARK RI INSPECTION REMARK	TAHSILDAR OTHER OFFICER INSPECTION	REMARKS
16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31

AUTHENTIC S.S.T 9393022081 TRANSLATIONS

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ROUND SEAL TAHSIL OFFICE, JINNARAM MANDAL

2016-17 VILLAGE BOLLARAM MANDAL JINNARAM

SERIAL NO.	SURVEY AND SUB DIVISION NO. AGRICULTURE LAN	TOTAL EXTENT	NON CULTIVATION LAND POT KARAB	CULTIVATION LAND	TYPE OF LAND PATTA/INAM/GOVT	CESS RS.	LAND DETAILS DRY / WET IRRIGATION LAND CROP NAME	IRRIGATION SOURCE OWN WELL OLD OR NEW	IRRIGATION EXTENT AYACUT	KHATA NO.	KHATADAR /PATTADAR NAME	POSSESSOR NAME	EXTENT POSSESSION	TYPE OF POSSESSION
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
286	82/E	3-39	0-00	3-39	PATTA	4-50	DRY		3.39	20	C.K. DURGA RAO (RAO)	C.K. DURGA RAO (RAO)	3.39	PATTADAR
287	82/EE	4-00	0-00	4-00	PATTA	4-50	DRY		0-00	802	CHERUKURI DURGA RAO C.S. RAO	CHERUKURI DURGA RAO C.S. RAO	4-00	PATTADAR
288	83	0-38		0-38	GOVT	0-00	GOVT LAND		0.00	555555	SSIKAM SIKAM	SIKAM SIKAM	0-38	GOVT. LAND
289	84	164.04	0.00	164.04	GOVT.	0.00	GOVT. LAND		0.00	22222	PORAMBOK PORAMBOK	PORAMBOK PORAMBOK	164.04	GOVT. LAND
290	85/A	0-31	0-00	0-31	PATTA	0-68	KUSHKI		0.00	836	V. MADHAVA REDDY NARAYANA REDDY	V. MADHAVA REDDY NARAYANA REDDY	0.31	PATTA
291	85/AA	0-30	0.00	0-30		0.67	DRY		0.30	129	MANNE RAMULU HANMANTHU	MANNE RAMULU HANMANTH	0-30	PATTA
292	85/E	0-30	0-00	0-30	PATTA	0-67	DRY		0.30	172	MANNE SWAMY HANMTNAH	MANNE SWAMY HANMANTH	0-30	PATTA
293	85/EE	0-30	0-00	0-30	PATTA	0-67	DRY		0-30	116	MANNE YADAIAH HANMANTH	MANNE YADAIAH HANMANTH	0-30	PATTA
294	85/VU	0-31	0-00	0-31	PATTA	0..68	DRY	CHERU VU	0.31	163	MANNE SHANKARAIAH HANMANTH	MANNE SHANKARAIAH HANMANTH	0-31	PATTA
295	86/A	1-22	0-00	1-22	PATTA	155-00	MAGANI	TANK	1.22	49	USIKE BAI NARAYANA REDDY VENKAT REDDY	USIKE BAI NARAYANA REDDY VENKAT REDDY	1-22	PATTA
296	86/A	1-22	0-00	1-22	PATTA	16200	MAGANI	CHERU VU	1.22	63	V. PRATHAP REDDY VENKATREDDY	V. PRATHAP REDDY VENKATREDDY	1.22	PATTA
297	87/A	2.17	0-00	2.17	PATTA	2.90	DRY		2.16	97	KOTYALA SUSHEELA KOTYALA MADHAVA REDDY	KOTYALA SUSHEELA KOTYALA MADHAVA REDDY	2.17	PATTADAR
298	87/AA/1	1.085	0.00	1.085	PATTA	2.00	DRY		0.00	360	KOTHWAL RAJI REDDY VEERA REDDY	KOTHWAL RAJI REDDY VEERA REDDY	1.0850	PATTADAR
299	87/AA/2	1.085	0.00	1.085	PATTA	2.00	DRY		0.00	264	K. HARIKRISHAN REDDY	K.HARIKRISHN	1.085	PATTA

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											VEERA REDDY	A REDDY VEERA REDY		
300	88/A	0.38	0-00	0.38	PATTA	95-00	MAGANI	CHERU VU	0-38	44	SARA NARSIMULU LINGAIH	SARA NARSIMULU LINGAIH	0.38	PATTA

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మన భారతదేశం గొప్పది

PRINTED BY THE COMMISSIONER OF PRINTING, GOVT. OF ANDHRA PRADESH,
AT PLANOGRAPHERS, HYDERABAD

రైతుల, రైతుకూలీల క్షేమం ప్రభుత్వ ధ్యేయం

ఆంధ్రప్రదేశ్ ప్రభుత్వము

భూమి యాజమాన్యపు హక్కు పత్రము

[అనుసూచిక XIV-A]

Y [redacted] 541405

ఆంధ్రప్రదేశ్ ప్రభుత్వం
భూమి యాజమాన్యపు హక్కు పత్రము

పట్టా నెం.

(దీనిని మండల రెవిన్యూ అధికారి ధ్రువపరచి, ముద్ర వేయాలి)

1. పట్టాదారు పేరు, తండ్రి/భర్త పేరు, చిరునామా : శ్రీమతి. C.K. యాదమ్మ W/o C.S. రాజు. నూకబాయి.
2. షెడ్యూలు కులం/షెడ్యూలు తెగ లేదా వెనుకబడిన తరగతికి చెంది ఉన్నారా :
3. భూములు ఉన్న గ్రామం పేరు : జిన్నారం.
4. రెవిన్యూ మండలం : జిన్నారం.
5. రెవిన్యూ డివిజను : మెదక్.
6. జిల్లా : మెదక్
7. తొలి నమోదు చేసిన తేది :

పట్టాదారుని సంతకం లేదా బొటన వ్రేలి ముద్ర.

గ్రామ పరిపాలనాధికారి సంతకం.

మండల రెవిన్యూ అధికారి సంతకం.
Mandal Revenue Officer
JINNARAM, Medak Dist

డివిజనల్ అధికారి సంతకము,
Revenue Divisional Officer
Medak

వెల: రూ. 15-00

284

శ్రీ/శ్రీమతి/కుమారి [redacted] C.A. బుల్లారావు
S/o. C. S రావు.

వరుస సంఖ్య	సర్వే నెంబరు, సబ్-డివిజను నెంబరు	విస్తీర్ణం ఎ - సెం. ఎ - గుం	వర్గీకరణ మాగాణి/ మెట్ట/అరుతడి	ఏ విధంగా సంక్రమించింది 1. అనువంశికం, లేదా 2. కొనుగోలు, లేదా 3. ఏదైనా ఇతర లావాదేవీ ద్వారా	భూమి హక్కుల రికార్డు ప్రకారం రిజిస్టరు గాని రుణాధిభారాలు ఏవైనా ఉంటే వాటి వివరాలు
1	2	3	4	5	6
1.	82/అ	3.39	మెట్ట	వారసత్వం.	
		3.39			

3

. . . . . గారి స్వంత భూములు

మండల రెవిన్యూ అధికారి సంతకం, ముద్ర	మార్కెట్ విలువ రిజిస్టరు ప్రకారం ఎకరం రేటు	గత 13 సంవత్సరాలకు సంబంధించిన రిజిస్టరు అయిన రుణాధిభారాల వివరాలు పత్రం నెంబరు	సబ్ రిజిస్ట్రార్ సంతకం, ముద్ర	విశేషాంశాలు
7	8	9	10	11

Mandal Revenue Officer
JINNARAM, Medak Dist.

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GOVERNMENT OF ANDHRA PRADESH

541405

PATTADAR PASS BOOK

ANNEXURE XIV A

LAND OWNER RIGHTS CERTIFICATE

PRINTED FOR COMMISSIONER OF PRINTING GOVT. OF AP HYD

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Y 541405

Photo MRO Jinnaram Medak Dist.

GOVT. OF ANDHRA PRADESH

LAND OWNERSHIP RIGHTS CERTIFICATE

PATTA NO.

1.	Agriculturist name father/ husband name address	SMT. C.K. DURGA RAO W/O C.S. RAO HYDERABAD
2.	Schedule caste/ schedule tribe or BC	
3.	Lands in the village	Bollaram
4.	Revenue Mandal	Jinnaram
5.	Revenue Division	Medak
6.	District	Medak
	First entry date Village Administrative Officer	Mandal Revenue Officer Jinnaram, Medak Dist.

Here should write land ownership rights certificate patta no. divisional officer, signature Rs.15-00

TRANSLATIONS AUTHENTIC S.S.T 9393022081

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SMT. C.K. DURGA RAO W/O C.S. RAO own lands

Serial No.	Survey no. sub division No.	Extent Acre cents Acre guntas	Classification magani / dry arutadi	How acquired 1. Ancestral 2. Sale deed 3. Other	Land record of rights loan sany	MRO signature seal	Oral register per acre	Last 13 years loans	Sub Registrar sig	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	82/a1	3-39	Dry	Sale deed						
		3-39				Mandal Revenue Officer, Medak District				

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రైతుల, రైతుకూలీల క్షేమం ప్రభుత్వ ధ్యేయం

284

ఆంధ్రప్రదేశ్ ప్రభుత్వము

Sri. C.S. Rao.

పట్టాదారు పాసు పుస్తకము

[అనుసూచిక XIV-B]

(యజమాని సాగుచేయు భూముల వివరములు,
వాటి భూమిశిస్తు ఋణ వివరములు)

284

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541284

ఆంధ్రప్రదేశ్ ప్రభుత్వం
పట్టాదారు పాసు పుస్తకం

పట్టా నెం. **

Mandal Revenue Officer
UNNARAM, Medak Dist.
(మండల రెవిన్యూ అధికారి, ముద్ర వేయాలి)

1. వ్యవసాయదారు పేరు, తండ్రి/భర్త పేరు, విరునామా : C.S. రావు S/o C. వెంకట కృష్ణారావు. రావు
2. షెడ్యూలు కులం/షెడ్యూలు తెగ లేదా వెనుకబడిన తరగతికి చెంది ఉన్నారా : కాదు
3. భూములు ఉన్న గ్రామం పేరు : జిన్నారం
4. రెవిన్యూ మండలం : జిన్నారం
5. రెవిన్యూ డివిజను : మెదక్
6. జిల్లా : మెదక్

తొలి నమోదు చేసిన తేది

వసాయదారుని సంతకం లేదా బొటన వ్రేలి ముద్ర.

గ్రామ పరిపాలనాధికారి సంతకం.

Mandal Revenue Officer,
UNNARAM, Medak Dist
(మండల రెవిన్యూ అధికారి ముద్ర, తేది.)

* ఇచ్చట యజమానికిచ్చిన భూమి యాజమాన్యపు హక్కు పత్రము వున్న పట్టా నెంబరు వ్రాయాలి.

2010-1

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1. శ్రీ/శ్రీమతి/కుమారి C.H. రాజశేఖర్ S/o వెంకటకృష్ణయ్య

భూమి వివరాలు

వరుస సంఖ్య	సర్వే నెంబరు, సబ్-డివిజను నెంబరు	వర్గీకరణ మాగాణి/మెట్ట/ఆరుతడి	విస్తీర్ణం ఎకరాలు - సెంట్లు / ఎకరాలు - గుంటలు	పన్ను/సెస్సులు రూ. పై.
1	2	3	4	5
1	82/81	మెట్ట	4:00	4.50
	మొత్తం..		4:00	4:50

ను స్వయంగా సాగుచేయు, మరియు కౌలుదార్లకు రాకట్టుదార్లకు ఇచ్చిన,

క్కు స్వభావం యజమాని/ కౌలుదారు/ రాకట్టుదారు	సొంతమైన భూమిని సాగుచేస్తున్న కౌలుదారు/ రాకట్టుదారు, ఎవరి భూమిని కౌలు రినుకొన్నారో ఆ వట్టాదారు పేరు	మండల రెవిన్యూ అధికారి (లేదా) నిర్ణీత అధికారి సంతకం.	విశేషాంశాలు
6	7	8	9
యజమాని	సొంతం	[signature]	కానవలసినవి.

Mandal Revenue Officer
JINNARAM, Medak Dist

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GOVERNMENT OF ANDHRA PRADESH

SRI C.S. RAO

PATTADAR PASS BOOK

ANNEXURE XIV B

OWNER CULTIVATING LAND DETAILS, LAND CESS LOAN

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Photo MRO Jinnaram Medak Dist.

GOVT. OF ANDHRA PRADESH

PATTADAR PASS BOOK

PATTA NO.

1.	Agriculturist name father/ husband name address	C.S.RAO S/O C. VENKAT KRISHNA RAO
2.	Schedule caste/ schedule tribe or BC	Hyderabad
3.	Lands in the village	Bollaram
4.	Revenue Mandal	Jinnaram
5.	Revenue Division	Medak
6.	District	Medak
	First entry date Village Administrative Officer	Mandal Revenue Officer Jinnaram, Medak Dist.

Here should write land ownership rights certificate patta no.

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Sri C..S RAO S/O VENKATA KRISHNA RAO, own cultivation lands, lands cultivation of the tenants, mortgage taken lands

Serial No.	Survey No. sub division No.	Classification magani dry / aru tadi	Extent acre/ cents acre/ guntas	Tax/cess Rs.Ps.	Rights owner/kauldar / mortgagor	Own lands cultivationof kauldar /mortgage lands taken from pattadar name	MRO or officer remarks	Remarks
1	2	3	4	5	6	7	8	9
1	82/aa1	Dry	4-00	4-50	Owner	Own	Sig	Sale deed
	Total		4-00	4-50				
							Mandal Revenue Officer Jinnaram, Medak Dist.	

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Village ROR-1B as on 19-August-2019 13:12:58 PM for District: సంగారెడ్డి, Mandal: జిన్నారం, Village: బొల్లారం

Total Khata : 359 Total Survey / Sub-Division : 1352

ఖాతా నెంబరు	సర్వే నెంబర్	విస్తీర్ణము	రిస్తు(రూ.)	పట్టాదారు పేరు	తండ్రి/ భర్త పేరు	భూమి వివరణ	పట్టదారుకు ఏ విధముగా సంక్రమించింది/ సాగు చేశారు	రికార్డు సంతకము చేసిన తహసీల్దారు/స్రస్తు తస్థితి	రికార్డు సంతకము చేసిన తేది	నాస్ డిస్ వివరణ
20	82/ఇ	3.3900	4.50	C.K. దుర్గారావు	రావు	మెట్ట/ఖుష్కి	పట్టాదారుడు	DS Pending	Non DS Marked	NALA - Complete Sy.Nos.

295

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VILLAGE ROR 1 B AS ON 19 AUGUST 2019 13.12.58 PM FOR DISTRICT SANGA REDDY MANDAL JINNARAM VILLAGE BOLLARAM

TOTAL KHATA 359 TOTAL SURVEY / SUB DIVISION 1352

KHATA NO.	SURVEY NO.	EXTENT	CESS	PATTADAR NAME	FATHER/HUSBAND NAME	LAND DETAILS	PATTADAR LAND ACQUIRED	RECORD SIGN TAHSILDAR/ PRESENT	RECORD SIGNATURE DT.	NON DIS DETAILS
20	82/e	3.39	4.50	C.K. DURGA RAO	RAO	DRY	PATTADAR	DS PENDING	NON DS MARKED	NALA COMPLETED SY.NO

AUTHENTIC S.S.T 9393022081 TRANSLATIONS

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E-mail: srishyamtranslations@gmail.co.

296

Village ROR-1B as on 19-August-2019 13:12:58 PM for District: సంగారెడ్డి, Mandal: జిన్నారం, Village: బొల్లారం

Total Khata : 359 Total Survey / Sub-Division : 1352

ఖాతా నెంబరు	సర్వే నెంబర్	విస్తీర్ణము	రిస్తు(రూ.)	పట్టాదారు పేరు	తండ్రి/ భర్త పేరు	భూమి వివరణ	పట్టదారుకు ఏ విధముగా సంక్రమించింది/ సాగు చేశారు	రికార్డు సంతకము చేసిన తహసీల్దారు/ప్రస్తు త స్థితి	రికార్డు సంతకము చేసిన తేదీ	నాన్ డిస్ వివరణ
60115	82/ఈ	4.0000		Cherukuri krishna rao	c s rao	మెట్ట/ఖుష్కి	కొనుగోలు	DS Pending	Non DS Marked	NALA - Complete Sy.Nos.

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VILLAGE ROR 1 B AS ON 19 AUGUST 2019 13.12.58 PM FOR DISTRICT SANGA REDDY MANDAL JINNARAM VILLAGE BOLLARAM

TOTAL KHATA 359 TOTAL SURVEY / SUB DIVISION 1352

KHATA NO.	SURVEY NO.	EXTENT	CESS	PATTADAR NAME	FATHER/HUSBAND NAME	LAND DETAILS	PATTADAR LAND ACQUIRED	RECORD SIGN TAHSILDAR/ PRESENT	RECORD SIGNATURE DT.	NON DIS DETAILS
60115	82/EE	4.00	4.50	CHERUKURI KRISHNA RAO	C.S. RAO	DRY	SALE DEED	DS PENDING	NON DS MARKED	NALA COMPLETED SY.NO

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SRI SHYAM TRANSLATIONS
5-4-483, Nampally, Hyd-500 001.
Phone: 9848129903, 9393022081
E-mail: srishyamtranslations@gmail.com

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PERMISSIONS

1. Land Conversion from Agriculture to Non – Agriculture.
2. Revenue Sketch Map
3. Mutation Doc. No. 1815 of 2019, Dated 05-07-2019 from C S Rao to C Krishna Rao.
4. Land Conversion & Inspection Report of the Tahsildar, Jinnaram Mandal, Sangareddy District, Letter No.8/4599/2019 dated 19-08-2019
5. Khata No.20 & 60115 ROR-1B
6. Zone Conversion GO Ms.No.197 dated 18-11-2021.
7. Land Use Information letter no. 023986/LU/P5/HMDA/23052019 dated 23-05-2019.
8. HMDA Draft Layout Letter, Application No. 005547/LO/HMDA/1072/MED/2022 dated 25-05-2022.
9. Environmental Clearance
10. HMDA Fee Intimation Letter, Application No. 005547/LO/HMDA/1072/MED/2022 dated 17-06-2022.
11. TS -bPass Mortgage Letter, Application No. 005547/LO/HMDA/1072/MED/2022 dated 26-07-2022.
12. TS-bPass Draft Layout Letter, Application No. 005547/LO/HMDA/1072/MED/2022 dated 26-07-2022.
13. TS Rera Registration No. P01100005013 dated 13-09-2022

8117/2020

300

mee seva
easier, faster

మీ సేవ
సులభం, వేగం

ANNEXURE - C
{See Rule 7}

PROCEEDINGS OF THE COMPETENT AUTHORITY AND REVENUE DIVISIONAL OFFICER SANGAREDDY DISTRICT

TSVSAB 28641047

PRESENT:- Menchu Nagesh

Application No :

LCR022000135898

Dated:13/08/2020

Proceedings.No.
A2/5507/2020

***

Sub:- Land Conversion - SANGAREDDY District BOLLARAM Village Jinnaram Mandal, Sy.No. 82/E, 82/EE Extent 7.2000 Acre-guntas Conversion of land use from Agriculture to Non-Agriculture-Orders-Issued.

Ref:- 1. Application of CK DURGA RAO AND OTHERS W/O C S RAO AND OTHERS, Dt. 29/07/2020
2. Report of the Tahsildar, Jinnaram Mandal, Lr.No. B/4599/2019
3. Challan No: 200193820, Dt: 7/22/2020 00:00:00 for Rs: 2450250.0000 /- being the 3% Conversion fee.

***

ORDER:

CK DURGA RAO AND OTHERS, W/O C S RAO AND OTHERS , R/o , , Bollaram, Jinnaram, SANGAREDDY , 500030 has applied for conversion of agriculture land bearing Sy.No. 82/E, 82/EE extent. 7.2000 Acre-guntas situated in BOLLARAM Village Jinnaram Mandal, SANGAREDDY District for the purpose of Non-Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions.

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application.
2. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
3. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural lands for the limited purpose of conversion into Non-Agricultural purpose.
4. It does not confer any right, title or ownership to the applicant over the above Agricultural lands.
5. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally, for initiating any action or proceedings under any law for the time being in force.
6. The conversion fee paid will not be returned or adjusted otherwise under any circumstances.
7. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any body or cause otherwise due to or arising out of such permission granted on any false declaration, claim or deposition made by the applicant.
8. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by fraud, misrepresentation or by mistake of fact.
9. Constructions should be only for Conversion Extent.
10. No Water Sources, Rasthas or Electrical Poles should be diverted or disturbed.

S.No.	Village & Mandal & District	Sy.No.	Total extent (S.No. wise)	Extent for which permission for conversion granted	Remarks
1	BOLLARAM, Jinnaram, SANGAREDDY	82/E, 82/EE	7.2	7.2	
		Total	7.2000	7.2000 Acre-guntas	

To
CK DURGA RAO AND OTHERS
Bollaram Village
Jinnaram Mandal

Menchu Nagesh,
REVENUE DIVISIONAL OFFICER ,
Sangareddy DIVISION,
SANGAREDDY DISTRICT.

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ఎలక్ట్రానిక్ సేవలను అందించుటకు అధీకృత ప్రతినిధి ఇచ్చు ధృవీకరణ పత్రము

Declaration by the Authorized Agent for Delivering the Electronic Services

(i) ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి నేను పొందిన అసలైన సమాచారానికి సరియైన నకలు అయి వున్నది.

The computer output in the form of computer printouts attached herewith is the correct representation of its original as contained in the computer systems accessed by me for providing the service.

(ii) ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము నియోగింపబడిన అధీకృతమైన కంప్యూటర్ సిస్టమ్స్ నుండి క్రమబద్ధమైన పద్ధతిలో సేకరింపబడినది.

The information contained in the computer printouts has been produced from the aforesaid computer systems during the period over which the computer was used regularly.

(iii) ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచారము కంప్యూటర్ సిస్టమ్స్‌లో క్రమమైన పద్ధతిలో నమోదు చేయబడినది.

During the said period, information of the kind contained in the computer printout was regularly recorded by the aforesaid computer systems in the ordinary course of the activities.

(iv) ఈ కంప్యూటర్ ముద్రణా ప్రతిలోని సమాచార సేకరణ సమయంలో కంప్యూటర్ సిస్టమ్స్ సరిగ్గా పనిచేయుచున్నవి మరియు సదరు కంప్యూటర్ సిస్టమ్స్‌లో ఉన్న ఎలక్ట్రానిక్ రికార్డుల యధార్థతను ప్రభావితం చేసే ఏవిధమైన నిర్వహణ సమస్యలు లేవు.

Throughout the material part of the said period, the computer was operating properly, and there have been no such operational problems that affect the accuracy of the electronic record contained in the aforesaid computer systems.

పైన పేర్కొన్న విషయాలు నాకు తెలిసినంత వరకు మరియు నా విశ్వాసం మేరకు సరియైనవి.

The matter stated above is correct to the best of my knowledge and belief.

సంతకము
Signature

B. SRINIVASA RAO
SDP-SVNL
BHAGYANAGAR COLONY,
OPP: K.P.H.B. COLONY,
KUKATPALLY, RANGA REDDY DIST.
Seal

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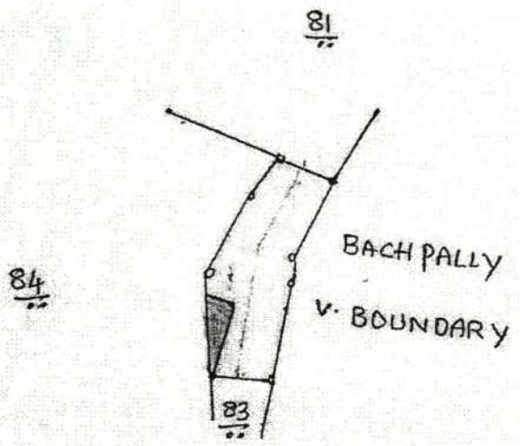
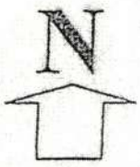
LOCATION SKETCH MAP

Of sy.no: 82





SCALE:8"=1 mile

VILL:BOLLARAM

MDL:JINNARAM

DIST: Sangareddy

INCLUDED

EXCLUDED

Sy.NO	Ext	Part of sy.NO	Ext part	owner
82	8-03	82/2	3-39 / 19239 yds	C.K. Durga Rao
		82/1	3-21 2/3 / 17141 yds	C. Krishna Rao

Prepered by:-

31/7/19
Mandal Surveyor
Jinnaram (M), Sangareddy (Dist.)

ATTESTED

Attested
తహశీల్దార్
జిన్నారం మండలం

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GOVERNMENT OF TELANGANA

PROCEEDINGS OF THE TAHSILDAR, JINNARAM MANDAL, SANGAREDDY DISTRICT.

PRESENT: B. RAM MOHAN

PROC. No. B/ 385/2019 DATE: / /2019

Sub: Mutation – Jinnaram Mandal-Bollaram Village Sy. No. 82/60 Extent Pattadar Pass Books

Rules 1989 of section 5 sub section (2)-Mutation orders issued- Reg.

Read 1. A/o Sri/ Smt. Cherukuri Krishna Rao S/O, W/O Cherukuri Durga Rao. R/O Bollaram Date C.S. Rao

2. This office notice date:

3. VRO, Report date and MRI report date

****@****

ORDER:

Whereas in the reference 1st read Sri/Smt Cherukuri Krishna Rao S/O, W/O Cherukuri Durga Rao. C.S Rao R/O Bollaram has purchased the land in Sy. No. 82/60 Extent 4.00. situated at Bollaram village Through Registered Sale Deed No. 2/III/09 Date 16/01/2009 and requested to implement the sale transaction In the Revenue Records. The petition has been taken up for enquiry and a Notice under section 4(1) of R.O.R. Rules 1989 in form –VIII has been issued and has been published in the village notice board on to await claims and objections if any vide above reference 2nd read. But no claims and objections have been received within thre time stipulated.

Through the above reference 3rd read, the concerened Village Revenue Officer and Mandal Revenue Inspector have recommended to sanctiom of mutation as the purchaser is in possession over the purchased land shown in the scheduled and the said land is pattaland, situated at Bollaram village of Jinnaram Mandal.

Therefore, mutation is hereby sanctioned for change of owner and pattadar as per section 5(2) of the R.O.R. Rules 1989 as under

Village of Jinnaram Mandal.

Sl. No.	Name and Father/Huaband Name of The Pattadar(Vendor)	Registered Sale Deed No. And Date	Sy. No.	Extent (in Acres)	Name and Father/Husband Name of The Purchaser (Vendee)
1	Cherukuri Durga Rao. C.S Rao.	2/III/2009 Dt 16/1/2009 2009	82/60	4.00	Cherukuri Krishna Rao. S/. C.S. Rao.
TOTAL				4.00	

TAHSILDAR
JINNARAM MANDAL
జిన్నారం మండలం

TO,
The Concerened,
Copy to the Village Revenue Officer concerened for compliance

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GOVERNMENT OF TELANGANA
OFFICE OF THE TAHSILDAR, JINNARAM MANDAL, SANGAREDDY DISTRICT

Lr No. B/4599/2019

Date: 19.08.2019

To,
The Revenue Divisional Officer,
Sangareddy Division.

Sir,

Sub: land Conversion- Jinnaram Mandal- Bollaram Village- Conversion of Agriculture Land in to Non- Agriculture Purpose in Sy No. 82/E to an extent Ac: 3.39 gts, 82/EE extent Ac 3.21 gts (17141 Sw yards - Proposal submitted- Reg.

Ref: 1. A/o CK Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao R/o Bollaram Village Dated: 25.07.2019.
2. Reported of field staff Dated: 31.07.2019. Recommended on dated: 01.08.2019.

@@@

I invite kind attention to the reference 1st cited, wherein the application of Sri CK Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao R/o Bollaram Village has submitted an application with a convert the land in Sy No. 82/e (3.39gts), 82/ee (3.21gts) situated at Bollaram Village, Jinnaram Mandal in favour of Sri CK Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao R/o Bollaram Village.

In this regard, it is to submit that on verification of kasra pahani Sy.No. 172 (Old) on extent of 14.20gts. Classified as patta. Further it is to submit that as per this office records i.e., 1989-90 ROR, the Sri Cherukuri C.S. Rao is the pattadar in Sy.No. 82/e (New) extent Ac. 3.39gts and Sy.No. 82/ee (New) extent Ac.3.21gts total admeasuring Ac.7.20gts situated at Bollaram village of Jinnaram mandal Patta Land R/o Bollaram is recorded as Pattadar.

On verification of present pahani the following are recorded as pattadars in respect of Sy.No.82/E (3.39gts) and 82/EE (3.21 gts) total admeasuring 7.20 gts.

Sl No.	Name of the Pattadar and Father Name	Sy No.	Extent
1	1. CK Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao	82/E 82/EE	3.39 3.21

22 AUG 2019

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INSPECTION REPORT OF THE TAHSILDAR JINNARAM MANDAL ON 01-08-2018

I have inspected the lands in Sy No. 82/E to an extent Ac: 3.39 gts, 82/EE extent Ac 3.21 gts situated at Bollaram Village of Jinnaram Mandal Sangareddy Dist, on -08-2019 along with Girdawar & Village Revenue Officer, Bollaram Village in connection with the application submitted by Sri CK Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao, for convert agriculture land into non- agriculture land purpose at Bollaram Village of Jinnaram Mandal Sangareddy District.

In this regard it is to submit that the extent of area which is requested for land conversion Ac. Gts the area Ac 7.20 gts is open on the ground, te report along with demarcation sketch map are submitted for taking further necessary action. The boundaries of the said land area as shown below.

1. North : Om Shanti Satins Ltd & Sy No. 81
2. South: Anrich Industrial Estate road and Transgene Biotech Ltd.
3. East : Mouja Bachupally
4. West : Photon Energy Systems Ltd., Medrich Pharmaceuticals Ltd Sri weld fab industrial and APIIC open lands.

I recommended that the above agriculture land maybe convert into non-agriculture purpose at Bollaram Village of Jinnaram Mandal of Sangareddy District in favour of Sri CK Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao

Tahsildar
Jinnaram Mandal

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CHECKMEMO FOR CONVERSION OF AGRIL. LAND TO NON AGRICULTURE PURPOSE AT BOLLARAM VILLAGE OF JINNARAM MANDAL OF SANGAREDDY DISTRICT

Sl No.	Item	
1	Name of the Mandal	Jinnaram
2	Name of the Village	Bollaram
3	Name of the applicant with residential address	Ck Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao, Bollaram village of Jinnaram, Sangareddy District- 502325
4	Details of Agri, lands held in the name of applicant	Sy No. 82/ ఇ, (3.39) gts 82/ఈ(3.21)
5	Details of Agri lands proposed for conversion	Sy No. 82/ ఇ, (3.39) gts 82/ఈ(3.21)
6	Details the subject lands are Assigned, Inam, Wakf, endowment Lands	No
7	Whether the lands are attracted by the provisions of lands Ceiling Act	No
8	Whether the lands are converted under any irrigation source/ FTL and Buffer Zone and Passing of any paths/ NALA and canal etc.,	No
9	Whether any historical monuments, Graveyards, Permanent structures exists in the proposed land	No
10	Whether the lands proposed for conversion in objectionable	No
11	Whether the lands proposed for conversion is under cognizance of the master plan (HMDA) and land use restrictions in determining in objectionable or not	Multipurpose Zone
12	Whether any encroachments over the proposed lands	No
13	Whether any developments made in the proposed lands	No
14	Purpose for conversion of Agri lands into Non-Agriculture Lands purpose	R1 Zone
15	Specific Recommendations of the Tahsildar for conversion of subject matter lands in the Non Agriculture purpose.	R1 Zone

Tahsildar
Jinnaram mandal

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On my personal inspection it is found that the proposed land an extent of Ac. 7.20 gts is open on the ground. The report along with demarcation sketch map are submitted for taking necessary action.

Accordingly, I am submitting herewith the following documents.

1. E.C
2. Location Sketch Map
3. Basic Value Certificate
4. Khasra 1954-88 (Not available), Chessala (Not Available)
5. 1972-73 Pahani Copy
6. 1979-80 ROR
7. 1989-90 ROR copy
8. Pahani copy 2009-10, 2017-18

I therefore request to kindly accord permission for the conversion of agriculture lands in Sy No. 82/E (3.39 gts), 82/EE (3.21 gts) situated at Bollaram Village of Jinnaram Mandal, in to Non- Agriculture land purpose in terms of section 4 of the AP Agriculture land (Conversion for Non-Agriculture purpose), Act 2006 (A) Act No. 3 of 2006), in favour of Ck Durga Rao W/o Late CS Rao 2. C Krishna Rao S/o Late CS Rao at an early date.

Encl: As above

Yours faithfully

Tahsildar
Jinnaram Mandal

Village ROR-1B as on 19-August-2019 13:12:58 PM for District: సంగారెడ్డి, Mandal: జిన్నారం, Village: బొల్లారం

Total Khata : 359 Total Survey / Sub-Division : 1352

ఖాతా నెంబరు	సర్వే నెంబర్	విస్తీర్ణము	రిస్తు(రూ.)	పట్టాదారు పేరు	తండ్రి/ భర్త పేరు	భూమి వివరణ	పట్టదారుకు ఏ విధముగా సంక్రమించింది/ సాగు చేశారు	రికార్డు సంతకము చేసిన తహసీల్దారు/ప్రస్తుత స్థితి	రికార్డు సంతకము చేసిన తేది	నాన్ డిస్ వివరణ
20	82/ఇ	3.3900	4.50	C.K. దుర్గారావు	రావు	మెట్ట/ఖుష్కి	పట్టాదారుడు	DS Pending	Non DS Marked	NALA - Complete Sy.Nos.

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Village ROR-1B as on 19-August-2019 13:12:58 PM for District: సంగారెడ్డి, Mandal: జిన్నారం, Village: బొల్లారం

Total Khata : 359 Total Survey / Sub-Division : 1352

ఖాతా నెంబరు	సర్వే నెంబర్	విస్తీర్ణము	రిస్తు(రూ.)	పట్టాదారు పేరు	తండ్రి/ భర్త పేరు	భూమి వివరణ	పట్టదారుకు ఏ విధముగా సంక్రమించింది/ సాగు చేశారు	రికార్డు సంతకము చేసిన తహసీల్దారు/ప్రస్తు త స్థితి	రికార్డు సంతకము చేసిన తేదీ	నాన్ డిస్ వివరణ
60115	82/ఈ	4.0000		Cherukuri krishna rao	c s rao	మెట్ట/ఖుష్కి	కొనుగోలు	DS Pending	Non DS Marked	NALA - Complete Sy.Nos.

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GOVERNMENT OF TELANGANA
ABSTRACT

Municipal Administration & Urban Development Department - Hyderabad Metropolitan Development Authority - Change of Land use from Manufacturing use zone to Residential use zone situated at Sy.No.82 of Bollaram (V), Jinnaram Mandal, Sangareddy District to an extent of 29863.89 sq.mts.- Confirmation of Draft variation - Notification - Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (Plg.I(1)) DEPARTMENT

G.O.Ms.No.197 Dated:18.11.2021.

Read the following:

1. From the M.C., HMDA Letter.No.024324/SKP/CLU/U6/HMDA/03062019 Dated:15.01.2021.
2. Minutes of the CLU committee meeting held on 6.4.2021
3. Govt. Memo No.1066/Plg.I(1)/2021, Dated:25.06.2021.
4. From the M.C., HMDA Letter.No.024324/SKP/CLU/U6/HMDA/03062019 Dated:05.09.2021.
5. Govt. Letter No.1066/Plg.I(1)/2021, Dated:29.09.2021.
6. From the M.C., HMDA Letter.No.024324/SKP/CLU/U6/HMDA/03062019 Dated:09.11.2021.

-oOo-

ORDER:

The draft variation to the land use envisaged in the notified Master Plan-2020 vide G.O.Ms.No.288, MA, dt:03.04.2008, issued in Government Memo 3rd read above, was published in the next issue of extraordinary issue of the Telangana Gazette No.132, Dated:5.7.2021. No objections or suggestions have been received from the public within the stipulated period. It is reported by the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad that the applicant has paid an amount of Rs.44,79,584/- (Rupees Forty Four Lakhs Seventy Nine Thousand Five Hundred and Eighty Four only) paid vide Ch.No.1412, dt:16.10.2021 towards conversion charges. Hence, the draft variation is confirmed.

2. The following notification shall be published in the next issue of Extra-ordinary of the Telangana Gazette.

3. The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad shall publish a notice in newspapers as specified in sub-section (4) of Section 15 of HMDA Act, 2008 on or before the date of Gazette Notification and furnish the copies of same to the Government.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 15 of Hyderabad Metropolitan Development Authority Act, 2008 (Act No. 8 of 2008), the Government hereby makes the following variation to the land use envisaged in the notified Master Plan vide G.O.Ms.No.288, MA, dated:03.04.2008, as required by sub -section (1) of the said section.

VARIATION

The site in Sy.No.82 situated at Bollaram (V), Jinnaram (M), Sanga Reddy District to an extent of 29863.89 Sq. Mtrs, which is presently earmarked as Manufacturing use Zone as per the notified Master Plan notified by the Government vide G.O.Ms.No:288 MA dt: 03.04.2008, is now designated as Residential use zone, subject to **the following conditions:**

a) The applicant shall comply the conditions laid down in G.O.Ms No. 168 MA Dt: 07.04.2012.
b) The applicant shall obtain prior permission from HMDA before undertaking any development on the site under reference.

P.T.O

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c) If any dispute occurs regarding ownership of the applicant will be the whole responsible for that.
d) The applicant is whole responsible if any discrepancy occurs in the ownership aspects & ULC aspects & if any litigation occurs, the Change of Land Use orders will be withdrawn without any notice.
e) CLU shall not be used as proof of any title of the Land.
f) The applicant has to fulfill any other conditions as may be imposed by the Competent Authority.
g) The Change of land Use does not bar any public agency including HMDA/Local Authority to acquire land for any public purpose as per law.
h) To demolish the existing old sheds and old building before undertaking any development on the site under reference.

SCHEDULE OF BOUNDARIES

East : Existing G+5 and G+2 buildings.
West : Existing shed and MEDRICH-Bio company and Photon Energy Company.
North : Neighbours land.
South : Existing 18mts wide BT road and TRANSGENE bio research and development company.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

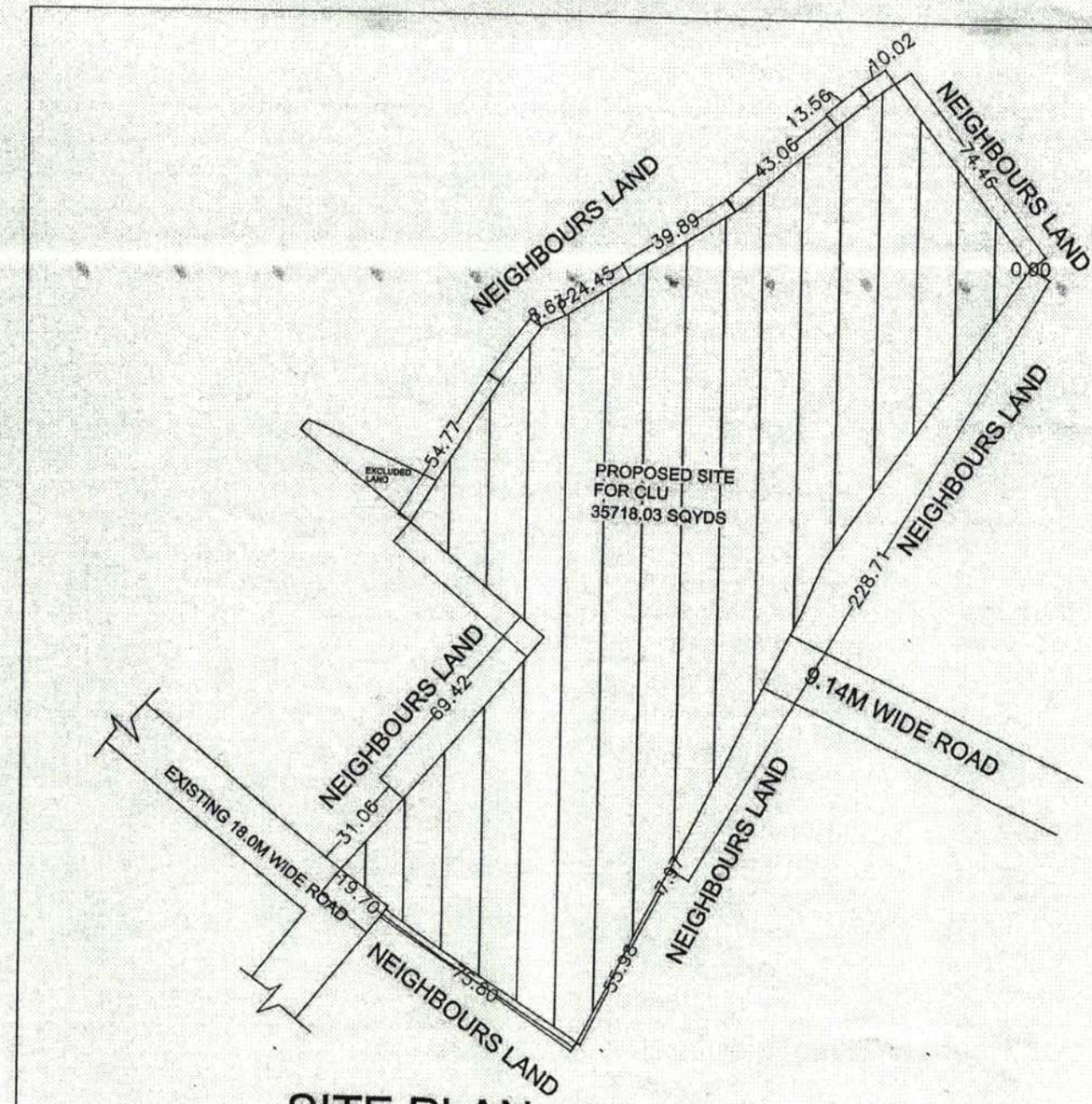
ARVIND KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The Commissioner of Printing, Stationery & Stores Purchase, Hyderabad.
The Metropolitan Commissioner,
Hyderabad Metropolitan Development Authority, Hyderabad.

Copy to:
The individual through the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad.
The Special Officer and Competent Authority,
Urban Land Ceiling, Hyderabad. (in name cover)
The District Collector, Sanga Reddy District.
Sf /Sc.

//FORWARDED BY ORDER//

SECTION OFFICER



SITE PLAN

PLAN SHOWING PROPOSED CH[illegible]T OF LANDUSE FROM INDUSTRIAL USE ZONE TO RESI[illegible]NT[illegible] USE ZONE IN OPEN SITE IN SURVEY NO. 82 , SIT[illegible]ATED AT BOLLARAM VILLAGE, JANNARAM MANDAL, SANGAREDDY DISTRICT, T.S.

BELONGING TO:

SRI. C. KRISHNA RAO S/O C.S. RAO
SMT. DURGA RAO W/O C.S. RAO

AREA STATEMENT

TOTAL SITE AREA AS PER DOCUMENT : AC 7.39 GTS
PROPOSED SITE FOR CLU : 35,718.03 SQYDS
(OR) 29863.85 SQMTS

REFERENCE.

PROPOSED : ▭

SCALE :1:100

N

OWNER'S SIGN

① Krishna Rao
② C. Karuka Durga Rao
Hyderabad

ARCHITECT'S SIGN

S. Shreedevi
S. Shreedevi, B.Arch
CA/2012/58004

312.

హైదరాబాద్ మహానగర అభివృద్ధి సం

7వ అంతస్తు, స్వర్ణజయంతి కమర్షియల్ కాంప్లెక్స్, అమీర్‌పేట్, హైదరాబాద్.

HMDA చట్టం 2008లోని సెక్షన్ 15(3) క్రింద బహిరంగ ప్రకటన

(గవర్నమెంట్ మెమో నెం. 1066/Plg.I(1)/2021, తేది: 25.06.2021)

A చట్టం 2008 (చట్టం నెం. 8 ఆఫ్ 2008)లోని సెక్షన్ 15లో సబ్-సెక్షన్ (1) ద్వారా సంక్రమించిన అ
మాగించుకుంటూ G.O.Ms.No. 288, MA, తేది: 03.04.2008 ప్రకారం జారీచేసిన ప్రకటిత మాస్టర్ ప్లాన్‌లో
ం వినియోగానికి దిగువ డ్రాఫ్ట్ వేరియేషన్ చేయుటకు ప్రతిపాదించబడినది.

రెడ్డి జిల్లా, ఇబ్రాహీంపట్నం మండలం, బొల్లారం గ్రామంలోగల సర్వే నం. 82లో 29863.89 చ.మీటర్ల విస్తీర్ణపు స్థలం
Ms.No. 288, MA, తేది: 03.04.2008 ప్రకారం ప్రభుత్వంచే ప్రకటించిన ప్రకటిత మాస్టర్ ప్లాన్ ప్రకారం తయారీ
గా కేటాయింపబడినది. అది ప్రస్తుతం నివాస వినియోగ జోన్‌గా నిర్దిష్ట పరచుటకు ప్రతిపాదించబడినది.

పరాలు వెబ్‌సైట్స్ http://gazette.telangana.gov.in// మరియు http://hmda.gov.in//లో
ప్రతిపాదనలకు బదులు వ్యక్తి లేదా సంస్థ నుండి అభ్యంతరాలు/సూచనలు పరిశీలించబడతాయి. వా
ంతరాలు/సూచనలు వ్రాతపూర్వకంగా ఈ నోటీసు ప్రచురణ తేదీ నుండి పదిహేను (15) రోజుల్లోగా M.C, H
లేదా ప్రిన్సిపల్ సెక్రటరీ, MA & UD శాఖ, తెలంగాణ సచివాలయం, హైదరాబాద్ వారికి గానీ దాఖలు చేయ

R RO.No. 14354-PP/CL/ADVT/1/2021-22, Dt: 28.07.2021 సం/- మెట్రోపాలిటన్ కమిషనర్, HMDA

హైదరాబాద్ మహానగర అభివృద్ధి సం

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HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Tarnaka, Hyderabad

LAND USE INFORMATION

Letter No : 023986/LU/P5/HMDA/23052019 **Date : 30 May, 2019**

To,
Manne Ravi
Pl.101, MIG II 614, Hyderabad
500085

Sir / Madam,

Sub:-HMDA - Furnishing of Land Use Information.
Ref:-Your application No. **023986/LU/P5/HMDA/23052019**,dated: **23 May, 2019.**

With reference to your application cited, the details of Land Use Information as per statutory provisions of Extensive Modification to the Master Plan of HUDA AREA (excluding the erstwhile MCH area and the newly extended area of Huda) notified by the Govt. Vide G.O.Ms.No.288, MA dt:3.04.2008 is furnished hereunder:

Survey No.	**Land Use**
82	: Manufacturing Use Zone.
VILLAGE	: Bollaram
MANDAL	: Jinnaram
ZONE SEGMENT	: Sanga Reddy
DISTRICT	: Zone-4 Shankerpally

NOTE:

1. This information does not bar any public agency or department including the HMDA from acquisition of Lands for Public purpose or from converting the Land Use at any time as per the Law.
2. This information shall not be used as the proof of any title to the Land.
3. This information shall not be used as the sole reason for obtaining exemption from the provisions of U.L.C.Act.1976.
4. This information does not provide any development permission under the APUA (Dev) Act.1975./HMDA Act 2008
5. Land use information does not guarantee that any Lay-Out or Building permission will be granted by competent authority. Any Building/Lay-Out permission will have to examined and granted by competent authority based on Building/Lay-Out/Land use Rules and conditions.
6. This letter is solely for information purpose only.
7. The Land Use Certificate is given on the Basis of Cadastral data shown in MDP-2031
8. The Water bodies shall also be read as per revenue records.

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Yours faithfully,

Name : D RADHA BAI
Designation : Junior Planning Officer
Date : 03-May-2019 12:26:57

Junior Planning Officer, HMDA

Copy to:

Copy to the Special Officer, ULC, Hyderabad for kind information.
Copy to the Collector for kind information.

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OFFICE OF THE Bollaram MUNICIPALITY / MUNICIPAL CORPORATION

TS-bPASS

DRAFT LAYOUT LETTER

Application No. : 005547/LO/HMDA/1072/MED/2022 **Date : 25 May, 2022**

To
M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO
PLOT NO 217/A, 2ND FLOOR, NEAR MIYAPUR METROSTATION , MATHRUSREE NAGAR, MIYAPUR
Pin Code : 500041

Sir,
Sub: Bollaram Municipality / Municipal Corporation - Town Planning Section - Layout Permission for **Draft Layout with Housing Under Gated Community (With Compound Wall)** in Sy.Nos. **82** situated at **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** Dist. to an extent of **29,672.94** Sq.m belonging to **M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO** - Approval Accorded - Reg.

Ref: 1. Application of **005547/LO/HMDA/1072/MED/2022** Dated: **25 May, 2022**
2. HMDA Proceedings vide Lr.No. **005547/LO/HMDA/1072/MED/2022,** Date: **26 July, 2022**.

It is to inform that, in the reference 1st cited, you have applied for **Draft Layout Permission** to HMDA for development of **Gated Community Layout** in Sy.Nos. **82** , situated at **Bollaram** (V) , **Jinnaram** (M), **Sanga Reddy** Dist. to an extent of **29,672.94** Sq.Mt. (or) Acres

The above proposal has been examined by the HMDA under the provisions of section-18,19 & 20 of HMDA Act 2008 and also in accordance with the Statutory Master Plan / Zonal Development plans along with existing G.Os, Rules and Regulations which are in force and permission is hereby accorded vide LayoutPermit No. **005547/LO/HMDA/1072/MED/2022**, dt. **26 July, 2022**.

You have paid all required Fees and charges to HMDA including Local Body Charges and executed **5.88** % of mortgage in favor of the Metropolitan Commissioner, HMDA for Plot / Villa Nos. **-** per G.O.Ms.No.276 MA dt.02-07-2010 vide Doc No. **22400**, Date: **20 June, 2022**.

The land analysis of the Draft Layout Approved is as follows:

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Sr.No.	Area	Sq.Mtrs
1	Total Site area	29672.94
2	Master plan Road affected area	0
3	Net Site Area	29672.94
4	Plotted area	16607.54
5	Open space	4181.29
	(i) Park	0
	(ii) Social Infrastructure	0
6	Layout Road Area	9380.23
7	Amenities Area	0
8	Utilities Area	559.3
9	Total Built up Area	29174.31
10	Number of Plots / Villas	86

General Conditions:

1. The applicant shall not be permitted to sale the plots/Villas which are mortgaged in favour of M.C., HMDA i.e., from the Plot / Villa Nos. - (total - number of plots to an extent of **29,672.94** Sq.mts and Built up area to an extent of **29,672.94** Sq.mtrs.).
2. That the draft layout now issued does not exempt the lands under reference from purview of Urban Land Ceiling Act, 1976 / A.P. Agricultural Land Ceiling Act, 1973.
3. This permission of developing the land shall not be used as proof of the title of the land.
4. The area covered by roads, open spaces & utilities of the layout will be taken over by way of Registered Gift deed at free of cost, before release of final layout.
5. The applicant / layout owner / developer are hereby permitted to sell the Plots/Villas other than mortgaged plots which are mortgaged in favour of Metropolitan Commissioner, HMDA.
6. The applicant shall construct all the Villas including mortgaged villas in all the aspects before release of Final Layout.
7. The peripheral road should be open for accessibility to the neighbouring sites and the applicant shall not to construct any compound wall and obstruct the accessibility through peripheral road.
8. In case the applicant / developer fails to develop the layout with the infrastructure facilities as specified by HMDA the area so mortgaged in favour of HMDA shall be forfeited and also HMDA to liable to take criminal action against such applicant / developers as per provisions of HMDA Act, 2008.
9. The layout development work consist of road formation with Black top, storm water drains, providing of underground drainage lines & common septic tank / STP, internal water supply pipe lines & over head tank, assured water supply source, providing electrical supply lines along with street lights, transformer, avenue plantation, park development and rain water harvesting pits.
10. Levelling with suitable gradient and formation of all roads with proper sub-surface and camber, kerbed stones, metalling of the carriageway, side drains/gutters and central medians (for roads 18 mts and above).
11. Black topping or developing the carriageway with cement concrete (as per BIS Code of Practice) of all roads including the main approach road up to the nearest existing public road.
12. Development of drainage and channelization of NALAs for allowing storm water run-off.
13. These may be channelized in accordance with the drainage and width requirements and in such a way as to conserve or harvest the water in nearest water body or public open space, etc.
14. Undertake street lighting and electricity facilities including providing of transformers.
15. Provision of independent sewerage disposal system and protected water supply system including OHT and sumps. These shall be in exclusive area over and not part of the mandatory open spaces.
16. Undertake underground ducting of all utilities and services lines either under the footpaths or central median of the

roads as the case may be with proper provisions at junctions and crossings, etc.

17. Construction of low height compound wall with Iron grill to the open spaces and handing over the open spaces along with other spaces, i.e., proposed roads area and road affected area, open spaces area, utilities area at free of cost and through Registered Gift Deed to the local body.
18. The layout applicant is directed to complete the above developmental works within a period of FIVE (5) YEARS as per G.O.Ms.No. 62 MA dt.21-03-2020 and submit a requisition letter for release of mortgage plots / area which is in favour of Metropolitan Commissioner, HMDA and for approval of final layout duly enclosing letter of Local Body with regard to roads, open spaces taken over by the Local Body.
19. The applicant shall display a board at a prominent place in the above site showing the layout pattern with permit L.P.No., and with full details of the layout specifications and conditions to facilitate the public in the matter.
20. The applicant shall make necessary arrangements for providing connectivity of its potable/drinking water supply duly laying the necessary pipelines of the sized as prescribed to the main trunk/connecting pipeline under Mission Bhagiratha or any other as approved by the relevant authorities such as HMWSSB/ EnC PH / RWS deptt.;
21. For all layouts less than 10 acres in size, the developer shall put in place a mechanism for septage treatment in accordance with Telangana State FSSM policy; further, the treated sewerage shall be connected to the existing public sewerage system up-to the point as specified;
22. In case of layout sites more than 10 Acres, provision shall be made for construction of Sewerage Treatment Plan (STP) duly earmarking separate area in addition to mandatory layout open spaces.
23. Shall undertake underground ducting of all utilities and services lines either under the footpaths or under central median of the roads as the case may be with proper provisions at junctions and crossings, etc.
24. Shall earmark space for disposal and dumping of solid waste within layout site, in addition to mandatory open space and bio-compost unit shall be developed in accordance with the Telangana Solid Waste Management rules;
25. A mechanism for Source segregation of garbage shall be put in place;
26. Shall develop Avenue plantation within the median (in 60 feet and above roads) and by the side of foot paths towards the plot boundary duly leaving the entire footpath space for pedestrians.
27. Shall provide the underground storm water drainage system.
28. All the foot paths shall be paved with tiles and any other such material.
29. Cycling tracks should be developed within the layout;
30. Transformer yard shall be provided in the area earmarked for utilities.
31. All the street light shall be provided with LED lighting.
32. Shall make necessary arrangements for complete stoppage of usage of plastic in layout and shall have necessary mechanism and create awareness among the plot owners/ purchasers;
33. Green foliage shall be planned and taken up in a manner prescribed and saplings will be in place and surviving as per the plan before the Final Layout is issued.
34. The applicant shall register the project in TS RERA if applicable.

Additional/Other:

1. The open space shall be developed by the applicant along with other developments with ornamental compound wall and grill as per sanctioned layout plan before it is taken over by the Municipality / Municipal Corporation.
2. The applicant shall solely be responsible for the development of layout with housing and in no way HMDA will take up development works.
3. The permission does not bar any public agency including HMDA to acquire the lands for any public purpose as per law.
4. This permission of developing the land shall not be used as proof of the title of the land and the draft approval shall not mean responsibilities or clearance of ownership of the site and casement rights.
5. If there is any court case pending, the applicant / developer shall be responsible for settlement of the same and the proposal is subject to outcome of court orders.
6. If there are any court orders against the applicant / developer, the approved draft Layout will be withdrawn and cancelled without notice.

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7. The applicant is solely responsible if any discrepancy / litigation in ownership documents, and HMDA is n responsible and approved layout plans shall be deemed to cancelled and withdrawn without notice and action will be taken as per law.
8. If any disputes / litigation arises in future, regarding the ownership of a land, schedule of boundaries etc., the applicant shall responsible for the settlement of the same, HMDA or its employees shall not be a party to any such dispute / litigations.
9. If the land is declared as surplus / Government in future, the same shall vest in the Government and layout proceedings automatically stands void. The charges already remitted to HMDA shall stand forfeited and the applicant cannot claim for refund of the same.
10. If it is observed that, the permission is obtained by Misrepresentation or suppression of facts, the permission shall be revoked under the provisions of HMDA Act, 2008 and Municipalities Act, 2019.
11. The applicant shall comply the conditions mentioned in G.O.Ms.No.33 MA dt.24.01.2013 and G.O.Ms.No.276 MA dt.02.07.2010.
12. The applicant should not construct the compound wall around the site u/r and also not to block the roads, so as to provide access to the neighboring lands, all the internal roads shall be opened for accessibility to the neighbouring sites.
13. Any conditions laid by the Authority are applicable.
14. The applicant shall handover the Layout roads area **9380.23** Sq.mtrs (**31.61** %), Open space area **4181.29** Sq.mtrs (**14.09** %) utilities **559.3** Sq.mtrs (**1.88** %) to the Local Body before release of Final Layout plans by HMDA.
15. **16607.54** % of plotted area mortgaged i.e. **55.97** Sq. Mtrs in Plot / Villa Nos. - (total - number of plots/Villas) Mortgaged in favour of The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, District Commercial Complex,Tarnaka,Hyderabad,Vide Document No. **22400**, Date: **20 June, 2022**.

Proceeding Conditions

1. The applicant shall not be permitted to sale the units and area which are mortgaged in favour of M.C., HMDA i.e., from the villa Nos. 1 to 5 (Total 05 plots) to an extent of 961.53 Sqm vide document no. 22400/2022 dt: 20/06/2022.
2. That the draft layout with housing now issued does not exempt the lands under reference from purview of Urban Land Ceiling Act, 1976 / A.P. Agricultural Land Ceiling Act, 1973.
3. This permission of developing the land shall not be used as proof of the title of the land.
4. The applicant / layout owner / developer is hereby permitted to sell the Plots other than mortgaged plots which are mortgaged in favour of Metropolitan Commissioner, HMDA.
5. The Executive Authority should ensure that the open space shall be developed by the applicant along with other developments with ornamental compound wall and grill as per sanctioned layout plan before it is taken over by the Executive Authority.
6. The applicant shall construct the STP as per Indian standard code of practice for installation of STP specifications and has to certify the same by the Licensed Structural Engineer.
7. The layout applicant shall display a board at a prominent place in the above site showing the layout pattern with permit L.P.No., and with full details of the layout specifications and conditions to facilitate the public in the matter.
8. The Applicant/Developer is directed to complete the above developmental works within a period of Six (6) YEARS as per G.O.Ms.No.276 MA dt. 2-7-2010 and submit a requisition letter for release of mortgage plots / area which is in favour of Metropolitan Commissioner, HMDA and for approval of final layout duly enclosing letter of Local Body with regard to roads, open spaces taken over by the Local Body.
9. Provision of rain water harvesting pits per Acre minimum four numbers.
10. Construction of low height compound wall with Iron grill to the open spaces and handing over the open spaces along with other spaces, i.e., proposed roads area and road affected area, open spaces area, social infrastructure area, utilities area at free of cost and through Registered Gift Deed to the local body.
11. Undertake greenery in the Scheme/ layout including avenue plantation, in public open spaces as per norms prescribed with a view to enhancing the environmental quality.
12. Undertake underground ducting of all utilities and services lines either under the footpaths or central median of the roads as the case may be with proper provisions at junctions and crossings, etc.
13. Provision of independent sewerage disposal system and protected water supply system. These shall be in exclusive area over and not part of the mandatory open spaces.
14. Undertake street lighting and electricity facilities including providing of transformers.

15. These may be channelized in accordance with the drainage and width requirements and in such a way as to conserve or harvest the water in nearest water body or public open space, etc.

16. Development of drainage and channelization of NALAs for allowing storm water run-off.

17. Black topping or developing the carriageway with cement concrete (as per BIS Code of Practice) of all roads including the main approach road up to the nearest existing public road.

18. Levelling with suitable gradient and formation of all roads with proper sub-surface and camber, kerbed stones, metalling of the carriageway, side drains/gutters and central medians (for roads 18 mts and above).

19. The layout development work consist of road formation with Black top, storm water drains, providing of underground drainage lines & common septic tank / STP, internal water supply pipe lines & Hydro Pneumatic System for water supply source, providing electrical supply lines along with street lights, transformer, avenue plantation, park development and rain water harvesting pits. The details are as follows:

20. In case the applicant / developer fails to develop the layout with Housing project with the infrastructure facilities as specified by HMDA the area so mortgaged in favour of HMDA shall be forfeited and also HMDA to liable to take criminal action against such applicant / developers as per provisions of HMDA Act, 2008.

Additional Conditions

1. The applicant shall solely be responsible for the development of Gated Community scheme and in no way HMDA will take up development works.

2. The permission does not bar any public agency including HMDA to acquire the lands for any public purpose as per law.

3. This permission of developing the land shall not be used as proof of the title of the land and the draft approval shall not mean responsibilities or clearance of ownership of the site and casement rights.

4. If there is any misrepresentation found in the file, the draft layout shall be cancelled without any notice.

5. If there is any court case pending, the applicant / developer shall be responsible for settlement of the same and if any there are court orders against the applicant / developer, the approved draft Layout will be withdrawn and cancelled without notice.

6. The applicant is solely responsible if any discrepancy / litigation in ownership documents, and HMDA is not responsible and approved layout with housing plans shall be deemed to cancelled and withdrawn without notice and action will be taken as per law.

7. If any disputes / litigation arises in future, regarding the ownership of a land, schedule of boundaries etc., the applicant shall responsible for the settlement of the same, HMDA or its employees shall not be a party to any such dispute / litigations.

8. If the land is declared as surplus / Government in future, the same shall vest in the Government and layout proceedings automatically stands void. The charges already remitted to HMDA shall stand forfeited and the applicant cannot claim for refund of the same.

9. The applicant shall comply the conditions mentioned in G.O.Ms.No.33 MA dt.24.01.2013 and G.O.Ms.No.276 MA dt.02.07.20 & G.O.Ms.No. 168 MA dt:07-04-2012.

10. Any conditions laid by the Authority are applicable.

11. The applicant / builder have to mortgage an additional area of 5% built up area / land as an additional security for allowing them for payment of development charges & capitalization charges in instalments.

12. In case the applicant completes the project / development within the period of allowable instalments, he shall pay the total balance charges along with final layout application / applicant for release of Mortgage.

13. In case cheque bounce of post dated cheques, legal action shall be initiated as per law against the applicant.

14. If any applicant / promoter / builder fails to pay the instalments as per the schedule of post dated cheques, the amount paid till then shall be forfeited and the approval accorded for layout / building project is deemed to be cancelled and the applicant has to apply afresh.

15. The applicant has to develop Amenities before releasing of the final layout.

16. The applicant shall hand over open space (parks/utility) areas , roads area to the Local Body at free of cost by registered gift deed before approval of final Gated Community layout with housing development plan from HMDA.

17. The applicant shall construct the sufficient Harvesting Pits i.e. 4 nos per Acre, Septic tank and Sump / OHT etc., as per standard specifications.

18. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.

19. The applicant shall construct the units as per the Draft gated community layout plan approved by HMDA.

Yours Faithfully

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Name : Yadagiri Rao
Date: 07/26/2022 3:51:56 PM
Designation : Planning Officer

For Metropolitan Commissioner, HMDA

Planning Officer

Bollaram Municipality / Municipal Corporation
Jinnaram Mandal, Sanga Reddy District

Copy to:

1. M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO,
   PLOT NO 217/A, 2ND FLOOR, NEAR MIYAPUR METROSTATION , MATHRUSREE NAGAR, MIYAPUR.

2. To The Sub- Registerar,
   - SRO,
   Sanga Reddy District.

3. The District Registrar, Sanga Reddy District.

4. The Collector, Sanga Reddy District.

5. The Special Officer & Comp. Authority, Urban Land Ceilings, 3rd Floor, Chandra Vihar Complex, M.J.Road, Hyderabad. - for information.

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ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Telangana)

To,

The Director
GREATER INFRA PROJECTS PRIVATE LIMITED
Greater Infra Projects Private Limited
Metro station, Near, Plot no:217/A,
Mathrusree Nagar, Miyapur,
Telangana 500049
-500049

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIS/265811/2022 dated 03 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B038TG121492**
2.	**File No.**	SIA/TG/MIS/265811/2022
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	8(a) Building and Construction projects
6.	**Name of Project**	Greater Infra's C.S.Rao by M/s Greater Infra Projects Private Limited
7.	**Name of Company/Organization**	GREATER INFRA PROJECTS PRIVATE LIMITED
8.	**Location of Project**	Telangana
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/06/2022

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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I. This has reference to your application submitted online on **03.04.2022** (Proposal No. **SIA/TG/MIS/265811/2022**) accepted on **18.04.2022**, seeking Environmental Clearance for the proposed **Residential Villas** construction project titled **Greater Infra's C.S.Rao Green Valley by M/s. Greater Infra Projects Private Limited, Sy. No. 82, Bollaram (V), Jinnaram (M), Sangareddy District.** The capital cost of the project is Rs. 65.0 Crores.

II. It is noted that the proposal is for **Residential Villas** construction project in a total plot area of about 29,672.9 Sq.m. Out of that, Green area is 3,215.0 Sq.m. The total Built-up area is 27,193.9 Sq.m. The project consists of Residential Villas with (G + 2 Floors) to accommodate a total No. of 84 units and Amenities - 1 (C + G + 2 Floors) & Amenities - 2 (G + 2 Floors). It is also noted that adequate Parking area will be provided with two parking spaces each. The amenities to be provided include Sewage Treatment Plant (STP), Community Centre, MSW Segregation point. The total power requirement of the project will be met from TSSPDCL. In case of power failure, power backup shall be provided through D.G. sets of capacities - 2 x 150 kVA, which will be enclosed type.

III. The source of fresh water is HMWS&SB. The total water requirement during occupational stage is 61.1 KLD. Out of that, fresh water requirement is 42.2 KLD & recycled treated waste water is 18.9 KLD. Quantity of sewage generated is 48.9 KLD. It is proposed to treat the sewage in STP of capacity 65.0 KLD. The treated waste water will be used for: flushing the toilets and development of greenery. It was informed that the excess treated waste water will be discharged into the public sewer lines. The Garbage (273 Kg/day) generated is to be disposed as per Solid Waste Management Rules, 2016. STP sludge (4 Kg/day) is to be used as manure for horticultural purpose, Used oil and used batteries are to be sent to Authorized Recyclers. E-waste, if any, will be disposed to the recyclers/dismantlers authorized by the TSPCB as per the E-waste Rules.

IV. The project/ activity is covered under category 'B' of item 8(a) 'Building & Construction' projects of the schedule EIA Notification-2006, and its subsequent amendments and requires appraisal at State Level by SEAC/ SEIAA, Telangana.

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on **27.04.2022**. The project is exempted from Public Hearing as it is a Construction Project. Based on the information furnished, presentation made by the proponent and the consultant M/s. Team Labs & Consultants, Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) Telangana in its meeting held on **09.05.2022** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, **the SEIAA-Telangana hereby accords prior Environmental Clearance to the project**, as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

A. Specific Conditions:

(i) The project proponent shall provide for adequate fire safety measures and equipment as per National Building Code/required by Fire Services Act of the State and instructions issued by the local Authority/Directorate of fire, from time to time. Further, the project proponent shall take necessary permission/NOC regarding fire safety from Competent Authority as required.

(ii) The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

(iii) The Consent for Operation (CFO)/Occupancy Certificate shall be issued only after getting necessary permission for required water supply from HMWSSB/concerned authority.

(iv) The project proponents would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of fecal coliform and other pathogenic bacteria.

(v) The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing and quality of water being supplied through spray faucets attached to toilet seats.

(vi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per Ministry of Urban Development Model Building Byelaws, 2016. The number of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.

(vii) Rain water harvesting for roof run-off shall be implemented. Before recharging pre-treatment must be done to remove suspended matter, oil and grease. A sump may also be constructed along with Rain water harvesting pits to save water.

(viii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Designated area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to dumping site.

(ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

(x) The company shall draw up and implement corporate social responsibility plan as per the Company's Act of 2013.

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(xi) The proponent shall earmark funds under Corporate Environment Responsibility (CER) for the activities such as waste Management, Solar Street Lights, Drinking Water, Health Camps, Rain Water harvesting, Training & Education and Avenue Plantation etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

B. Standard Conditions:-

I. Statutory compliance:

i. The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

ii. The proponent shall: not discharge any waste water outside the premises until their project's outlet is connected to public sewer line and till such time they will reuse 100% of treated waste water within the project premises; conform to the WALTA Act and the water consumption shall be as per permissions granted by the Concerned Authorities; conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016 issued by the Ministry of Law & Justice, GoI& its subsequent amendments (if any); adopt green building concepts and use renewable energy by adopting Energy Conservation practices, Energy efficient practices & Energy audit practices, etc., Develop green area with tall growing tree species. Include the species of Mosquito repellant & Aromatic plants along with other plants for development of greenbelt. Conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016, issued by the Ministry of Law & Justice, GoI.

iii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of fire fighting equipment etc. As per National Building Code including protection measures from lightening etc.

iv. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for no-forest purpose involved in the project.

v. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

viii. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

ix. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

II. Air quality monitoring and preservation:

i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.

ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$) covering upwind and downwind directions during the construction period.

iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided within consultation with State Pollution Control Board and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/wind breaking walls all around the site (atleast 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

vi. Sand, murram, loose soil cement, stored on site shall be covered adequately so as to prevent dust pollution.

vii. Wet jet shall be provided for grinding and stone cutting.

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viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

x. For indoor air quality the ventilation provisions as per National Building Code of India.

III. Water quality monitoring and preservation:

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent.

iv. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

v. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

vi. Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc for water conservation shall be incorporated in the building plan.

vii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

viii. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

ix. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.

x. All recharge should be limited to shallow aquifer.

xi. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

xii. No sewage or untreated effluent water would be discharged through storm water drains.

xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.

xiv. The installation of the Sewage Treatment Plant (STP) of **65.0 KLD** should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated waste water shall conform to the standards stipulated under Schedule-6 of Environment (Protection) Act, 1986 and its amendments thereof. Sewage Treatment Plant should be monitored on a regular basis. In the absence of public sewers, no waste water shall be discharged outside the premises. The excess treated waste water, if any, is to be reused within the premises ie., discharged into an artificial pond within the premises and can be utilized for recreational purpose. The proponent shall adopt dual plumbing system for reuse of treated waste water and also take necessary water conservation measures in the project.

xv. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from Solid waste processing plant &STP.

IV. Noise monitoring and prevention:

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be periodically monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.

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ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the state ECBC.

ii. Outdoor and common area lighting shall be LED. Proposed energy saving measures would save about 15% of power.

iii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.

iv. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

v. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.

vi. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per Energy Conservation Building Code (ECBC) specifications.

vii. Energy conservation measures like installation of CFLs / LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

viii. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet at least 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws requirement, whichever is higher.

VI Waste Management:

i. A certificate from the competent authority who are handling municipal solid wastes, shall be obtained indicating existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.

ii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.

iii. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iv. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

v. Organic waste compost / vermiculture pit/ Organic waste converter within the premises with a minimum capacity of 0.3 kg / person/day must be installed.

vi. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

vii. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

viii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20 % such as Fly Ash Bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks and other environment friendly materials.

ix. Fly ash material should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.

x. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

xi. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

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VII. Green Cover:

i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

ii. No tree cutting/transplantation has been proposed in the instant project. A minimum of 1 tree for every 80 Sq.m of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.

iii. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. Species of Mosquito repellant & Aromatic plants along with other plants shall also be included for development of greenbelt. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations. The proponent shall develop and maintain greenbelt with tall growing trees instead of lawns, etc., to maximum extent. The proponent shall also Geotag all the saplings planted.

iv. Green area of at least 10% of the site area shall be developed and maintained.

VIII Transport

i. The road system can be designed with these basic criteria.

a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
b. Proper design of entry and exit points.
c. Parking norms as per local regulation.

ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

iii. Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.

IX. Human health issues:

i. All workers working at the construction site and involved in loading, unloading carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

ii. For indoor air quality the ventilation provisions as per National Building Code of India.

iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

v. Occupational health surveillance of the workers shall be done on a regular basis.

vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

X. Corporate Environment Responsibility:

i. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.

ii. A separate Environmental Cell to monitor the environmental conditions / norms with qualified personnel shall be set up.

iii. Action plan for implementing EMP and environmental conditions shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the Six Monthly Compliance Report.

iv. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent as a part of CER contained in EIA/EMP report.

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Part – B. General Conditions:

i. **This order is valid for a period of 7 years from the date of issue of this order.**

ii. "Consent for Establishment" (CFE) shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any construction work at site under Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

iii. Consent for Operation (CFO) of the project shall be obtained from the Telangana State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, after obtaining CFE of the Board, before occupancy.

iv. The proponent shall not carry out any construction activity in the earmarked Open area, Green area & Road area of the project, as committed by the project proponent. Any deviation in the proposed earmarked areas shall make EC invalid.

v. The proponent shall: not discharge any waste water outside the premises until their project's outlet is connected to public sewer line and till such time they shall reuse 100% of treated waste water within the project premises; conform to the WALTA Act and the water consumption shall be as per permissions granted by the Concerned Authorities; conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016 issued by the Ministry of Law & Justice, GoI & its subsequent amendments (if any); adopt green building concepts and use renewable energy by adopting Energy Conservation practices, Energy efficient practices & Energy audit practices, Develop green area with tall growing tree species. Include the species of Mosquito repellant & Aromatic plants along with other plants for development of greenbelt etc.

vi. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent ie., **M/s. Greater Infra Projects Private Limited.**

vii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.

viii. The proponent shall submit the Environmental Statement for every financial year in Form-V to the State PCB as prescribed under E(P) Act, 1986, as amended subsequently and will be put on the website of the project.

ix. Officials from the TSPCB and Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.

x. The proponent should implement the project as per the details mentioned in this order. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS.

xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xii. The project proponent shall obtain all other statutory clearances, as applicable, from the competent authorities.

xiii. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Telangana State Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Integrated Regional Office of this Ministry at Hyderabad.

xiv. The funds earmarked for environmental protection measures **(capital cost: Rs.121.34 Lakhs during construction phase and Rs.2.42 lakhs during occupation phase, Recurring cost: Rs.8.03 lakhs/annum during construction phase and Rs.33.19 lakhs/annum during occupation phase)** should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Integrated Regional Office located at Hyderabad and TSPCB.

xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xvi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xvii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.

xviii. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, and its amendments thereof.

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xix. Grant of EC is also subject to Circulars issued under the EIA Notification 2006, which are available on the MOEF website: www.parivesh.nic.in

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	**MEMBER**	**CHAIRMAN,**
SEIAA, T.S.	**SEIAA, T.S.**	**SEIAA, T.S.**

To,
Sri. Manne Ravi, Director,
Greater Infra's C.S.Rao by
M/s. Greater Infra Projects Private Limited,
Metro Station, Near, Plot No:217/A,
Mathrusree Nagar, Miyapur, Telangana 500 049
Ph No: +91 92465 67337
Mail id: greaterinfra@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: SR-II, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GoI, New Delhi for kind information.

//T.C.F.B.O.//

JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown
Digitally signed by Sri Swargam Srinivas
Member Secretary
Date: 6/2/2022 3:21:43 PM

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OFFICE OF THE HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY **TS-bPASS**

FEE INTIMATION LETTER

Application No. : **005547/LO/HMDA/1072/MED/2022** Date : **17/06/2022**

To
Sri/Smt.
M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO
PLOT NO 217/A, 2ND FLOOR, NEAR MIYAPUR METROSTATION , MATHRUSREE NAGAR, MIYAPUR
Pin Code - 500041

Sir,

Sub : HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY - Planning Department - Application for approval of Draft Layout with Housing Under Gated Community (With Compound Wall) in Survey Nos. **82** of **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** District to an extent of **29672.94** Sq. Mtrs. - Intimation to pay development and other charges and action to fulfill the precedent conditions for processing the case further - Reg.

With reference to your application cited above, it is to inform that your proposal for approval of Draft Layout with Housing Under Gated Community (With Compound Wall) as mentioned in the subject cited in Survey No. **82** of **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** District to an extent of **29672.94** Sq.mt. is under process as per provisions of Section 19 of HMDA Act, 2008 rules and regulations.

To process the application further, the following charges to be remitted through separate challan in favour of Metropolitan Commissioner, HMDA through online Payment System to take further action in the matter for approval of yours Residential Draft Layout with Housing Under Gated Community (With Compound Wall).
The details of the charges as follows:

Sr.No.	Description	Amount
HMDA charges		
1	Audit Inspection Charges	10,000.00
2	Capitalization Charges	49,50,716.00
3	Development charges for amenities built up area:	1,55,777.00
4	Development Charges (built Up Area)	30,15,591.00
5	Development Charges (land)	23,73,835.00
6	Processing Charges For Total Built Up Area	6,76,009.00
7	Processing charges for Plotted area including amenities plotted area:	2,96,729.00
8	Publication Charges	5,000.00
9	Road Impact Fee	15,66,731.00
10	Shelter Fee Charges	23,73,835.00
Local Body charges		
1	BUILDING PERMIT FEE	8,89,100.00
2	CONVERSION CHARGES	1,48,365.00
3	COMPOUND WALL CHARGES	16,552.00
4	DEBRIS CHARGES	2,000.00
5	1% LABOUR CESS	34,18,226.00

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6	DOCUMENT VERIFICATION CHARGES	5,000.00
7	Layout Fee	59,400.00
8	POSTAGE/ ADVERTISEMENT CHARGES	200.00
9	RAIN WATER HARVESTING CHARGES (DEPOSIT)	2,96,729.00
10	SITE APPROVAL FEES	2,96,729.00
11	TSBPASS CHARGES	50,000.00
12	VACANT LAND TAX	2,20,031.00
Other Charges		
1	Enviromment Impact Fees	9,41,747.00

	Total :	**2,17,68,302.00**
Initial amount paid by applicant	:	**10,000.00**
Balance amount to be paid by applicant	:	**2,17,58,302.00**

(Two Crore Seventeen Lacs Fifty Eight Thousand Three Hundred Two Only)

You are requested to pay the above charge within one month i.e. before Date **17 July, 2022** and submit challan for further necessary action.

General Conditions for Compliance:

1. The Applicant shall pay DC, PC and other charges within 30 days
2. Within 30 days, if amount is not paid by the applicant then penalty@10% will be charged.
3. The applicant shall mortgage for plot / Villa nos. - (total - number of plots) i.e. **0** Sq.mtrs (**5.88** %) through registered deed in favour of Metropolitan Commissioner, HMDA and the same shall be submitted to HMDA.
4. The applicant shall not construct the compound wall around the site under reference.(in case of open layouts)
5. The applicant shall follow the conditions imposed by HMDA.
6. The HMDA reserve the right to cancel the permission, if it is found that the permission is obtained by false statement or misinterpretation or suppression of any material facts or rule
7. The applicant is the whole responsible if any discrepancy occurs in the ownership documents and ULC aspects and if any litigation occurs, the technically approved layout plans may be with-drawn without any notice.
8. If any cases are pending in court of law with regard to the site U/R and have adverse orders, the permission granted shall deem to be withdrawn and cancelled.
9. The applicant shall provide the STP and septic tank as per standard specification.
10. Any conditions laid by the authority are applicable.
11. You are requested to obtain and produce the Certificate of Encumbrance on property one day prior to mortgage and one day after the mortgage from the Sub -Registrar, indicating that the area under mortgage is not sold to any other person and vests with the developers only.
12. The applicant shall handover the Layout roads area **9380.23** Sq.mtrs (**31.61** %), Open space area **4181.29** Sq.mtrs (**14.09** %) Social infrastructure area 0 Sq.mtrs (0 %) to the Local Body before release of Final Layout plans by HMDA.
13. The submitted architect signature made on the plans and Undertaking on Rs.100 Non Judicial Stamp paper if any discrepancy and misinterpretation, in case in future any objections raised by the concerned architect, the technically approved Layout plans will be withdrawn and cancelled without any notice and action will be taken as per law.
14. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided
15. The Owner/Developers shall be responsible for the safety of construction workers
16. If in case above said condition is not adhered HMDA/Local Authority can withdraw the said permission.
17. The HMWS and SB and T.S. Transco not to provide the permanent connection till to produce the occupancy certificate from the Sanctioning Authority.

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Precedent Conditions for Compliance:

1. The Owner/Developers shall ensure the safety of construction workers.
2. The owner /Developer shall ensure a comprehensive insurance policy of construction workers for the duration of construction.
3. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.
4. If in case above said condition is not adhered HMDA/Local Authority can withdraw the said permission. Your compliance on the above should reach the undersigned within one month i.e., before date**1**

This shall not be construed as approval of the proposal and permissions for development.

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Fees Intimation Condition

1. The applicant shall construct the required No of Rain Water Harvesting Pits as per GO. Ms. No. 350, Septic tank and Sump / OHT etc., as per standard specifications.
2. The applicant shall provide the OHT, Sump and septic tank in the proposed draft layout over-and above the mandatory open space.
3. Leveling with suitable gradient and formation of all roads with proper sub-surface and camber, kerbed stones, metaling of the carriageway, side drains / gutters and central medians (for roads 18mts and above).
4. Black topping or developing the carriageway with cement concrete (as per BIS Code of Practice) of all roads including the main approach road up to the nearest existing public road.
5. Development of drainage and channelization of Nalas if any for allowing storm water runoff.
6. These may be channelized in accordance with the drainage and width requirements and in such a way as to conserve or harvest the water in nearest water body or public open space, etc
7. Undertake underground ducting of all utilities and services lines either under the footpaths or central median of the roads as the case may be with proper provisions at junctions and crossings, etc
8. Undertake greenery in the Scheme/ layout including avenue plantation, in public open spaces as per norms prescribed with a view to enhancing the environmental quality.
9. The applicant shall form BT road from existing public road to layout and handover the same by virtue of registered gift deed to the Executive Authority before release of final layout plans.
10. The applicant / developer should hand over the open space area, utilities area and roads area to the Local Body at free of cost as proposed, by way of Registered deed before release of the Final Layout plan.
11. The applicant is not permitted to construct the compound wall around the site U/R and also not to block the roads, so as to provide access to the neighboring lands.
12. If there is any court case is pending in court of law, the applicant / developer shall responsible for settlement of the same and if any court orders issued against the applicant / developer, the approved draft Lay-out plans is withdrawn and cancelled without notice and action will be taken as per Law.
13. If any dispute litigation arises in future, regarding the ownership of a land, site boundaries etc., the applicant shall be responsible for the settlement of the same, Executive Authority, Technical Authority or its employees shall not be a party to any such dispute / litigation.
14. The applicant is the whole responsible if any discrepancy occurs in the ownership documents and ULC aspects and if any litigation occurs, the technically approved may with¬drawn without notice.
15. The Applicant shall pay DC, PC and other charges for an amount of Rs. ---------- -/ within 10 days from the date of intimation and if a reply is not received from the applicant than the original application shall be treated as having lapsed and the deposit amount deposited under Rule (5)(V) shall be refunded after deducting 2 % towards cost of scrutiny inspection, etc, on application made by the applicant.
16. The applicant shall comply the conditions laid down in the G.O.Ms.No.168, dt.7-4-2012, G.O.Ms.No.62 Dt:28.01.1970 and other rules in force
17. The Executive Authority reserve the right to cancel the permission, if it is found that the permission is obtained by false statement or misinterpretation or suppression of any material facts or rule.
18. The applicant shall comply the guidelines which are applicable for development of layout as per G.O.Ms.No.62 Dt: 28.01.1970 G.O.Ms.No.168, MA, dt: 07.04.2012 and other related Govt orders.
19. The applicant shall mortgage 5 units (5.00 %) through registered deed in favour of Metropolitan Commissioner, HMDA and the same shall be submitted to HMDA.

Additional Conditions

1. 1. If any deficiency noted in payment of fees in feature same should be remitted by The applicant on demand by HMDA .
2. 1. If any deficiency noted in payment of fees in feature same should be remitted by The applicant on demand by HMDA .

Yours Faithfully

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Name : Yadagiri Rao
Date: 06/17/2022 3:22:00 PM
Designation : Planning Officer

For Metropolitan Commissioner
Planning Officer

Date : 17/06/2022

This is computer generated letter, doesn't require any signatures.
In Case of Deemed Approval, If fee is not paid within 15 days, deemed approval stands cancelled.

OFFICE OF THE HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY **TS-bPASS**

APPROVAL FOR LAYOUT PERMISSION

TS-bPASS MORTGAGE LETTER

Application No. : 005547/LO/HMDA/1072/MED/2022 **Date : 26 July, 2022**

To
The sub - Registrar,
sangareddy SRO,
Sanga Reddy District.

Sir,
Sub: HMDA - Planning Department - Layout with Housing Under Gated Community (With Compound Wall) in Sy.Nos. **82** situated at Bollaram Village, Jinnaram Mandal, Sanga Reddy Dist. to an extent of 29,672.94 Sq.m applied by M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO - Approval Accorded - Reg.

Ref: 1. Application of 005547/LO/HMDA/1072/MED/2022, Dated: 25 May, 2022
2. This office DC letter addressed to the applicant Dated: 17 June, 2022.
3. Applicant's letter Dated 20 June, 2022 submitting the Mortgage Deed No. 22400, Date: 20 June, 2022 executed at Joint Sub - Registrar- Sanga Reddy Dist. and Statement of Encumbrance on Property before mortgage & after mortgage.

Your attention is invited to the Deed of Mortgage bearing vide Document No. 22400, Date: 20 June, 2022, executed in favour of Metropolitan Commissioner, HMDA, mortgaging the Plot / Villa Nos. 1,2,3,4,5, villas - to an extent of 29,672.94 Sq.Mt. in Survey nos. 82 of Bollaram Village, Jinnaram Mandal, Sanga Reddy District as per G.O.Ms.No.276 MA dt.02-07-2010 falling in Bollaram Municipality / Municipal Corporation as security for undertaking all the required developments as specified by the HMDA in the proceedings Dt: 26 July, 2022, you have also given a certificate of Encumbrance on property, confirming that the above plots are mortgaged against HMDA.

(**5.88** % of units mortgaged in favour of Metropolitan Commissioner, HMDA Vide Plot / Villas Nos: 1,2,3,4,5, villas - through registered mortgage deed Vide Document No. **22400** , Date: **20 June, 2022** towards security for submission of conversion certificate from concerned RDO/DRO of Revenue Department.)

Taking into consideration of the agreement & Deed of Mortgage, Certificate of Encumbrance on property issued by you, this Authority released the draft **Layout with Housing Under Gated Community (With Compound Wall)** in favour of the applicant / developer vide Draft Layout Permit No. **005547/LO/HMDA/1072/MED/2022**, dt. **26 July, 2022**.

You are therefore, requested not to undertake any conveyance of the property covered specifically in the Plot / Villa Nos. 1,2,3,4,5, villas - to an extent of **29,672.94** Sq.Mt. as per the plan enclosed to any other persons(s) till necessary communication is sent by this Authority.

You are also requested to not to register the open spaces area and Utilities area of the Layout as shown in the Layout plan.

Yours Faithfully

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For Metropolitan Commissioner

Planning Officer

Copy to:

1. The Commissioner,
   Bollaram Municipality / Municipal Corporation,
   Jinnaram Mandal,
   Sanga Reddy District.
2. The District Registrar, Sanga Reddy District - for information.

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OFFICE OF THE HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

TS-bPASS

APPROVAL FOR LAYOUT PERMISSION

TS-bPASS DRAFT LAYOUT LETTER

Application No. : 005547/LO/HMDA/1072/MED/2022 **Date : 26 July, 2022**

To

M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO

Sir,

Sub: HMDA - Plg.Dept - **Layout with Housing Under Gated Community (With Compound Wall)** in Sy.Nos. **82** situated at **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** Dist. to an extent of **29,672.94** Sq.m belonging to **M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO** - Technical Approval Accorded - Reg.

Ref: 1. Application of **005547/LO/HMDA/1072/MED/2022** Dated: **25/05/2022**
2. This office DC letter addressed to the applicant Date: **17 June, 2022**.

With reference to your application cited for approval of **Layout with Housing Under Gated Community (With Compound Wall)** in Sy.Nos. **NA** situated at **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** Dist. to an extent of **29,672.94** Sq.mtrs. has been technically approved and forwarded to The Commissioner, **Bollaram** Municipality/Municipal Corporation, **Jinnaram** Mandal, **Sanga Reddy** District. vide this office Application No. **005547/LO/HMDA/1072/MED/2022**, Layout Permit No. **005547/LO/HMDA/1072/MED/2022** -, Date: **26 July, 2022** for release of Proceedings & plans.

Therefore, the concerned Municipal Commissioner, **Bollaram** Municipality / Municipal Corporation, **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** District., will release the Proceedings & Plans.

This is for information.

Yours Faithfully

For Metropolitan Commissioner, HMDA

Planning Officer

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OFFICE OF THE HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY **TS-bPASS**

APPROVAL FOR LAYOUT PERMISSION

TS-bPASS DRAFT LAYOUT LETTER

Application No. : 005547/LO/HMDA/1072/MED/2022 **Date : 26 July, 2022**

To
The Municipal Commissioner,
Bollaram Municipality / Municipal Corporation,
Jinnaram Mandal,
Sanga Reddy District.

Sir,

Sub: HMDA - Plg.Dept. - **Layout with Housing Under Gated Community (With Compound Wall)**. in Sy.Nos. **82** situated at **Bollaram** Village, **Jinnaram** Mandal, **Sanga Reddy** Dist. to an extent of **29,672.94** Sq.m - Technical Approval Accorded - Reg.

Ref: 1. Application No. **005547/LO/HMDA/1072/MED/2022** Date: **25 May, 2022**
2. This office DC letter addressed to the applicant Date: **17 June, 2022**.
3. Applicant's letter Date **20 June, 2022** submitting the Mortgage Deed No. **22400**, Date: **20 June, 2022**executed at Joint Sub - Registrar- **Sanga Reddy** Dist. and Statement of Encumbrance on Property before mortgage & after mortgage.

It is to inform that, in the reference 1st cited, **M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO** has applied to HMDA for development of **Layout with Housing Under Gated Community (With Compound Wall)** in Sy.Nos. **82** , situated at **Bollaram** (V) , **Jinnaram** (M), **Sanga Reddy** (Dist.) to an extent of **29,672.94** Sq.Mt. (or) Acres

The above proposal has been examined under the provisions of section-18, 19 & 20 of HMDA Act 2008 and also in accordance with the Statutory Master Plan / Zonal Development plans along with existing G.Os, Rules and Regulations which are in force. The applicant has paid all required fees and charges to HMDA including Municipality / Municipal Corporation Charges. Accordingly, the technical approval is hereby accorded vide Layout Permit No. **005547/LO/HMDA/1072/MED/2022** -, date. **26 July, 2022**.

Vide reference 3 rd cited, the applicant has submitted Deed of Mortgage executed in favour of the Metropolitan Commissioner, HMDA for Plot / Villa Nos. 1,2,3,4,5, villas - as per G.O.Ms.No.276 MA dt.02-07-2010 vide Doc no. **22400** , Date: **20 June, 2022**.

The land analysis of the Draft Layout Approved is as follows:

Sr.No.	Area	Sq.Mtrs
1	Total Site area	29672.94
2	Master plan Road affected area	0
3	Net Site Area	29672.94
4	Plotted area	16607.54
5	Open space	4181.29
	(i) Park	0
	(ii) Social Infrastructure	0
6	Layout Road Area	9380.23
7	Amenities Area	0
8	Utilities Area	559.3
9	Total Built up Area	29174.31
10	Number of Plots / Villas	86

General Conditions:

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1. The applicant shall not be permitted to sale the plots/Villas which are mortgaged in favour of M.C., HMDA i.e., from the Plot / Villa Nos. 1,2,3,4,5, villas - (total 5 - number of plots to an extent of **29,672.94** Sq.mts and Built up area to an extent of **29,672.94** Sq.mtrs.).
2. That the draft layout now issued does not exempt the lands under reference from purview of Urban Land Ceiling Act, 1976 / A.P. Agricultural Land Ceiling Act, 1973.
3. This permission of developing the land shall not be used as proof of the title of the land.
4. The Municipality / Municipal Corporation shall ensure that area covered by roads and open space of the layout shall take over from the applicant, by way of Registered Gift deed at free of cost, before release of final layout to the applicant.
5. The applicant / layout owner / developer are hereby permitted to sell the Plots/Villas other than mortgaged plots which are mortgaged in favour of Metropolitan Commissioner, HMDA.
6. The applicant shall construct all the Villas including mortgaged villas in all the aspects before release of Final Layout.
7. All roads should be opened for accessibility to the neighbouring sites and the applicant shall not to construct any compound wall/fencing around the site.
8. In case the applicant / developer fails to develop the layout with the infrastructure facilities as specified by HMDA the area so mortgaged in favour of HMDA shall be forfeited and also HMDA to liable to take criminal action against such applicant / developers as per provisions of HMDA Act, 2008.
9. The layout development work consist of road formation with Black top, storm water drains, providing of underground drainage lines & common septic tank / STP, internal water supply pipe lines & over head tank, assured water supply source, providing electrical supply lines along with street lights, transformer, avenue plantation, park development and rain water harvesting pits.
10. Levelling with suitable gradient and formation of all roads with proper sub-surface and camber, kerbed stones, metalling of the carriageway, side drains/gutters and central medians (for roads 18 mts and above).
11. Black topping or developing the carriageway with cement concrete (as per BIS Code of Practice) of all roads including the main approach road up to the nearest existing public road.
12. Development of drainage and channelization of NALAs for allowing storm water run-off.
13. These may be channelized in accordance with the drainage and width requirements and in such a way as to conserve or harvest the water in nearest water body or public open space, etc.
14. Undertake street lighting and electricity facilities including providing of transformers.
15. Provision of independent sewerage disposal system and protected water supply system including OHT and sumps. These shall be in exclusive area over and not part of the mandatory open spaces.
16. Undertake underground ducting of all utilities and services lines either under the footpaths or central median of the roads as the case may be with proper provisions at junctions and crossings, etc.
17. Construction of low height compound wall with Iron grill to the open spaces and handing over the open spaces along with other spaces, i.e., proposed roads area and road affected area, open spaces area, social infrastructure area, utilities area at free of cost and through Registered Gift Deed to the local body.
18. The layout applicant is directed to complete the above developmental works within a period of FIVE (5) YEARS as per G.O.Ms.No. 62 MA dt.21-03-2020 and submit a requisition letter for release of mortgage plots / area which is in favour of Metropolitan Commissioner, HMDA and for approval of final layout duly enclosing letter of Local Body with regard to roads, open spaces taken over by the Local Body.
19. The layout applicant shall display a board at a prominent place in the above site showing the layout pattern with permit L.P.No., and with full details of the layout specifications and conditions to facilitate the public in the matter.
20. The applicant shall make necessary arrangements for providing connectivity of its potable/drinking water supply duly laying the necessary pipelines of the sized as prescribed to the main trunk/connecting pipeline under Mission Bhagiratha or any other as approved by the relevant authorities such as HMWSSB/ EnC PH / RWS deptt.;
21. For all layouts less than 10 acres in size, the developer shall put in place a mechanism for septage treatment in accordance with Telangana State FSSM policy; further, the treated sewerage shall be connected to the existing public sewerage system up-to the point as specified;
22. In case of layout sites more than 10 Acres, provision shall be made for construction of Sewerage Treatment Plan

(STP) duly earmarking separate area in addition to mandatory layout open spaces.

23. The applicant s hall undertake underground ducting of all utilities and services lines either under the footpaths or under central median of the roads as the case may be with proper provisions at junctions and crossings, etc.
24. Shall earmark space for disposal and dumping of solid waste within layout site, in addition to mandatory open space and bio-compost unit shall be developed in accordance with the Telangana Solid Waste Management rules;
25. A mechanism for Source segregation of garbage shall be put in place;
26. Shall develop Avenue plantation within the median (in 60 feet and above roads) and by the side of foot paths towards the plot boundary duly leaving the entire footpath space for pedestrians.
27. Shall provide the underground storm water drainage system.
28. All the foot paths shall be paved with tiles and any other such material.
29. Cycling tracks should be developed within the layout;
30. Transformer yard shall be provided in the area earmarked for utilities.
31. All the street light shall be provided with LED lighting.
32. Shall make necessary arrangements for complete stoppage of usage of plastic in layout and shall have necessary mechanism and create awareness among the plot owners/ purchasers;
33. Green foliage shall be planned and taken up in a manner prescribed and saplings will be in place and surviving as per the plan before the Final Layout is issued.
34. The applicant shall register the project in TS RERA if applicable.

Additional/Other:

1. The Municipality / Municipal Corporation should ensure that the open space shall be developed by the applicant along with other developments with ornamental compound wall and grill as per sanctioned layout plan before it is taken over by the Municipality / Municipal Corporation.
2. The applicant shall solely be responsible for the development of Gated Community Layout and in no way HMDA will take up development works.
3. The permission does not bar any public agency including HMDA to acquire the lands for any public purpose as per law.
4. This permission of developing the land shall not be used as proof of the title of the land and the draft approval shall not mean responsibilities or clearance of ownership of the site and casement rights.
5. If there is any misrepresentation found in the file, the draft layout shall be cancelled without any notice.
6. If there is any court case pending, the applicant / developer shall be responsible for settlement of the same and the proposal is subject to outcome of court orders.
7. If there are any court orders against the applicant / developer, the approved draft Layout will be withdrawn and cancelled without notice.
8. The applicant is solely responsible if any discrepancy / litigation in ownership documents, and HMDA is not responsible and approved layout plans shall be deemed to cancelled and withdrawn without notice and action will be taken as per law.
9. If any disputes / litigation arises in future, regarding the ownership of a land, schedule of boundaries etc., the applicant shall responsible for the settlement of the same, HMDA or its employees shall not be a party to any such dispute / litigations.
10. If the land is declared as surplus / Government in future, the same shall vest in the Government and layout proceedings automatically stands void. The charges already remitted to HMDA shall stand forfeited and the applicant cannot claim for refund of the same.
11. If it is observed that, the permission is obtained by Misrepresentation or suppression of facts, the permission shall be revoked under section 22 of HMDA Act, 2008.
12. The applicant shall comply the conditions mentioned in G.O.Ms.No.33 MA dt.24.01.2013 and G.O.Ms.No.276 MA dt.02.07.2010.
13. Any conditions laid by the Authority are applicable.
14. The applicant shall handover the Layout roads area **9380.23** Sq.mtrs (**31.61** %), Open space area **4181.29**

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Sq.mtrs (**14.09** %) Social infrastructure area 0 Sq.mtrs (0 %) to the Local Body before release of Final Lay plans by HMDA.

15. **55.97** % of plotted area mortgaged i.e. **16607.54** Sq. Mtrs in Plot / Villa Nos. **1,2,3,4,5, villas -** (total - number of plots/Villas)

Mortgaged in favour of The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, District Commercial Complex,Tarnaka,Hyderabad,Vide Document No. **22400**, Date:**20 June, 2022**.

Additional Conditions

1. 1. The applicant shall not be permitted to sale the units and area which are mortgaged in favour of M.C., HMDA i.e., from the villa Nos. 1 to 5 (Total 05 plots) to an extent of 961.53 Sqm vide document no. 22400/2022 dt: 20/06/2022.
2. 2. That the draft layout with housing now issued does not exempt the lands under reference from purview of Urban Land Ceiling Act, 1976 / A.P. Agricultural Land Ceiling Act, 1973.
3. 3. This permission of developing the land shall not be used as proof of the title of the land.
4. 4. The applicant / layout owner / developer is hereby permitted to sell the Plots other than mortgaged plots which are mortgaged in favour of Metropolitan Commissioner, HMDA.
5. 5. The Executive Authority should ensure that the open space shall be developed by the applicant along with other developments with ornamental compound wall and grill as per sanctioned layout plan before it is taken over by the Executive Authority
6. 6. The applicant shall construct the STP as per Indian standard code of practice for installation of STP specifications and has to certify the same by the Licensed Structural Engineer
7. 7. The layout applicant shall display a board at a prominent place in the above site showing the layout pattern with permit L.P.No., and with full details of the layout specifications and conditions to facilitate the public in the matter.
8. 8. The Applicant/Developer is directed to complete the above developmental works within a period of Six (6) YEARS as per G.O.Ms.No.276 MA dt. 2-7-2010 and submit a requisition letter for release of mortgage plots / area which is in favour of Metropolitan Commissioner, HMDA and for approval of final layout duly enclosing letter of Local Body with regard to roads, open spaces taken over by the Local Body.
9. 9. Provision of rain water harvesting pits per Acre minimum four numbers.
10. 10. Construction of low height compound wall with Iron grill to the open spaces and handing over the open spaces along with other spaces, i.e., proposed roads area and road affected area, open spaces area, social infrastructure area, utilities area at free of cost and through Registered Gift Deed to the local body.
11. 11. Undertake greenery in the Scheme/ layout including avenue plantation, in public open spaces as per norms prescribed with a view to enhancing the environmental quality.
12. 13. Provision of independent sewerage disposal system and protected water supply system. These shall be in exclusive area over and not part of the mandatory open spaces.
13. 14. Undertake street lighting and electricity facilities including providing of transformers. Yours Faithfully
14. 15. These may be channelized in accordance with the drainage and width requirements and in such a way as to conserve or harvest the water in nearest water body or public open space, etc.
15. 16. Development of drainage and channelization of NALAs for allowing storm water run-off.
16. 17. Black topping or developing the carriageway with cement concrete (as per BIS Code of Practice) of all roads including the main approach road up to the nearest existing public road.
17. 18. Levelling with suitable gradient and formation of all roads with proper sub-surface and camber, kerbed stones, metalling of the carriageway, side drains/gutters and central medians (for roads 18 mts and above).
18. 19. The layout development work consist of road formation with Black top, storm water drains, providing of underground drainage lines & common septic tank / STP, internal water supply pipe lines & Hydro Pneumatic System for water supply source, providing electrical supply lines along with street lights, transformer, avenue plantation, park development and rain water harvesting pits. The details are as follows
19. 20. In case the applicant / developer fails to develop the layout with Housing project with the infrastructure facilities as specified by HMDA the area so mortgaged in favour of HMDA shall be forfeited and also HMDA to liable to take criminal action against such applicant / developers as per provisions of HMDA Act, 2008
20. Additional Conditions
21. 1. The applicant shall solely be responsible for the development of Gated Community scheme and in no way HMDA will take up development works
22. 2. The permission does not bar any public agency including HMDA to acquire the lands for any public purpose as per law
23. 3. This permission of developing the land shall not be used as proof of the title of the land and the draft approval shall not mean responsibilities or clearance of ownership of the site and casement rights.
24. 4. If there is any misrepresentation found in the file, the draft layout shall be cancelled without any notice
25. 5. If there is any court case pending, the applicant / developer shall be responsible for settlement of the same and if any there are court orders against the applicant / developer, the approved draft Layout will be withdrawn and cancelled without notice.

26. 6. The applicant is solely responsible if any discrepancy / litigation in ownership documents, and HMDA is not responsible and approved layout with housing plans shall be deemed to cancelled and withdrawn without notice and action will be taken as per law.

27. 7. If any disputes / litigation arises in future, regarding the ownership of a land, schedule of boundaries etc., the applicant shall responsible for the settlement of the same, HMDA or its employees shall not be a party to any such dispute / litigations.

28. 8. If the land is declared as surplus / Government in future, the same shall vest in the Government and layout proceedings automatically stands void. The charges already remitted to HMDA shall stand forfeited and the applicant cannot claim for refund of the same.

29. 9. The applicant shall comply the conditions mentioned in G.O.Ms.No.33 MA dt.24.01.2013 and G.O.Ms.No.276 MA dt.02.07.20 & G.O.Ms,No. 168 MA dt:07-04-2012.

30. 10. Any conditions laid by the Authority are applicable.

31. 11. The applicant / builder have to mortgage an additional area of 5% built up area / land as an additional security for allowing them for payment of development charges & capitalization charges in instalments.

32. 12. In case the applicant completes the project / development within the period of allowable instalments, he shall pay the total balance charges along with final layout application / applicant for release of Mortgage.

33. 13. In case cheque bounce of post dated cheques, legal action shall be initiated as per law against the applicant.

34. 14. If any applicant / promoter / builder fails to pay the instalments as per the schedule of post dated cheques, the amount paid till then shall be forfeited and the approval accorded for layout / building project is deemed to be cancelled and the applicant has to apply afresh.

35. 15. The applicant has to develop Amenities before releasing of the final layout.

36. 16. The applicant shall hand over open space (parks/utility) areas , roads area to the Local Body at free of cost by registered gift deed before approval of final Gated Community layout with housing development plan from HMDA

37. 17. The applicant shall construct the sufficient Harvesting Pits i.e. 4 nos per Acre, Septic tank and Sump / OHT etc., as per standard specifications.

38. 18. In large projects where it is proposed to temporarily house the construction workers on the site, proper hygienic temporary shelter with drinking water and sanitary measures shall be provided.

39. 19. The applicant shall construct the units as per the Draft gated community layout plan approved by HMDA

40. 20. The applicant shall handover the Layout roads area 9380.23 Sq.mtrs (31.61 %), Open space area 3125.53Sq.mtrs (10.53 %) utilities 559.3 Sq.mtrs (1.88 %) to the Local Body before release of Final Layout plans by HMDA.

41. 21. 5.95 % of plotted area mortgaged i.e. 961.53 Sq. Mtrs in Plot / Villa Nos1,2,3,4,5. - (total - number of plots/Villas) Mortgaged in favour of The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, District Commercial Complex,Tarnaka,Hyderabad,Vide Document No. 22400, Date: 20 June, 2022.

42. 22. The applicant shall comply all condition mentioned from HMDA .

43. 23. If any deficiency noted in payment of fees in feature same should be remitted by The applicant on demand by HMDA .

Yours Faithfully

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For Metropolitan Commissioner, HMDA

Planning Officer

Copy to:

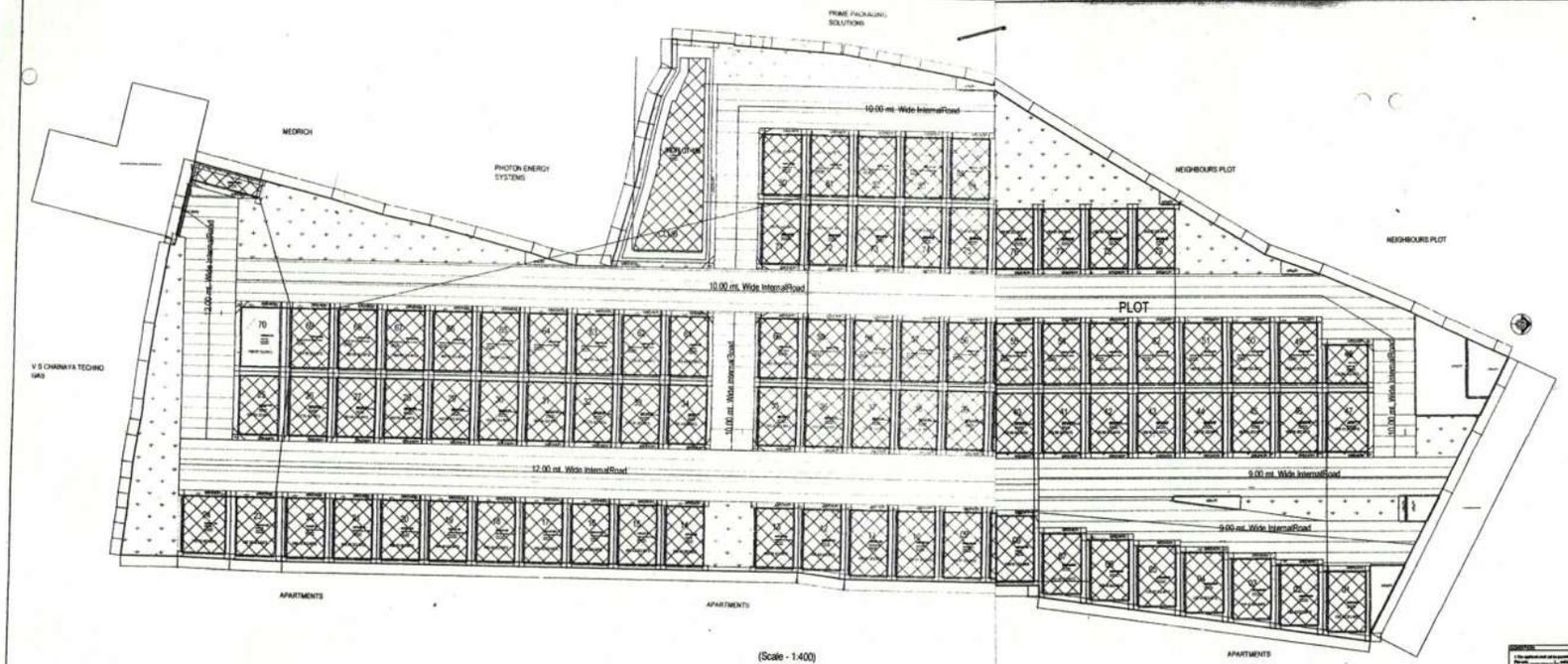
1. M/S GREATER INFRA PROJECTS PRIVATE LIMITED Represented By Its Directors MANNE.. RAVI AND OTHERS, s/o NARASIMHARAO,

2. To The Sub- Registerar,
   sangareddy SRO,
   Sanga Reddy District.

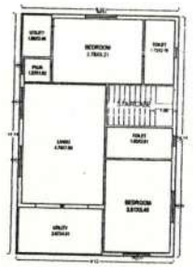
3. The District Registrar, Sanga Reddy District.

4. The Collector, Sanga Reddy District.

5. The Special Officer & Comp. Authority, Urban Land Ceilings, 3rd Floor, Chandra Vihar Complex, M.J.Road, Hyderabad. - for information.



GROUND FLOOR PLAN
(SCALE=1:100)



FIRST FLOOR PLAN
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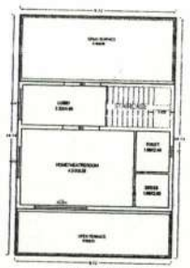
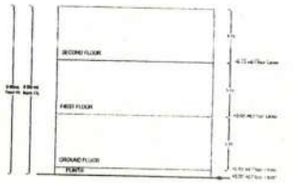
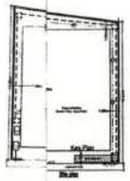
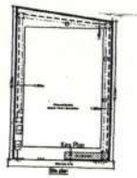


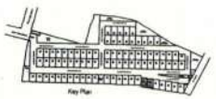
SECOND FLOOR PLAN
(SCALE=1:100)



SECTION AT 'A-A'







Project Title :PLAN SHOWING THE PROPOSED LAYOUT WITH HOUSING UNDER GATED COMMUNITY(WITH COMPOUND WALL) ,PROJECT NAME AS "GREATER INFRA'S C.S. RAO GREEN VALLEY" IN SURVEY NO'S - 82, SITUATED AT BOLLARAM VILLAGE, JINNARAM MANDAL,, SANGAREDDY DISTRICT, T.S.

BELONGING TO :

1. Smt. C.KANAKA DURGA RAO @C.DURGARAO, W/O. (Late) C.S.RAO.
2. SRI. C. KRISHNA RAO, S/O. (Late) C.S.RAO.

IT'S D.A.G.P.A. HOLDERS
M/S. GREATER INFRA PROJECTS PRIVATE LIMITED, represented by its Director's

1. MANNE. RAVI S/O. M.NARASIMHA RAO. & OTHERS

BUILDING WEST (S AND 7)

FLOOR NAME	TOTAL BUA	NET BUA REGL	TNMTS.
GROUND FLOOR	123.49	123.49	01
FIRST FLOOR	128.98	128.98	02
SECOND FLOOR	88.24	88.24	09
TOTAL	339.98	339.98	01
TOTAL NO OF BLDG	2		
TOTAL	841.88	841.88	02

SCHEDULE OF JOINERY

BUILDING NAME	NAME	L X H	NOS
WEST (B AND 7)	D2	0.76 X 2.10	08
WEST (B AND 7)	D3	0.84 X 2.10	01
WEST (B AND 7)	D	0.91 X 2.10	02
WEST (B AND 7)	MD	1.22 X 2.10	01
WEST (B AND 7)	SD1	2.13 X 2.10	02
WEST (B AND 7)	SD	3.66 X 2.10	01

SCHEDULE OF JOINERY

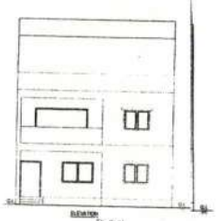
BUILDING NAME	NAME	L X H	NOS
WEST (B AND 7)	V	0.61 X 0.60	04
WEST (B AND 7)	WA	0.92 X 0.60	01
WEST (B AND 7)	WH	1.22 X 1.20	01
WEST (B AND 7)	W1	1.52 X 1.20	02
WEST (B AND 7)	W	1.83 X 1.20	11
WEST (B AND 7)	W3	2.04 X 1.20	01

PARKING CHECK

VEHICLE TYPE	TOTAL PARKING	VISITORS PARKING
REQ. AREA	1761.84	176.20
REQ. NO	-	-
PROP. AREA	6.00	0.00
PROP. NO	0	0.00
TOTAL	1271.84	

BUILDING USES/SUBUSE DETAILS

BUILDING NAME	BUILDING USE	BUILDING SUBUSE	BUILDING TYPE	FLOOR DETAILS
WEST (B AND 7)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (24)	Residential	Residential Apartment Bldg	24	1 Ground + 2 upper floors
EAST (26)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (46 TO 50, 62 TO 66, 81 TO 84)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
EAST (26 TO 30, 36 TO 42)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (8 TO 11)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (86, 88)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
EAST (34)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (12)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (81)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
EAST (26 AND 74)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (34)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (26)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
EAST (42 TO 46)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (13 AND 14 TO 23)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (88)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
EAST (47)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (23)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
SERVANT (ROOM)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
EAST (23 TO 78)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
A (VARIANTS)	Commercial	Shop	NA	1 Cellar + 1 Ground + 2 upper floors
WEST (1 TO 4)	Residential	Residential Apartment Bldg	NA	1 Ground + 2 upper floors
WEST (8)			NA	1 Ground + 2 upper floors



ISO_A0 (841.00_x_1189.00_MM)

Project Title

PLAN SHOWING THE PROPOSED Residential
PLOT NO.
SURVEY NO.
SITUATED AT
BELONGING TO: SK.Abb.Abs

REP BY : VVS NARAYANA

LICENCE NO: CA/2012/0000010 APPROVAL NO:
DATE : 30-05-2022 SHEET NO.: 01/23
Layout Plan Details BHAVAN_NO.: 110/2022/0/01/03
SEAL OF APPROVAL

AREA STATEMENT
PROJECT DETAIL

BHAVAN_NO	110/2022/0/01/03
PROJECT TYPE	Layout with Housing Gated and Community
NATURE OF DEVELOPMENT	New
SUB LOCATION	New Areas / Approved Layout Areas
STREET NAME	
DISTRICT NAME	
STATE NAME	TELANGANA
PINCODE	
MANDAL	
PLOT USE	Residential
PLOT SUB USE	Residential
PLOT NEAR BY NOTIFIED RELEGOKIE STRUCTURE	NA
LAND USE ZONE	NA
LAND SUBUSE ZONE	NA
ABUTTING ROAD WIDTH	5
PLOT NO :	
SURVEY NO	
NORTH SIDE DETAIL	
SOUTH SIDE DETAIL	
EAST SIDE DETAIL :	
WEST SIDE DETAIL :	

AREA DETAILS :	SQ.MT.
AREA OF PLOT (Minimum)	28872.84
NET AREA OF PLOT	28872.84
VACANT PLOT AREA	7807.16
COVERAGE	
PROPOSED COVERAGE AREA (16.23 %)	1256.17
FAR BUA	
RESIDENTIAL NET BUA	27346.36
COMMERCIAL NET BUA	3996.24
BUILT UP AREA	
	27602.31
	28174.24
MORTGAGE AREA	714.01
EXTRA MORTGAGE AREA	0.00
PROPOSED NUMBER OF PARKINGS	0

Area Summary	Area Covered
Total Layout Area	28872.84
Nala Area	0.00
Reserve Road Area	0.00
Leftover Owners Land Area	0.00
Surrendered to Authority Area	0.00
Net Layout Area	28872.84

Area covered under	Prop. Area in sq.mt	Percentage
Plotted Area	16007.24	55.47
LIG Plotted Area	0.00	0.00
EWS Plotted Area	0.00	0.00
Road Area	9260.23	31.51
Amenity Area	0.00	0.00
Organized open space/park Area	3123.52	10.63
Social Infrastructure Area	0.00	0.00
Utility Area	550.30	1.88
Buffer Zone Area	0.00	0.00
Green Belt Area	0.00	0.00
Common Parking Area	0.00	0.00
Total net layout	28872.84	100.00

Individual Subplot Details

Plot No.	Plot Area Proposed	Frontage Proposed	Dimension Length

COLOR INDEX
PLOT BOUNDARY
ABUTTING ROAD
PROPOSED CONSTRUCTION
OTHER PLOT
ROAD WIDENING AREA
EXISTING (To be retained)
EXISTING (To be demolished)

OWNER'S NAME AND SIGNATURE

BUILDER'S NAME AND SIGNATURE

ARCHITECT'S NAME AND SIGNATURE

STRUCTURAL ENGINEER'S NAME AND SIGNATURE

351.

Telangana State Real Estate Regulatory Authority

FORM 'C'

[See rule 5(1)]

REGISTRATION CERTIFICATE OF PROJECT

This registration is granted under section 5 to the following project under project registration number : **P01100005013**
Project: ***GREATER INFRAS C S RAO GREEN VALLEY*** *Survey No.:* ***82,*** *Plot No. Of Site:* ***,*** *at* ***JINNARAM, Sangareddy, 502325,***

1. **Greater Infra Projects Private Limited** having its registered office / principal place of business at *Village: Mandal: District:* ***Ranga Reddy,*** *Pin:* ***500049.***

2. This registration is granted subject to the following conditions, namely:-

(i) The promoter shall enter into an agreement for sale with the allottees as prescribed by the appropriate Government;

(ii) The promoter shall execute and register a conveyance deed in favour of the allottee or the association of the allottees, as the case may be, of the apartment, plot or building, as the case may be, or the common areas as per section 17;

(iii) The promoter shall deposit seventy per cent. of the amounts realised by the promoter in a separate account to be maintained in a schedule bank to cover the cost of construction and the land cost to be used only for that purpose as per sub-clause (D) of clause (l) of sub-section (2) of section 4;

(iv) The registration shall be valid for a period of 4 years commencing from **13/09/2022** and ending with **11/07/2027** unless extended by the Authority in accordance with the Act and the rules made there under;

(v) The promoter shall comply with the provisions of the Act and the rules and regulations made there under;

(vi) The promoter shall not contravene the provisions of any other law for the time being in force as applicable to the project.

3. If the above mentioned conditions are not fulfilled by the promoter, the Authority may take necessary action against the promoter including revoking the registration granted herein, as per the Act and the rules and regulations made thereunder.

Signature valid
Digitally Signed By VIDYADHAR KOMMU (MA AND UD)
Date : 13-Sep-2022 13:21:14 IST

Dated: **13/09/2022**
Place: **Hyderabad**

Signature and seal of the Authorized Officer
Real Estate Regulatory Authority